

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

O.A. NO. **35** OF 2025
[Under Section 18(1) read with
Section 14, 15 of the National Green
Tribunal Act, 2010]

O.A. NO. OF 2025
In the matter of :
National Green Tribunal Act, 2010;
And
In the matter of :
Prabhash Anand ... Applicant
Versus
The State of Jharkhand & Ors.
... Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Section 14, 15 of the National Green Tribunal Act, 2010]

O.A. NO. OF 2025

In the matter of :

National Green Tribunal Act, 2010;

And

In the matter of :

Prabhash Anand, son of Shri
Ravindra Rai, resident of 3/52,
Harmu Housing Colony, P.O.
Doranda, P.S. Argora, town and
District Ranchi, Pin - 834 001

... Applicant

Versus

1. The State of Jharkhand,
through the Secretary/Principal
Secretary, Department of Forest,
Environment and Climate Change,
having office at Nepal House, P.O.

and P.S. Doranda, Town and District
Ranchi, Pin - 834 001

Email – dfo-ranchi@gov.in

2. The Divisional Forest Officer,
Giridih East, P.O. & P.S. Giridih,
District Giridih East, P.O. & P.S.
Giridih, District Giridih, Pin – 815
301

Email – dfo-giridiheast@gov.on

3. The District Mining Officer,
Department of Industry Mines &
Geology, Government of Jharkhand,
58J3+J66, Kuldia, Giridih, P.O. &
P.S. Giridih, Kuldiha, Giridih,
Jharkhand - 815301

Email–dc-gir@nic.in and jhrgir@nic.in

4. Circle Officer, Gandey, P.O. &
P.S. Gandey, District Giridih, Pin –
815 301

Email - co.giridih@jharkhandmail.gov.in

5. Jharkhand State Pollution
Control Board through its
Member Secretary, having office at

Dhurwa, P.O. & P.S. Dhurwa, Town
and District Ranchi, Pin – 834 004.
Email - ranchijspcb@gmail.com

6. State-level Environment Impact
Assessment Authority through
Member Secretary, Jharkhand,
8729+QVP, Dhurwa Nursery
Complex, Near Dhurwa Bus Stand,
Ranchi, Jharkhand 834004.
Email - info@jseiaa.com

... Respondents

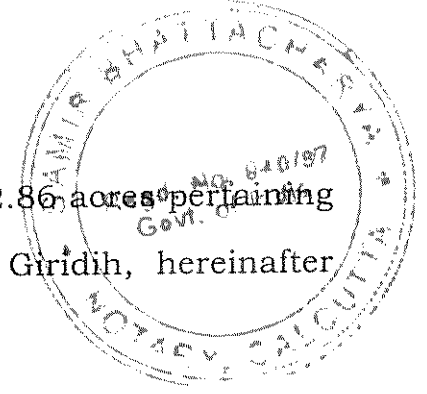
The humble application submitted
by the applicant above named most
respectfully-

SHEWETH:

1. This is an application challenging an order passed by the member secretary state level environment impact assessment authority, Jharkhand, cancelling the environment clearance issued in favour of the applicant on October 9 2019 for carrying out mining activities over a certain property.

2. At all material times, the applicant is engaged in the business of mining of minerals and stone as permissible under the law. The applicant was interested in the mining of stones in

Karmatar Mouza spread over an area of about 2.86 acres pertaining to plot nos. 333, 334 and 336, situated at Giridih, hereinafter referred to as "the said stone mine".



3. On and about December 7, 2015 a notification was issued by the Jharkhand State Pollution Control Board, the respondent no. 5 herein, whereby the guidelines of minimum distance of land marks from battery limit of the said stone mine was revised from 400 meters to 250 meters and the category of landmark was also altered from 'forest/ forest land' to 'notified and demarcated forest/forest land'. A copy of such notification dated December 7, 2015 is annexed hereto and marked 'A-1'.

4. With such revision, it became possible for mining of stones in the said stone mine. Interested therein, the applicant adopted due and proper steps for acquiring and availing of appropriate and due permission for such stone mining.

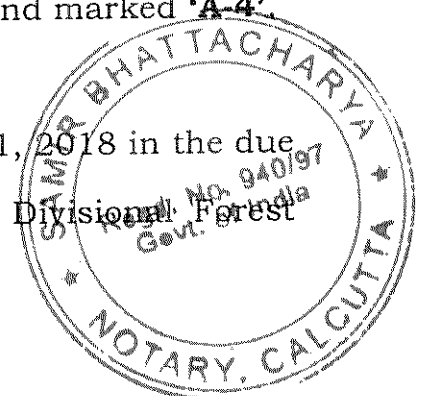
5. Under the due process of law, the applicant purchased an area of 2.86 acres corresponding to the area comprising the said stone mine from its erstwhile owner by a duly executed and registered deed of conveyance on October 31, 2017. The applicant craves leave to produce the copy of the said deed of conveyance at the time of hearing, if necessary. After purchase of the same, the applicant duly applied for acquiring short term mining lease

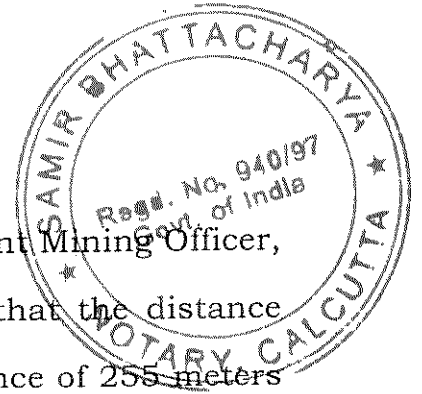
following the due process of law. Such application was made on and about December 8, 2017 and accompanied by all such necessary documents as required under the law. A copy of Mining Lease is annexed hereto and marked 'A-2'.

6. In the due course of business and in compliance with the legal requirement, the applicant had duly prepared a mining plan and submitted the same along with the application for the grant of lease. The said mining plan, inter alia, contains in details the area over which the mining operation is proposed to be conducted including a progressive mine closure plan, together referred to as "the said mining plan". A copy of the said mining plan is annexed hereto and marked 'A-3'.

7. Upon due inspection, on December 8, 2017 it was duly indicated by the Circle Officer of the relevant region, the respondent no. 4 herein, to the District Mining Officer, Giridih, the respondent no. 3 herein, inter alia, that the distance between the said stone mine and the nearest forest is about 500 meters. As such, the mining operations in the said stone mine could be safely conducted in the said stone mine by and under the said notification of 2015. A copy of such inspection report is annexed hereto and marked 'A-4'.

8. By an official communication on February 1, 2018 in the due process of law, it was further indicated by the Divisional Forest



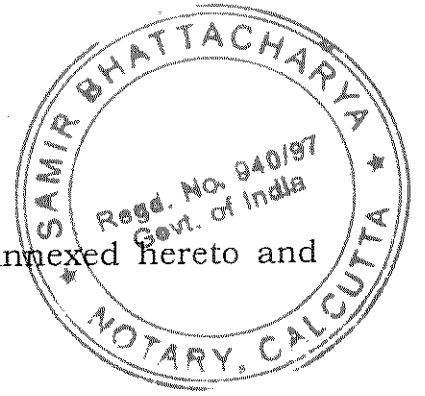


Officer, the respondent no. 2 herein, to the Assistant Mining Officer, Giridih, the respondent no. 3 herein, inter alia, that the distance between the said stone mine is situated at a distance of 255 meters from the notified forest land. Hence, a no-objection to the proposed mining operations of the applicant was duly given by the said respondent. A copy of such letter dated February 1, 2018 is annexed hereto and marked '**A-5**'.

9. Therefore, there remained no doubt to the fact that the said stone mine does not come within the specified distance from any forest land or notified forest area. Furthermore, the aforesaid official correspondences also make it clear that there are no human settlement, neither would the proposed mining operations in any way affect the natural resources of the region.

10. In view of the clearances given by the aforesaid authorities, the District Mining Officer, Giridih, the respondent no. 3 herein, approved the mining plan submitted by the applicant by a letter dated May 5, 2018. A copy of the said approval is annexed hereto and marked '**A-6**'.

11. On July 26, 2019, a letter was issued by the Forest Divisional Officer, Wild Life Division, Hazaribagh inter alia stating that the distance of the battery point of the said stone mine is situated at a distance of 37,600 meters from the nearest Parasnath

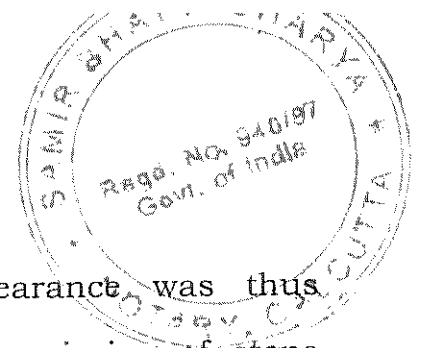


Wild Life Sanctuary. A copy of such letter is annexed hereto and marked 'A-7'.

12. As such, there remains no doubt that the said stone mine is falling well outside the radius of any wild life sanctuary or any notified forest land as contemplated in the aforesaid notification of 2015. The approval of the mining plan was in fact given in contemplation of such position putting any dispute regarding to proximity of any notified forest area at rest.

13. The applicant is also informed that the proposal of such mining operations over the said stone mine was appraised by the State Level Expert Appraisal Committee, and the recommendation was duly forwarded for environmental clearance in its meetings dated September 18, 19 and 20, 2019.

14. In the due course of business and in compliance with statutory requirements, the applicant had also applied for clearance from the State-level Environment Impact Assessment Authority, Jharkhand, the respondent no. 6 herein. Upon due enquiries and in view of the recommendation of the State Level Expert Appraisal Committee, the said authority duly accorded the environment clearance by a notice on October 9, 2019. A copy of the said notice of environment clearance is annexed hereto and marked 'A-8'.



15. All the necessary permission and clearance was thus obtained by the applicant for the grant of permission of stone mining over the said stone mine. The applicant complied with all the statutory requirements for obtaining permission for operation of the said stone mine.

16. Under such circumstances, on and about January 8, 2020 the applicant was duly accorded permission by the respondent no. 5 for mining in the said stone mine for a period of 5 years starting from January 8, 2020 and extending to January 7, 2025. Such position would be apparent from the consent to operate dated May 4, 2005 appearing as annexure A 9 hereof.

17. The applicant had already made a reasonable amount of investments in purchasing the property comprising the said stone mine. Apart from that, it is also common knowledge that constitution of a stone mine requires substantial investments in the form of machineries and equipment. It is relevant to point out here that the said stone mine is a new mine and the mining operation was proposed over the same by the applicant for the first time.

18. The commencement of a new mining operation requires substantial amount of time and employment of resources. A huge number of labour force is necessary for the conduct of the mining operations. A substantial amount of time is also spent in reaching



the underground level by boring through the soil to start a mining operation.

19. To place it appropriately, the overall infrastructure to commence a mining operation requires a massive amount of investment. Similarly, a substantial amount of time is also spent in making such preparations before the actual mining activities can be commenced.

20. The applicant could begin with the preparations for development of such infrastructure only after the permission was granted on January 8, 2020. The few years in the beginning of the term of such permission were naturally spent in preparation of such infrastructure to commence the actual mining operations. Till such time all such infrastructure were in place, the mining operation could not reach its full potential.

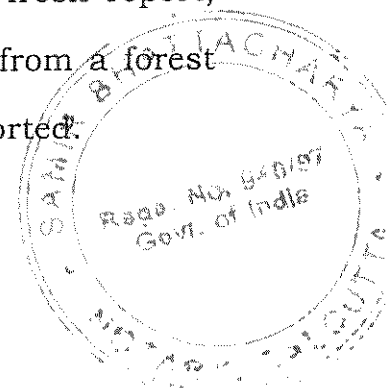
21. The business proposal of the applicant is built around such realization as is the case with any mining operation. The applicant had also duly applied for and a post facto consent to operate was duly issued by the Jharkhand State Pollution Control Board, the respondent no. 5 herein, after due scrutiny of all relevant permissions on May 4, 2022. A copy of the said consent to operate issued by the said authority is annexed hereto and marked 'A-9'.

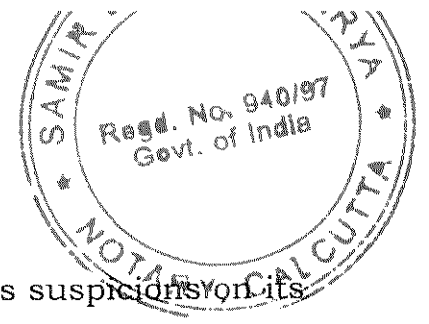
22. As indicated above, the applicant had already commenced the building of infrastructure and mining operations from January 8, 2020. The initial period was spent in building of infrastructure and the mining operations started gaining pace after the infrastructure was properly in place.

23. In such circumstances, a notice was suddenly issued by the District Forest Officer, the respondent no. 2 to the Assistant Mining Officer, Giridih, on January 20, 2023 taking a complete departure from its earlier report and indicating that the said stone mine stands within 15 meters of a forest area. A copy of the said letter dated January 20, 2023 is annexed hereto and marked 'A-10'.

24. It would be relevant to point out here that in the letter dated February 1, 2018 the same respondent authority had upon due inspection given a report that the distance of the said stone mine from a forest area is 255 meters. All the permissions and clearances were issued by the various authorities based on such report and upon separate enquiries under the due process of law.

25. It is very surprising to note that the same respondent has suddenly taken a massive departure from its earlier report after expiry of more than 5 years and suo motu issued a fresh report, allegedly finding the distance of the said stone mine from a forest area at less than one-tenth of the distance initially reported.





26. Naturally the notice of January 2023 raises suspicions on its correctness and intent. The said notice of January 2023 was issued by the said respondent without affording any opportunity of hearing to the applicant. In fact, no measurement was made by the said respondent in the presence or knowledge of the applicant.

27. In a purported reliance on such letter of January 2023, the State Level Environmental Impact Assessment Authority, the respondent no. 6 herein, issued a letter on February 9, 2023 putting the permission accorded by the said authority on October 9, 2019 at abeyance immediately. The applicant was also directed to show cause by and under such letter. A copy of the said letter dated February 9, 2023 is annexed hereto and marked '**A-11**'.

28. The permission was put into abeyance without affording any opportunity of hearing to the applicant. As a result whereof, the mining operation of the applicant over the said stone mine came to an immediate and grinding halt.

29. The applicant duly replied to the said show cause notice and brought out the actual facts and circumstances of the case. In his reply, the applicant duly pointed out that the land adjacent to the said mining area are either Raiyati or GM Khas land and there is no demarcated forest area in such vicinity. Such position would be apparent from an inspection of the concerned Circle Office, Gandey.

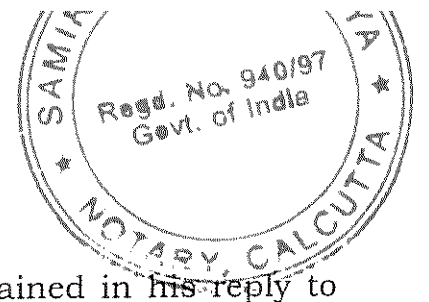


A copy of the said reply given on March 10, 2023 is annexed hereto and marked '**A-12**'.

30. It is further pertinent to mention that the said permission could only be kept in abeyance under the law in the case of suppression on behalf of the applicant. However, in the instant case, the said permission was accorded, inter alia, upon consideration of the report of the concerned forest officer. As such, there was no question of suppression on the part of the applicant. In fact, the sudden and drastic step of putting the said clearance in abeyance was made only upon an admitted mistake in the report of the relevant forest officer.

31. The applicant also made an application under the Right to Information Act, 2006 before the appropriate authorities enquiring about notified forest land in the vicinity. The said application was duly responded by the authorities, the result would indicate that such allegation of the existence of forest land within such proximity as contained in the letter of January 2023 issued by the relevant Forest authorities is bad. A copy of the reply is annexed hereto and marked '**A-13**'.

32. The applicant was allowed an opportunity of hearing by the State Level Environmental Impact Assessment Authority, the respondent no. 6 herein on June 6, 2023. In the course of hearing,



the applicant raised all such issues as is contained in his reply to the show cause. However, in utter non consideration of such arguments made by the applicant and in a complete non application of mind, the said respondent passed an order on August 8, 2023 cancelling the license issued by it in 2019. A copy of such order dated August 8, 2023 is annexed hereto and marked '**A-14**'.

33. Upon such purported and illegal cancellation of permission by the State Level Environmental Impact Assessment Authority, the respondent no. 6 herein, the District Mining Officer, Giridih, the respondent no. 3 herein, issued a notice on August 22, 2023 directing the applicant to show cause as to why the mining lease shall not be cancelled. A copy of such notice dated August 22, 2023 is annexed hereto and marked '**A-15**'.

34. The mining operations duly commenced by the applicant had come to an abrupt stoppage with the sudden letter by the State Level Environmental Impact Assessment Authority, the respondent no. 6 herein putting the permission granted by it under abeyance. As such, the mining operations of the applicant has remained stalled since February 9, 2023.

35. In such circumstances, the applicant approached the Hon'ble High Court at Jharkhand by filing a writ petition under Article 226 of the Constitution of India. The said writ petition was

registered as W.P. (C) No. 5838 of 2023. The applicant craves leave to refer to a copy of the said writ petition at the time of hearing, if necessary.

36. The said writ petition was heard out and by an order dated November 21, 2023 the same was dismissed. The said order of dismissal of the writ petition was passed erroneously. A copy of the said order dated November 21, 2023 is annexed hereto and marked **'A-16'**.

37. Aggrieved thereof, the applicant moved a special Leave Petition before the Hon'ble Supreme Court. The said Leave Petition was registered as SLP (civil) no. 8241 of 2024. The applicant craves leave to refer to the records of such petition at the time of hearing if necessary.

38. The said petition was moved before the Hon'ble Supreme Court on May 24, 2024. After hearing the parties, it was found that an alternative remedy was available to the applicant before this Hon'ble Tribunal. In such view, the said petition was allowed to be withdrawn by the applicant by the order dated May 24, 2024. A copy of such order dated May 24, 2024 is annexed hereto and marked **'A-17'**.

39. In such circumstances, the applicant has filed this application before this Hon'ble Tribunal.

40. The order dated August 8, 2023 for cancellation of the environment clearance accorded to the applicant in 2019 is grossly illegal and arbitrary.

41. The order of show cause issued to the application by the District Mining Officer on August 22, 2023 based on such illegal termination and cancellation of environment clearance is highly illegal and arbitrary.

42. It is submitted that both the impugned order dated August 8 and 22, 2023 are bad in law and on facts.

43. The respondent authorities have acted in gross illegality in proceeding to withdraw and cancel the environment clearance to the applicant on August 8, 2023.

44. The respondent authorities have erred in proceeding to cancel the environment clearance which was duly and properly accorded to the applicant in 2019 following the due process of law.

45. The concerned respondent authorities have committed a gross irregularity in not considering the fact that there is no forest land situated within the vicinity of the said stone mine.

46. The concerned respondent authorities have committed a gross error in proceeding to rely on the suo motu communication of the Forest Officer of 2023 and giving a complete go bye to the report which was filed by the same authority in 2018 based on which all the permission and clearances were accorded to the applicant for conduct of the said mining operation.

47. The concerned respondent authorities have committed gross illegality and error in proceeding to rely on a second report of the same authority without verifying its veracity when the same stands at a stark and major conflict with its previous report.

48. The respondent authorities have committed a gross error in proceeding to cancel the environment clearance of the applicant without consideration of the submissions made by the applicant.

49. In any case, the Jharkhand State Pollution Control Board does not have any power and jurisdiction to issue the notification dated December 7, 2015 whereby the notification of 250 meters was set as the distance of the battery point from any notified forest area.

50. It is required to be borne in mind that the guidelines issued by the Ministry of Environment and Forest, Government of India, only considers 7.5 meters of safety zone to be maintained from battery point of the mines.

51. The notifications issued by the State Level Environmental Impact Assessment Authority or the Jharkhand State Pollution Control Board cannot issue notifications or guidelines in contravention of the Jharkhand Minor Mineral Concession Rules, 2004.

52. The impugned orders of August 8 and 22, 2023 issued by the respondent authorities are made in violation of the principles of natural justice.

53. The respondent authorities have exceeded their jurisdiction and the powers vested in them under the statute in proceeding to cancel the environment clearance issued to the applicant.

54. The respondent authorities have acted in gross abuse of the powers vested in them under the statute in cancelling the environment clearance issued to the applicant.

55. It is pertinent to mention here that the applicant could carry on the mining operations only for 3 years out of the period which has been allowed to the applicant by the said permission of January 8, 2020. The mining operation has been stopped since the environment clearance was put into abeyance by the order of the

State Level Environmental Impact Assessment Authority on February 9, 2023.

56. As such, the mining operations of the applicant have remained closed for almost 1.5 years. Due to such stoppage of the mining operations, the applicant is compelled to suffer from massive financial losses.

57. Such sudden and immediate stoppage of mining operations have also put the labourers involved in such activities out of work. As such, a large number of families, the families of the said labourers who were employed in the said mining operations have also been rendered without any employment.

58. The mining operations have generated large amount of revenue over the 3 years of its continuance. Such generation of revenue has also been stopped by such sudden and immediate halt in the mining operation in the said stone mine.

59. It is shown from the records of the case that the environment clearance as well as all the other permissions were granted duly by the relevant authorities only after due inspections and enquiries made in accordance with law. Therefore, a presumption under the law exists that the report of distance from the mining battery site as

duly found to be more than 500 meters by the concerned Forest Officer.

60. Consequently, a presumption can be drawn under the law that the environment clearance was given following the due process of law by the concerned authority. The mining operation has also been allowed to be continued over the said stone mine without any objection for more than 3 years.

61. Nothing has been brought on record by any of the respondent authorities indicating any damage caused to the environment or to any forest land due to such stone mining. The mining operations have continued in full compliance with the approved mining plan and to the satisfaction of all authorities concerned.

62. The loss and damage which the applicant is put to suffer by such sudden cancellation of the environment clearance is unliquidated. There is no standard of ascertainment of the losses and damage occasioned to the applicant by the impugned orders.

63. Furthermore, the impugned orders have also adversely affected an uncounted number of persons who comprise the family members of the labourers employed in the mining operation over

the said stone mine. The sudden stoppage of the mining operations has also caused loss of massive amount of revenue to the State.

64. In such circumstances, it is humbly submitted that an order of stay of operation be passed on the said order of cancellation of the environment clearance dated February 9 and August 8, 2023 till disposal of this application.

65. An order be also passed for stay of operation of the notice dated August 22, 2023 issued by the District Mining Officer, the respondent no. 3 herein.

66. The applicant has made out a strong prima facie case in his favour. The balance of convenience and inconvenience is heavily in favour of the orders prayed for herein being passed.

67. Unless the orders prayed for herein are passed, your applicant shall suffer irreparable loss, injury and prejudice.

68. This application is made bona fide and for the ends of justice.

G R O U N D S

I. FOR THAT the order dated August 8, 2023 for cancellation of the environment clearance accorded to the applicant in 2019 is grossly illegal and arbitrary.

- II. FOR THAT the order of show cause issued to the application by the District Mining Officer on August 22, 2023 based on such illegal termination and cancellation of environment clearance is highly illegal and arbitrary.
- III. FOR THAT it is submitted that both the impugned order dated August 8 and 22, 2023 are bad in law and on facts.
- IV. FOR THAT the respondent authorities have acted in gross illegality in proceeding to withdraw and cancel the environment clearance to the applicant on August 8, 2022.
- V. FOR THAT the respondent authorities have erred in proceeding to cancel the environment clearance which was duly and properly accorded to the applicant in 2019 following the due process of law.
- VI. FOR THAT the concerned respondent authorities have committed a gross irregularity in not considering the fact that there is no forest land situated within the vicinity of the said stone mine.
- VII. FOR THAT the concerned respondent authorities have committed a gross error in proceeding to rely on the suo motu communication of the Forest Officer of 2023 and giving

a complete go bye to the report which was filed by the same authority in 2018 based on which all the permission and clearances were accorded to the applicant for conduct of the said mining operation.

- VIII. FOR THAT the concerned respondent authorities have committed gross illegality and error in proceeding to rely on a second report of the same authority without verifying its veracity when the same stands at a stark and major conflict with its previous report.
- IX. FOR THAT the respondent authorities have committed a gross error in proceeding to cancel the environment clearance of the applicant without consideration of the submissions made by the applicant.
- X. FOR THAT in any case, the Jharkhand State Pollution Control Board does not have any power and jurisdiction to issue the notification dated December 7, 2015 whereby the notification of 250 meters was set as the distance of the battery point from any notified forest area.
- XI. FOR THAT it is required to be borne in mind that the guidelines issued by the Ministry of Environment and Forest, Government of India, only considers 7.5 meters of safety zone to be maintained from battery point of the mines.

- XII. FOR THAT the notifications issued by the State Level Environmental Impact Assessment Authority or the Jharkhand State Pollution Control Board cannot issue notifications or guidelines in contravention of the Jharkhand Minor Mineral Concession Rules, 2004.
- XIII. FOR THAT the impugned orders of August 8 and 22, 2023 issued by the respondent authorities are made in violation of the laws of natural justice.
- XIV. FOR THAT the respondent authorities have exceeded their jurisdiction and the powers vested in them under the statute in proceeding to cancel the environment clearance issued to the applicant.
- XV. FOR THAT the respondent authorities have acted in gross abuse of the powers vested in them under the statute in cancelling the environment clearance issued to the applicant.
- XVI. FOR THAT it is pertinent to mention here that the applicant could carry on the mining operations only for 3 years out of the period which has been allowed to the applicant by the said permission of January 8, 2020. The mining operation has been stopped since the environment clearance was put into abeyance by the order of the State Level Environmental Impact Assessment Authority on February 9, 2023.

- XVII. FOR THAT as such, the mining operations of the applicant has remained closed for almost 1.5 years. Due to such stoppage of the mining operations, the applicant is compelled to suffer from massive financial losses.
- XVIII. FOR THAT such sudden and immediate stoppage of mining operations have also put the labourers involved in such activities out of work. As such, a large number of families, the families of the said labourers who were employed in the said mining operations have also been rendered without any employment.
- XIX. FOR THAT the mining operations have generated large amount of revenue over the 3 years of its continuance. Such generation of revenue has also been stopped by such sudden and immediate halt in the mining operation in the said stone mine.
- XX. FOR THAT it is shown from the records of the case that the environment clearance as well as all the other permissions were granted duly by the relevant authorities only after due inspections and enquiries made in accordance with law. Therefore, a presumption under the law exists that the report of distance from the mining battery site as duly found to be more than 500 meters by the concerned Forest Officer.

XXI. FOR THAT consequently, a presumption can be drawn under the law that the environment clearance was given following the due process of law by the concerned authority.

XXII. FOR THAT the impugned orders are bad on such other grounds which the applicant seeks to urge at the time of hearing.

LIMITATION

After the said order was passed, the applicant started making preparations for filing of this application. The applicant approached the advocate in Calcutta in the month of August, 2024. However, a considerable period of time was lost in obtaining the translated copy of the mining lease and the advocate had filed the same in the month of October, 2024. Thereafter, the said application was put in defect and many copies of annexures were illegible and tried to get the legible copy and in the month of November 2024, the official works were hampered to some extent for the general elections in Jharkhand. In such way, a considerable time has passed in filing of the above application. The advocate prays for liberty to file an application for condonation of delay if required.

INTERIM RELIEF PENDING DISPOSAL OF THE ORIGINAL APPLICATION

A. An order be passed for stay of the impugned order dated August 22, 2023 passed by the District Mining Officer, the

respondent no. 3 herein, appearing as annexure “A-15” hereof,;

B. An order be passed for stay of the impugned order dated August 8, 2023 passed by State Level Environmental Impact Assessment Authority, the respondent no. 6 herein, appearing as annexure “A-14” hereof;

C. An order be passed for stay of the impugned order dated February 9, 2023 passed by State Level Environmental Impact Assessment Authority, the respondent no. 6 herein, appearing as annexure “A-11” hereof;

D. An order be passed allowing permission to the applicant to continue with the mining operation over the said stone mine described in paragraph 2 hereof in terms of the approved mining plan;

FINAL RELIEFS:

A. An order be passed quashing and/or setting aside the impugned order dated August 22, 2023 passed by the District Mining Officer, the respondent no. 3 herein, appearing as annexure “A-15” hereof;

B. An order be passed quashing and/or setting aside the impugned order dated August 8, 2023 passed by State Level

Environmental Impact Assessment Authority, the respondent no. 6 herein, appearing as annexure "A-14" hereof;

- C. An order be passed quashing and/or setting aside the impugned order dated February 9, 2023 passed by State Level Environmental Impact Assessment Authority, the respondent no. 6 herein, appearing as annexure "A-11" hereof;

And for such act of kindness your applicant as in duty bound shall ever pray.

Place : Kolkata

Date : 4th January, 2025

যতীন্দ্র সান্যাল
Applicant

Through
Jayanta Sen
Advocate

High Court, Calcutta

Kolkata – 700001

Ph : 9073281474



The Counsel undertakes to provide hard copy of any annexure which is illegible, as directed, at the time of hearing, if required.

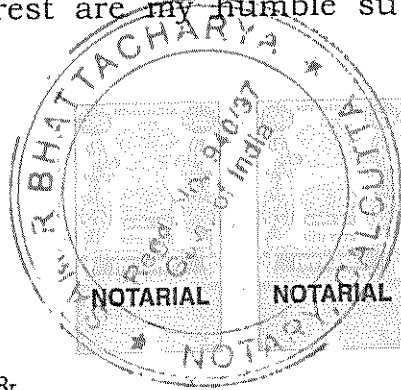
Jayanta Sen
Advocate
High Court, Calcutta

AFFIDAVIT

I, Prabhash Anand, son of Shri Ravindra Rai, aged about 35 years, by faith-Hindu, by occupation- Business, resident of 3/52, Harmu Housing Colony, P.O. Doranda, P.S. Argora, town and District Ranchi, Pin - 834002, do hereby solemnly affirm and say as follows:-

1. That I am the petitioner in the instant application. I am well acquainted with the facts and circumstances of the case as such I am competent to affirm this affidavit.

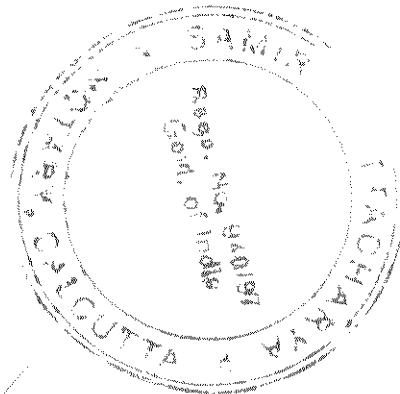
2. That the statements made in paragraphs 2 to 62 are true to my knowledge and rest are my humble submissions before this Learned Tribunal.



प्रभाश आनंद
DEPONENT

Prepared in my office & Identified by me.

Sainir Bhattacharya
Advocate



Solemnly Affirmed on
Disturbance before me U/S 139
CPC/U/S 197 (C) CrPC

Notary

04.1.25

4 JAN 2025

Sainir Bhattacharya
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Esplanade

Annexure-A-1 29



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004

Phone: 2400952, 2400951, Fax: 0061-2400952

Notification No. B-12

Ranchi, Date: 27/11/15

NOTIFICATION

On the basis of the recommendation of the NOC Expert Committee of the Jharkhand State Pollution Control Board (hereinafter called as "Board"), in its meeting held on 09.11.2015 and 02.12.2015, the guidelines of the minimum distance(s) of land marks from the battery limit of the proposed unit(s) as notified in Annexure-II of the Notification No. 22, dated 22.03.2005, Memo No. 1163, dated 22.03.2005 of the Board are revised to the extent as follows :

Sl.	Type of category of Industries/Units	Minimum distance of battery of the proposed Industries/units (In meters)	
		Forest/Forest land (as notified earlier)	Notified and demarcated Forest/Forest land (revised)
8.	Stone Mines	400	250
11.	Stone Crusher	500	250

Sd/-

(Sanjay Kumar Suman)
Member Secretary

Memo No. B-5207

Ranchi, Dated: 27/11/15

Copy to : Principal Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand/Principal Secretary, Mines and Geology Deptt., Govt. of Jharkhand/Principal Secretary, Industries Deptt., Govt. of Jharkhand/Director, Industries, Govt. of Jharkhand for information and necessary action.

Sd/-

(Sanjay Kumar Suman)
Member Secretary

Memo No. B-5207

Ranchi, Dated: 27/11/15

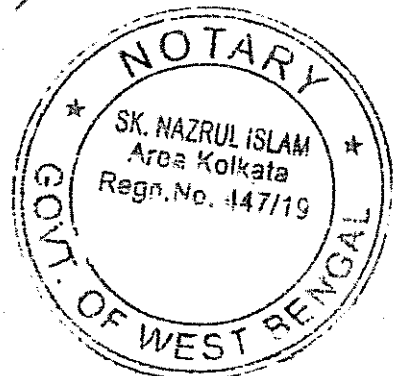
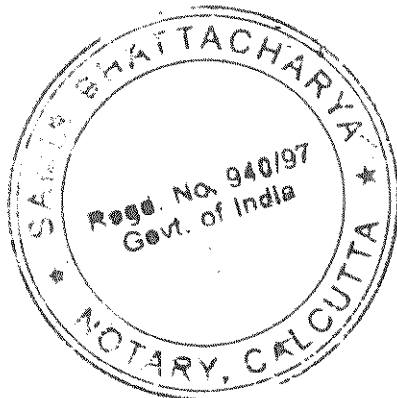
Copy to : Section Head, Head Office/All R.O's/Board Analyst for information and necessary action.

(Sanjay Kumar Suman)
Member Secretary

#5

al

if_07/Eatsb/ahmarc/ranj/cv/627



REGISTER II-TENANTS LEDGER

District Giridih Sub-Division-Giridih Anchal/Chetra – Gandey

Name of Rail Chandikurdas Father's name Mukuma Kundu

Bighai

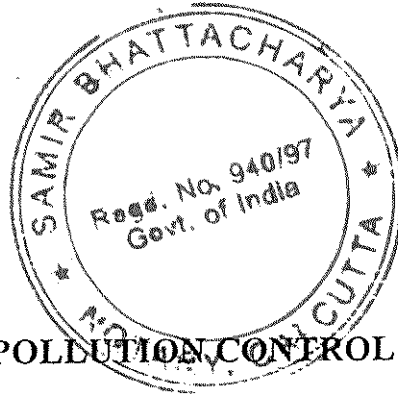
ANNUAL DEMAND

Bigha	Rs.	P.	Rs.	P.
1414/6Z-6V				
16.4 Copy	65/I			
14.202				
4 311 3.20				
16.40	6.00			
(Has been taken from)				

CESS

Rent

	4.	5.	6.	7.	8.	9.	Arrear of	Third proceeding	Sound proceeding	Arrear	Government	Advance
16/3/54	045016	61.62	54.00	6.00	6.00	6.00	13.50	10.10	11.12	13.13	1.50	1.20
045016		Paid-		66.00	6.00	16.50	33.00			3.00/	3.00	
25/3/61		11-	10.00		6.00		22.50/	33.19	11.80	3.00/	3.001	
		12					45.00	13.20	18.00	1.00	3.009	
								45.00	6.00	1.501		
								6.00		3.00		



31

ANNEXURE P/1

JHARKHAND STATE POLLUTION CONTROL BOARD**T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA,
RANCHI-834004 Phone.:2400852, 2400851. Fax:0851-2400850**

Notification No. B-12

Ranchi, Date: 07/12/15

NOTIFICATION

On the basis of the recommendation of the NOC Expert Committee of the Jharkhand State Pollution Control Board (hereinafter called as "Board"), In Its meeting held on 09.11.2015 and 02.12.2015, the guidelines of the minimum distance(s) of land marks from the battery limit of the proposed unit(s) as notified in Annexure-II of the Notification No. 22, dated 22.03.2005, Memo No. 1163, dated 22.03.2005 of the Board are revised to the extent as follows:

S.No	Types of categories of industries /units	Minimum Distance of battery of the proposed industry/ Units (in meters)	
		Forst/forest land (as notified earlier)	Notified and demarcated Forest/forest land (revised)
8.	Stone mines	400	250
11.	Stone mines	500	250

Sd/-

(Sanjay Kumar Suman)

Member Secretary

Memo No. B-5207

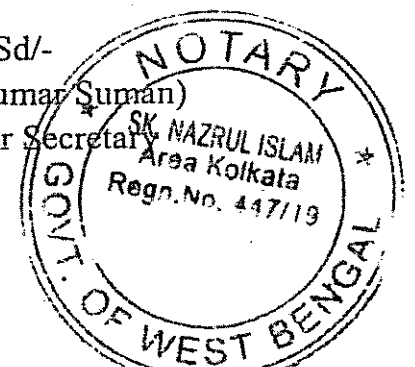
Ranchi, Dated: 07/12/15

Copy to: Principal Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand/Principal Secretary, Mines and Geology Deptt., Govt. of Jharkhand/Principal Secretary, Industries Deptt., Govt. of Jharkhand/Director, Industries, Govt. of Jharkhand for information and necessary action.

Sd/-

(Sanjay Kumar Suman)

Member Secretary



32

Memo No. -5207

Ranchi, Dated 07/12/15

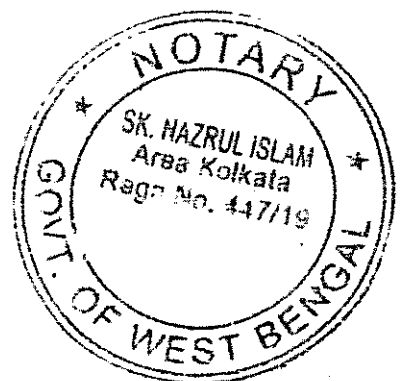
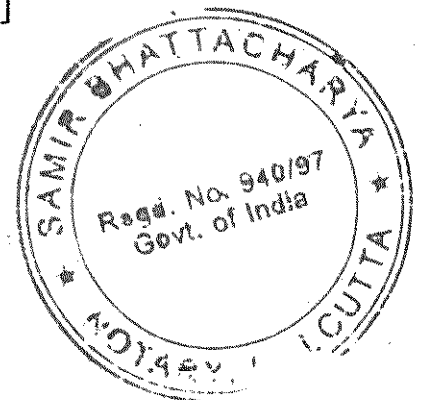
Copy to: Section Head, Head Office/All R.O's /Board Analyst for information and necessary action.

Sd/-

(Sanjay Kumar Suman)

Member Secretary

[Register-II Tenants Leader Documents]



Annexure-A-2 33
 deed of Mining Lease of five years 2020/GIR/268/BK1/278
 270 250

P. - 1000 -
 S. - 85800 -
 R. - 85,200 -
 Po - 85800 -

21-5000/- or 959,000/- ps.
 Sunday Area
 2.86 Hrs.



सत्यमेव जयते

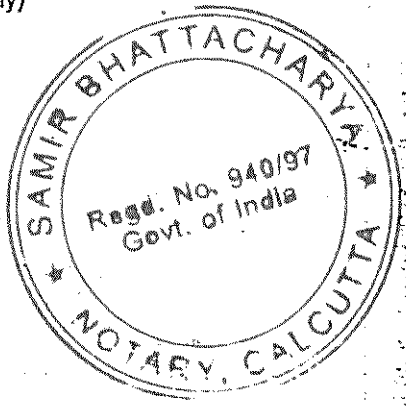
Government of Jharkhand

e-Stamp



Certificate No. : IN-JH24737923316578R
 Certificate Issued Date : 27-Dec-2019 12:34 PM
 Account Reference : CSCACC (GV)/ jhcsceg07/ JH-GRSHE0275/ JH-GR
 Unique Doc. Reference : SUBIN-JHJHCSCEG0735364778146203R
 Purchased by : PRABHASH ANAND
 Description of Document : Article 35 Lease
 Property Description : LEASE
 Consideration Price (Rs.) : 2,59,000
 (Two Lakh Fifty Nine Thousand only)
 First Party : GOVERNMENT OF JHARKHAND
 Second Party : PRABHASH ANAND
 Stamp Duty Paid By : PRABHASH ANAND
 Stamp Duty Amount(Rs.) : 16,500
 (Sixteen Thousand Five Hundred only)

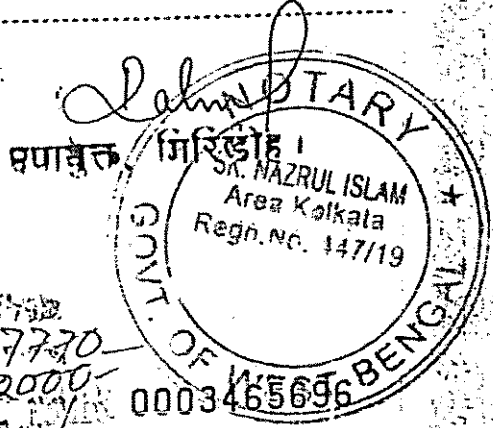
1. 116
 2
 11/256
 12/1/2020



Please write or type below this line

A. J. Singh
 District Mining Officer
 Giridih

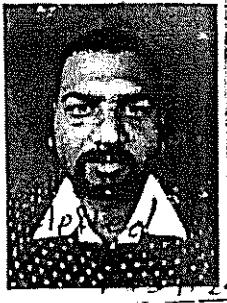
E. Singh
 16500/-



2/1/2020
 35 (4) 0
 2000/-

9990/-

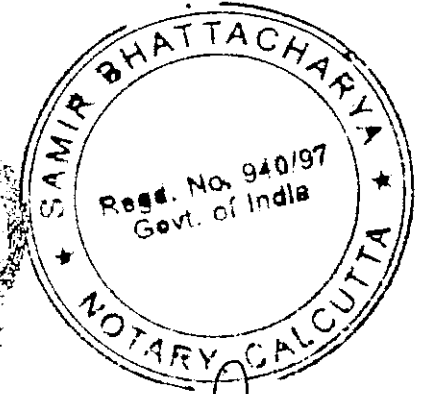
Statutory Alert:
 1. The authenticity of this Stamp Certificate should be verified at "www.shcisstamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
 2. The onus of checking the legitimacy is on the users of the certificate
 3. In case of any discrepancy please inform the Competent Authority



Adm. 10/10/00
District Mining officer
Giridih

प्रमाणित

मॉडल प्रपत्र 'इ'
(देखें नियम 22)



Lahul
नपायक, गिरिडीह।

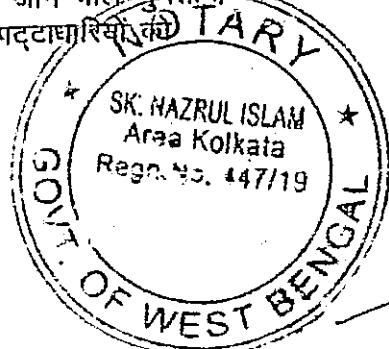
लघु खनिज के उत्खनन के लिए मॉडल प्रपत्र

यह अनुबंध पत्र उपायुक्त गिरिडीह वास्ते राज्यपाल झारखण्ड, (इसके बाद से राज्यपाल के रूप में निर्दिष्ट किया जाएगा तथा जहां ऐसा संदर्भ लिया जाता है तथा इसमें इनके कार्यालय उत्तराधिकारी भी शामिल हैं) एक पक्ष तथा—श्री प्रभाष आनन्द, पिता श्री रविन्द्र कुमार राय, डी0 52, हरमू हाउसिंग कॉलोनी, डोरन्डा, राँची, पेशा व्यवसाय (इसके बाद से उन्हें एकाधिक पट्टाधारक के रूप में निर्दिष्ट किया जाएगा। तथा यहां ऐसा संदर्भ लिया जाता है उस शब्द खण्ड में उसके उत्तराधिकारी, कार्यपालक प्रशासक प्रतिनिधि तथा अनुमति दिये गये व्यक्ति शामिल होंगे)

इसके बाद से जहां ऐसा संदर्भ लिया जाता है उस शब्द खण्ड पट्टाधारक में उनके उत्तराधिकारी, तथा अनुमति दिये गये व्यक्ति शामिल होंगे दूसरी पक्ष के बीच आज दिनांक ...8...1...2020 को तैयार किया गया है। चूंकि पट्टाधारक एकाधिक पट्टाधारक में झारखण्ड सरकार को झारखण्ड लघु खनिज समनुदान नियमावली 2004 उसके बाद से उस नियम के रूप में उल्लिखित के अनुरूप खनिज का नाम लिखित अनुसूची के लिए उसके बाद से उस अनुसूची के रूप में उल्लिखित के भाग 1 में वर्णित भूमि में आवेदन दिया है तथा उसमें राज्य सरकार को 85800.00 रुपये सुरक्षित जमा के रूप में तथा 1000.00 रु0 खनन पट्टा के लिए प्रारंभिक व्यय को वहन करने के लिए जमा किया। अब यह अनुबंध पत्र इस बात का साक्षी है कि उस वर्तमान तथा उल्लिखित अनुसूची में पट्टाधारक एकाधिक पट्टाधारक द्वारा भुगतान

- (सी) 1 - समापन, तथा परित्याग अथवा रद्द होने की तारीख यदि सभी बकाए का भुगतान कर दिया गया है।
 - 2 - समापन अथवा परित्याग अथवा रद्द होने के मामले में क्या सभी बकाए का भुगतान कर दिया गया है।
 - 3 - वह तारीख जब वह क्षेत्र पुनः प्रदान करने के लिए उपलब्ध है।
- अब यह एकरारनामा इस बात का साक्षी है कि इस विलेख और उक्त अनुसूची में अतिविष्ट लगाने, स्वागिस्वो, प्रसंगिताओं तथा करारों को पट्टाधारियों द्वारा और उसकी/उनकी ओर से किए जाने वाले भुगतान, पालन और संपादन के प्रतिफल स्वरूप, राज्यपाल इसको पट्टाधारियों को

प्रमाणित



*पेशान-मंगूर-असि
6/11/20
संयोजक-असि
संयोजक-असि*

साधारण पत्थर (यहाँ खनिज या खनिजों का नाम दें), (इसमें आगे और अनुसूची में उक्त खनिजों के रूप में निर्दिष्ट) की सभी खानों, सरतारों, शिराओं/परतों का, जो उक्त अनुसूची के भाग 1 में उल्लिखित और वर्णित भूमि में या उसके नीचे स्थित या पड़ी हो इसके संबंध में प्रयोजन और उपभोग्य स्वतंत्र शक्तियों और विशेषाधिकारों के साथ जो उक्त अनुसूची के भाग 2 में उल्लेखित है, और ऐसे स्वातंत्र्यों शक्तियों तथा विशेषाधिकारों के प्रयोग के संबंध में उक्त अनुसूची के भाग 3 में यथा उल्लिखित निबंधनों तथा शर्तों के अधीन, किन्तु उक्त अनुसूची के भाग 4 में उल्लिखित उन स्वतंत्र, शक्तियों और विशेषाधिकारों को पट्टाधारक से बचाकर राज्य सरकार के लिए सुरक्षित रखते हुए, पट्टे पर देते हैं, ताकि इसके द्वारा पट्टाकृत परिसर को पट्टाधारी ता. 0. 8.1.2020 से 7.1.2025 अगामी 05 वर्षों की अवधि के लिए धारण करे और उसके लिए उक्त अनुसूची के भाग 6 में अंतर्विष्ट उपबंधों के अधीन, उक्त अनुसूची के भाग 5 में उल्लिखित लगान और स्वामिस्व उसमें विनिर्दिष्ट समयों पर चुकाए तथा पट्टाधारी इसके द्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं जैसे कि उक्त अनुसूची के भाग 7 में अभिव्यक्त है और राज्य सरकार इसके द्वारा पट्टाधारी/पट्टाधारियों के साथ प्रसंविदा करती है जैसा कि उक्त अनुसूची के भाग 8 में अभिव्यक्त है और इसके द्वारा इसके रक्षक इस पर परस्पर सहमत है जैसा कि उक्त अनुसूची के भाग 9 में अभिव्यक्त है।

इसके साक्ष्य में, यह विलेख इसके नीचे वर्णित रीति से पहले उपर लिखित तारीख को और वर्ष में निष्पादन किया गया।

भाग - I

खनन पट्टा का क्षेत्र

(क्षेत्र एवं क्षेत्रों के विवरण) जिसमें सभी भू-खण्ड स्थित है।
थाना संख्या-423, जिला-गिरिडीह, मौजा-करमाटांड, थाना-गाण्डेय, खाता सं-2 एवं 3, प्लॉट सं-333/अंश, 334 एवं 336/अंश, रकबा 2.86 एकड़ क्षेत्र जो प्लान में अंकित है, संलग्न किया गया तथा जिसे रेखाओं/रंगीन रेखाओं द्वारा निम्न प्रकार से चिह्नित किया गया :-

उत्तर में - 331 (P), 333 (P), 336 (P), 337 (P)

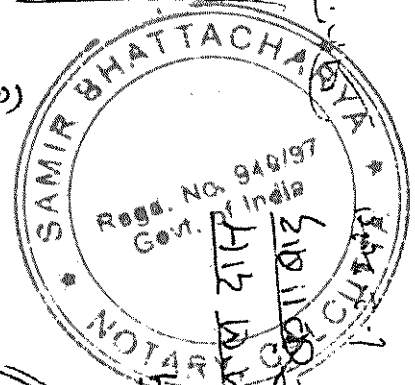
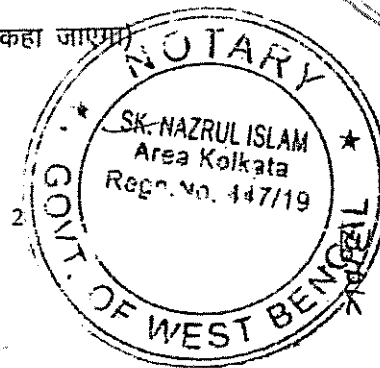
दक्षिण में - ~~रुक्मिणी~~ ~~हांड~~ ~~सीमाना~~,

पूर्व में - ~~रुक्मिणी~~ ~~हांड~~ ~~सीमाना~~,

तथा पश्चिम में - 311 (P), 331 (P), 332 (P),

(इसके बाद से उन्हें "उल्लिखित रेखा" कहा जाएगा)


District Mining officer
Girdih



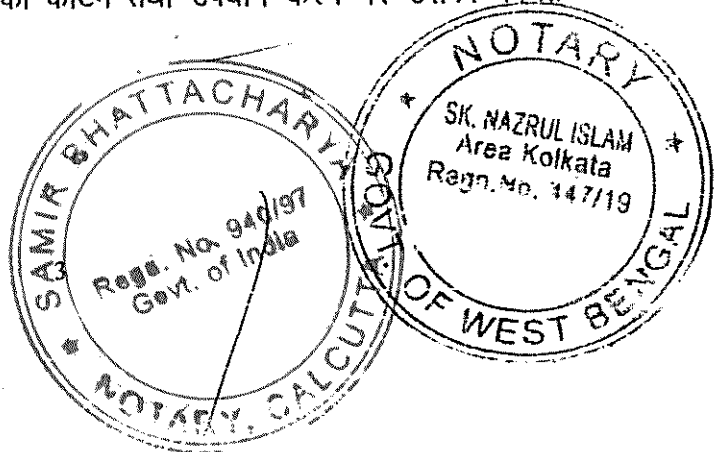
2
श्री नज़रुल इस्लाम
पिता-श्री बलराम दास
अवधि- 08/11/2019

भाग - II

पट्टाधारक/ एकाधिक पट्टाधारक द्वारा निष्पादित की जाने वाली अथवा प्रयोग की जाने वाली स्वतंत्रता शक्ति तथा विशेषाधिकार भाग 3 में दी गई निषेध एवं शर्तों के अधीन होगी।

1. भूमि में प्रवेश करना तथा खनिज प्राप्त करना उन पर कार्य करना आदि पट्टा द्वारा हस्तांतरित गई अवधि में भूमि में प्रवेश करने वर्णित खनिजों को खोजने, गड्ढा करने सूराख बनाने, प्राप्त करने दुलाई करने तथा इन वर्णित खनिज/खनिजों को उठा कर ले जाने की स्वतंत्रता तथा शक्ति।
2. मशीन संयंत्र आदि लाना उपयोग करना आदि-उल्लिखित भूमि में इस उद्देश्य से संयंत्र प्लान्ट, ईट भट्टा, गोदाम शेड तथा अन्य भवन उपयोग करने के लिए संबंध में स्वतंत्रता तथा शक्ति।
3. सड़क तथा मार्ग बनाने तथा निकासी सड़क तथा मार्ग का उपयोग करना- उल्लिखित भूमि में इस भाग में वर्णित किसी भी उद्देश्य के लिए हो सड़क तथा मार्ग बनवाने ताकि किसी भी उद्देश्य के लिए इस भाग में वर्णित कार्यों के लिए बनाने की स्वतंत्रता एवं शक्ति।
4. झरनों आदि से पानी का उपयोग - समाहर्ता गिरिडीह द्वारा उल्लिखित भूमि में किसी झरने जल मार्ग, धारा तथा अन्य स्रोतों से जल को प्राप्त करने तथा उपयोग करने तथा ऐसी धारा या जल मार्ग का मार्ग परिवर्तन करने उपर उठाने अथवा इस पर बाँध बनाने अथवा ऐसे जल का संग्रहण करने या तालाब में जमा करने, अथवा कोई जल मार्ग बनाने, कल्वर्ट, नाला अथवा जानवर के लिए समुचित जलापूर्ति के लिए भवन या जलीय स्थान बनाने के लिए जो कि पूर्व में भी व्यवहृत किये गये हों तथा किसी भी तरह से धारा या झरनों को संदूषित या प्रदूषित नहीं करते हों तो उनकी अनुमति के अधीन इस उद्देश्य से उपयोग करने की स्वतंत्रता, शक्ति होगी।
5. ढेर बनाने, अंबार लगाने के उद्देश्य से उपयोग करना- उत्पादित खनिजों के ढेर बनाना, अंबार लगाना, भण्डार करना अथवा जमा करने के लिए उद्देश्य से सतह के समुचित भाग का उपयोग करने तथा इस भाग में उल्लिखित स्वतंत्रता एवं शक्ति के अन्तर्गत किसी संयंत्र पर कार्य करने, संयंत्र, मिट्टी तथा सामग्रियों, वस्तुओं को खोदने एवं जमा करने की स्वतंत्रता एवं शक्ति।
6. झाड़ी साफ करने तथा पेड़ काटना एवं उपयोग करना आदि उल्लिखित भूमि में पाए जाने वाले अथवा खड़े इमारती लकड़ी को काटने तथा झाड़ी साफ करने की, तथा इन अधिकार से इन भूमि में निकासी करने का, तथा इस भाग में इस उद्देश्य के लिए, इस संबंध में स्वतंत्रता एवं शक्ति होगी बशर्त की समाहर्ता अथवा प्रदान करने वाले प्राधिकारी पट्टाधारक/एकाधिक पट्टाधारक को उनके द्वारा निर्धारित दर उस भूमि पर पाए गए वृक्ष को काटने तथा उपयोग करने पर उसकी कीमत चुकाने को कहें।


District Mining officer
Giridih



भाग -II में स्वतंत्रता, शक्ति तथा विशेषाधिकार पर निषेध तथा शर्तें :

1 - कुछ स्थानों पर भवन इत्यादि नहीं होंगे-

किसी नागरिक मनोरंजन स्थल, श्मशान घाट अथवा किसी वर्ग के व्यक्तियों द्वारा पवित्र स्थल माने जाने वाली भूमि अथवा किसी घर अथवा ग्रामीण क्षेत्र के सड़क अथवा समाहर्ता अथवा प्रदान करने वाले प्राधिकारी यदि किसी भूमि को जनभूमि निर्धारित कर दे तो इसपर कोई भवन अथवा वस्तु खड़ी नहीं की जायेगी, रखी जायेगी तथा कोई सतह क्रिया नहीं की जायेगी। और न ही किसी व्यक्ति/व्यक्तियों के भवन, कार्य, संपत्ति अथवा अधिकार को नुकसान अथवा प्रतिकूल तरीके से प्रभावित करेंगे तथा पट्टा में जो उद्देश्य शामिल नहीं है, उन उद्देश्यों के लिए किसी कार्य से राज्य सरकार से पृथक किसी अन्य व्यक्ति की भूमि, जो उसके कब्जे में है, कोई भी सतह क्रिया नहीं करेगा।

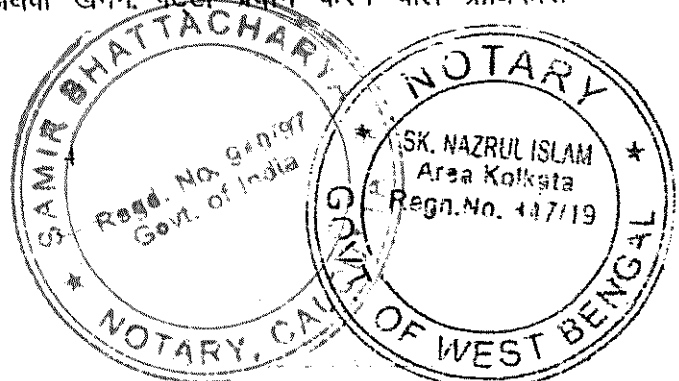
2.-आरक्षित भूमि पर स्थित वृक्षों का काटा जाना-

पट्टाधारक/एकाधिक पट्टाधारक बिना समाहर्ता अथवा प्रदान करने वाले प्राधिकारी की स्वीकृति के उल्लिखित भूमि में किसी इमारती लकड़ी अथवा वृक्ष को ना काटेगा और न ही नुकसान पहुँचायेगा अथवा ना ही किसी व्यक्ति को काटने अथवा नुकसान पहुँचाने की अनुमति देगा। वह बिना संस्वीकृति के इन अधिकारियों द्वारा प्रधिकृत क्रिया में अड़ंगा डालने वाले आड़ियों अथवा कम उगे हुए वनस्पतियों को हटा सकता है। समाहर्ता अथवा प्रदान करने वाले प्राधिकारी अथवा राज्य सरकार उनके द्वारा निर्धारित दर पर समाहर्ता की संस्वीकृति द्वारा पट्टाधारक/एकाधिक पट्टाधारक द्वारा काटे गए तथा उपयोग किये गये वृक्ष या इमारती लकड़ी के राशि चुकाने के लिए कह सकते हैं। यदि पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता के बिना लिखित स्वीकृति के कोई इमारती लकड़ी अथवा वृक्ष काटता है अथवा नुकसान पहुँचाता है तो उस पट्टाधारक/एकाधिक पट्टाधारक को समाहर्ता अथवा प्रदान करने वाले प्राधिकारी अथवा राज्य सरकार द्वारा निर्धारित दर अथवा प्रति वृक्ष 50 रु० (पचास रूपया) की दर से उक्त समाहर्ता द्वारा मांगे जाने पर अतिरिक्त क्षतिपूर्ति देने की लिए बाध्य होना होगा। पट्टाधारक/एकाधिक पट्टाधारक को, उक्त समाहर्ता अथवा प्रदान करने वाले प्राधिकारी अथवा राज्य सरकार जैसा चाहे, उस क्षेत्र में सभी शर्तों का पालन करना होगा, जिस परिमाण में खनिज का उत्खनन करना है उसी परिमाण में उत्खनन करना होगा।

3. सुरक्षित वन की स्थिति में कार्य करना-

इस अनुसूची में कुछ भी अन्तर्निहित हो, पट्टाधारक/एकाधिक पट्टाधारक उक्त भूमि में शामिल सुरक्षित वन में यदि निम्न स्थितियों के अनुरूप नहीं हो, तो कोई भी कार्य नहीं करेंगे। इस संबंध में पट्टाधारक/एकाधिक पट्टाधारक तथा उनके कर्मचारी संबंधी वन-अधिकारियों के दिशा निर्देशों के अधीन होंगे। विवाद होने की स्थिति में मामला को राज्य सरकार के समक्ष प्रस्तुत किया जाएगा तथा राज्य सरकार का निर्णय अन्तिम होगा। (सरकार अथवा खनन, पट्टा प्रदान करने वाले प्राधिकारी स्थितियों का उल्लेख करें)


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लाइनें जलमार्ग, जलधारा, नाला, जलागार, इजंन, गशीन, संयंत्र, भवन, कौनाल, रेलवे सड़क तथा अन्य कार्य एवं सुविधाएं जो आवश्यक एवं सुविधाजनक हो को बनाने, निर्माण करने तथा खड़ा करने की स्वतंत्रता तथा शक्ति होगी।

परन्तु यह कि इन शक्तियों एवं स्वतंत्रताओं के प्रयोग में वर्तमान में एक पट्टाधारक/एकाधिक पट्टाधारक की स्वतंत्रता शक्ति तथा विशेषाधिकार में कोई बाधा उत्पन्न नहीं होती हो तथा ऐसी किसी स्वतंत्रता तथा शक्ति का प्रयोग करने पर पट्टाधारक/एकाधिक पट्टाधारियों को होने वाली किसी हानि अथवा क्षति के लिए समुचित क्षतिपूर्ति दे दिया जाएगा।

2. रेल लाइन तथा सड़क बनाना :-

वर्तमान में भाग II में वर्णित किसी भी उद्देश्य के लिए पट्टा के अन्तर्गत भूमि में राज्य सरकार अथवा इस कार्य के लिए कोई पट्टाधारक अथवा जिसे प्रधिकृत किया गया है, उसे पट्टा की भूमि में प्रवेश करने, रेलमार्ग, ट्राम मार्ग, कौनाल पाइप लाइन अथवा विद्युत अथवा दूरभाष अथवा ऐसे कोई लाइन बनाने की स्वतंत्रता होगी तथा सभी उद्देश्यों के लिए अथवा जैसा समय की माँग हो उस भूमि से बलुआ पत्थर, बजरी, मिट्टी तथा अन्य सामग्रियों जिनसे रेलमार्ग, ट्राम मार्ग, तथा सड़क अथवा निकासी रेलमार्ग तथा सड़क आदि बनाने में सुविधा हो, प्राप्त कर सकते हैं तथा सभी समय में उन मार्गों से घोड़ों, पशुओं अथवा अन्य जानवरों गाड़ियों, बैगन, टेला गाड़ी, ट्रक, कार, रेल अथवा अन्य वाहनों से जा सकते हैं अथवा आना जाना कर सकते हैं, बशर्ते की इस स्वतंत्रता एवं शक्ति के प्रयोग से अन्य दूसरे पट्टाधारकों द्वारा पट्टाधारक अथवा व्यक्ति को कोई महत्वपूर्ण बाधा नहीं पहुंचाएँ अथवा पट्टाधारक की स्वतंत्र एवं शक्ति के प्रयोग से उन्हें कोई हानि या नुकसान पहुंचा हो अथवा पट्टाधारक/सर्वाधिक पट्टाधारकों के ऐसे स्वतंत्रता एवं शक्ति के प्रयोग जो प्राक्धान के अधीन हैं, जहाँ केवल लाइन अथवा टेलीफोन लाइन लगाया गया है, वहाँ कोई क्षतिपूर्ति देय नहीं होगा।

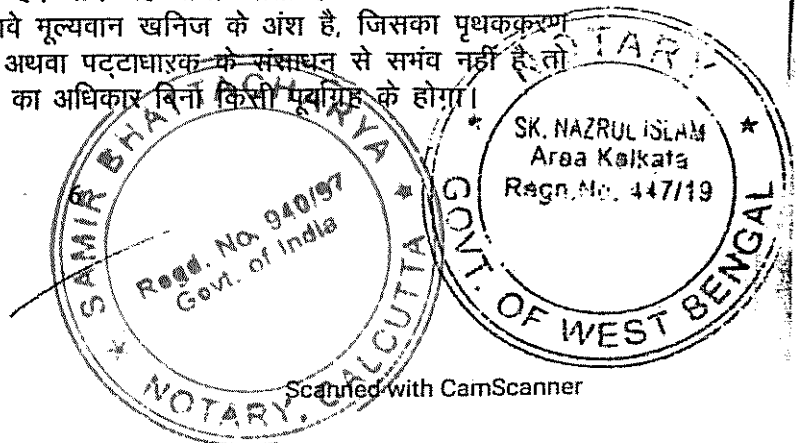
3. मूलवश खनन पट्टा :-

ऐसी भूमि जो पूर्व खनन पट्टे में शामिल हो गई है एवं बाद में यदि यह ज्ञात हो कि यह भूमि पट्टा के योग्य नहीं है तो इस पर पट्टाधारक/एकाधिक पट्टाधारक क्षतिपूर्ति का दावा नहीं कर सकेंगे किन्तु वे इस घटी हुई भूमि में अनुपातिक रूप से कर मूल्यांकन में कमी किए जाने के हकदार होंगे।

4. मूल्यवान खनिज प्राप्त होने पर कार्यवाही :-

यदि यह किसी भी समय विश्वास किए जाने के कारण मौजूद है कि जिस खनिज के लिए खनन पट्टा प्रदान किया गया है उसके साथ-साथ कुछ मूल्यवान खनिज भी हो सकते हैं तो समहर्ता अथवा प्रदान करने वाले प्राधिकारी पट्टाधारक/ एकाधिक को जैसा वे उचित समझें हैं, वे अवशिष्ट के ढेर, प्रसंस्कृत खनिज के छने हुए अवशिष्ट अथवा उन खनिजों का प्रसंस्करण जिसके लिए यह खनन पट्टा प्रदान किया गया है, के लिए आदेश निर्गत कर सकते हैं। यदि यह पाया जाता है कि प्रदान किये गये खनन पट्टा वाले खनिज के अलावे मूल्यवान खनिज के अंश है, जिसका पृथक्करण समाहर्ता के विचार में आसानी से अथवा पट्टाधारक के संसाधन से संभव नहीं है तो इस पट्टे के समापन का समाहर्ता का अधिकार बिना किसी पर्याप्त के होगा।


District Mining officer
Giridih



इन खननपट्टा की सुरक्षित लगान तथा स्वामिस्व -

1. निवत लगान अथवा स्वामित्व, इनमें से जो भी ज्यादा हो का भुगतान-समाहर्ता-जैसा निर्धारित करें, पट्टाधारक/एकाधिक पट्टाधारक उस भाग के उपबंध 2 में सुरक्षित नियम लगान अथवा इस भाग के उपबंध 3 में सुरक्षित स्वामिस्व, इन दोनों में से जो भी ज्यादा हो उसका त्रैमासिक अवधि अथवा अर्द्धवार्षिक अवधि के लिए भुगतान करेंगे। यदि खनन पट्टा में एक से अधिक खनिज के दोहन की ऐसी क्षेत्र में अनुमति दी गई है तो समाहर्ता प्रत्येक खनिज के लिए अलग-अलग नियत लगान निर्धारित कर सकते हैं।
2. नियत लगान के भुगतान की दर एवं पद्धति :- तारीख..... 2020 से इस प्रपत्र में उपबंध के प्रावधानों के अध्यक्षीन नियत लगान की दर तथा भुगतान करने का तारीका। खनन पट्टा के अस्तित्व में रहने के दौरान पट्टाधारक/सर्वाधिक पट्टाधारक, समाहर्ता अथवा प्रदान करने वाले प्राधिकारी को वर्ष के 15 जनवरी 15, अप्रैल 15 जुलाई एवं 15वें अक्टूबर को चार बराबर त्रैमासिक किस्तों अथवा प्रत्येक वर्ष के लगान जो इस अनुसूची के भाग 8 में वर्णित प्रति एकड़ भूमि की दर से तथा इस नियम के अनुसूची 8 (यहाँ भुगतान की जाने वाली राशि अंकित करें) के अधिसूचना द्वारा जो सरकार द्वारा समय-समय पर संशोधन के अध्यक्षीन होगी, का भुगतान करेंगे।

वार्षिक नियत लगान

नियत लगान का दर	रकबा	वार्षिक नियत लगान
30000.00 रु० प्रति एकड़ प्रति वर्ष।	2.86 एकड़	85,800.00

3. स्वामिस्व की दर तथा भुगतान करने का तरीका :-

इस भाग के प्रावधानों के अध्यक्षीन खनन पट्टाधारक झारखण्ड लघु खनिज समनुदान नियमावली 2004 (संशोधित 2019) की द्वितीय अनुसूची में समयानुसार वर्णित दर से खनन पट्टा क्षेत्र से उसके/उनके द्वारा खनिज/खनिजों को निकालने के लिए प्रतिवर्ष के 15 जनवरी, 15 अप्रैल 15 जुलाई एवं 15वें अक्टूबर को चार बराबर किस्तों में राज्य सरकार से कर भुगतान करेंगे। स्वामिस्व की दर 132.00 रु० प्रति घनमीटर खनिज का नाम-पत्थर

4. भूतल लगान का भुगतान :-

पट्टाधारक/सर्वाधिक पट्टाधारक उल्लिखित भूमि के सभी भाग जो निर्धारित होगा भूतल लगान नियमानुसार दर से प्रति एकड़ प्रतिवर्ष की दर से अथवा भूमि पर कब्जा के लिए समय-समय पर समाहर्ता द्वारा निर्धारित दर अथवा ऐसा कब्जा होने के बाद की अवधि से एक एकड़ से कम भूमि होने की स्थिति में अनुपातिक दर से अथवा जब तक वह भूमि कब्जा बाहर न हो तब तक के उपयोग के लिए अथवा जहाँ तक समाहर्ता हो उपयोग में आने के बाद इसके मूल रूप में वापस लाने तक (जिसके लिए प्रत्येक

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त्रैमासिक अवधि अर्द्धवार्षिक तारीख जो अत्र से पहले निश्चित वार्षिक नियत लगान के लिए निर्धारित किया गया है) के लिए राज्य सरकार को लगान का भुगतान करेगा। यशर्त कि जिन राइको अथवा मार्ग पर जिनमें नागरिकों को पहुँच का पूरा अधिकार है उसके कब्जों के लिए कोई लगान देय नहीं होगा।

5. पट्टाधारक/सर्वाधिक पट्टाधारक

उपयुक्त लगान तथा स्वामित्व के भुगतान के अतिरिक्त खनन पट्टा क्षेत्र में खनिजों के उत्खनन, दोहन करने के लिए समुचित प्राधिकारी को सभी सेस कर तथा स्थानीय बकायों का भुगतान समुचित एवं नियमित रूप से करेंगे।

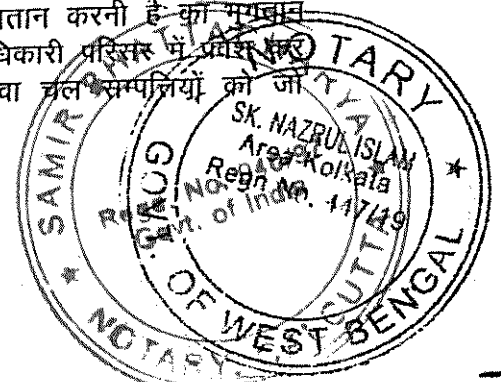
भाग - VI

लगान तथा स्वामित्व से संबंधित प्रावधान -

1. लगान तथा स्वामित्व समी कटौती से मुक्त होंगे :-
इस अनुसूची के भाग-V में उल्लिखित लगान तथा स्वामित्व राज्य सरकार को बिना किसी कटौती के तथा जिस तरीके से सरकार निर्दिष्ट रहे, उसी तरीके से भुगतान किए जाएंगे।
2. स्वामित्व के गणना का तरीका :-
उक्त स्वामित्व के गणना के लिए पट्टाधारक/सर्वाधिक पट्टाधारक भण्डार किए गए खनिज/खनिजों का एक शुद्ध लेखा संचारित करेंगे तथा इसके प्रेषण के समय समाहर्ता द्वारा प्राधिकृत अथवा प्रदान करने वाले प्राधिकारी द्वारा उसकी जाँच की जाएगी।
3. मासिक लेखा सरकार को भेजा जाएगा :-
खनिज प्राप्त करने, विक्री, प्रेषण स्थानीय उपभोग, स्वामित्व तथा लगान बकाया और भुगतान के लिए लेखा को अगामी माह की 15 तारीख तक तथा पट्टाधारक अथवा उसके/उनके प्राधिकृत स्रोतों के हस्ताक्षर द्वारा इसकी तीन सच्ची प्रतिलिपि सक्षम प्राधिकारी (गिरिडीह) को भेजेंगे तथा इसके बाद समय-समय पर विहित प्रपत्र में राज्य सरकार को भेजेंगे।
4. बकाया भुगतान पर सूद :-
राज्य सरकार को देय बकाए किसी राशि पर 24 प्रतिशत प्रतिवर्ष की दर से पट्टाधारक/एकाधिक पट्टाधारक को सूद देना होगा।
5. यदि लगान तथा स्वामित्व का ससमय भुगतान नहीं किया गया हो तो की जाने वाली कार्यवाही -
यदि पट्टाधारक ने निर्धारित तारीख के बाद अगले एक माह के भीतर पट्टाधारक द्वारा सुरक्षित लगान/स्वामित्व की राशि जो उन्हें भुगतान करनी है का भुगतान नहीं करते है तो समाहर्ता अथवा प्रदान करने वाले प्राधिकारी प्रसिद्ध में प्रवेश कर सकते है तथा सभी खनिजों, लाभकारी उत्पादों अथवा चले सम्पत्तियों को जो

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District Mining officer
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उनकी संतुष्टि के अनुसार वकाए लगान तथा/ अथवा स्वामिस्व को पूरा करेगा तथा भुगतान नहीं किए जाने के कारण होने वाले सभी खर्चों को पूरा कर सकेगा जप्त कर लेंगे। जिस तारीख से लगान तथा स्वामिस्व देय है उस तारीख से 3 कैलेण्डर माह तक यदि यह भुगतान नहीं किया जाता है तो समाहर्ता अथवा प्रदान करने वाले अधिकारी पट्टा को समाप्त कर देंगे तथा चल/अचल संपत्ति को अपने कब्जे में ले लेंगे। समाहर्ता द्वारा वकाया वसूली किया जाना विहार पब्लिक डिमाण्ड रिकवरी अधिनियम अथवा उस समय लागू कोई अन्य अधिनियम अथवा नियम के अन्तर्गत अधिकारों पर विना प्रतिकूल प्रभाव के होगा।

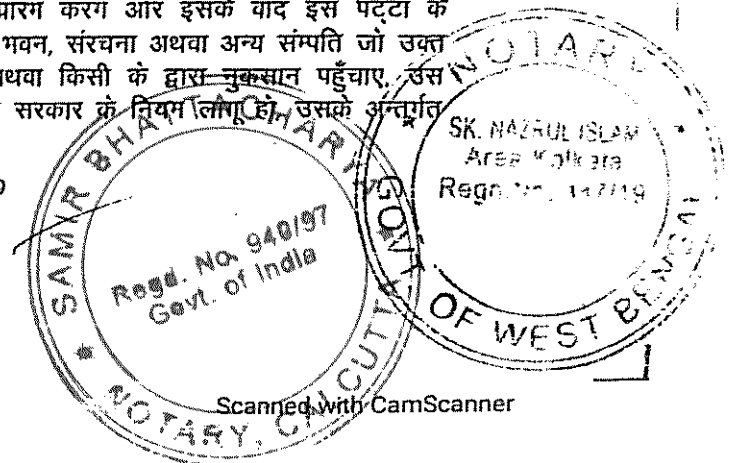
भाग - VII

पट्टाधारक/एकाधिक पट्टाधारक का प्रतिज्ञा पत्र

- 1- पट्टाधारक द्वारा लगान, स्वामिस्व, कर आदि का भुगतान करना - पट्टाधारक/एकाधिक पट्टाधारक इन स्थितियों में भाग - V तथा भाग - VI में दिए गए तारीख से तथा पट्टा में दिए समय सीमा के भीतर सुरक्षित लगान तथा स्वामिस्व का भुगतान करेंगे तथा भूमि राजस्व की माँग को छोड़ कर सभी प्रकार के कर, दर मूल्यांकन तथा परिसर में तथा परिसर में चल रहे कार्यों तथा पट्टाधारक/एकाधिक पट्टाधारक के कार्यों जो अन्य परिसर के साथ मिलकर किए गए हों तथा समान प्रकृति के कार्यों की जाँच करने के बाद राज्य सरकार के प्राधिकारी, समय-समय पर जो भी राशि पब्लिक डिमाण्ड के रूप में निर्धारित करें उसका भी भुगतान करना होगा।
- 2- सीमा रेखा को अच्छी तरीके से सीमांकन करके रखना - पट्टाधारक/एकाधिक पट्टाधारक अपने खर्च पर सीमा रेखा चिह्न तथा पीलर (जैसा विहित विनिर्देश है) तथा पट्टा के साथ संलग्न प्लान के अनुसार प्रदर्शित सीमांकन को कराएगा तथा इसे बनाए रखेगा तथा चाहरदीवारी चिन्हों की मरम्मत कराता रहेगा सही पहचान होने के लिए अन्य चिन्हों की मरम्मत कराता रहेगा। सही पहचान होने के लिए अन्य चिन्हों तथा पिलरों को झाड़ियों आदि से मुक्त रखा जाएगा।
(क) चाहरदीवारी चिन्हों तथा सूचना पट्ट का सही अवस्था में अनुरक्षण करना- पट्टाधारक/एकाधिक पट्टाधारक अपने स्वयं के खर्च पर धारित पट्टा क्षेत्र का विवरण तथा लीज की अवधि लिखी जाएगी तथा इसे हमेशा अच्छी स्थिति में रखा जाएगा।
- 3- तीन माह के भीतर कार्य प्रारंभ करना एवं कारगर तरीके से काम करना- जब तक समाहर्ता अथवा कोई प्रदान करने वाले अधिकारी, किसी समुचित कारण से अन्यथा अनुमति नहीं देते, पट्टाधारक/एकाधिक पट्टाधारक पट्टा निष्पादन होने के तीन माह के भीतर कार्य प्रारंभ करेंगे और इसके बाद इस पट्टा के अस्तित्व में रहने तक बिना फासला, भवन, संरचना अथवा अन्य संपत्ति जो उक्त भूमि पर है, को नुकसान पहुँचाए अथवा किसी के द्वारा नुकसान पहुँचाए, उस समय में जो भी केन्द्रीय अथवा राज्य सरकार के नियम लागू हों उसके अन्तर्गत


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दक्ष एवं कारगर तरीके से बिना स्वेच्छिक कार्यकर्मी के खनन पट्टा में वर्णित खनिज का दोहन तथा उचित विचार कर रहे होंगे, समाहर्ता एवं प्रदान करने वाले प्राधिकारी इस संबंध में तथा पट्टा के निष्पादन के तीन माह के भीतर कार्य प्रारंभ होने की स्थिति में इस उद्देश्य से पारित किया केन्द्रीय अथवा राज्य के अधिनियम नियम अथवा नियामकों के अनुसार जिस भी तरीके अथवा जिस भी एजेंसी से चाहे अपनी अच्छागुनार कार्य कराने हेतु सहाय होंगे।

4 - सभी दावों के विरुद्ध सरकार को मुक्त रखना :-

पट्टाधारक/एकाधिक पट्टाधारक, इस पट्टा के प्रदान किए जाने के बाद उनके द्वारा शक्तियों के प्रयोग से यदि कोई नुकसान, दुर्घटना अथवा गड़बड़ी हो तो जैसी क्षतिपूर्ति का गूल्यांकन कानून संगत प्राधिकारी करें, उसे/उन्हे वैसी समुचित संतुष्टि एवं क्षतिपूर्ति का भुगतान करना होगा तथा ऐसे किसी नुकसान, दुर्घटना अथवा गड़बड़ी के लिए किसी व्यक्ति द्वारा किए जाने वाले दावे अथवा क्षतिपूर्ति का भुगतान करना चाहिए तथा इससे संबंधित सभी खर्चों से सरकार को मुक्त रखना चाहिए।

5 - गड्ढों, शाफ्ट आदि को भरना :-

खनन पट्टा के अस्तित्व में रहने के दौरान पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता अथवा किसी प्रदान करने वाले प्रधिकृत प्राधिकारी द्वारा स्वीकृत स्थान पर ही उत्खनन के पश्चात् अवशिष्ट को फेंकेंगे।

6 - खान को आवश्यक स्तर तक मजबूत करना तथा आधार प्रदान करना :-

खनन पट्टाधारक/एकाधिक पट्टाधारक संबंधित रेल प्रशासन अथवा जैसा भी मामला हो, समाहर्ता अथवा किसी प्रदान करने वाली प्रधिकारी की संतुष्टि के अनुरूप किसी रेलमार्ग, कोनाल, सड़क तथा अन्य नागरिक संरचनाओं की सुरक्षा कि लिए जैसा उनके विचार में हो खान को आवश्यक स्तर तक मजबूत करेंगे एवं उसे आधार प्रदान करेंगे।

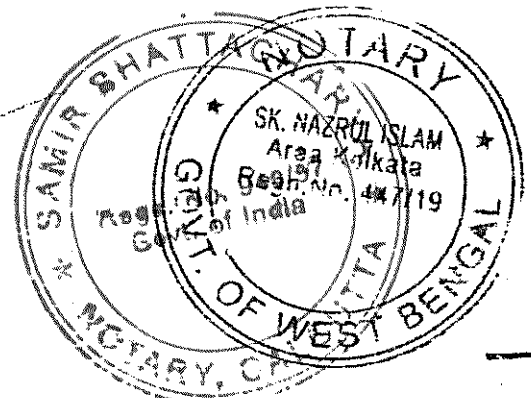
नोट -वर्तमान परिस्थितियों के अन्तर्गत संशोधन करें।

7 - कार्यकलापों की जाँच की अनुमति देना :-

कार्यकलापों की जाँच की अनुमति देना पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता अथवा उस संबंध में किसी प्रदान करने वाले प्राधिकारी को उचित परिसर, उसमें स्थित भवन, उत्खनन अथवा लीज की भूमि की जाँच करने, परीक्षण करने, मापने, सर्वेक्षण, प्लान तैयार करने, नमूना बनाने तथा आँकड़ा इकट्ठा करने तथा प्रवेप करने के अनुमति देगा तथा पट्टाधारक/एकाधिक पट्टाधारक ऐसे उचित व्यक्ति की नियुक्ति करेगा जो इन जाँच करने वाले पदाधिकारियों, एजेंटों, कर्मचारियों ताकि मजदूरों को सभी सुविधाएँ एवं सूचनाएँ जो वे आवश्यक समझते हों उपलब्ध कराएँगे तथा ऐसे जाँचोपरान्त समाहर्ता अथवा प्रदान करने वाले प्राधिकारी जैसा आदेश करें, अथवा समय-समय पर आदेशों का अनुपालन कराना चाहें, उन सभी आदेशों का अनुपालन करेंगे।


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8- दुर्घटना की सूचना देना :- पट्टाधारक/एकाधिक पट्टाधारक, इन पट्टा के अन्तर्गत होनेवाले कार्य के क्रम में यदि कोई दुर्घटना होती हो जिससे मृत्यु हो गई हो अथवा गम्भीर शारीरिक चोट अथवा गम्भीर सम्पत्ति की क्षति अथवा जीवन एवं सम्पत्ति को गम्भीर रूप से नुकसान हुआ हो तो इसकी सूचना समाहर्ता अथवा प्रदान करने वाले प्राधिकारी को 24 घंटे के भीतर देगा।

9 - अन्य खनिजों के पाए जाने की सूचना देना :-

यदि पट्टाधारक/एकाधिक पट्टाधारक वर्णित खनिज/खनिजों के अतिरिक्त उक्त भूमि में यदि कोई अन्य खनिज पात है तो वह प्रत्येक उस भूमि की प्रकृति तथा स्थिति का पूरा विवरण के साथ 16 दिनों के भीतर समाहर्ता अथवा प्रदान करने वाले प्राधिकारी को लिखित रूप से सूचना देगा। वह स्वयं अथवा उसका/उनका कोई कर्मचारी उन खनिजों के संबंध में बिना कोई खनन पट्टा प्राप्त किए उस नए प्राप्त खनिज का दोहन तथा निष्कारण नहीं करेगा।

(ब) यदि पट्टाधारक/एकाधिक पट्टाधारक ऐसे नए प्राप्त खनिज का भी कार्य करना चाहता है तो जैसा उपबंध में उल्लिखित है, वैसा प्रतिवेदन देने के बाद तीन माह के भीतर अपनी इच्छा से समाहर्ता अथवा प्रदान करने वाले प्राधिकारी को अवगत कराएगा तथा खनिज के लिए खनिज रियायत प्रदान करने के नियामक नियमों के अनुसार खनन पट्टा के लिए आवेदन देगा किन्तु वह उस खनन पट्टे पर अपना अधिकार होने का दावा नहीं करेगा।

(स) यदि पट्टाधारक/एकाधिक पट्टाधारक नए प्राप्त खनिज का कार्य नहीं करने की सूचना देता है अथवा तीन माह के भीतर कार्य करने की इच्छा से अवगत नहीं कराता है तो समाहर्ता अथवा कोई प्रदान करने वाले प्राधिकारी किसी अन्य व्यक्ति को इसका खनन पट्टा प्रदान करने के लिए स्वतंत्र होंगे।

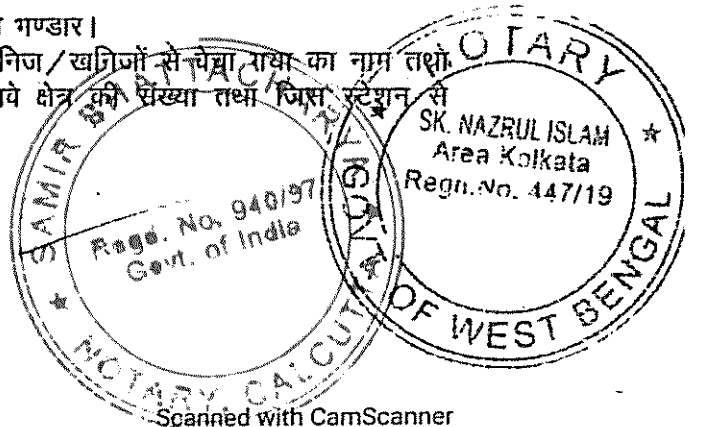
10- उत्पादन एवं कर्मचारियों का अभिलेख तथा लेखा संचारित करना -

पट्टाधारक/एकाधिक पट्टाधारक लीज की अवधि में लेखा की (जिल्द तथा पृष्ठ संख्या लिखी हुई) एक शुद्ध तथा साफ-साफ पढ़ी जानी वाली पंजी खनन भूमि के निकट अथवा उसी भूमि पर एक कार्यालय में रखेगा या रखने के लिए प्रेरित करेगा जिसमें समय-समय पर लेखा के निम्न शुद्ध प्रविष्टियाँ अंकित रहेंगी-

- (1) उक्त भूमि से प्राप्त खनिज/ खनिजों की मात्रा तथा गुणवत्ता।
- (2) विभिन्न गुणवत्ता वाले परिवर्तनीय खनिज (जैसे चूना पत्थर से चूना में परिवर्तित) की मात्रा।
- (3) विभिन्न गुणवत्ता वाले परिवर्तनीय खनिज की वह मात्रा जो विक्री की गई है।
- (4) उक्त विभिन्न गुणवत्ता वाले परिवर्तनीय खनिज की मात्रा जिसका निपटान किया गया हो तथा ऐसे निपटान का तरीका तथा उद्देश्य।
- (5) उक्त खनिज/ खनिजों की सभी विक्री का मूल्य तथा अन्य विवरण।
- (6) उक्त भूमि में खान में प्रतिदिन कार्यरत व्यक्तियों की संख्या तथा तकनीकी कर्मियों की शैक्षणिक योग्यता।
- (7) बिना निपटाए गए खनिज/खनिजों का भण्डार।
- (8) उस पार्टी अथवा पार्टियों का जिन्हें खनिज/खनिजों से चूना तथा का नाम तथा सम्पूर्ण विवरण विक्री की तारीख, रेलवे क्षेत्र की संख्या तथा जिस स्टेशन से

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प्रेषण किया गया है और यदि ट्रक से प्रेषण किया गया है तो ट्रक मालिकों के नाम तथा पता।

- (9) अन्य दूसरे तथ्य, विवरण एवं रिथतियाँ, जिनकी जानकारी समाहर्ता समय-समय पर लेना चाहें, वह ऐसे पदाधिकारियों को जब भी जिस किसी समय पर प्राप्त करना चाहे मुफ्त देगा, लेखा पंजी की सारी सच्ची तथा शुद्ध विवरणी तथा सूचनाएँ तथा उपर्युक्त वर्णित सभी मामलों में रिटर्न समाहर्ता अथवा इस मामले के लिए प्रतिनियुक्ति किसी प्रदान करने वाले प्राधिकारी को देगा, उन पंजियों की जाँच एवं परीक्षण इसकी प्रतिलिपि तैयार करने तथा उनसे तथ्यों को निकालने के लिए उक्त कार्यालय में आसानी से प्रवेप की सुविधा उपलब्ध कराएगा।

11. पट्टाधारक/एकाधिक पट्टाधारक अपने पट्टा की भूमि के परिसर एवं उसके नजदीक यदि उनके द्वारा किसी ऐसे सड़क का निर्माण किया गया हो जो मुख्य नागरिक सड़क को जोड़ता है के साथ विभिन्न खदानों की रिथतियाँ तथा वहाँ के कार्य का स्तर खेसरा संख्या को विवरण तथा अन्य वर्तमान विशेषताओं के साथ कैंडेस्टल नक्से की प्रति के साथ 16"=1 मील के मानक पर उक्त भूमि का एक शुद्ध तथा साफ-साफ पढ़ा जाने वाला अद्यतन तथा पूर्ण प्लान, लीज की अवधि के दौरान सभी खान कार्यालयों में रखेंगे। पट्टाधारक/एकाधिक पट्टाधारक, समाहर्ता द्वारा प्राधिकृत अथवा किसी अन्य प्रदान करने वाले प्राधिकारी को इसे सभी समुचित समय में जाँच करने की अनुमति देंगे।

- (क) पट्टाधारक समय-समय पर केन्द्र अथवा राज्य सरकार द्वारा विहित न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं करेगा।
 (ख) पट्टाधारक खान अधिनियम 1952 के सभी प्रावधानों का अनुपालन करेगा।
 (ग) पट्टाधारक अपने खर्च पर पर्यावरण की रक्षा के उपाय जैसे वृक्ष रोपण, खनन भूमि का सुधार प्रदूषण नियंत्रण संयंत्र तथा समय-समय पर केन्द्र तथा राज्य सरकार द्वारा विहित उपाय करेगा।
 (घ) पट्टाधारक इन नियमों के अन्तर्गत ही दिये गए तरीके से भूमि मालिक को, विहित तारीख पर क्षतिपूर्ति का भुगतान करेगा।

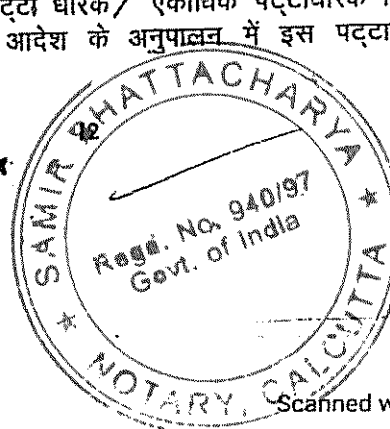
- 12- भारत के मुख्य खान निरीक्षक को नोटिस :-

यदि किसी समय भूमिगत उत्खनन किया जाए अथवा खान में कर्मचारियों की सं० 50 से अधिक हो अथवा खदान की गहराई किसी स्थान पर 6 मी० से अधिक हो अथवा किसी समय खदान में विस्फोटक का प्रयोग किया जा रहा हो तो व्यक्तियों की संख्या, खदान की अधिकतम गहराई, उपयोग किए गए विस्फोटक तथा खदान का स्थान, खान के स्वामित्व के साथ-साथ स्वामी के पता की विस्तृत विवरणी भारत के (खान सुरक्षा महानिदेशक) पो० ओ० धनबाद, झारखण्ड को भेजी जाएगी।

- 13- अपने अधिकार को किसी को देने अथवा हस्तान्तरण करने की स्वतंत्रता :-

पट्टाधारक/एकाधिक पट्टाधारक 10000.00 ₹ शुल्क का भुगतान करने पर समाहर्ता अथवा किसी प्रदान करने वाले प्राधिकारी की लिखित पूर्व स्वीकृति पर किसी व्यक्ति को पट्टा का स्वामित्व अथवा हित बिक्री द्वारा दे सकता है अथवा स्थांतरित कर सकता है। पट्टा धारक/ एकाधिक पट्टाधारक किसी न्यायालय की राजस्व पदाधिकारी के आदेश के अनुपालन में इस पट्टा अथवा किसी

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अधिकार, स्वामित्व अथवा हित को किसी को देने अथवा बेचने की अनुमति नहीं देगा बशर्ते कि इस देने अथवा हस्तांतरण करने को इसको पूर्ण होने के तीन महीने के भीतर निबंधित करा लेना होगा। पट्टाधारक हालांकि पट्टा के अधिकार, स्वामित्व तथा हित को किराए पर नहीं देगा।

14.- किसी ट्रस्ट निगम अथवा फर्म के व्यक्तियों द्वारा वित्तपोषित :-

किसी ट्रस्ट निगम अथवा फर्म के व्यक्तियों द्वारा वित्तपोषित अथवा नियंत्रित नहीं किया जाएगा। समाहर्ता अथवा किसी अन्य प्रदान करने वाले प्राधिकारी की लिखित सहमति के बिना किसी ट्रस्ट, निगम अथवा फर्म के व्यक्ति द्वारा नियंत्रित के साथ पट्टाधारक/एकाधिक पट्टाधारक ऐसी कोई भी व्यवस्था अथवा समझौता अथवा संविदा नहीं करेंगे जिसके द्वारा उन्हें प्रत्यक्ष रूप से वित्त पोषित किया जाएगा अथवा अप्रत्यक्ष रूप से किसी ट्रस्ट के लाभ के लिए अथवा किसी व्यक्ति ट्रस्ट के नियंत्रणाधीन हो जाए जब तक कि समाहर्ता अथवा कोई अन्य प्रदान करने वाले प्राधिकारी ऐसी व्यवस्था अथवा समझौता अथवा संविदा करने के पूर्व लिखित संस्वीकृति न दे दें। जैसे कि उपर लिखा गया है (पूर्वोक्त संस्वीकृति के साथ की गई) कोई व्यवस्था समझौता अथवा समझौता अथवा संविदा में एक मात्र निर्धारक भारत के राष्ट्रपति होंगे समाहर्ता अथवा किसी प्रदान करने वाले प्राधिकारी द्वारा लिखित रूप से यदि परिसमाप्त करना वांछित हो तो उसी अनुरूप पट्टा धारक/एकाधिक पट्टाधारक द्वारा ऐसी अधियाचना करने पर उसे परिसमाप्त कर दिया जाएगा।

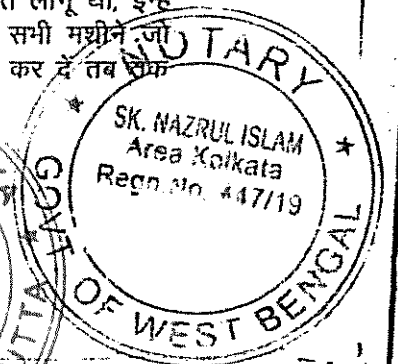
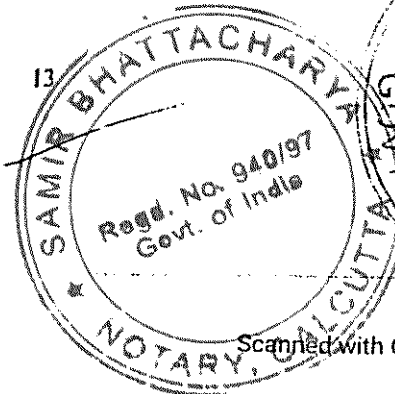
15.- पट्टा सुरक्षित जमा के अतिरिक्त कोई अन्य आवश्यक राशि को जमा करेगा-

जब कभी पट्टाधारक सुरक्षित जमा राशि 85,800.00 रुपये (पचासी हजार आठ सौ) अथवा उसके किसी अंश को अथवा इसके अतिरिक्त अन्य कोई राशि को समाहर्ता नीचे उल्लिखित शक्तियों का प्रयोग करते हुए जप्त अथवा खर्च करते हैं तो पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता को ऐसी अतिरिक्त राशि जमा करेंगे जो राशि कि अविनियुक्त भाग के साथ मिलकर समाहर्ता या स्वीकृति पदाधिकारी के पास जमा राशि 85,800.00 रुपये (पचासी हजार आठ सौ) हो जाएगा।

16.- खनन पट्टा की परिसमाप्ति के पश्चात् खान को सही स्थिति में राज्य सरकार को वापस सौंपना-

खनन पट्टा के समाप्त होने अथवा जल्द समाप्त कर दिए जाने की स्थिति में अथवा किसी अन्य व्यक्ति को इसका नवीकरण कर दिए जाने की स्थिति में पट्टाधारक/एकाधिक पट्टाधारक, सभी खान, गढ़दे, शापट, ढलान, बहाव, सतह, जलमार्ग, वायुमार्ग तथा वर्तमान में अस्तित्व अन्य कार्य तथा इसके बाद भूमि के अन्दर गाड़े जाने वाले अथवा समाहर्ता की संस्वीकृति द्वारा त्याग दिए गए भूमि के अतिरिक्त अन्य भूमि के भीतर अन्य सामग्रियाँ समाहर्ता को सौंप देगा तथा सभी इंजन, मशीनरी, संयंत्र भवन, संरचनाएँ अन्य कार्य तथा सुविधाएँ जो उक्त पट्टा की शर्तों के प्रारंभ होने के समय उक्त भूमि के उपर अथवा भूमिगत लागू थी, इन्हें सामान्य एवं उत्कृष्ट तरीके से कारगर रूप से सौंपेगा तथा ऐसी सभी मशीनें जो भूमिगत लगाई गई है, उन्हें अब तक समाहर्ता अव्यवहृत घोषित न कर दें तब तक


District Mining officer
Girdih



बिना खान को क्षति पहुँचाएँ अथवा भूमिगत कार्य को नुकसान पहुँचाएँ, वह नहीं निकाल सकता है तथा पट्टाधारक/एकाधिक पट्टाधारक भूमि क उपर बनाए गए भवनों, ईट संरचनाओं तथा खड़ा किए पत्थरों को अच्छी तरह से मरम्मत करा कर तथा कारगर तरीके से उक्त खान में उस खनिज का कार्य करने की दृष्टि से सुव्यवस्थित रखेगा।

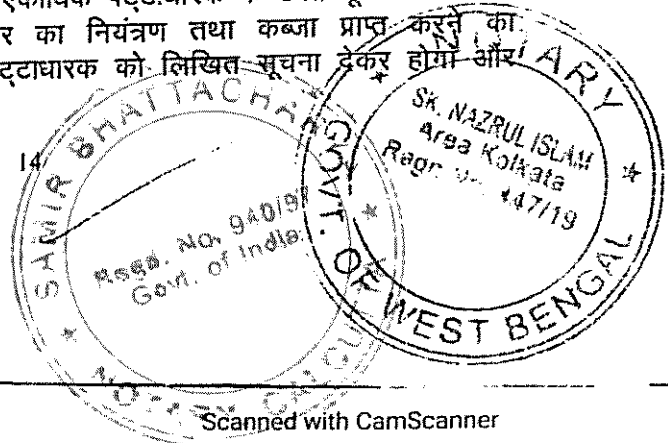
17.- पूर्व क्रय का अधिकार :-

- (क) उक्त खनन पट्टा की अवधि के दौरान सभी समय में तथा समय पर समाहर्ता को अथवा इनके द्वारा प्राधिकृत किसी व्यक्ति को, पट्टाधारक को हस्तांतरित भूमि अथवा पट्टाधारक नियंत्रणाधीन जहाँ भी भूमि हो, उस भूमि पर पड़े हुए उक्त खनिज (तथा उसके सभी उत्पादों को) (पट्टाधारक को लिखित नोटिस देकर) को पूर्वक्रय का अधिकार होगा तथा पट्टाधारक/एकाधिक पट्टाधारक जितना जल्दी संभव हो सके, समाहर्ता अथवा ऐसे किन्हीं प्राधिकारी को जिन्हें इन प्रावधानों के अन्तर्गत शक्ति प्रदत्त है, सभी खनिज अथवा उनके उत्पादों को आपूर्ति करेंगे एवं यह आपूर्ति नोटिस में दिए गए तरीके से, जिस भी स्थान में वांछित हो एवं जिस समय पर वांछित हो आपूर्ति करेंगे। पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता को ऐसे खनिजों के संबंध में किसी तीसरी पार्टी के दावा के विरुद्ध क्षतिपूर्ति का भुगतान करेंगे।
- (ख) समाहर्ता अथवा इस बारे में समाहर्ता द्वारा प्राधिकृत किसी प्राधिकारी को प्रदत्त पूर्वक्रय के अधिकार का प्रयोग पर, लिया गया खनिज अथवा उसके उत्पाद का मूल्य बाजार के आधार पर निर्धारित होगा जो पूर्वक्रय के समय चल रहा होगा। बशर्ते कि पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता को इस मूल्य को निर्धारित करने में सहायता प्रदान करने की दृष्टि से समाहर्ता को गोपनीय सूचनाएँ जैसे खनिज की मात्रा का विवरणी, उक्त खनिज तथा उसके उत्पाद का मूल्य जो अन्य ग्राहक को बेचे गए है-तथा भाड़े से संबंधित आँकड़े उपलब्ध कराएगा तथा समाहर्ता जैसा पदाधिकारी को निर्दिष्ट करें, वैसे पदाधिकारी को वैसे खनिज अथवा उत्पाद की बिक्री तथा भाड़ा के लिए अधिकार पत्र संविदा तथ्य टेकों की मूल तथा प्रमाणिक प्रतिथियाँ समर्पित करेगा। यदि समाहर्ता तथा पट्टाधारकों के बीच सामान्य बाजार मूल्य को लेकर मतव्य नहीं है तो यह मामला प्रमाणलीय आयुक्त को सौंपा जाएगा ताकि उनका आदेश अन्तिम होगा।
- (ग) इस उपबंध में चाहे कुछ भी विपरीत हो पट्टाधारक/एकाधिक पट्टाधारक, अपने जिला के भीतर सरकारी पिनाग द्वारा स्थानीय प्राधिकारियों द्वारा उपयोग किए जाने हेतु वांछित खनिज, स्थानीय प्रचलित बाजार दर 5 प्रतिशत कम की दर पर आपूर्ति करेंगे।

18.- युद्ध अथवा राष्ट्रीय आपात काल के समय कार्यवाही -

युद्ध अथवा राष्ट्रीय आपात काल के समय होने की स्थिति में (इस होने की स्थिति के एक मात्र निर्णायक भारत के राष्ट्रपति होंगे तथा इसके साक्ष्य के रूप में एक अधिसूचना निर्गत की जाएगी) राज्य सरकार को समय-समय पर खनन पट्टा की सभी अवधियों में पट्टाधारक/एकाधिक पट्टाधारक के उक्त भूमि के संयंत्र में कार्य संयंत्र मशीनरी तथा परिसर का नियंत्रण तथा कब्जा प्राप्त करने का अधिकार पट्टाधारक/एकाधिक पट्टाधारक को लिखित सूचना देकर होगा और


District Mining officer
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इस खनन कार्यों के निष्पादन संयंत्र परिवार तथा खनिजों के उपयोग के संदर्भ में राज्य के सभी दिशा निर्देशों का अनुपालन करेंगे वशर्त की इस उपबंध के तहत प्रदत्त शक्तियों के उपयोग से यदि पट्टाधारक/एकाधिक पट्टाधारक को कोई क्षति का निवारण किया जायेगा तथा वशर्त की ऐसी शक्तियों के प्रयोग से प्रदान किए गए पट्टा के शर्तों की परिसमाप्ति नहीं होगी अथवा ऐसे शर्त तथा प्रावधान इन उपबंधों पर अन्य कोई प्रभाव डालने के लिए जितना आवश्यक है उससे अधिक प्रभावित नहीं करेंगे।

19.- खनन पट्टा में चाहे कुछ भी अन्तर्विष्ट हो यदि पट्टाधारक/एकाधिक पट्टाधारक, समाहर्ता अथवा उस उद्देश्य के लिए समाहर्ता द्वारा नियुक्त किसी पदाधिकारी द्वारा उस आशय का एक लिखित सूचना प्राप्त करने पर, कि वह प्लान में वर्णित भूमि पर पट्टाधारक/पट्टाधारकों द्वारा खनन कार्यालय से भूस्खलन का खतरा है तथा उन्हें इस कार्यालय के लिए रोकें जाने की आवश्यकता है तो ऐसी वर्णित क्षेत्र में कार्य रोकें जाने के लिए पट्टाधारक/एकाधिक पट्टाधारक कोई क्षतिपूर्ति का दावा नहीं करेंगे।

20.- विस्फोटक सामग्रियों का भण्डार तथा उपयोग -

किसी भी विस्फोटक सामग्री का भण्डार तथा उपयोग भारतीय विस्फोटक सामग्री अधिनियम, वातुमय खान, नियामक जो वर्तमान में प्रभावी है, के प्रावधानों तथा खान निरीक्षक के विधि सम्मत दिशा निर्देशों के अनुरूप किया जायेगा। पट्टाधारक/एकाधिक पट्टाधारक इस बात के जिम्मेवार होंगे तथा यह सुनिश्चित करेंगे कि खान के लिए जो विस्फोटक सामग्रियाँ अपेक्षित हैं उनकी चोरी ना हो अथवा दुरु्यवहार ना हो, अथवा खनन क्षेत्र के भीतर अथवा बाहर उसका उपयोग उन उद्देश्यों के लिए ना किया जाये जो खनन कार्य से संबन्धित ना हो।

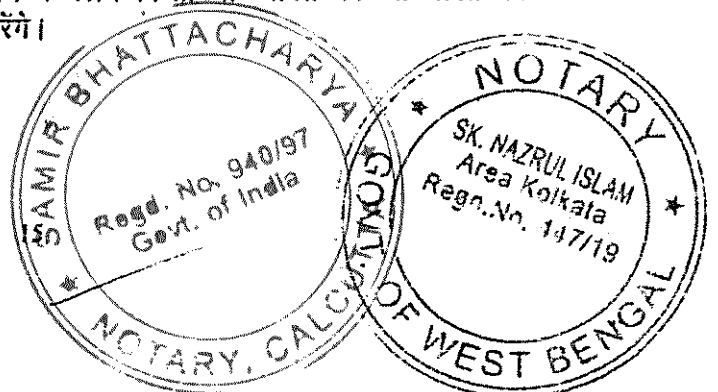
21.- सीमांकन विवाद -

राज्य को लेकर अथवा पट्टा के शर्तों के अनुरूप किसी संरचना को लेकर पट्टाधारक/एकाधिक पट्टाधारक तथा उसके नजदीक के किसी खण्ड में पूर्व से प्रदत्त उसी प्रकार के खनन पट्टा या उसके बाद पट्टाधारक/एकाधिक पट्टाधारक के बीच यदि कोई विवाद उत्पन्न होता है तो पट्टाधारक/एकाधिक पट्टाधारक, समाहर्ता के द्वारा निर्णय लेने के लिए विवाद को उपस्थापित करने के लिए बाध्य होगा। उक्त पदाधिकारी के किसी निर्णय के विरुद्ध प्रमंडलीय आयुक्त के पास अपील की जा सकती तथा प्रमंडलीय आयुक्त का निर्णय पट्टाधारक/एकाधिक पट्टाधारक के लिए अंतिम तथा मान्य होगा।

22.- विदेशी नागरिकों का नियोजन -

पट्टाधारक/एकाधिक पट्टाधारक बिना समाहर्ता के लिखित स्वीकृति के खनन क्षेत्र में अथवा संबन्धित क्षेत्र में कार्य के लिये किसी भी व्यक्ति को जो भारत का नागरिक नहीं है नियोजित नहीं करेंगे।

[Signature]
District Mining officer
Girdih



23.- नियमों एवं विनियमों का अनुपालन करना -

पट्टाधारक/एकाधिक पट्टाधारक सरकार के सभी वर्तमान कानून तथा वैसे सभी कानून, नियम तथा नियामक जो खान तथा खनिजों के क्रियाकलापों के लिए समय पर लागू किये जाते हैं, तथा सुविधाओं को प्रभावित करने के मामलों का पूरा अनुपालन करेंगे। किसी गैर कानूनी अथवा खान से संबंधित किसी अनियमित कार्य के संबंध में, इस उद्देश्य से राज्य सरकार द्वारा प्राधिकृत किसी पदाधिकारी द्वारा नोटिस दिए जाने पर पट्टाधारक/एकाधिक पट्टाधारक अथवा उनके कर्मचारीगण ऐसे गैर कानूनी अथवा अवैध कार्यों से होने वाली सभी क्षति के लिए राज्य सरकार को क्षतिपूर्ति का भुगतान करने के लिए बाध्य होंगे।

24.- यदि पट्टाधारक सक्षम पदाधिकारी अथवा समाहर्ता की पूर्वानुमति प्राप्त किए बिना खान अथवा खादान में लगातार 1 वर्ष की अवधि तक कोई कार्य नहीं करता है तो उसके पट्टा को रद्द किया जा सकता है परन्तु यह की ऐसी परिस्थितियाँ पैदा हो गई हो जो नियंत्रण से बाहर हैं, उन परिस्थितियों में पट्टाधारक को खान अथवा खादान में कार्य करना संभव ना हो तो खनन पट्टा को रद्द नहीं किया जायेगा।

25.- यदि पट्टाधारक अपने पट्टा क्षेत्र के किसी भाग से लगातार 6 माह की अवधि तक कोई कार्य नहीं करता है, जिसके एकमात्र निर्णायक समाहर्ता होंगे, समाहर्ता को उस क्षेत्र में पट्टा को परिसमाप्त करने तथा पुनः प्रवेश करने की शक्ति होगी बशर्त की पट्टाधारक को उसके लिए कारण पृच्छा का समुचित अवसर दिया जायेगा।

26.- यदि पट्टाधारक पट्टा क्षेत्र में लगातार 6 माह की अवधि से ज्यादा समय तक 10 प्रतिशत से अधिक क्षेत्र में काम करता है तो समाहर्ता के खनन पट्टाक्षेत्र के 75 प्रतिशत क्षेत्र में पुनः प्रवेश की शक्ति होगी बशर्त की पट्टाधारक के लिये छोड़ा हुआ क्षेत्र एक समेकित खण्ड होगा। जिसमें उसके द्वारा कार्य किया हुआ क्षेत्र भी शामिल होगा तथा पट्टा की मूल शर्तों को समाहर्ता का आदेश होने के पश्चात् उनके द्वारा पुनः प्रवेश की तारीख से संशोधित समझा जायेगा।

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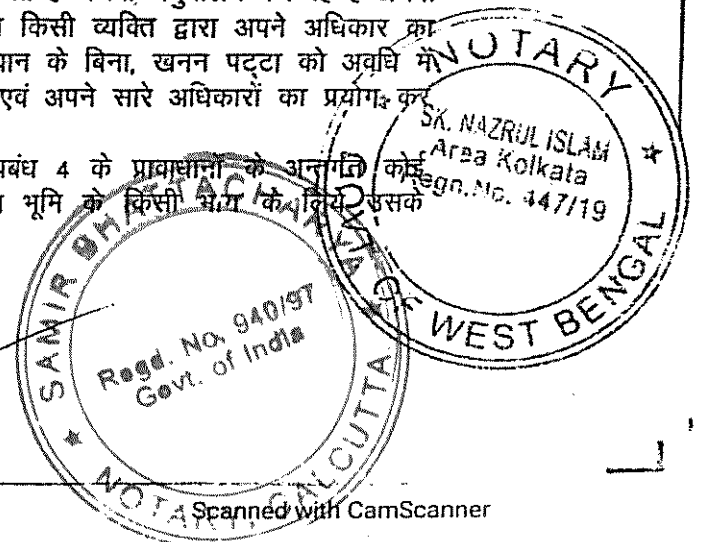
भाग- VIII

राज्य सरकार का प्रतिज्ञा पत्र -

- 1.- पट्टाधारक अपने अधिकारों का शान्तिपूर्वक धारण तथा उपयोग कर सकता है -
वैसे पट्टाधारक/एकाधिक पट्टाधारक जिन्होंने नियमों का अनुपालन किया है तथा लगान एवं स्वामिस्व का भुगतान करते हैं अथवा अनुपालन कर रहे हैं अथवा भुगतान कर रहे हैं, वे समाहर्ता अथवा किसी व्यक्ति द्वारा अपने अधिकार का किसी दावा के द्वारा किसी अवैध व्यवधान के बिना, खनन पट्टा को अवधि में हस्तारित परिसर में धारण कर सकेंगे एवं अपने सारे अधिकारों का प्रयोग कर सकेंगे।
- 2.- यदि इस अनुसूची के भाग 7 के उपबंध 4 के प्रावधानों के अनुगति को पट्टाधारक/एकाधिक पट्टाधारक उक्त भूमि के किसी भाग के लिये कर सकेंगे

Girdih
District Mining officer
Girdih

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स्वामी को प्रस्तावित को खनन कार्य से होने वाली किसी क्षति या दुर्घटना के लिए क्षतिपूर्ति भुगतान करने का प्रस्ताव देगा तथा वह स्वामी समाहर्ता की अधिकार एवं शक्ति तथा पट्टाधारक/एकाधिक पट्टाधारक को हस्तांतरित शक्ति के प्रयोग करने के क्रम में अपनी सहमति नहीं देगा तब पट्टाधारक/एकाधिक पट्टाधारक मामले की सूचना समाहर्ता को देगा तथा क्षतिपूर्ति के रूप में निर्धारित राशि को जमा करेगा तथा यदि समाहर्ता इस तथ्य से संतुष्ट है कि निर्धारित राशि सही है अथवा समाहर्ता बढ़ी हुई राशि के पट्टाधारक द्वारा भुगतान करने पर खनन कार्य के लिये आवश्यक कार्यकलाप करने के लिए पट्टाधारक को अनुमति देने के लिये स्वामी को आदेश देंगे। क्षतिपूर्ति की राशि के निर्धारण के समाहर्ता भूमि अधिग्रहण अधिनियम, 1894 (1894 का 1) के सिद्धान्तों से मार्गदर्शित होंगे।

3- नवीकरण करना -

यदि पट्टाधारक/एकाधिक पट्टाधारक हस्तांतरित परिसर अथवा उसके किसी भाग अथवा एकाधिक भाग को अगली अवधि (मूल पट्टा में वर्णित अवधि से अधिक नहीं) के लिए, प्रदान की गई अवधि की समाप्ति के पश्चात नवीकरण कराने के इच्छुक होंगे, तथा अपनी-अपनी इच्छा के संबंध में चल रहे अपने खनन पट्टा की अवधि की समाप्ति के कैलेण्डर वर्ष के 6 माह पूर्व यदि समाहर्ता को लिखित सूचना देंगे तथा उसके लिये अनवृत्त विभिन्न प्रतिज्ञा पत्रों तथा अनुबंधों को अनुपालन करेंगे अथवा उनकी ओर से अनुपालन किया जायेगा, तब खनन पट्टा की अवधि समाप्ति के पश्चात पट्टाधारक/एकाधिक पट्टाधारक पट्टाधारक के कार्यों से संतुष्ट होने की स्थिति में, समाहर्ता उसके निवेदन तथा उसके व्यय पर, जैसा वे इस समय उचित समझेंगे, उचित दर स्वामिस्व तथा शर्त एवं प्रतिज्ञा पत्र एवं अनुबंध के आधार पर अगली अवधि (मूल पट्टा में वर्णित अवधि से अधिक नहीं) के लिए पट्टाधारक/एकाधिक पट्टाधारक और यदि आवश्यक हो तो उसके किसी सहयोग को एक नवीकृत पट्टा प्रदान करेंगे।

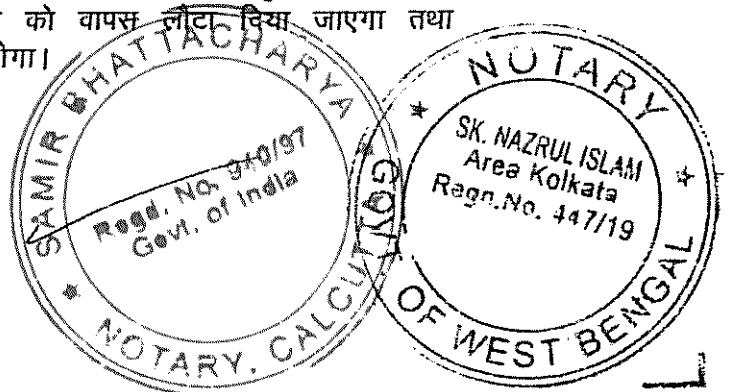
4.- पट्टा क्षेत्र के किसी भाग की परिसमाप्ति, प्रत्यपण अथवा परित्याग की स्वतंत्रता

पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता को 6 कैलेण्डर मास से कम नहीं के अवधि के भीतर लिखित सूचना देकर पट्टे की परिसमाप्ति करा सकते हैं बशर्त की ऐसी सूचना की अवधि समाप्त होने पर, पट्टाधारक/एकाधिक पट्टाधारक समाहर्ता अथवा किसी अन्य व्यक्तियों को इस पट्टा अन्तर्गत सभी बकायें एवं तगान का भुगतान कर दें तथा पट्टा के अन्तर्गत सभी व्यवस्थाओं की समाहर्ता को सौंप दे तो यह वर्तमान पट्टा तथा उसकी शर्तें तथा पट्टाधारक को प्रदत्त सभी स्वतंत्रतायें, शक्तियाँ तथा विशेषाधिकार पूर्ण रूप से समाप्त हो जायेंगे तथा वर्तमान पट्टा में अन्तर्वृष्ट किसी भी प्रतिज्ञा पत्र अथवा अनुबंध के किसी अधिकार अथवा सुधार अथवा भंग से बिना किसी पूर्वाग्रह के परिसमाप्त हो जायेगा।

5.- सुरक्षित जमा राशि की वापसी पट्टा की परिसमाप्ति के आदि अथवा इसके नवीकरण किए जाने के बाद 12 कैलेण्डर माह के भीतर जिस तारीख का समाहर्ता चयन करे इस तारीख को इस पट्टा के अन्तर्गत जो सुरक्षित जमा राशि समाहर्ता के पास जमा है तथा उस पट्टा में वर्णित उद्देश्यों के लिए प्रयुक्त नहीं होने है उसे पट्टाधारक/एकाधिक पट्टाधारक को वापस लौटा दिया जाएगा तथा सुरक्षित जमा राशि पर कोई सूद नहीं लगेगा।

Basim
District Mining officer
Giridih

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6. अन्य विशेष शर्तें :-

1. स्वीकार्य/नियत लगान आक/अवकाश नियमावली 2004 (संशोधित 2019)के अनुसूची 1 एवं II के तहत एवं चयन समय-समय पर होने वाले संशोधित के अनुसार भुगतान करना होगा।
2. अवधि (05) पाँच वर्षों के लिए।
3. खनिज -माल्यर/विट्डी
4. प्रदूषण नियंत्रण पत्र का अनामति प्रमाण पत्र प्राप्त कर ही खनन कार्य करना होगा।
5. निरफोटक अनुमति प्राप्त कर ही निरफोटक का व्यवहार करना होगा।
6. सरकार के द्वारा निर्धारित न्यूनतम गजदूरी भुगतान करना होगा।
7. अन्य शर्तें एवं कब्जेन आरक्षण लघु खनिज सगनुदान नियमावली 2004 (संशोधित 2019) के नियमों एवं शर्तों के अनुरूप यथा संशोधित लागू रहेंगे।
8. अनुमोदित माइनिंग प्लान के अनुसार खनन कार्य करना होगा।
9. State Level Environment Impact Assessment Authority, Jharkhand के पत्रांक 546/Ranchi दिनांक 09.10.2019 के द्वारा निर्गत पर्यावरणीय सहमति पत्र (Environmental clearance from the MOEF) में उल्लेखित शर्तों का पालन करना होगा।

भाग -IX

सामान्य प्रावधान -

1. - किन्हीं शर्त का भंग होने :-

उस भाग के उपबंध -2 तथा 3 में वर्णित पट्टा की किन्हीं शर्तों के भंग होने कि स्थिति में समाहर्ता, उपबंध -2 पाँच अन्तर्गत उल्लिखित वार्षिक नियत लगान कि राशि का चार गुणा राशि के समतुल्य जो इससे अधिक नहीं होगा पट्टाधारक/एकाधिक पट्टाधारक अथवा उसके हरतान्तरण कर्ता अथवा प्रतिनिधि को दिए जाने पर, उनसे दण्ड राशि वसूल सकते है।

2.-जॉच में बाधा पहुँचाना यदि पट्टाधारक/एकाधिक पट्टाधारक भाग सात के उपबंध 12, 14 तथा 2 भाग तीन उपबंध 1 में प्रवेश की शर्तों की जॉच अथवा परिसर में प्रवेश में बाधा पहुँचाते है अथवा अनुमति नहीं देते है तो समाहर्ता पट्टा को रद्द कर सकते है तथा सुरक्षित जमा राशि को पूर्ण अथवा आंशिक रूप से जप्त कर सकते है।

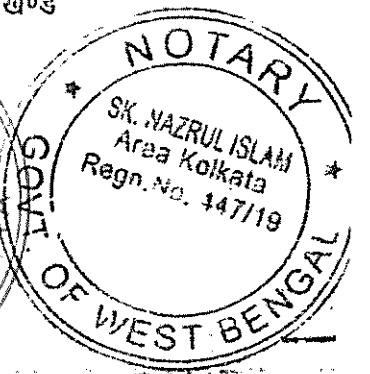
3.-किन्हीं अन्य शर्तों का उल्लंघन होने :-

यदि पट्टाधारक/एकाधिक पट्टाधारक अथवा उसके/उनके हरतान्तरणकर्ता अथवा प्रतिनिधि भाग सात के उपबंध 2,3,6,10 तथा (भाग तीन के उपबंध 3) में वर्णित किन्हीं शर्तों का भंग करते है तो ऐसे किन्हीं मामले में समाहर्ता जैसा भी मामला हो, पट्टाधारक/एकाधिक पट्टाधारक हरतान्तरणकर्ता अथवा प्रतिनिधि को एक लिखित नोटिस देमें जिसके उसे नोटिस निर्गत होने की तारीख के 30 दिनों के भीतर भंग को सुधार लेने के लिए कहेंगे और यदि समाहर्ता द्वारा निर्धारित भंग को सुधार नहीं किया गया जो समाहर्ता पट्टा को परिसमाप्त कर सकते है यशर्त कि इन नियमों के अन्तर्गत अन्तर्दिष्ट पट्टाधारक/एकाधिक पट्टाधारक अथवा उसके/ हरतान्तरण प्रहिता करेगा अथवा प्रतिनिधि समाहर्ता पर किन्हीं अन्य अधिकार की संपुष्टि अथवा सुधार करने पर कोई प्रतिबंध नहीं हो सकेंगे।

नोट - यदि भाग 3 में उपबंध को छोड़ दिया गया है तो कोष्ट के भीतर के खण्ड को छोड़ दिया जाएगा।


District Mining Officer
Biridih

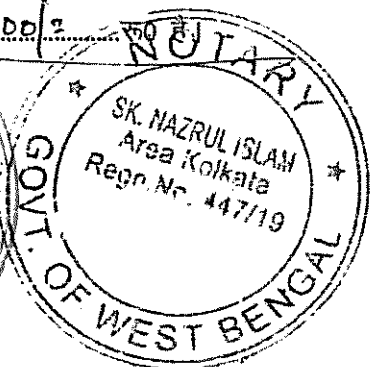
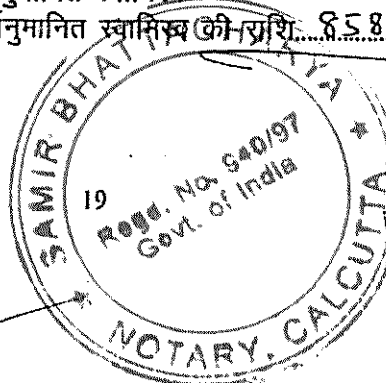
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- 4.- पट्टाधारक/एकाधिक पट्टाधारक द्वारा प्रतिज्ञा पत्र तथा अनुबंध पत्र के शर्तों के भंग होने की मामले में जिसमें पूर्व नोटिस निर्गत किया गया है, समाहर्ता नोटिस के बदले भाग 5 के उपबंध 2 में वर्णित वार्षिक नियत लगान की राशि के अधिकतम चार गुणा का दण्ड लगा सकते हैं।
- 5 - "दैवी आपदा" के कारण पट्टा की शर्तों को पूरा करने में असफल रहना पट्टा की शर्तों को पट्टाधारक/एकाधिक पट्टाधारक के विरुद्ध कोई दावा नहीं होगा अथवा उस पट्टे की शर्तों का भंग तबतक नहीं माना जायेगा जब तक कि समाहर्ता के विचार में ऐसी असफलता दैवी आपदा के कारण हुआ हो और यदि इस दैवी आपदा के कारण पट्टा की किसी शर्तों को पूरा करने में विलम्ब हुआ है तो यह विलम्ब की अवधि पट्टा में निर्धारित अवधि में जोड़ दी जायेगी। इस उपबंध में शब्द खण्ड फोर्स मज्योर का अर्थ है ईश्वर का कृत्य, विद्रोह, युद्ध, बलवा, सामुदायिक शोरगुल, हड़ताल, भूकंप, ज्वारभाटा, तूफान, ज्वारभाटा के कारण बाढ़ विजली गिरना, विस्फोट से आग लगना तथा अन्य अनहोनियाँ जिन्हे पट्टाधारक/एकाधिक पट्टाधारक सामान्य रूप से ना तो रोक सकता है अथवा ना तो नियंत्रित कर सकता है।
- 6.- पट्टा के समाप्त हो जाने के पश्चात् पट्टाधारक को अपनी संपत्ति को हटाना :-
पट्टाधारक/एकाधिक पट्टाधारक पट्टा की शर्तों के अनुरूप देय लगान तथा स्वमिस्व भुगतान सर्वप्रथम करने के पश्चात् पट्टा के समाप्ति अथवा परिसमाप्ति कर दिये जाने के बाद शीघ्र अथवा उसके बाद 6 कैलेण्डर माह के भीतर उक्त सभी मशीनरी, संयंत्र, भवन अथवा अन्य कार्य सुविधाओं को जिन्हे उक्त भूमि पर खड़ा किया है और जिसे उस अनुसूची के भाग 6 के उपबंध 18 के अन्तर्गत वह समाहर्ता को समर्पित करने के लिए बाध्य नहीं है तथा जिस समाहर्ता क्रय करने के इच्छुक नहीं है उसे अपने हित में ले सकता है तथा हटा सकता है।
- 7.- पट्टा के परिसमाप्ति के 6 माह से अधिक अवधि के बाद संपत्तियों की जब्ती -
यदि पट्टा के समाप्ति अथवा परिसमाप्ति के तीन कैलेण्डर माह के अंत तक तुरंत बाद अथवा उस तारीख जिस तारीख से उस अनुसूची के भाग 8 के उपबंध 4 में अन्तवृष्ट प्रावधानों के अन्तर्गत उक्त भूमि को पट्टाधारक/एकाधिक पट्टाधारक को प्रत्यर्पण करना प्रभावी है यदि उस भूमि में बच रहे कोई मशीनरी, संयंत्र, भवन संरचना अथवा अन्य कार्य सुविधायें अथवा संपत्तियाँ बेच दी जायेगी अथवा जैसा समाहर्ता उचित समझे उस संबंध में कोई क्षतिपूर्ति अथवा विवरण पट्टाधारक/एकाधिक पट्टाधारक को दिये बिना उनका निपटान कर दिया जायगा।
- 8.- पब्लिक डिमांड अधिनियम के अन्तर्गत राशि की वसूली -
इस पट्टा के किसी प्रावधान द्वारा प्राधिकृत राशि की वसूली के अन्य तरीकों के पूर्वाग्रह के बिना पट्टाधारक/एकाधिक पट्टाधारक के विरुद्ध कोई भी बकाया राशि की वसूली बिहार पब्लिक डिमांड रिकवरी अधिनियम अथवा किसी संवैधानिक अधिनियम अथवा उस समय लागू किसी नियम के अन्तर्गत वसूली जायेगी।
- 9 - स्टांप ड्यूटी के उद्देश्य से पूर्वानुमानित स्वामिस्व -
स्टांप ड्यूटी के उद्देश्य से पूर्वानुमानित स्वामिस्व की राशि 85800/-

Signature
District Mining officer
Giridih



1.2.20

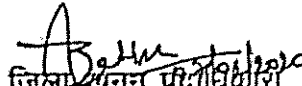
10 - कार्यपालक के ऐजेंटों की जवाबदेही -

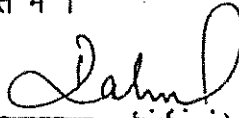
पट्टाधारक/एकाधिक पट्टाधारक के कार्यपालक ऐजेंटों की जवाबदेही पट्टाधारक/एकाधिक पट्टाधारक के ही समान होगी।

11 - नोटिस तामिला -

इस पट्टा की शर्तों के अनुरूप पट्टाधारक/एकाधिक पट्टाधारक को दिये जाने वाले नोटिस को लिखित रूप में उक्त भूमि पर निवास करने वाले व्यक्ति को जैसा पट्टाधारक/एकाधिक पट्टाधारक ऐसे नोटिस को प्राप्त करने के लिए नियुक्त करें, नोटिस देंगे तथा यदि यह नोटिस पट्टाधारक/एकाधिक पट्टाधारक को निबंधित डाक से दिया जा रहा है तो यह पट्टाधारक/एकाधिक पट्टाधारक द्वारा पट्टा में अभिलिखित पट्टे पर पट्टाधारक/एकाधिक पट्टाधारक को भेजा जायेगा अथवा भारत में किसी ऐसे पता पर भेजा जायेगा जो पट्टाधारक/एकाधिक पट्टाधारक समय-समय पर समाहर्ता को अथवा इस बारे में समाहर्ता द्वारा प्राधिकृत पदाधिकारी को लिखित रूप से ऐसा नोटिस को प्राप्त करने के लिए नामित करेगा तथा ऐसे सभी नोटिस को पट्टाधारक/एकाधिक पट्टाधारक को समुचित एवं वैध रूप में तामिला किया हुआ माना जायेगा तथा इसके लिये वह उत्तरदायी होगी।

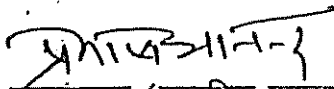
निम्नलिखित तरीके से, दिन, माह तथा वर्ष में इस पट्टा के निष्पादन के साक्ष्य के रूप में लिखित गवाहों के द्वारा हस्ताक्षरित। राज्यपाल, झारखण्ड सरकार के लिए अथवा उनकी ओर से, पट्टाधारक/एकाधिक पट्टाधारक की उपस्थिति में, उराकें लिए अथवा उराकी ओर से उपायुक्त, गिरिडीह की उपस्थिति में।



जिला खनन पदाधिकारी,
District Mining Officer
गिरिडीह।

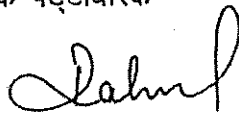

उपायुक्त, गिरिडीह।
उपायुक्त,
गिरिडीह।

गवाहों का हस्ताक्षर

- 1.
- 2.


पट्टाधारक/एकाधिक पट्टाधारक

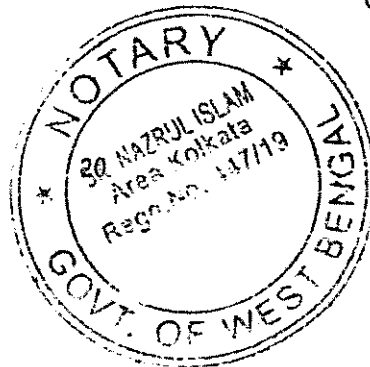

जिला खनन पदाधिकारी,
District Mining Officer
गिरिडीह।


उपायुक्त, गिरिडीह।
उपायुक्त,
गिरिडीह।

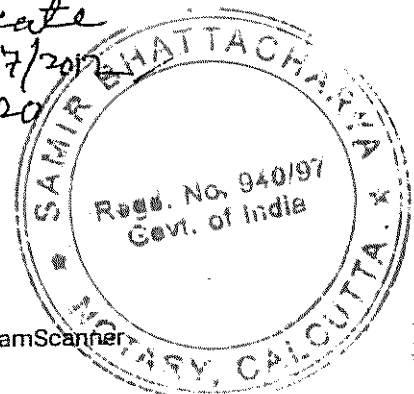
यह खनन पट्टा सविदा दो प्रतियों में छपा गया है जो मूल प्रति के अनुसार सही है, जो सरकार के द्वारा दिये गये मॉडल के अनुरूप है और मेरे द्वारा टाईप किया गया है।

शुनील कुमार

81
कम्प्यूटर टाइपिस्ट, गिरिडीह



Sanjay Kumar
Advocate
E.No-417/2012
1.2.2020

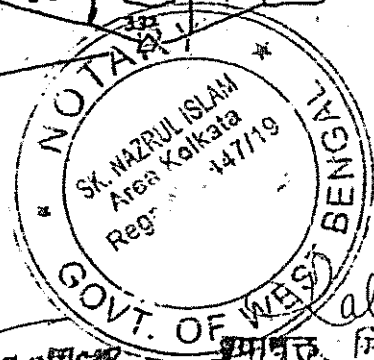
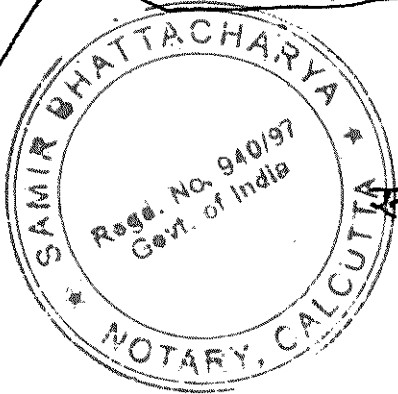
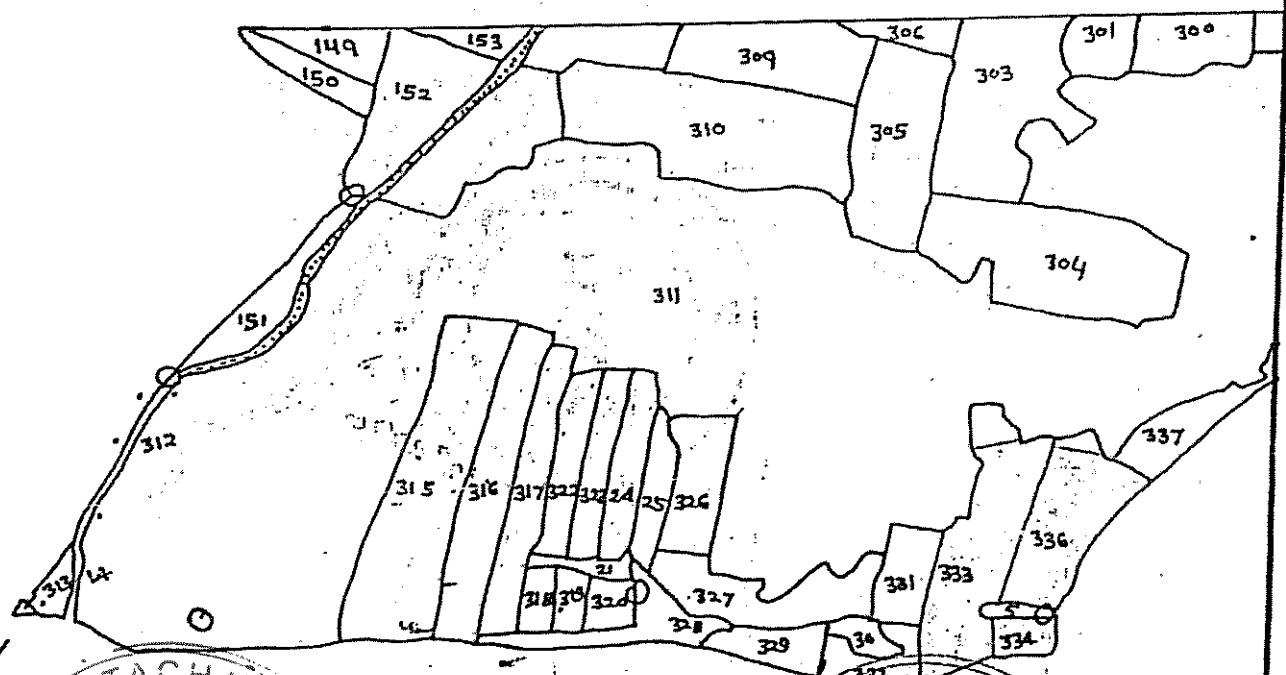


NAME & ADDRESS OF APPLICANT
SRI PRABHASH ANAND
S/O SRI RAVINDRA KUMAR RAY
51, HARMU HOUSING COLONY
DORANDA, RANCHI

DETAILS OF GRANT AREA:-
MOUZA - KARMATAND
THANA NO-423
THANA - GANDEY
PLOT NO-333(P),334,336(P).
AREA - 2.86 ACRES
MINERALS- STONE

SCALE 16 INCH = 1 MILE

GRANT AREA SHOWN IN RED



कीटांड

[Signature]
APPLICANT

[Signature]
District Mining officer
Giridih
D.M.O

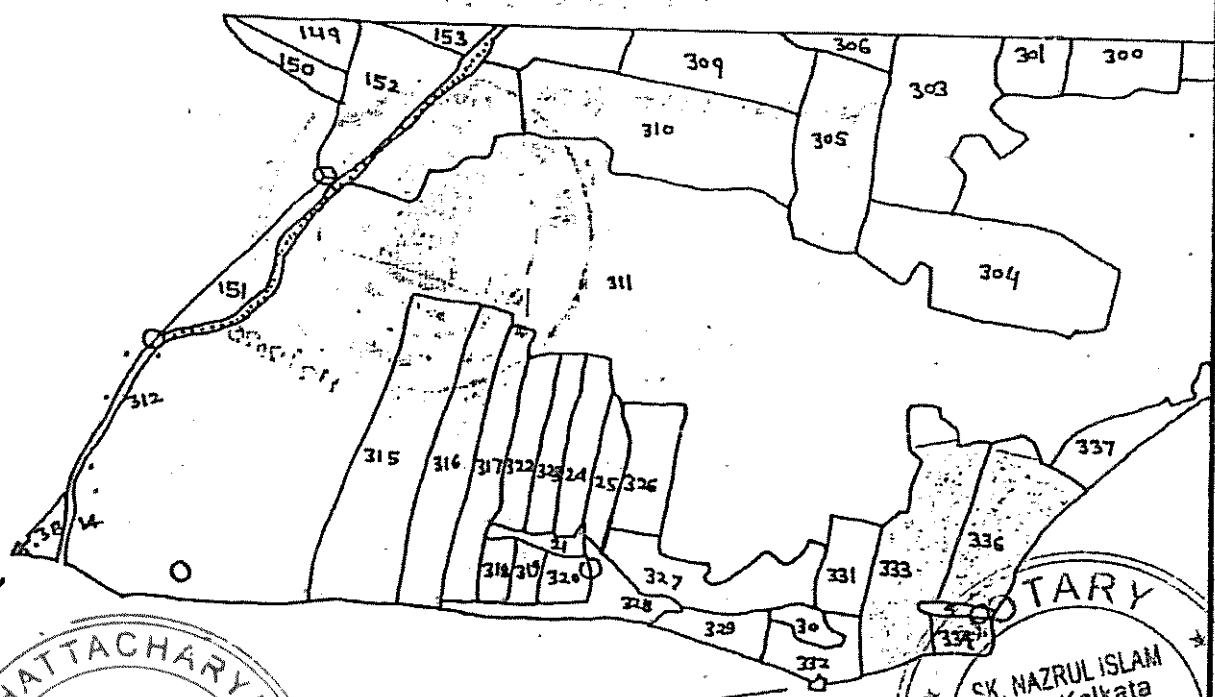
[Signature]
DC

NAME & ADDRESS OF APPLICANT
 SRI PRABHASH ANAND
 S/O SRI RAVINDRA KUMAR RAY
 SI, HARMU HOUSING COLONY
 DORANDA, RANCHI

DETAILS OF GRANT AREA :-
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 MINERALS - STONE

SCALE 16 INCH = 1 MILE

GRANT AREA SHOWN IN RED



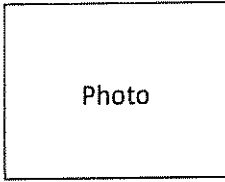
SAMIR BHATTACHARYA
 Regd. No. 940/97
 Govt. of India
 NOTARY, CALCUTTA

NOTARY
 SK. NAZRUL ISLAM
 Area Kolkata
 Regn. No. 447/19
 GOVT. OF WEST BENGAL

[Signature]
 APPLICANT

[Signature]
 District Mining officer
 Giridih
 D.M.O.

[Signature]
 नपाइक्त. गिरिडीह।
 DC



Photo

TYPED COPY

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ANNEXURE - A/2

Sd/- illegible 07.01.2020
District Mining Officer
Giridih



Model Form 'E'
(see rule 22)

Model Form for Excavation of Minor Minerals

This Agreement is made by the Deputy Commissioner, Giridih, on behalf of His Excellency Governor of Jharkhand, (hereinafter referred to as the Governor and where such reference is made shall include his successors in office) of the one part and Shri Prabhash Anand, S/o Shri Ravindra Kumar Rai, D-52, Harmu Housing Colony, Doranda, Ranchi, Occupation (hereinafter referred to as the Multiple Lessee and where such reference is made shall include his successors in office, Executive Administrator, Representative and Permitted Person) of the other part.

Hereinafter where such reference is made the term "mineral lease" shall include the lessee, his successors and assigns and this Agreement is made this

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day dated 8.1.2020 between the two parties. Whereas the lessee and the multiple lessee has applied to the Government of Jharkhand for the grant of title to the mineral in accordance with the Jharkhand Minor Mineral Concession Rules 2004 as mentioned in the said Rules in the land described in Part-1 of the said Schedule and has deposited to the State Government a sum of Rs. 85800.00 as security deposit and Rs.1000.00 to meet the initial expenditure for the mining lease. Now this Agreement bears witness that the lessee and the multiple lessee in the said Schedule shall pay the amount due and payable to the Government of Jharkhand.

(C)1-- The date of termination, abandonment or cancellation if all dues have been paid.

2-- In case of termination or abandonment or cancellation whether all dues have been paid.

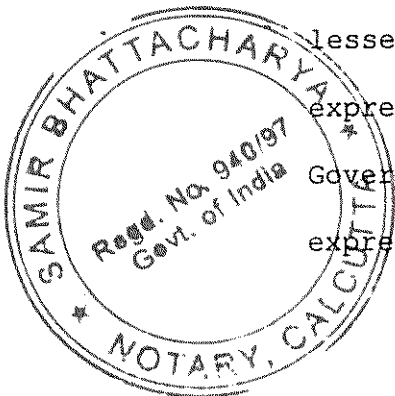
3-- The date on which the area is available for re-let.

Now this Agreement witnesses that in consideration of the payment, performance and performance by and on behalf of the lessees of the obligations, obligations, covenants and agreements contained in this present and the said Schedule, His Excellency Governor hereby grants to the lessee all mines, formations,



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veins/layers of common stone (here name the mineral or minerals), (hereinafter referred to in the Schedule as the said minerals). The said Schedule, with the free powers and privileges for the purposes and enjoyments in respect of the land situated or lying under the land specified and described in Part-1 of the said Schedule, and subject to the terms and conditions as specified in Part 3 of the said Schedule in respect of the exercise of such freedoms, powers and privileges, but reserving for the State Government such freedoms, powers and privileges as specified in Part-4 of the said Schedule, but saving from the lessee such freedoms, powers and privileges as specified in Part-4 of the said Schedule, so that the lessee hereby shall hold the leased premises for a period of 05 years from 8.1.2020 to 7.1.2025 and shall pay therefor, subject to the provisions contained in Part-6 of the said Schedule, the rent and royalty as specified in Part 5 of the said Schedule at the times specified therein and the lessee(s) hereby covenants with the State Government as expressed in Part-7 of the said Schedule and the State Government hereby covenants with the lessee(s) as expressed in Part-8 of the said Schedule and the



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parties hereto have mutually agreed thereto as expressed in Part-9 of the said Schedule.

In witness whereof, this deed is hereby executed on the date and in the year first above written in the manner hereunder described.

PART - I

Area of mining lease

(Area and details of areas) in which all the land plots are situated.

Police station No.423, District-Giridih, Mouza-Karmatand, Police station-Gandey, Khata No.2 and 3 Plot No.-333/Part, 334 and 336/Part, area 2.86 acres area which is marked in the plan, was enclosed and marked by lines/coloured lines as follows--

On the North - 331 (P), 333 (P), 336 (P), 337 (P)

On the South - Boundary of Ruki Tand

In the East - Boundary of Khammatand,

And on the West - 311 (P), 331 (P), 332(P)

(Hereinafter referred to as "mentioned line")

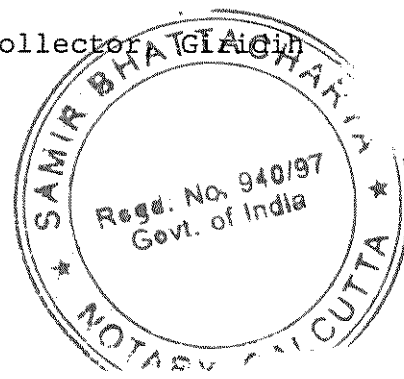


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PART - II

The freedoms, powers and privileges to be exercised or executed by the lessee/multiple lessee shall be subject to the prohibitions and conditions given in Part-3.

1. Freedom and power to enter into land and to get and work minerals etc. during the period conveyed by the lease to enter into land to search for, dig, bore, receive, carry and take away the mineral/minerals mentioned.
2. To bring and use machinery, plant etc.- Freedom and power in respect of plant, brick kiln, warehouse, shed and other building to use in the said land for this purpose.
3. To make and use roads and passages- Freedom and power to make roads and passages in the said land for any of the purposes mentioned in this part or to carry out the works mentioned in this part.
4. Use of water from springs etc. to obtain and use water from any spring, water course, stream or other source in the land specified by the Collector of the District.



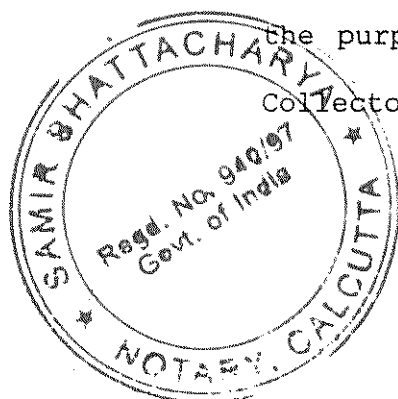
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and to change the course of such stream or water course, raise it or build a dam thereon or store such water or store it in a pond or to make any water course, culvert, drain or building or water body for adequate water supply for animals or to construct any water body or water body which has been used in the past and does not in any way contaminate or pollute the stream or springs, if the same has been used for that purpose, subject to his permission.

5. Use for the purpose of stacking, piling up. To use a suitable portion of the surface for the purpose of stacking, piling up, storing or depositing the minerals produced and to work on any plant, digging and removing plant, earth and materials, articles are included in the freedom and power mentioned in this part. Freedom and power to collect.

6. Clearing bushes and cutting and using trees etc. Freedom and power to cut and clear bushes and to clear any timber found or standing on the lands mentioned above and to clear any timber from these lands and for

the purpose specified in this Part, provided that the Collector or the granting authority may require the



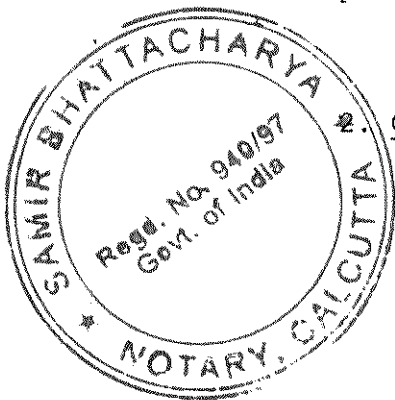
lessee/multiple lessee to pay the price for cutting and using any tree found on the land at such rate as may be determined by him.

Part - III

Prohibitions and conditions on freedom, power and privileges in Part - II:

1. No building etc. shall be constructed at-

Certain place and no surface activity shall be carried out on any place of civic entertainment, cremation ground or land considered sacred by any class of persons or any house or road in a rural area or any land designated as public land by the Collector or the granting authority. Nor shall any building or object be erected, placed and no surface activity shall be carried out on any land, work, property or right of any person / persons, nor shall any person damage or adversely affect any building, work, property or right of any person / persons and shall not carry out any surface activity on any land belonging to any person other than the State Government, which is in his possession, for any purpose not included in the lease.



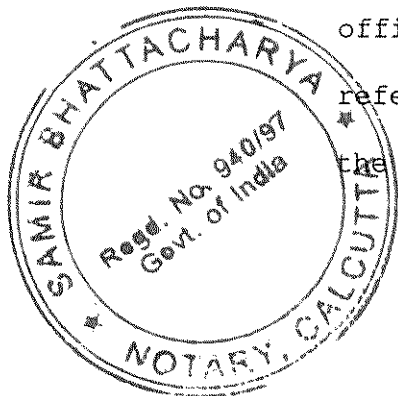
Cutting of trees situated on reserved land--

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The lessee/multiple lessee cuts or damages any timber or tree without the written permission of the Collector, then the lessee/multiple lessee shall be bound to pay additional compensation at the rate determined by the Collector or the granting officer or the State Government or at the rate of Rs. 50 (fifty rupees) per tree if demanded by the said Collector. The lessee/multiple lessee shall have to follow all the conditions in that area as desired by the said Collector or the granting officer or the State Government, and shall have to excavate the mineral in the quantity in which it is to be excavated.

3. Working in protected forest conditions-

Notwithstanding anything contained in this Schedule, the lessee/multiple lessee shall not work in the protected forest included in the said land if the following conditions are not met. In this regard, the lessee/multiple lessee and his employees shall be subject to the directions of the respective forest officers. In case of dispute, the matter shall be referred to the State Government and the decision of the State Government shall be final. (Government or



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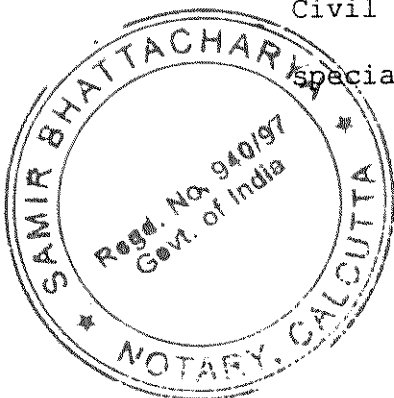
authority granting mining lease shall specify the conditions).

4. No mining within 50 metres of public work etc.-

The lessee/multiple lessee shall not carry out any mining operation within 50 metres (55 yards) of a railway line or any reservoir, civil road, canal or other public work or building or residence without the prior written consent of the Railway Administration concerned or within 10 metres (11 yards) of a rural road or any reservoir, civil road, canal or other public work or building or residence or with the prior permission of the Collector or other authority authorised by the Collector in this behalf, otherwise than with the instructions attached to such permission, reopening and other conditions, whether general or special.

Explanation- For the purpose of this provision the expression 'Railway Administration' shall have the same meaning as in the Indian Railways Act, 1890, article 3.

Civil road means a road artificially constructed on a specially determined route due to frequent use. Rural



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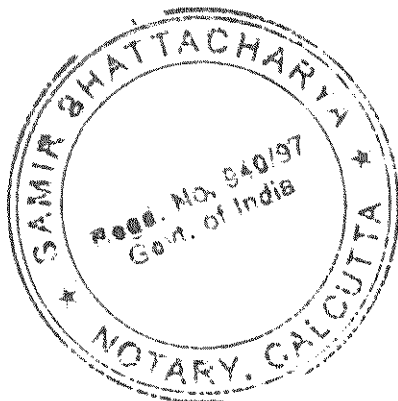
road means a road as distinct from a civil road and marked in the revenue settlement map.

5. The lessee shall take necessary steps to ensure that- the width to depth of pits in quarries are maintained so as to facilitate easy working and carrying of minerals, the working place is always clean and, the minor minerals which have been excavated are stacked in suitable lengths and each stack is given a number.

6. Facilities for adjoining Government Permit or Lease-

The lessee/multiple lessee shall provide drainage facilities to future Government Permit holders and mining lease holders on any land adjoining or adjacent to the land held by him. The lessee shall arrange for proper sanitation in his lease area.

Forest Fire - Nothing shall be done by the lessee/multiple lessee or his/her employees which may cause forest fire. At all times, due care shall be taken to prevent such fire.



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The lessee shall comply with the instructions and directions issued by the Government from time to time for the maintenance and development of minor minerals.

Note:- These provisions may be omitted if there is no protected forest.

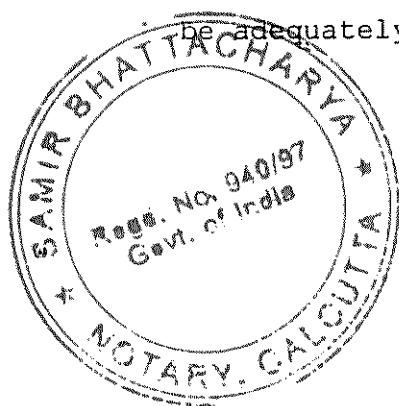
Part - IV

Liberties, Powers and Privileges of State Government-

1. Exploitation of other minerals -

Exploitation of other minerals The Collector or any person authorised by him in this behalf shall have the freedom and power to enter upon the land concerned to search for, exploit, dig, sort, process, convert and transport minerals other than the minerals mentioned above and for this purpose to bury pipes, use pits, shafts, slopes, surfaces and other such things.

Provided that the exercise of these powers and freedoms shall not interfere with the liberty, power and privilege of the single lessee / multiple lessees and any loss or damage caused to the lessee / multiple lessees by exercising any such liberty and power shall be adequately compensated for any loss or damage caused

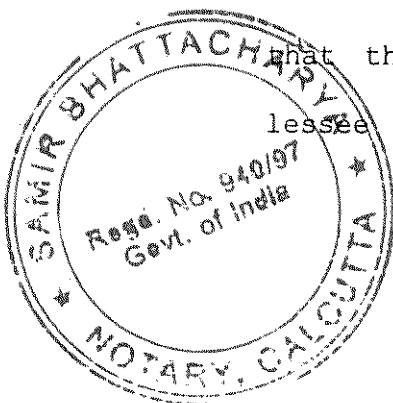


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to the lessee / multiple lessees by reason of the exercise of such liberty and power.

2. Construction of railway lines and roads:-

The State Government or any lessee authorised in this behalf to enter upon the land leased for any of the purposes mentioned in Part II and to construct railway lines, tramways, canals, pipelines or electric or telephone lines or any such lines and to take from the leased land any such sandstone, gravel, earth and other materials as may be necessary for the construction of railway lines, tramways, canals or drainage lines and roads and to use the same for all such purposes or as the times may require and to use the same at all times by means of horses, cattle or other animals, carts, wagons, carts, trucks, cars, trains or other conveyances, provided that the exercise of this freedom and power does not cause any essential hindrance to the lessee or any person by any other lessee or that any loss or damage is caused to him by the exercise of the freedom and power of the lessee or that the exercise of such freedom and power by the lessee or most lessees is subject to the provision

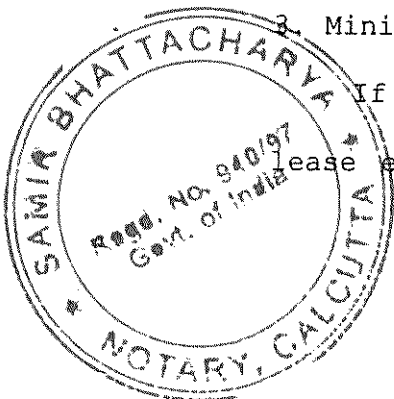


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where only the line or telephone line or canals are used for the construction of railway lines or canals or for any such purposes or to take such sandstone, gravel, earth and other materials as may be necessary for the construction of railway lines, tramways, canals, pipelines or electric or telephone lines or any such lines and to use the same at all times by means of horses, cattle or other animals, carts, wagons, carts, trucks, cars, trains or other conveyances, provided that the exercise of this freedom and power does not cause any essential hindrance to the lessee or any person by any other lessee or that any loss or damage is caused to him by the exercise of the freedom and power of the lessee or that the exercise of such freedom and power by the lessee or most lessees is subject to the provision where only the line or telephone line or canals are used for the construction of railway lines or canals or for any such purposes or Where the line has been laid, no compensation will be payable.

3. Mining Lease by mistake:-

If the land which has been included in a mining lease earlier and it is found later that the land is

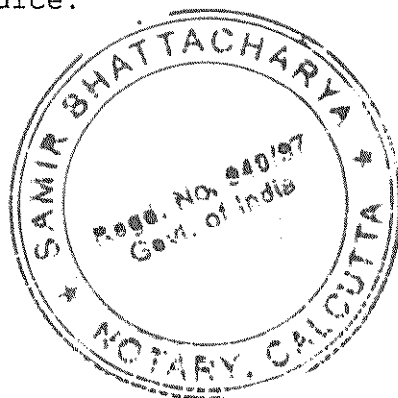


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not eligible for lease, the lessee/multiple lessee shall not be entitled to claim compensation but he shall be entitled to reduction in tax assessment proportionately in respect of the reduced land.

4. Action on discovery of valuable minerals:-

If at any time there is a reason to believe that there may be some valuable minerals along with the mineral for which the mining lease has been granted, the Collector or the granting authority may issue an order to the lessee/multiple lessee as he deems fit for the disposal of the waste dump, the filtered residue of the processed mineral or the processing of the minerals for which the mining lease has been granted. If it is found that there are portions of valuable mineral other than the mineral under which mining lease has been granted, the separation of which in the opinion of the Collector is not possible easily or within the resources of the lessee, then the Collector shall have the right to terminate this lease without any prejudice.



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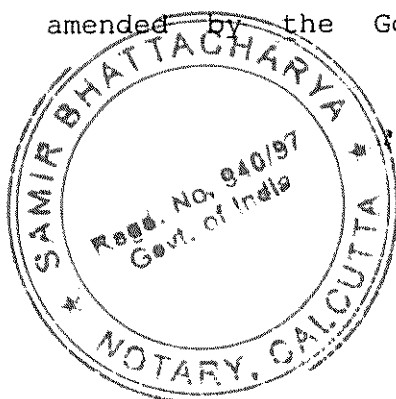
PART-V

Secured rent and royalty of these mining leases -

1. Payment of fixed rent or royalty, whichever is higher - The lessee/multiple lessee shall pay the fixed rent as specified in clause 2 of this Part or the royalty as specified in clause 3 of this Part, whichever is higher, for quarterly or half-yearly periods as the Collector may determine. If more than one mineral is permitted for exploitation in such area in the mining lease, the Collector may fix separate fixed rent for each mineral.

2. Rate and method of payment of fixed rent:-

From Dated 8.1.2020 Subject to the provisions of the clause in this form, the rate and method of payment of fixed rent. During the currency of the mining lease the lessee/most lessee shall pay to the Collector or the granting authority the rent in four equal quarterly instalments on 15th January, 15th April, 15th July and 15th October of each year at the rate per acre of land as specified in Part-8 of this Schedule and as may be amended by the Government from time to time by



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notification in Schedule-4 of this rule (here mention the amount to be paid).

Annual fixed rent

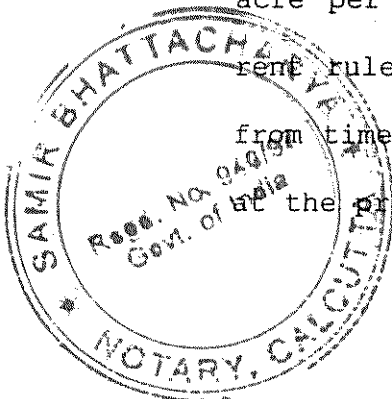
Fixed rate of rent	Arrange	Annual fixed rent
Rs.30000.00 per acre per year	2.86 acres	85,800.00

3. Rate of royalty and mode of payment:-

Subject to the provisions of this Part, the mining lease holder shall pay tax to the State Government in four equal installments on 15th January, 15th April, 15th July and 15th October of every year for extraction of mineral(s) by him/her from the mining lease area at the rate mentioned in the Second Schedule of the Jharkhand Minor Mineral Concession Rules 2004 (Amendment 2019) from time to time. Rate of royalty Rs. 132.00 per cubic meter, Name of mineral- stone

4. Payment of surface rent:-

The lessee/most lessee shall pay the land rent per acre per annum at the rate as determined by the land rent rules or at the rate determined by the Collector from time to time for taking possession of the land or at the proportionate rate in case the land is less than



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one acre from the period after such possession or till the land is out of possession or till it is restored to its original form after being put to use as far as possible (for which every shall pay rent to the State Government for quarterly periods (on a half-yearly date as hereinafter fixed for annual fixed rent). Provided that no penalty shall be imposed for the occupation of roads or streets to which the citizens have full right of access. Rent will not be payable.

5. Leaseholder/Maximum Leaseholder

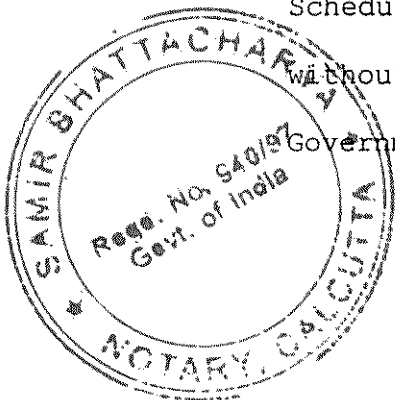
In addition to paying the above rent and royalty, all cess tax and local dues will be paid properly and regularly to the appropriate authority for excavation and exploitation of minerals in the mining lease area.

Part- VI

Provisions relating to rent and royalty -

1. Rent and royalty shall be free from all deductions:-

The rent and royalty specified in Part-I of this Schedule shall be payable to the State Government without any deduction and in such manner as the State Government may specify.



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2. Method of calculation of royalty:-

For calculation of the said royalty, the lessee/multiple lessee shall maintain a net account of the mineral/minerals stored and the same shall be verified by the authority authorized by the Collector or the granting authority at the time of dispatch.

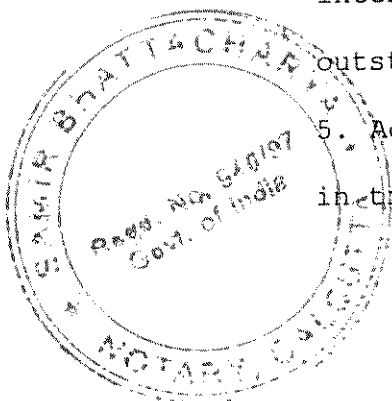
3. Monthly account to be sent to the Government:-

The account for receipt, sale, dispatch, local consumption, royalty and rent dues and payments shall be sent by the 15th of the following month and three true copies of the same shall be sent to the Competent Authority (Giridih) under the signature of the lessee or his/her authorized sources and thereafter to the State Government in the prescribed form from time to time.

4. Interest on outstanding payments -

The lessee/multiple lessee shall have to pay interest at the rate of 24% per annum on any amount outstanding due to the State Government.

5. Action to be taken if rent and royalty are not paid in time -



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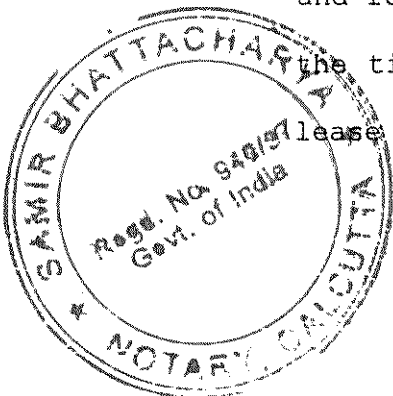
If the lessee does not pay the rent/royalty amount due to him within one month after the due date, the Collector or the granting authority may enter the premises and confiscate all minerals, beneficial products or movable assets which are the Collector shall pay the due rent and/or royalty to his satisfaction and meet all expenses incurred in connection with such non-payment. If the same are not paid within three calendar months from the date on which the rent and royalty become due, the Collector or the granting authority shall terminate the lease and take possession of the movable/immovable property. Recovery of dues by the Collector shall be without prejudice to the rights under the Bihar Public Demand Recovery Act or any other Act or rule for the time being in force.

PART - VII

Undertaking Of The Leaseholder / Multiple Leaseholder-

1) Lessee to pay rent, royalty, taxes etc.--

The lessee / multiple lessee shall pay the rent and royalty secured by the lease on the date and within the time limit specified in Part-VI and Part-VI of the lease and shall also pay all taxes, rates, assessments



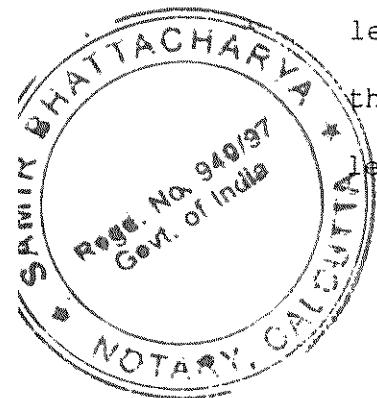
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and all other taxes except land revenue demands and public demand as may be determined by the State Government authorities from time to time after examining the premises and the works carried on in the premises and the works of the lessee / multiple lessee in consonance with other premises and works of similar nature.

2) To keep the boundary line properly demarcated--

The lessee / multiple lessee shall at his own cost erect and maintain boundary line marks and pillars (as per the prescribed specifications) and the demarcation as per the plan enclosed with the lease and shall keep the same repaired and shall keep the boundary wall marks and other marks repaired for proper identification. Other signs and pillars will be kept free from bushes etc. to facilitate correct identification.

a) Maintenance of boundary wall, signs and information boards in good condition- The lessee/multiple lessee shall at his own cost write up the details of the lease area held and the period of lease and shall always keep it in good condition.

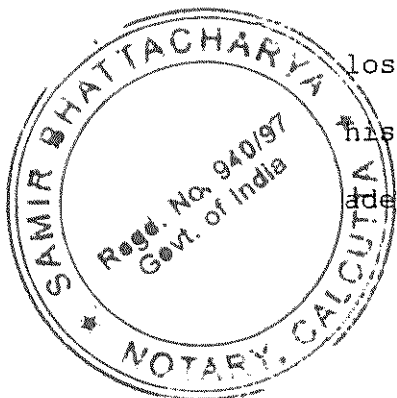


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3) Commencement of work within three months and effective execution of work- Unless the Concessionaire or any other granting authority permits otherwise for any reasonable cause, the lessee/multiple lessee shall commence work within three months from the date of execution of the lease and thereafter during the subsistence of this lease without causing or causing any damage to any fence, building, structure or other property situated on the said land, under the rules of the Central or State Government as may be in force for the time being in force the leaseholders and the granting authority shall be competent to get the work done in any manner or by any agency as per the Central or State Act, rule or regulation passed for this purpose in such a case and in case the work is started within three months of the execution of the lease.

4) Keeping the Government indemnified against all claims:-

The lessee/multiple lessee shall, in case of any loss, accident or disturbance caused by the exercise of his powers after the grant of this lease, pay him/her adequate compensation and compensation as may be



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assessed by the lawful authority and pay any claim or compensation made by any person for any such loss, accident or disturbance and keep the Government indemnified from all expenses in connection therewith.

5) Filling up of pits, shafts etc.:-

During the subsistence of the mining lease the lessee/multiple lessee shall dump the waste after excavation only at a place approved by the Collector or any other authorised granting authority.

6) Strengthening and supporting the mine to the required level:-

The mining lease holder/multiple lessee shall fill up the mine to the required level as may be considered by him for the safety of any railway line, canal, road and other civil structures to the satisfaction of the concerned Railway Administration or the Collector or any other authorised granting authority, as the case may be. The lessee/multiple lessee shall strengthen and provide a basis for the same.

Note - Modify as per present circumstances.



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7) Granting permission for inspection of activities-

Giving permission for inspection of activities The lessee/multiple lessee shall permit the Collector or any granting authority in this behalf to inspect, test, measure, survey, prepare plans, make samples and collect data and enter the said premises, building situated therein, excavation or leased land and the lessee/multiple lessee shall appoint such suitable person who shall provide all facilities and information to such inspecting officers, agents, employees or labourers as they consider necessary and after such inspection shall comply with all such orders as the Collector or the granting authority may order or require compliance of from time to time.

8) Giving information about accident:-

If any accident occurs in the course of work being carried out under these lease by the lessee/multiple lessee which results in death or serious bodily injury or serious property damage or serious damage to life and property, then the lessee or the granting authority shall give information about it within 24 hours.



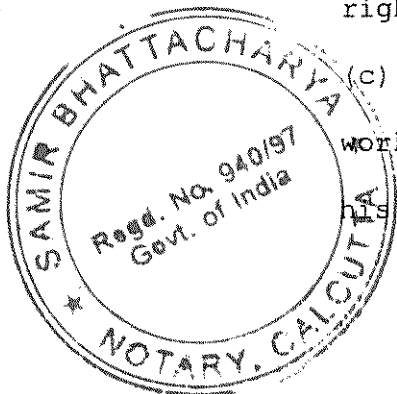
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9) Giving information about the presence of other minerals:-

If the lessee/multiple lessee has any other mineral in the said land apart from the mineral/minerals mentioned, then he shall give written information to the lessee or the granting authority within 15 days with full details of the nature and condition of each such land. He himself or any of his employees shall not exploit and extract the newly discovered mineral without obtaining a mining lease in respect of those minerals.

(b) If the lessee/multiple lessee wishes to work on such newly discovered mineral, he shall inform the Collector or the granting authority of his desire within three months after making such representation as mentioned in the provision and shall apply for a mining lease for the mineral as per the rules governing the grant of mineral concession but he shall not claim any right over the mining lease.

(c) If the lessee/multiple lessee gives notice of not working the newly obtained mineral or does not convey his intention to work within three months, then the



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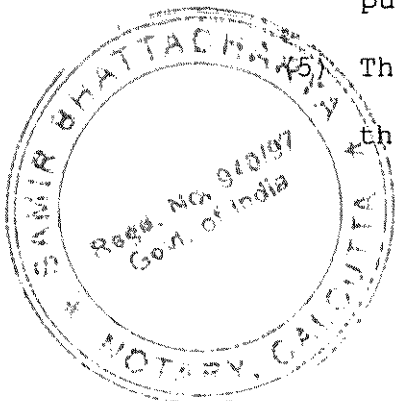
Collector or any other granting authority shall be free to grant the mining lease to any other person.

10) Maintaining records and accounts of production and employees-

The lessee/multiple lessee shall maintain or cause to be maintained a clean and legible register of accounts (bound and page numbered) during the lease period in an office near the mining land or on the same land, in which the following net entries of accounts shall be recorded from time to time-

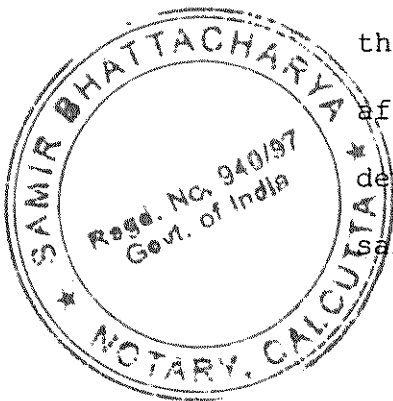
- (1) Quantity and quality of mineral/minerals obtained from the said land.
- (2) Quantity of convertible mineral of different quality (such as limestone converted into lime).
- (3) The quantity of convertible mineral of different quality that has been sold.
- (4) The quantity of the said convertible mineral of various qualities disposed of and the manner and purpose of such disposal.

The price and other particulars of all sales of the said mineral/minerals.



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- (6) The number of persons employed per day in the mine in the said land and the educational qualification of the technical persons.
- (7) The stock of the mineral/minerals remaining undisposed of.
- (8) The name and full particulars of the party or parties to whom the mineral/minerals were sold including the date of sale, Railway Zone number and station from which the sale was made. The Collector or any other authority deputed in this behalf, shall have access to the said office for the purposes of examination and examination of such registers and making copies thereof and extracting facts therefrom.
- (9) All other facts, particulars and circumstances which the Collector may from time to time require to be known to, and he shall furnish free of cost to such officers at all times as he may require, all true and correct statements and information of the account registers and returns in all the cases aforesaid. The Collector or any other authority deputed in this behalf shall have access to the said office for the purposes of examination and



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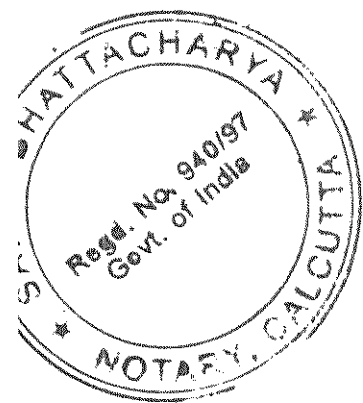
examination of such registers and making copies thereof and extracting facts therefrom.

11. The lessee / multiple lessee shall maintain a correct, up-to-date and complete plan of the said land on the scale of 16" = 1 mile along with a copy of the cadastral map indicating the situation of the various quarries and the stage of working therein along with the premises of his leased land and if any road has been constructed by him connecting it with the main civil road, accurately and clearly legible along with a copy of the cadastral map at all mine offices during the period of lease. The lessee / multiple lessee shall allow the same to be inspected at all reasonable times by any person authorized by the Collector or any other granting authority.

(a) The lessee shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time.

(b) The lessee shall comply with all the provisions of the Mines Act 1952.

(c) The lessee shall, at his own cost, take measures for environmental protection such as plantation of



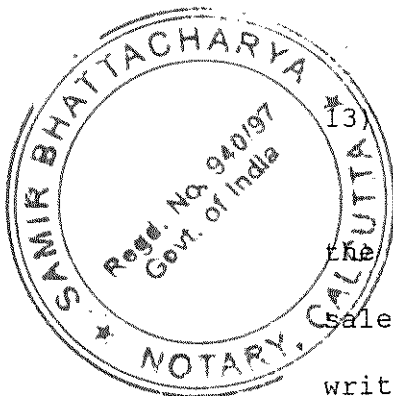
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trees, improvement of mining land, pollution control plant and other measures prescribed by the Central and State Government from time to time.

(d) The lessee shall pay compensation to the land owner on the prescribed date in the manner prescribed under these rules.

12) Notice to Chief Inspector of Mines of India:-

If at any time underground excavation is carried out or the number of employees in the mine exceeds 50 or the depth of the mine exceeds 6 m at any place or explosives are being used in the mine at any time, a detailed report of the number of persons, maximum depth of the mine, explosives used and location of the mine, ownership of the mine along with the address of the owner shall be sent to the Chief Inspector of Mines Safety of India, P.O. Dhanbad, Jharkhand.



13) Freedom to give or transfer his right to anyone:-

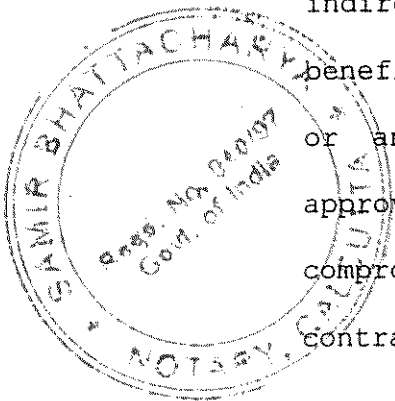
The lessee/multiple lessee can give or transfer the ownership or interest of the lease to any person by sale on payment of a fee of Rs. 10000.00 with the prior written approval of the Collector or any granting authority. The lessee/multiple lessee may transfer this

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lease or any other right in compliance of the order of any court or revenue officer shall not give or permit to sell the right, title or interest of the lessee to anyone, provided that such giving or transfer shall be registered within three months of its completion. The lessee shall not, however, sublet the right, title and interest of the lease.

14) Financed by any Trust, Corporation or Firm of Persons:-

No lessee/multiple lessee shall be financed or controlled by any Trust, Corporation or Firm of Persons without the written consent of the Collector or any other granting authority. No lessee/multiple lessee shall enter into any arrangement, compromise or contract with any trust, corporation or firm of persons controlled by him by which he is directly financed or indirectly comes under the control of any trust for the benefit of any trust or any person unless the Collector or any other granting authority gives his written approval before entering into such arrangement, compromise or contract. Any arrangement, compromise or contract as aforesaid (made with the aforesaid



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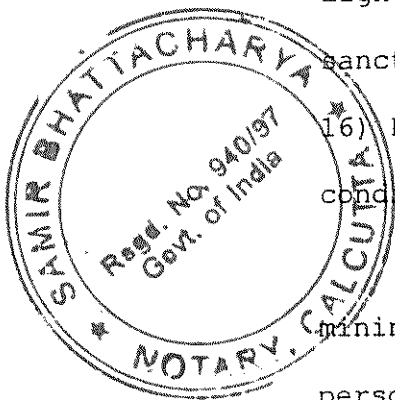
approval) shall have the President of India as the sole determinant. If the liquidation is desired by the Collector or any granting authority in writing, it shall stand liquidated on such requisition by the lessee/multiple lessee.

15) Leaseholder to deposit any other required amount in addition to the security deposit-

Whenever the lessee seizes or spends the security deposit amount of Rs. 85,800.00 (Eighty Five Thousand Eight Hundred) or any part thereof or any amount in addition to it by the Collector in exercise of the powers mentioned below, the lessee/multiple lessee shall deposit with the Collector such additional amount which together with the uninvested part of the amount shall amount to Rs. 85,800.00 (Eighty Five Thousand Eight Hundred) deposited with the Collector or the sanctioning officer.

16) Mine to be handed back to State Government in good condition after expiry of mining lease-

In the event of expiry or early termination of mining lease or renewal of the same to any other person, the lessee/multiple lessee shall hand over to

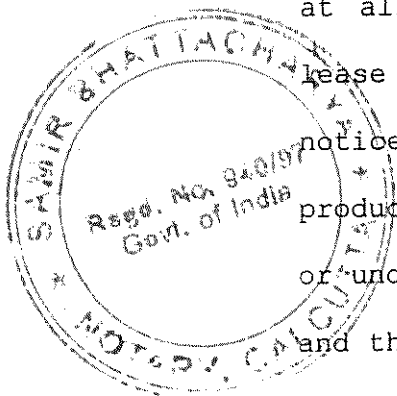


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the Collector all mines, pits, shafts, slopes, drifts, surfaces, waterways, airways and other works now in existence and other things under the land other than those buried underground or abandoned by the sanction of the Collector and shall also put in order all engines, machinery, plant buildings, structures other works and conveniences which were in place upon or underground at the time of commencement of the terms of the said lease and shall also put in order in a normal and good manner and all such machinery which have been installed underground till such time as may be declared unserviceable by the Collector.

17. Right of Pre-emption:-

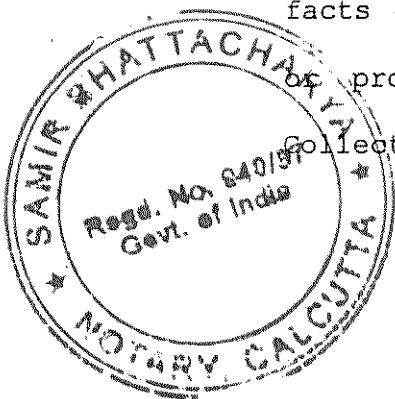
(a) The Collector or any person authorised by him shall at all times and during the term of the said mining lease have the right of pre-emption (by giving written notice to the lessee) of the said mineral (and all its products) lying on the land transferred to the lessee or under the control of the lessee wherever the land is and the lessee/multiple lessee shall, as soon as may be practicable, supply to the Collector or any authority empowered under these provisions all the minerals and



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their products and such supply shall be made in such manner as may be specified in the notice at such place and at such time as may be required. The lessee/multiple lessee shall pay indemnity to the Collector against any third party claim in respect of such minerals.

(b) On the exercise of the right of pre-emption conferred on the Collector or any authority authorized by the Collector in this behalf, the value of the mineral taken or its product shall be determined on the basis of the market prevailing at the time of pre-emption. Provided that the lessee/multiple lessee shall, in order to assist the Collector in determining such value, furnish to the Collector confidential information such as return of the quantity of the mineral, price of the mineral and its product sold to other customers and freight data and shall also furnish to such officer as the Collector may specify, original and certified copies of the authorization, contract, facts or agreements for sale and hire of such mineral or product. If there is no agreement between the collector and the lessees as to the normal market



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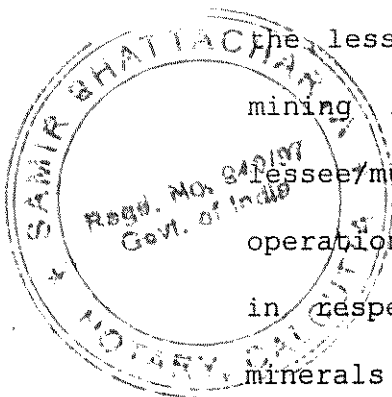
value, the matter shall be referred to the accredited Commissioner whose order shall be final.

(c) Notwithstanding anything to the contrary contained in this provision, the lessee/multiple lessee shall supply the mineral required by the Government Department for use by the local authorities within his district at a rate 5% less than the local prevailing market rate.

18) Action during times of war or national emergency-

In the event of a war or national emergency (the President of India being the sole judge of such event and a notification shall be issued to prove this), the State Government shall have the right from time to time to take control and possession of the works, plant, machinery and premises in respect of the said land of

the lessee/multiple lessee during all periods of the mining lease by giving notice in writing to the lessee/multiple lessee and the execution of the mining operations shall comply with all the State Guidelines in respect of the plant premises and the use of minerals provided that if any damage is caused to the lessee/ multiple lessee by the exercise of the powers conferred under this provision and provided that the



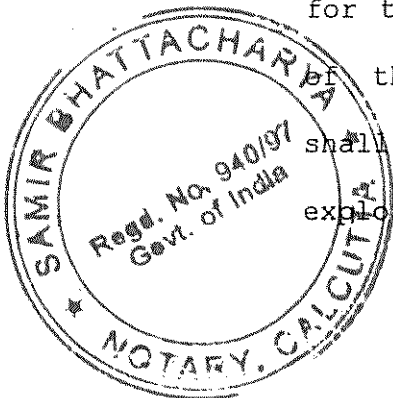
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exercise of such powers shall not terminate the terms and conditions of the lease granted or such terms and provisions shall not affect these provisions more than is necessary to have any effect on them.

19) Notwithstanding anything contained in the mining lease, if the lessee/ multiple lessee, on receipt of a written notice from the Collector or any officer appointed by the Collector for the purpose to the effect that the land described in the plan is prone to landslides and needs to be stopped by the lessee/ lessees from mining in such area, the lessee/ multiple lessee shall not claim any compensation for stopping the work in such area

20) Storage and Use of Explosive Materials -

The storage and use of any explosive material shall be in accordance with the provisions of the Indian Explosives Act, Metallurgical Mines Regulations for the time being in force and the lawful directions of the Mines Inspector. The lessee/multiple lessee shall be responsible and shall ensure that the explosive materials required for the mine are not



stolen or misused or used for purposes not connected with mining operations within or outside the mining area.

21) Demarcation Disputes -

If any dispute arises between the lessee/multiple lessee and a lessee/multiple lessee having earlier or subsequent mining lease in any adjacent block in respect of right of way or any structure as per the terms of the lease, the lessee/multiple lessee shall be bound to submit the dispute for decision by the Collector. An appeal can be made to the Divisional Commissioner against any decision of the said officer and the decision of the Divisional Commissioner will be final and binding on the lessee/multiple lessee.

22) Employment of foreign nationals:-

The lessee/multiple lessee shall not employ any person who is not a citizen of India for work in the mining area or in the concerned area without the written approval of the Collector.

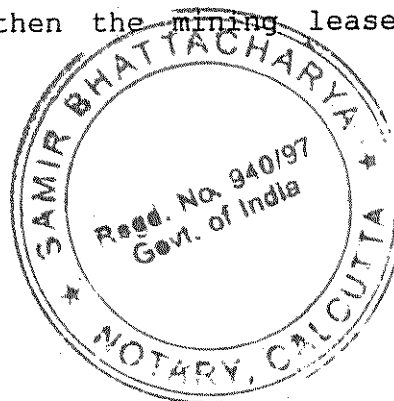


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23) Compliance of rules and regulations -

The lessee/multiple lessee shall comply with all the existing laws of the Government and all such laws, rules and regulations as may be applicable from time to time for the operation of mines and minerals and matters affecting the facilities. In case of any illegal or irregular activity in connection with the mine, the lessee/multiple lessee or his employees shall be liable to pay compensation to the State Government for all damages caused by such illegal or irregular activity on notice by any officer authorized by the State Government for this purpose.

24) If the lessee does not carry out any work in the mine or quarry for a continuous period of one year without obtaining prior permission of the competent officer or the Collector, then his lease can be cancelled, but if such circumstances have arisen which are beyond control and under such circumstances it is not possible for the lessee to carry out work in the mine or quarry, then the ~~mining~~ lease shall not be cancelled.



25) If the lessee does not work in any part of his leased area for a continuous period of six months, the sole arbitrator of which shall be the Collector, the Collector shall have the power to terminate the lease and re-enter that area provided the lessee is given a reasonable opportunity of showing cause.

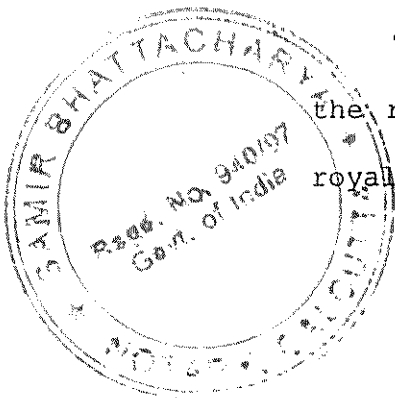
26) If the lessee works in more than 10 per cent of the leased area for a continuous period of six months, the Collector shall have the power to re-enter 75 per cent of the mining leased area provided that the area left for the lessee shall be a consolidated block which shall include the area worked by him and the original conditions of the lease shall be deemed to have been amended from the date of his re-entry after the order of the Collector.

PART-VIII

Undertaking of the State Government-

1) Leaseholder can peacefully hold and exercise his rights -

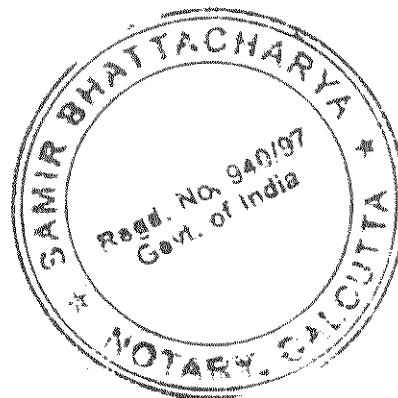
The lessee/multiple lessee who has complied with the rules and pays or is complying or paying rent and royalty, may hold and exercise all his rights in the



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premises handed over under the mining lease during the period without any illegal interference by the Collector or any person claiming his right.

2) If any lessee/multiple lessee under the provisions of clause 4 of Part 7 of this Schedule, for any part of the said land if the owner proposes to pay compensation to the owner for any loss or accident caused by the mining operation and the owner does not give his consent to the exercise of the rights and powers of the Collector and the power transferred to the lessee / multiple lessee, then the lessee / multiple lessee shall report the matter to the Collector and deposit such amount as may be determined as compensation and if the Collector is satisfied that the amount determined is correct or on payment by the lessee of such enhanced amount the Collector shall order the owner to allow the lessee to carry on the activities necessary for the mining operation. In determining the amount of compensation the Collector shall be guided by the principles of the Land Acquisition Act, 1894 (1 of 1894).

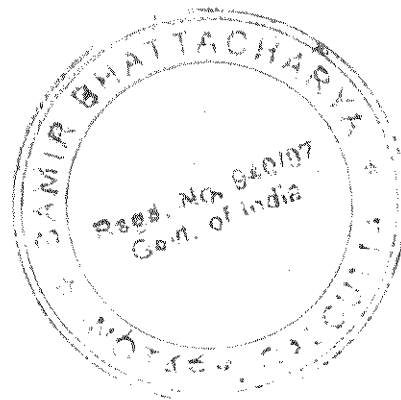


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3) Renewal--

If the lessee/multiple lessee is willing to renew the transferred premises or any part or parts thereof for a further period (not exceeding the period mentioned in the original lease) after the expiry of the period granted, and if they give written notice to the Collector about their respective willingness six months before the calendar year of expiry of the period of their ongoing mining lease and comply with or get complied with by them on their behalf, then after the expiry of the period of mining lease, if the lessee/multiple lessee is satisfied with the performance of the lessee, the Collector shall, at his request and at his expense, grant a renewed lease to the lessee/multiple lessee and any of his associates, if necessary, for a further period (not exceeding the period mentioned in the original lease) on the basis of reasonable rate of ownership and conditions and undertakings and agreements as he may deem fit at this time.

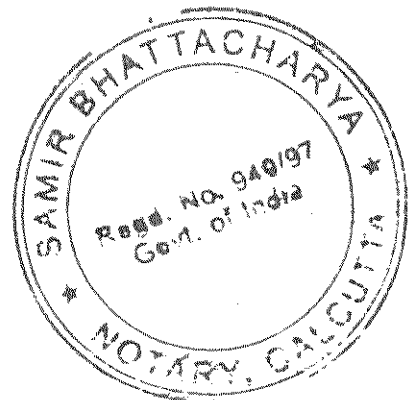
4) Freedom to terminate, surrender or abandon any part of the leased area--



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The lessee / multiple lessee may cause the lease to be surrendered by giving notice in writing to the Collector within a period of not less than six calendar months, provided that on the expiry of such notice, the lessee / multiple lessee pays all dues and rent under this lease to the Collector or any other person and surrenders to the Collector all the arrangements under the lease, then this present lease and its conditions and all the liberties, powers and privileges conferred on the lessee shall stand terminated absolutely and shall stand terminated without prejudice to any right or modification or breach of any covenant or covenant contained in the present lease.

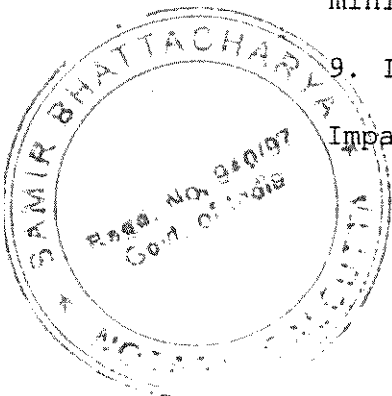
5) Refund of Security Deposit - On the expiry of the lease or on such date as the Collector may select within twelve calendar months after its renewal, the security deposit amount deposited with the Collector under this lease and not used for the purposes mentioned in the lease shall be refunded to the lessee / multiple lessee and no interest will be charged on the security deposit amount.



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6) Other special conditions :-

1. Ownership / Fixed Rent shall be paid as per Schedule I and II of J.L.K.S. Rules 2004 (Amendment 2019) and as amended from time to time. Explosives should be used only after obtaining the No Objection Certificate from the Pollution Control Board.
2. Period (05) for five years.
3. Mineral- Stone/Soil
4. Mining work should be done only after obtaining the No Objection Certificate from the Pollution Control Board.
5. Explosives should be used only after obtaining the Explosives License.
6. Minimum wages as determined by the government will have to be paid.
7. Other terms and conditions The terms and conditions of the Bandhej Jharkhand Minor Mineral Subsidy Rules 2004 (Amendment 2019) will remain applicable as amended.
8. Mining work will have to be done as per the approved mining plan.
9. Letter No. 546/Ranchi dated State Level Environment Impact Assessment Authority, Jharkhand The conditions



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mentioned in the Environmental clearance from the MOEP dated 09.10.2019 must be followed.

Part -IX

General Provisions -

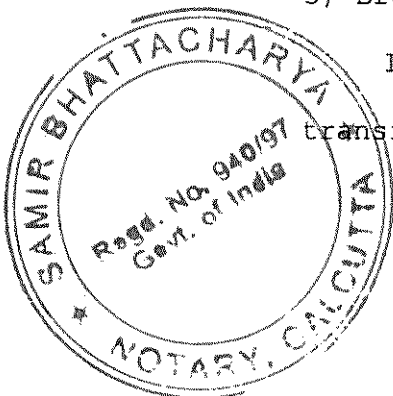
1) Breach of any condition:-

In case of breach of any condition of the lease mentioned in clauses 2 and 3 of that part, the Collector may recover a penalty amount equivalent to four times the amount of annual fixed rent mentioned in clause 2, five which shall not exceed four times the amount of the lease rent mentioned in clause 2, 5, from the lessee / multiple lessee or his transferor or representative.

2) Obstruction in investigation if the lessee / multiple lessee obstructs or does not allow the inspection of the conditions of entry in clauses 12, 14 and 2 of part seven or entry into the premises, the Collector may cancel the lease and confiscate the security deposit either fully or partially.

3) Breach of any other conditions:-

If the lessee/multiple lessee or his/her transferee or representative commits a breach of any of



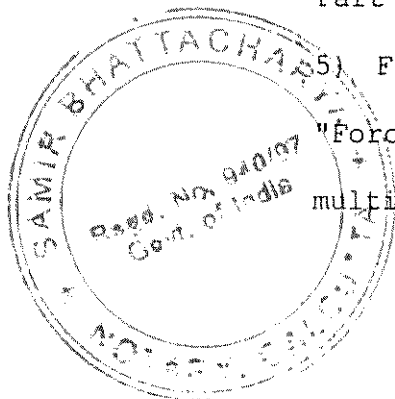
99

the conditions mentioned in clauses 2,3,6,10 and (clause 3 of clause 3 of part seven) then in any such case the Collector shall give a notice in writing to the lessee/multiple lessee or transferee or representative, as the case may be, requiring him to rectify the breach within thirty days from the date of issue of the notice and if the breach as determined by the Collector is not rectified the Collector may terminate the lease provided that there shall be no restriction on the Collector to confirm or rectify any other right of the lessee/multiple lessee or his/her transferee or representative under these rules.

Note- If a provision in part 3 is omitted the clause within the bracket shall be omitted.

4) In case of breach of the conditions of covenant and agreement by the lessee / multiple lessee in respect of which prior notice has been issued, the Collector may, in lieu of notice, impose a penalty of four times the amount of annual fixed rent mentioned in provision 2 of Part-5.

5) Failure to fulfil the conditions of lease due to "Force Majeure" No claim shall lie against the lessee / multiple lessee of the conditions of the lease or be

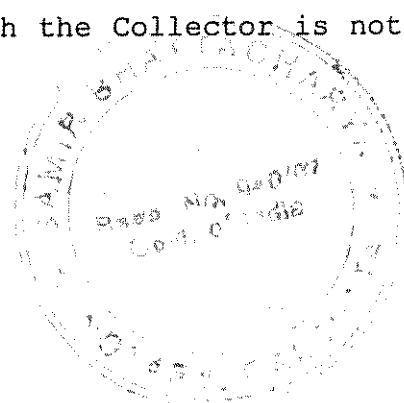


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treated as a breach of the conditions of the lease unless in the opinion of the Collector such failure is due to force majeure and if due to force majeure there is delay in fulfilling any of the conditions of the lease, the period of such delay shall be added to the period prescribed in the lease. In this provision the term force majeure means act of God, rebellion, war, insurrection, civil commotion, strike, earthquake, tidal wave, storm, flood due to tidal wave, lightning, explosion, fire and other unforeseen events which the lessee / multiple lessee cannot normally prevent or control.

6) Lessee to remove his property after the lease expires:-

The lessee/multiple lessee may, after first paying the rent and premium due as per the terms of the lease, take over and remove for his own benefit all machinery, plant, building or other works or facilities which he has erected on the said land and which he is not bound to surrender to the Collector under provision 18 of Part 6 of this Schedule and which the Collector is not willing to purchase.



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7) Forfeiture of properties after a period of more than six months from the expiry of lease--

If immediately after the expiry or termination of the lease or at the end of three calendar months or the date from which the surrender of the said land to the lessee / multiple lessee is effective under the provisions contained in clause (4) of Part 8 of this Schedule, any machinery, plant, building structure or other working facilities or assets remaining in the land shall be sold or disposed of as the Collector may deem fit without giving any compensation or statement in respect thereof to the lessee / multiple lessee.

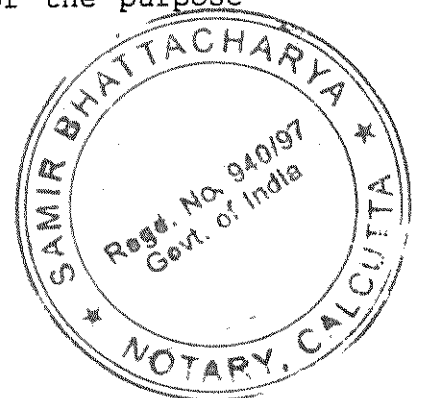
8) Recovery of amount under Public Demand Act-

Without prejudice to other modes of recovery of amount authorised by any provision of this lease, any amount due against the lessee/multiple lessee shall be recovered under the Bihar Public Demand Recovery Act or any constitutional Act or any rule for the time being in force.

9) Anticipated royalty for the purpose of stamp duty-

The amount of anticipated royalty for the purpose of stamp duty is Rs. 85800/-.

10) Liability of agents of executive-



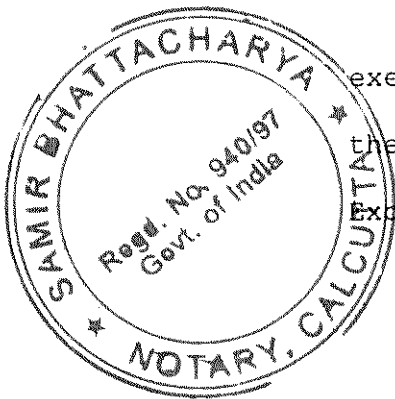
102

The liability of the executive agents of the lessee/multiple lessee shall be the same as that of the lessee/multiple lessee.

11) Service of notice -

The notice to be given to the lessee/multiple lessee under the terms of this lease shall be served in writing on the person residing on the land designated by the lessee/multiple lessee to receive such notice and if the notice is given to the lessee/multiple lessee by registered post, it shall be sent by the lessee/multiple lessee to the lessee/multiple lessee at the address recorded in the lease or to such address in India as the lessee/multiple lessee may from time to time notify in writing to the Collector or to any officer authorized by the Collector in this behalf to receive such notice and all such notices shall be deemed to have been properly and validly served on the lessee/multiple lessee and he shall be responsible for the same.

Signed by witnesses in writing as evidence of the execution of this lease on the day, month and year in the following manner. For or on behalf of His Excellency Governor, Government of Jharkhand, in the



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presence of the lessee / multiple lessee in the presence of the Deputy Commissioner, Giridih for or on his behalf.

Sd/-illegible, 07.01.2020

District Mining Officer

Giridih

Signature of the Witness:

Sd/- illegible

1.

Dy. Commissioner
Giridih

2.

Sd/- illegible
Lessee/ Multiple Lessee

Sd/- illegible, 07.01.2020
District Mining Officer
Giridih

Sd/- illegible
Dy. Commissioner
Giridih.

This Mining Lease contract is printed in duplicate which is true to the original, which is in accordance with the model given by the Government and typed by me.

Sd/- Sunil Kumar
Sd/- illegible
Computer typist
Giridih

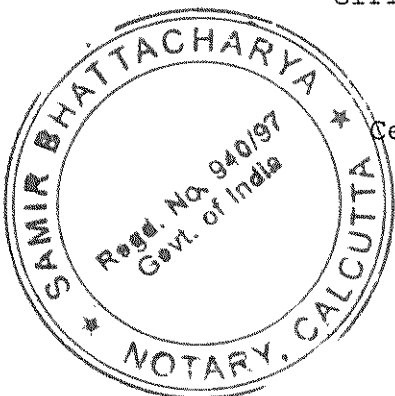
Sanjay Kumar
Advocate
E.No.417/2012
1.2.2020

Certified to be the English translation of a Model

Form for Excavation of Minor Minerals in Hindi

R. Islam

Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta



Annexure-"A-3"

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**MINING PLAN &
PROGRESSIVE MINE CLOSURE PLAN
[PREPARED UNDER RULE 34C JMMC (A) R 2017]**

KARMATANAND STONE DEPOSIT

AREA: - 2.86 ACRES

PRODUCTION CAPACITY:- 27095 TPA /90 TPD

(NON FOREST AREA)

MOUZA- KARMATANAN, P.S. SARDHEY

DISTRICT-GIRIDIH, STATE JHARKHAND

MINERAL: STONE (NEW MINE)

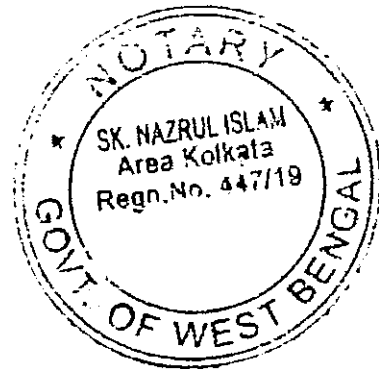
APPLICANT

**SRI PRABILASH ANAND
S/O SRI RAVINDRA KUMAR RAY
52 HARMU HOUSING COLONY
DORANDA, RANCHI
STATE - JHARKHAND.**

**Mining Plan
Approved
(BISHU KUMAR)
Asst. Mining Officer
Giridih**

PREPARED BY

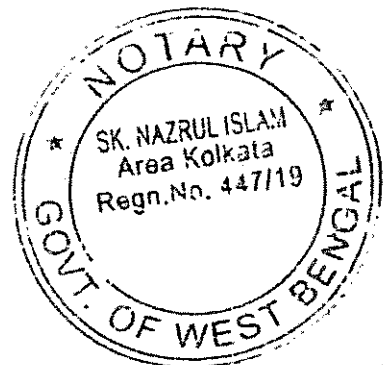
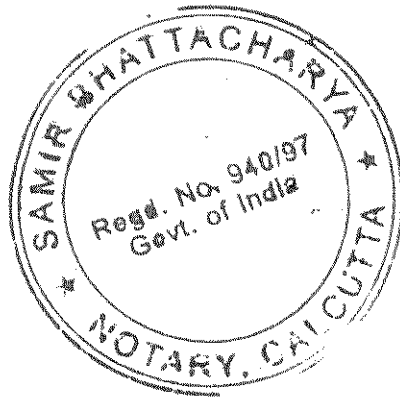
**LAPAN KUMAR CHAKRAVARTY
LDAFF MIDDYAPATI NAGAR
KANKO ROAD
RANCHI 834002
REGN. NO. BQP/RN/CF/2014/A
VALID UNTIL 03/09/2024**



Certificate

I, **Prabhash Anand** the applicant of Lease for Stone (Minor Mineral) over 2.86 Acres on stone, in Mouza- Karmatand, P.S- Gandey, Khata No.- 03, Plot No.- 333(P), 334 & 336(P), District- Giridih, State Jharkhand, hereby solemnly affirm that the plans and programmes in mining plan will be scrupulously Implemented by me and I will be strictly held responsible for any deviation thereof. I also hereby certify that the provisions of Mines & Minerals (Development & Regulation) Act 1957 (as amended up to date) and the Mines Act 1952 and Rules and regulations made under these Acts, along with the provisions of Jharkhand Minor Mineral Concession Rules, 2017 (as amended up to date) will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I will approach the concerned authorities of Directorate General of Mines Safety and the state Government as the case may be.

Prabhash Anand
(Authorized Signatory)



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Certificate

This is to certify that the provisions of Rules 34C of JMMC (A) Rules 2017 have been observed in preparation of the Mining Plan for a Karmatand Stone Deposit over an area of 2.86 Acres, (Applicant, Sri Prabhash Anand) Khata No.- 03, Plot No.- 333(P), 334 & 336(P), Mouza- Karmatand, P.S- Gandey, District - Giridih, State Jharkhand, and wherever specific permission is required, the applicant will approach the concerned authorities of the Jharkhand State Govt. for granting permission. The information furnished in the above mining plan is true and correct to the best of my knowledge.

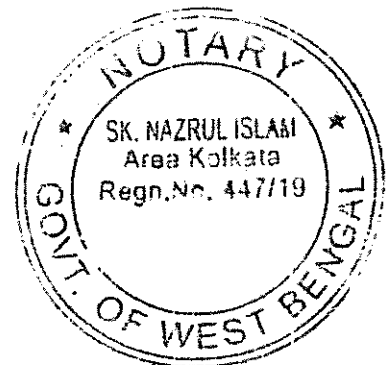
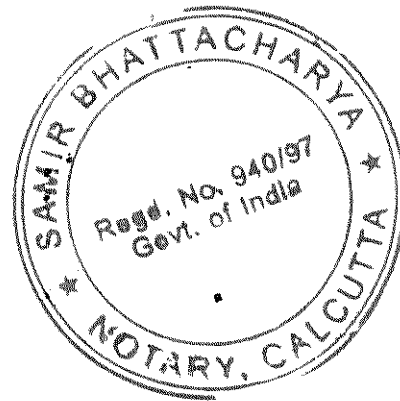
Place: Ranchi

Date -


Tapan Kumar Chakravarty

RQP/RNC/171/2014/A

(Valid upto- 02.09.2024)



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Consent Letter from the Applicant

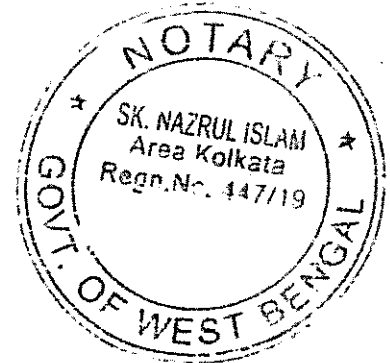
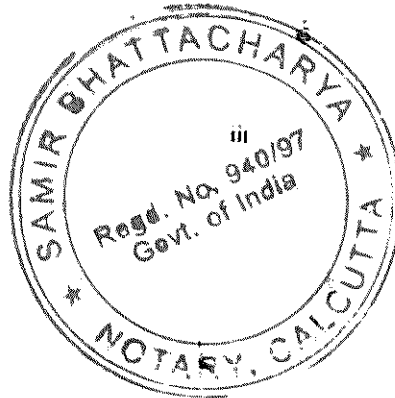
Mining Plan for a Stone deposit over an area of 2.86 Acres, (Applicant, Sri Prabhash Anand) Khata No.- 03, Plot No.- 333(P), 334 & 336(P), Mouza- Karmatand, P.S- Gandey, District - Giridih, State Jharkhand, has been prepared by Tapan Kumar Chakravarty (RQP/RNC/171/2014/A) Issued by Indian Bureau of Mines, Govt. of India, as Recognized Qualified Person). I request the concern authorities of the Jharkhand State Govt. to make further correspondence with the said recognized person on his following address, if required.

Tapan Kumar Chakravarty
Lower Vidyapati Nagar
Kanke Road
RANCHI- 834008
REGN NO – RQP/RNC/171/2014/A
VALID UPTO- 02.09.2024

I hereby undertake that the mining plan prepared by the recognized person be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Place: Ranchi
Date:

(Prabhash Anand)
Applicant

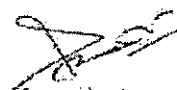


Certificate

The Provisions of Mines Act Rules and Regulations made under have been observed in the Mining plan of Stone mine along with Progressive Mine Closure Plan for over an area of 2.86 Acres, (Applicant, Sri Prabhash Anand) Khata No.- 03, Plot No.- 333(P), 334 & 336(P), Mouza- Karmatand, P.S- Gandey, District - Giridih, State Jharkhand, and where specific permissions are required, the applicant will approach the concerned authorities of Jharkhand State Govt. Further, Standards prescribed by DGMS in respect of Miners Health will be strictly Implemented. The information furnished in the Mining Plan is true & correct to best of my knowledge.

Place: Ranchi

Date -


Tapan Kumar Chakravarty
RQP/RNC/171/2014/A
(Valid upto- 02-09-2024)

Place: Ranchi

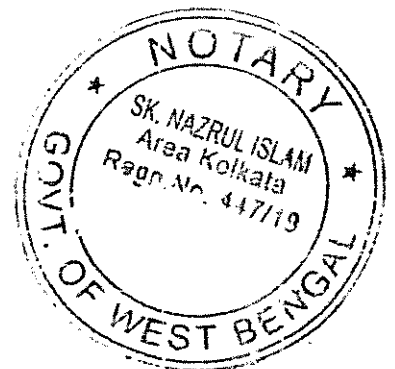
Date:

(Prabhash Anand)

Applicant



Mining Plan
Approved
(Signature) (M.A.R.)
Asst. Mining Officer
Giridih



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Certificate

The progressive Mine closure plan in respect over an area of 2.86 Acres, Khata No.- 03, Plot No.- 333(P), 334 & 336(P), Mouza- Karmatand, P.S- Gandey, District - Giridih, State Jharkhand belonging Prabhash Anand complies all statutory rules, regulations, order made by the Central or State Govt. statutory organizations, court etc. has been taken into consideration and wherever specific permission is required the concerned authorities will be approached.

I also undertake to the effect that all measures proposed in this closure plan will be implemented in a time bound manner."

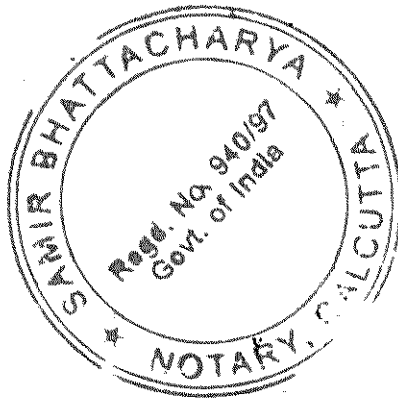
For Karmatand Stone Deposit,

Place: Ranchi

(Prabhash Anand)

Date:

Applicant



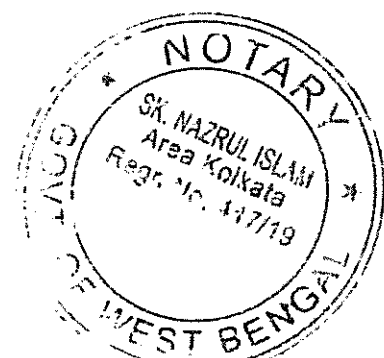
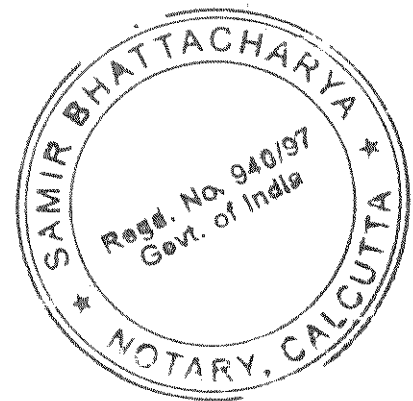
Undertaking

I, **Prabhash Anand**, applicant of Karmatand Stone Deposit, over an area of 2.86 Acres, Khata No.- 03, Plot No.- 333(P), 334 & 336(P), Mouza-Karmatand, P.S- Gandey, District - Giridih, State Jharkhand, do hereby undertake that the boundary pillars of the granted area is maintained properly and in future it will be maintained properly.

For Karmatand Stone Deposit,

Place: Ranchi
Date:

(Prabhash Anand)
Applicant



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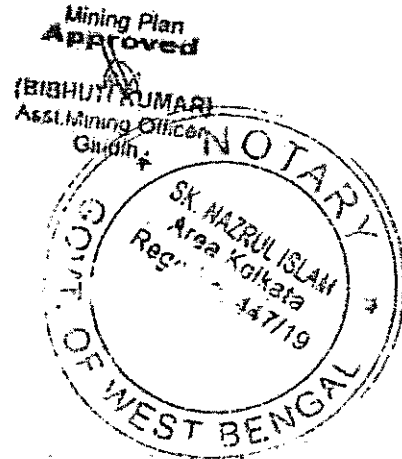
Index

S. No.	Particulars / Chapters	Page No.	
		From	To
0.	Introduction	1	1
1.	General	2	3
2.	Location And Accessibility	4	4
3.	Geology And Exploration	5	10
4.	Mining	11	17
5.	Blasting	18	21
6.	Mine Drainage	22	22
7.	Stacking Of Mineral Rejects And Disposal Of Waste	23	23
8.	Use of Minerals	24	24
9.	Man Power	25	25
10.	Mineral Processing	26	26
11.	Environmental Management Plan	27	33
12.	Progressive Mine Closure Plan	34	41

Tapan Kumar Chakravarty
RQP/RNC/171/2014/A
(Valid upto- 02-09-2024)



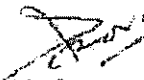
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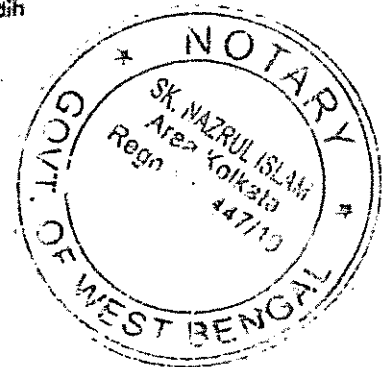
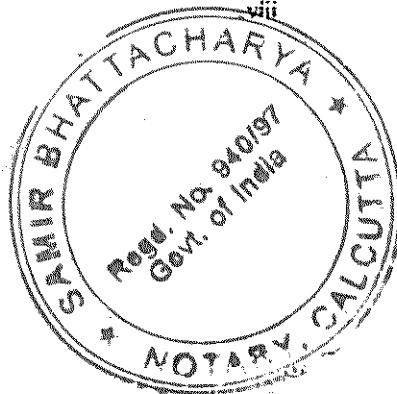
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Annexure

Sl.No	Description
1.	RQP Certificate
2.	Lease Map
3.	Village Map
4.	Land Deed
5.	Khatiyān
6.	Lease Application Receiving
7.	Geological Report
8.	CO Report
9.	DFO Report
10.	DMO Report
11.	NOC from Gram Sabha


Tapan Kumar Chakravarty
RQP/RNC/171/2014/A
(Valid upto- 02.09.2024)

Mining Plan
Approved
(BIBHUTAN KUMAR)
Asst. Mining Officer
Girdih



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List of Plan and Sections

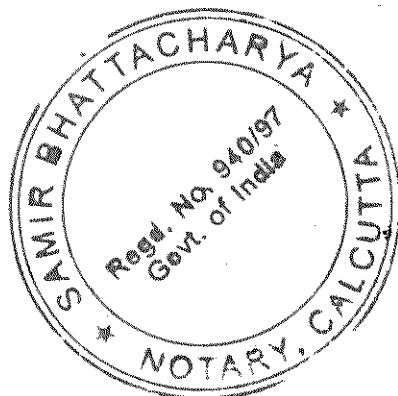
Sl No	Description	Page	
		Plate No	Scale
1.	Key plan	Plate No - 1	1:50,000
2.	Area plan	Plate No - 2	1 : 3960
3.	Surface plan	Plate No - 3	1 : 1000
4.	Geological plan	Plate No - 4	1 : 1000
5.	Geological sections	Plate No - 4A	1 : 1000
6.	Development Plan (1 st year)	Plate No - 5	1 : 1000
7.	Development Section (1 st year)	Plate No - 5A	1 : 1000
8.	Development Plan (2 nd year)	Plate No - 6	1 : 1000
9.	Development Section (2 nd year)	Plate No - 6A	1 : 1000
10.	Development Plan (3 rd year)	Plate No - 7	1 : 1000
11.	Development Section (3 rd year)	Plate No - 7A	1 : 1000
12.	Development Plan (4 th year)	Plate No - 8	1 : 1000
13.	Development Section (4 th year)	Plate No - 8A	1 : 1000
14.	Development Plan (5 th year)	Plate No - 9	1 : 1000
15.	Development Section (5 th year)	Plate No - 9A	1 : 1000
16.	Environment Plan	Plate No - 10	1 : 5000
17.	Environmental Management Plan	Plate No - 11	1 : 1000
18.	Conceptual Plan	Plate No - 12	1 : 1000
19.	Conceptual Section	Plate No - 12A	1 : 1000
20.	Progressive Mine Closure Plan	Plate No - 13	1 : 1000

Tapan Kumar Chakravarty
RQP/RNC/171/2014/A
 (Valid upto- 02.09.2024)

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Mining Plan
Approved

(BISHU KUMAR)
 Asst. Mining Officer
 Giridih

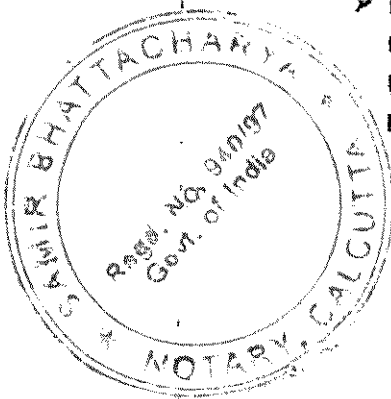


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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND

INTRODUCTION

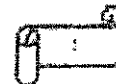
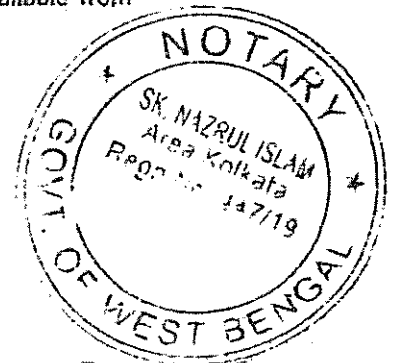
- Sri Prabhash Anand has applied for a fresh lease of stone quarry over an area of 2.86 Acres on stone at Khata No.-03, Plot No- 333(P), 334 & 336(P), Mouza- Karmatand, P.S- Gandey, District- Giridih, State Jharkhand.
- Study revealed that the rock of Giridih District, popularly known as "Building Stone (Granite gneiss)" are being used in most of the constructional activities including roads, buildings and irrigational projects within and outside the state of Jharkhand.
- Apart from the increasing demand of road metal for different road projects Moreover partly weathered boulders, being recovered from the overburden have good market as pitching storage in river embankment.
- Mining plan including Progressive Mine Closure Plan in respect of Karmatand Stone Deposit for stone mining is Prepared under Rules 34C of JMMC(A) Rules 2017 with production planning for a period of 5 years from 2018-2019 to 2022-2023.
- The applicant has applied for fresh grant of lease on 22.11.2017.
- While preparing the mining plan proper attention has been paid to ensure that the relevant provisions under MMDR Act-1957, MMR-1961, and Mines Act-1952, Mines Rules 1955, JMMCR 2004 & JMMC (A) R 2017 are followed.
- All safety measures provided in the statute will be taken into consideration.
- Required numbers of competent and qualified persons will be appointed for exercising control, direction and supervision of safe working. For baseline, data assistance has been taken from the data, available from local authorities.



Tapan Kumar Chakravarty
ROR/NCI171/2014/A - valid upto 02.09.2024

Mining Plan
Approved

(BISPUTI KUMAR)
Asst. Mining Officer
Giridih



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**KARNATAK STONE DEPOSIT
LEASE AREA -2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND**

**CHAPTER - I
GENERAL**

1.1 Name & Address of the Applicant:

Sri Prabhash Anand
S/o Sri Ravindra Kumar Ray
52 Harmu Housing Colony
Doranda, Ranchi
State: - Jharkhand,

1.2 Status of the Lessee:

Private Individual.

1.3 Mineral occurring in the area and which the Lessee intends to mine:

Stone.

1.4 Name of the RQP preparing the mining plan:

Sri Tapan Kumar Chakravarty
Lower Vidyapati Nagar
Kanke Road
RANCHI- 834008
REGN NO - RQP/RNC/171/2014/A
VALID UPTO- 02.09.2024



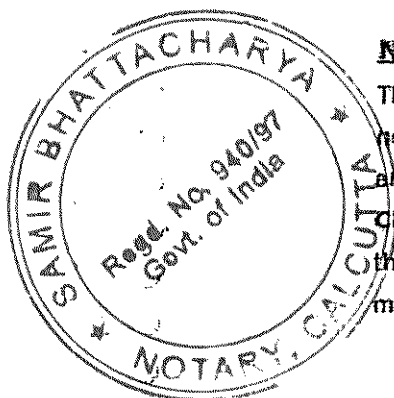
: sccplmdp@gmail.com



→ +91- 9836595998 / 7563048389

Name of the Prospecting Agency:

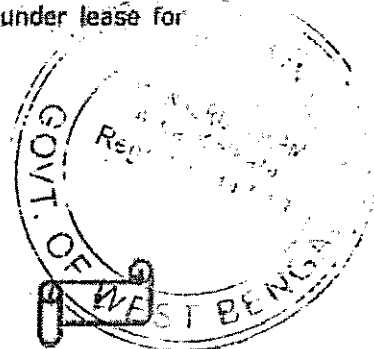
The area has been explored by studying the existing quarries located nearby the applied area / Lease area which was carried out in the past and some quarries also located nearby and Sri Tapan Kumar Chakravarty & team has conducted survey by total station and GPS of the area before preparing the mining plan. The area is under lease for mining of stone.



Tapan Kumar Chakravarty
RQP/RNC/171/2014/A - valid upto 02.09.2024

Mining Plan
Approved

(SHANTI KUMAR)
Asst. Mining Officer
Ginditi



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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES:
LESSEE: - SRI PRABHASH ANAND

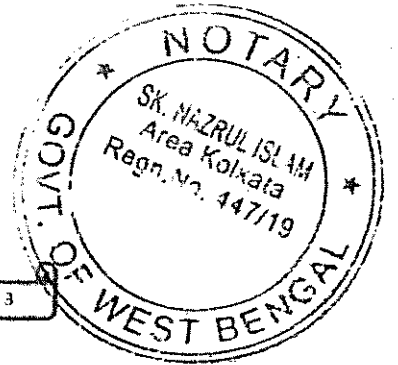
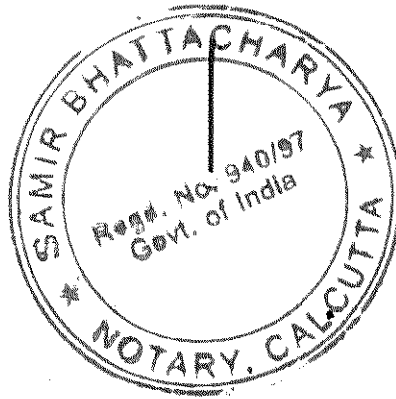
Details of the Area

Lease Area - 2.86 Acres

(Photocopy of lease map is enclosed in Annexure).

Village (Mouza)	Plot No	Area in acres
Karmatand	333(P), 334 & 336(P)	2.86

- Whether the recorded to be in forest – Non Forest Land. (Forest area is situated beyond 500 m distance from the forest land).
- No national Park, Sanctuary and Bio-Diversity fall within 500 m radius buffer zone from the lease area.



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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND

CHAPTER - II
LOCATION & ACCESSIBILITY

2.1 Location & Accessibility:

Karmatand Stone Deposit is situated in Girdih District and Maheshmunda Railway Station is 9 Km away from the lease area in North-West direction. The nearest highway SH-13 is approx. 14 Km in South-West direction and nearest airport Ranchi is about 152 Km away from the lease area in South-West direction. The nearest town Gandey is about 3.5 Km in South-West direction. Survey of India Toposheet No. 73 L/B.

2.2 Toposheet No- 72 L/B (Reference)

LATITUDE: - N 24°11'44.06" TO N 24°11'49.40"

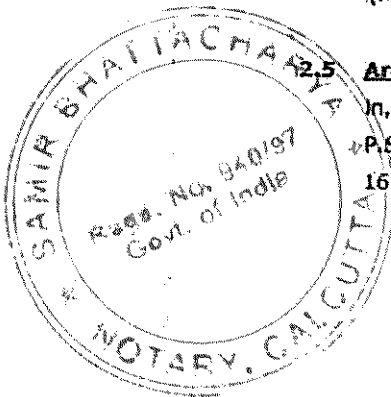
LONGITUDE: - E 86°28'17.20" TO 86°28'22.40" E

2.3 Availability of water, power, medical & educational facilities:

The Jaiyati River is flowing about 2 Km away from the area in North direction. The area is having dispensary and local hospital at Gandey. Local educational facilities up to primary and middle school are available in the vicinity of the project.

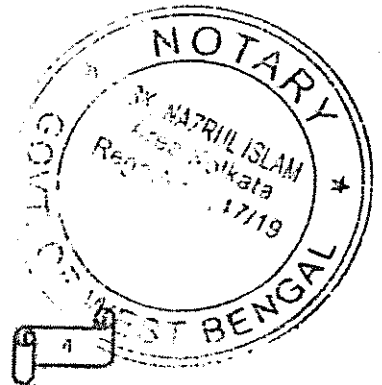
2.4 Key Plan - The area has been marked on survey of India Reference Topo Map No. 72 L/B showing the vicinity of the area on a scale of 1:50,000 (Plate -1).

2.5 Area plan: - The area is marked on the cadastral map of the concerned in, Khata No.- 03, Plot No- 333(P), 334 & 336(P), Mouza- Karmatand, P.S- Gandey, District - Girdih, State Jharkhand on a scale of 1:3960 or 16" = 1 mile (Plate no 2).



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KARMA TAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND

CHAPTER - III

GEOLOGY AND EXPLORATION & RESERVE

3. Physiography:

The topography of the area is predominantly undulating with hard rocks. The entire area has topography with small ridges and undulating terrain with rocky outgrowths. The fertility of soil is poor due to extensive erosion, acidic character and low retaining capacity with granular textured stone distributed all over the region. Hilly areas consist mainly hard rock i.e. Granite Gneiss. It is having undulating topography and slope from East to West. The entire lease area is under revenue category (Industrial land). A part of the area is under mining operation,

A nala is passing near the lease area. In the area joints are well exposed. The climate is tropical and is fairly hot during summer.

3.1 Regional Geology:

The rock type exposed in the region consist of a series of a meta sediment like mica schist, quartz schist, quartzite, garnetiferous mica gneiss, feldspathic mica gneiss intruded by granite plutons, amphibolites, dolerites, pegmatite's and quartz veins. Large-scale migmatization and feldspathisation is responsible for conversion of mica schist to mica- gneiss. The generalized geological succession of these rock types occurring in area is as follows:

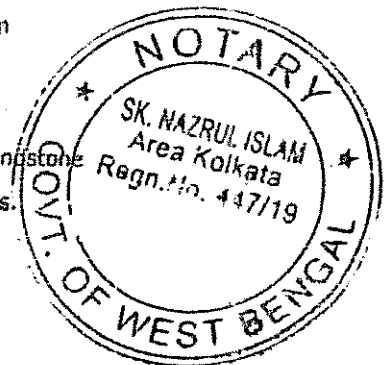
Stratigraphic Succession

The tentative regional stratigraphic sequence of the Jharkhand Mica Belt is as follows:

Quaternary & Recent	Alluvium
Post Lower Gondwana (Lower to Middle Jurassic)	Dolerite
Lower Gondwana	Talchir Sandstone And Shale's.

BOULDER BED

-----UNCONFORMITY-----



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KARMA AND STONE DEPOSIT
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Intrusive	Pegmatite and vein Quartz, Meta- Dolerite, Meta- Gabbro, Meta- Pyroxenite and Orthoamphibole.
Pre Cambrian	GRANITE Upper Quartzite and micaceous Meta sedimentaries of Mica Belt. Mica schist and mica gneiss with intercalated amphibolites calc gneisses and quartz schists of Chotanagpur granite gneiss and migmatite.

3.2 Local Geology:

The area is a part of North Chhotanagpur Plateau and is mainly composed of Archeans Super Group. The Archeans comprise granite gneiss, calc silicate and schist. They have been intruded by pegmatite and quartz vein. The geological succession of the area is as follows:

Recent Soil:

-----UNCONFORMITY-----

ARCHEAN	Chotanagpur Granite Gneiss Pegmatite/ Quartz Veins, dolerite
---------	---

Large scale mapping on 1:1000 scales has been carried out in and around the area of Granitic rock deposit. Then the area was gridded according to square pattern at an interval of 50m. Effort was made to plot each and every characteristics of rock formation.

A contour plan having 2m interval has been also prepared, showing relative elevation and depression from ground level. In this way a geological map is prepared (Plate No.4).

3.3. Method of Estimation of Reserves:

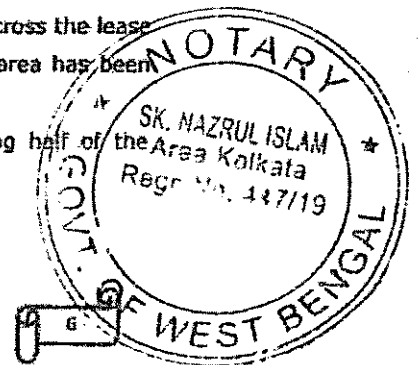
Standard Cross Sectional Area method.

- a) Sections have been drawn from boundary to boundary across the lease area considering the litho units in the area. The sectional area has been estimated on the basis of the cross sections.
- b) Length of influence have been measured the by taking half of the section interval distance on both side of each section.
- c) Bulk density 2.7 has been taken.

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LEASE AREA - 2.86 ACRES.
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d) 90% of recovery is taken for the calculation of reserve for this mine

3.4. Resources & Reserve:-

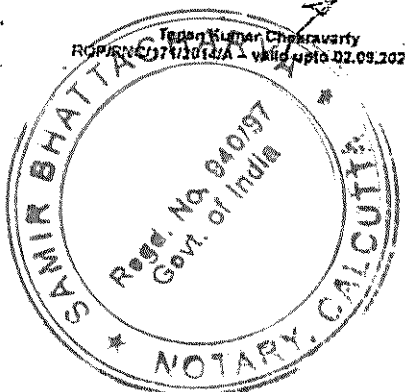
Resources have been calculated in two categories such as Measures Mineral Resources Up to the quarry depth (20 m) and further 10 m from Indicated Mineral Resource category on the basis of stone exposed on the surrounding quarry face.

MEASURED MINERAL RESOURCES (331)							
SECTION	SECTIONAL AREA(m ²)	LENGTH OF INFLUENCE(m)	VOLUME(m ³)	STONE (m ³) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	1975	40	79000	71100	2.7	191070	21930
BB'	1920	25	48000	43200	2.7	116640	12960
C-C'	1735	25	43375	39037.5	2.7	105401.25	11711.25
D-D'	690	40	27600	24840	2.7	67068	7452
TOTAL				178177.5		481079.25	53453.25

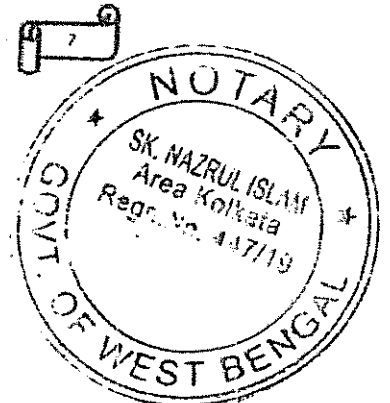
INDICATED MINERAL RESOURCES (332)							
SECTION	SECTIONAL AREA(m ²)	LENGTH OF INFLUENCE(m)	VOLUME(m ³)	STONE (m ³) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	990	40	39600	35640	2.7	96228	10692
BB'	960	25	24000	21600	2.7	58320	6480
C-C'	870	25	21750	19575	2.7	52852.5	5872.5
D-D'	345	40	13800	12420	2.7	33534	3726
TOTAL				81995		240934.5	26770.5

FEASIBILITY MINERAL RESOURCES (211)							
SECTION	SECTIONAL AREA(m ²)	LENGTH OF INFLUENCE(m)	VOLUME(m ³)	STONE (m ³) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	750	40	30000	27000	2.7	72900	8100
BB'	950	25	23750	21375	2.7	57712.5	6412.5
C-C'	860	25	21500	19350	2.7	52245	5805
D-D'	600	40	24000	21600	2.7	58320	6480
TOTAL				80950		241177.5	26797.5

PRE FEASIBILITY MINERAL RESOURCES (222)							
SECTION	SECTIONAL AREA(m ²)	LENGTH OF INFLUENCE(m)	VOLUME(m ³)	STONE (m ³) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	825	40	33000	29700	2.7	80190	8910
BB'	840	25	21000	18900	2.7	51030	5670
C-C'	870	25	21750	19575	2.7	52852.5	5872.5
D-D'	345	40	13800	12420	2.7	33534	3726
TOTAL				81995		217606.5	24178.5



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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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MEASURED MINERAL RESOURCE CATEGORY

The measured mineral resources as arrived have been divided in prima facie in mineable and non mineable parts as follows.

Category of Resources	Description	Total Resource in tonnes	Likely to be Mineable in tonnes	Non Mineable in tonnes
Measured Mineral Resource (331)	Existing Quarry Influence	481079.25	239902	241177.25

INDICATED MINERAL RESOURCES CATEGORY:-

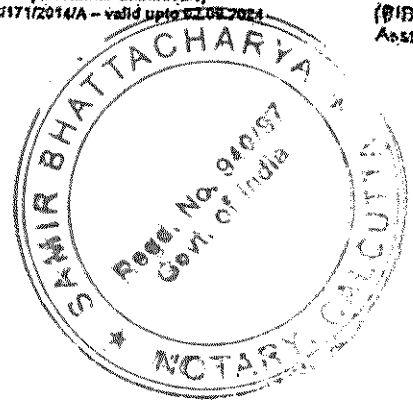
Category of Resources	Description	Total Resource in tonnes	Likely to be Mineable in tonnes	Non Mineable in tonnes
Indicated Mineral Resource (332)	Existing Quarry Influence	240934.5	23328	217606.5

The Summary of Reserves:

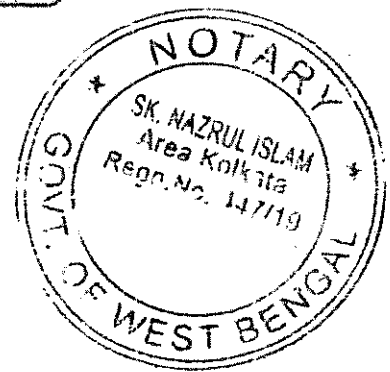
Mineable reserve is based on the mineable part of the reserve. Mineable stone reserve has been calculated from the geological plan in the area considering the stone which is not mineable in view of blocked zone in ML boundary and ultimate pit limit as calculated from the Geological plan & sections.

Category of Resource	Mineable Reserves In Tonnes	Non Mineable In Tonnes	
		Feasibility Mineral Resources (221)	
Proved (111)	239902		241177.25
Probable (122)	23328	Pre Feasibility Mineral Resources (222)	217606.5
TOTAL	263230		458783.75

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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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Anticipated life of the mine:

The mineable reserve under proved and probable category is calculated to be 263230 tonnes and production of stone in first five years of the lease period will be about 127964 tonnes. In the first 5 years plan period it is estimated that the maximum production of Building stone would be 27095 tonnes in 3rd year. So life of the mine considering proved and probable reserves will be 10 years. Possible reserves can't be mined out due to restriction of lease boundary in all sides.

Feasibility study based on the neographical conditions and operating conditions:

Infrastructure: Road and railways and is near to the working site. Manpower is cheaply available.

Geology: Geologically the area is potential and the deposit with grade as per requirement by the consuming party.

Legal matters: Leasehold area is valid as per the rule of JMMC Rules-2017. There will be no displacement. Land will be acquired as per the rule.

Operating: The Lessee has all the mining equipments used for the scientific mining. The mine is eco-friendly.

Economically the stone mine is mineable as compared to overburden thickness. The stone mine is also economically viable for its consuming party.

Thus the economic, feasible and geology axis are categorized as - 1.

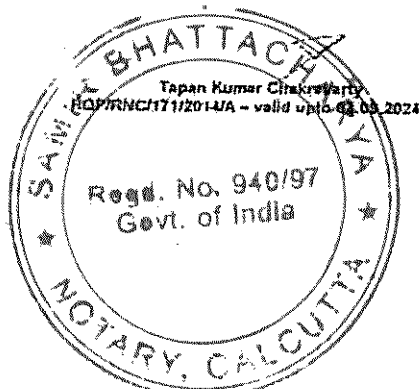
Thus the entire mineable reserve as estimated is categorized as 111

Probable reserve is categorized as 122.

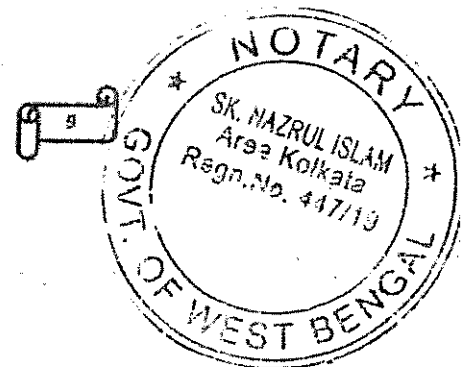
Economically ore is mineable as compared to overburden thickness and it is viable for the captive plant and is categorized as - 1.

Feasibility study of the deposit is yet to establish. So, it is categorized as -2

Geologically the area is potential but the deposit in the depth is yet to establish with grade as per the requirement by the captive plant and it is categorized as -2.



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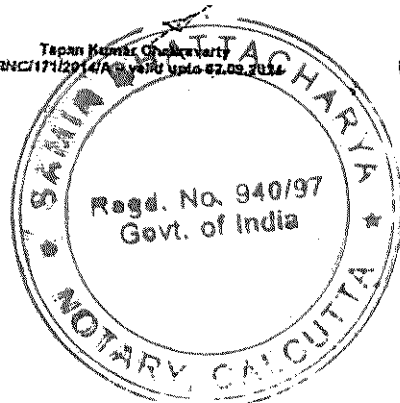
123

KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PARHASHANAND

RESERVES AND RESOURCES ESTIMATED FOR STONE

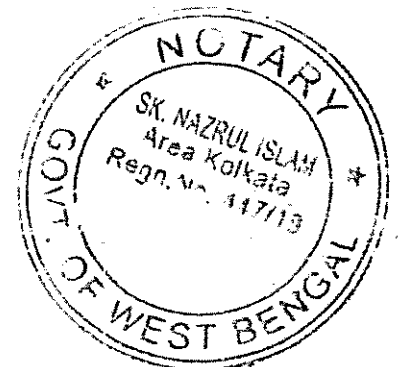
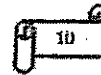
Classification	Code	Quantity in MT
Total Mineral Resources (A+B)		722013.75
A. Mineral Reserve		
(1) Proved Mineral Reserve	111	239902
(2) Probable Mineral Reserve	122	23328
B. Remaining Resources		
(1) Feasibility Mineral Resource	221	241177.25
(2) Pre-feasibility Mineral Resource	222	217606.50
Pre-feasibility Mineral Resource		
(3) Measured Mineral Resource	331	-----
(4) Indicated Mineral Resource	332	-----
(5) Inferred Mineral Resource	333	-----
(6) Reconnaissance Mineral Resource	334	-----

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KARMAKAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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CHAPTER - IV

MINING

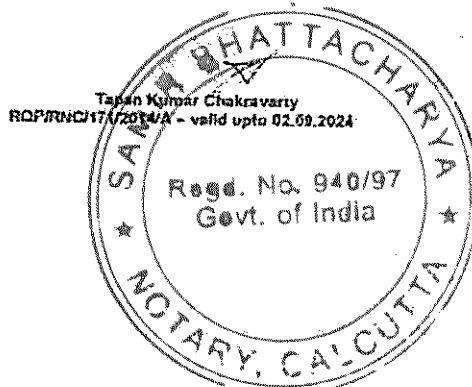
4.1 The whole area is highly potential area. The work will be started from the North - Western portion of the area with an appropriate haul road and further extend in all direction. The mound is gently rising. The benching system 3mX3m will be practiced in the area in order to comply with the provisions of Metalliferous Mines Regulations, 1961. Details of advancement and formation of benches are shown in (Plates: 5, 5A, 6, 6A, 7, 7A, 8, 8A & 9, 9A) in the scale 1:1000.

4.2 **Mining Strategy:**

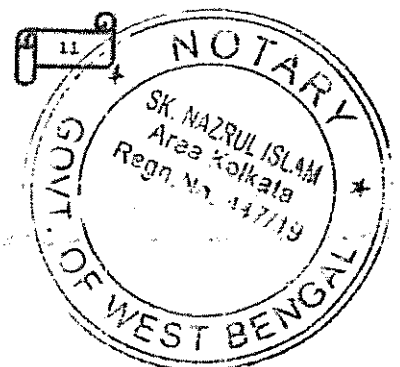
Since the deposit in this area is massive in nature, it is proposed to carry out only opencast semi-mechanized mining during this plan period, i.e. five years. The operations like drilling of shot holes, sorting of stone and breaking of large sized boulders will be excavated using hydraulic rock breakers and excavators with deploying of Jack hammer drilling (50.8 mm dia) will be practice in this area, having burden and spacing of 2m x 2.5m in stagger grid pattern. To avoid fly rock problem at the edge of the hill, light charged muffle blasting shall be under taken. 0.09 Ha area will be use for OB dumping in the 1st & 2nd year in South Eastern portion of the lease area and dump generated in rest three years will be utilized for road dressing.

4.3. **Production Targets:**

Year wise Production of stone from the area has been calculated by cross sectional method. The cross sectional area has been multiplied by the advancement to be worked in each bench as length of influence to get the bulk volume. Thus the value obtained has been multiplied by tonnage factor to get the actual production of stone in each bench. Year wise calculation has been made separately and the detail of year wise development of the quarry is given as follows:



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KARMATAND STONE DEPOSIT
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Year	Production of stone in Tonnes	Production of soil in CuM	Intercalated waste in CuM	Total Waste in CuM
1st	25041	5125	1030.50	6155.50
2nd	26037	0	1071.50	1071.50
3rd	27095	0	1115.00	1115.00
4th	26572	0	1093.50	1093.50
5th	23219	0	955.50	955.50
Total	127964	5125	5266.00	10391.00

4.4 Bench Design and Formation:

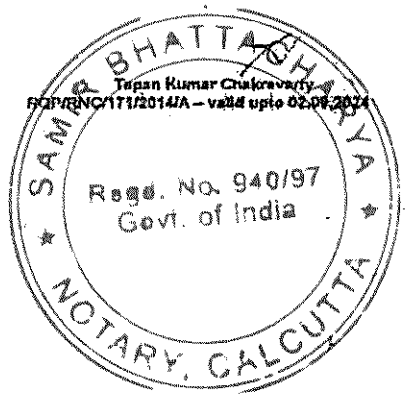
Since the mine will be worked in semi mechanized working pattern during this remaining plan period of 5 years, bench height will be restricted to the statutory 3mx3m due to compactness of the hard stone and as per the DGMS norms.

4.5 Bench Development over the plan period:

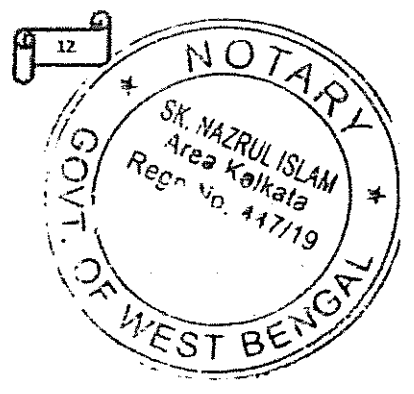
The work will be started from the North - Western portion of the area with an appropriate haul road and further extend in all direction. Details of advancement and formation of benches are shown in (Plates: 5, 5A, 6, 6A, 7, 7A, 8, 8A & 9, 9A) in the scale 1:1000.

1st year: During this year working will be started on the same quarry with 2 benches of 3m x 3m in dimension up to 283 mRL. For haulage of the stone permanent ramp will be maintained at the quarry face. During quarry advancement 5125 CuM of soil will be excavated and this will be kept separately for future use. Details calculations are given below:-

SECTION	BENCH RL(m)	SECTIONAL AREA (m ²)	LENGTH OF INFLUENCE (m)	VOLUME (m ³)	STONE (TONNES) 90% RECOVERY	T.F	STONE (TONNES)	WASTE (TONNES)
A-A'	286-283	167	40	6480	5832	2.7	15746	1749.0
B-B'	286-283	133	75	3825	3442.5	2.7	9296	1032.75
TOTAL							25041	2782.35



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**KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND**

Soil:

1ST YEAR SOIL COVER				
SECTION	BENCH RL(m)	SECTIONAL AREA(m ²)	LENGTH OF INFLUENCE(m)	VOLUME (m ³)
A-A'	286-283	80	40	3200
B-B'	286-283	77	25	1925
TOTAL				5125

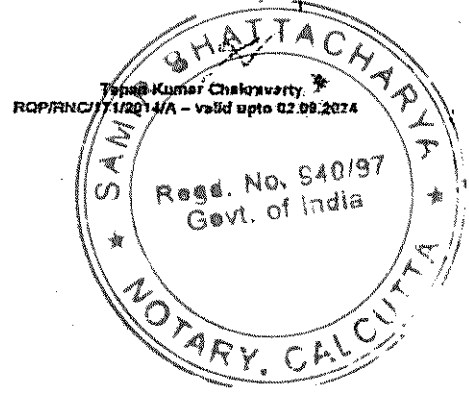
2nd year: - During this year working will be started on the same quarry with 2 benches of 3m x 3m in dimension up to 280 mRL. For haulage of the stone permanent ramp will be maintained at the quarry face. During quarry advancement no soil is being excavated. Details calculations are given below:-

2ND YEAR STONE PRODUCTION								
SECTION	BENCH RL(m)	SECTIONAL AREA(m ²)	LENGTH OF INFLUENCE(m)	VOLUME (m ³)	STONE (TONNES) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	283-280	221	40	8840	7956	2.7	21481	2386.8
B-B'	283-280	75	25	1875	1687.5	2.7	4556	506.25
TOTAL							26037	2893.05

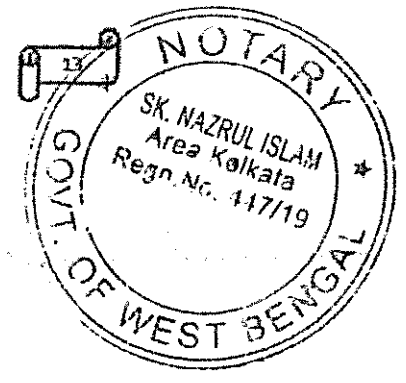
3rd year: - During this year working will be started on the same quarry 3 benches of 3m x 3m in dimension up to 277 mRL. For haulage of the stone permanent ramp will be maintained at the quarry face. During quarry advancement no soil is being excavated. Details calculations are given below:-

3RD YEAR STONE PRODUCTION								
SECTION	BENCH RL(m)	SECTIONAL AREA (m ²)	LENGTH OF INFLUENCE (m)	VOLUME (m ³)	STONE (TONNES) 90% RECOVERY	T. F.	STONE (TONNES)	WASTE (TONNES)
A-A'	280-277	200	40	8000	7200	2.7	19440	2160
B-B'	283-280	126	25	3150	2835	2.7	7655	850.5
TOTAL							27095	3010.5

4th year: - During this year working will be started on the same quarry with 2 benches of 3m x 3m in dimension up to 274 mRL. For haulage of the stone permanent ramp will be maintained at the quarry face. During quarry advancement no soil is being excavated. Details calculations are given below:-



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**KARMAKAND STONE DEPOSIT
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4TH YEAR STONE PRODUCTION								
SECTION	BENCH RL(m)	SECTIONAL AREA (m ²)	LENGTH OF INFLUENCE (m)	VOLUME (m ³)	STONE (TONNES) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	277-274	179	40	7160	6444	2.7	17399	1933.2
B-B'	280-277	151	25	3775	3397.5	2.7	9173	1019.25
TOTAL							26572	2952.45

5th year: During this year working will be started on the same quarry with 2 benches of 3m x 3m in dimension up to 274 mRL. For haulage of the stone permanent ramp will be maintained at the quarry face. During quarry advancement no soil is being excavated. Details calculations are given below:-

5TH YEAR STONE PRODUCTION								
SECTION	BENCH RL(m)	SECTIONAL AREA (m ²)	LENGTH OF INFLUENCE (m)	VOLUME (m ³)	STONE (TONNES) 90% RECOVERY	T.F.	STONE (TONNES)	WASTE (TONNES)
A-A'	280-277	157	40	6280	5652	2.7	15260	1695.6
B-B'	277-274	131	25	3275	2947.5	2.7	7958	884.25
TOTAL							23218	2579.85

4.6. Notes on Conceptual Plan for the Lease Period:

Mining will be carried out with the help of semi mechanised manpower for digging, excavation and removal of stone in conjunction with sort hole drilling and blasting and also with the help of machineries for transportation, loading etc.

In this connection, guidelines, Issued by the Director of Mine's Safety by various circular, will be adopted.

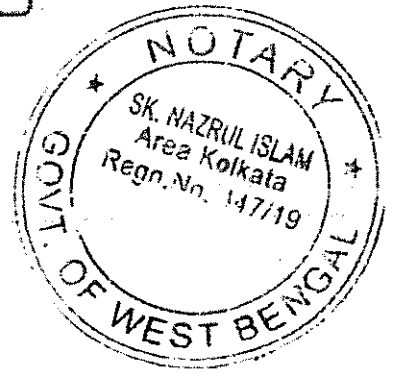
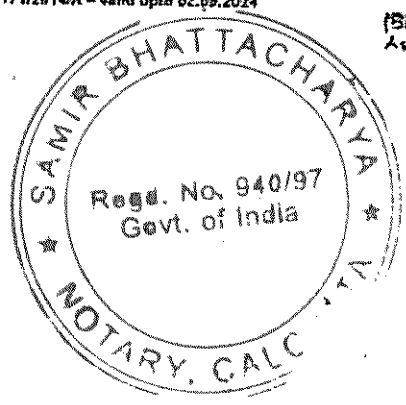
While preparing a conceptual mining plan for the Stone Lease, the following points and precepts have been kept in view:

During this plan period of ten years the area will be worked out except 7.5m safety barrier. As there is no huge over burden so no question of permanent dump. 0.09 Ha area will be use for OB dumping in the 1st and 2nd year in South Eastern portion of the lease area and dump generated in rest three years will be utilized for road dressing. At conceptual stage total 1.16 Ha area shall be degraded due to mining & allied activities, out of which 0.74 Ha areas comes under mining. It is proposed that 0.53 Ha

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Asst Mining Officer

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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND

areas shall be backfilled & 0.21 Ha areas shall be left as water reservoir for rain water harvesting.

LAND USE PATTERN:

Details	Existing (In Ha)	5 th Year (In Ha)	Conceptual (In Ha)	%age
Quarry/Reservoir	0	0.45	0.74	64.00
Road	0.001	0.01		
Dump	0	0.09		
Parapet Wall	0	0.03		
Garland Drain	0	0.03	0.42	36.00
Plantation	0	0.21		
Unused	1.159	0.34	0	0
Total	1.16	1.16	1.16	100.00

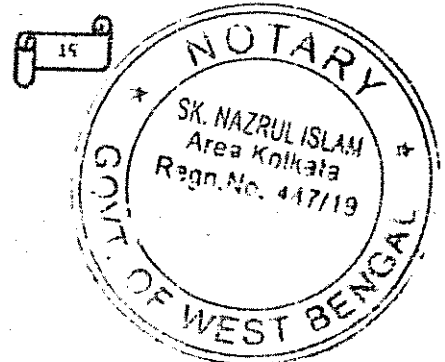
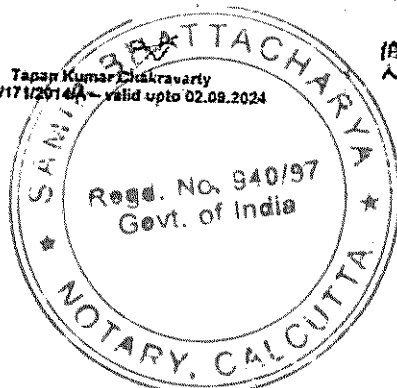
4.7 Level of mechanization:-

Since the deposit in this area is massive in nature, it is proposed to carry out only opencast semi-mechanized mining during this plan period, i.e. five years. The operations like drilling of shot holes, sorting of stone and breaking of large sized boulders will be excavated using hydraulic rock breakers and excavators with deploying of Jack hammer drilling. Jack hammer drilling (50.8 mm dia) will be practice in this area, having burden and spacing of 2m x 2.5m in stagger grid pattern. To avoid fly rock problem at the edge of the hill, light charged muffle blasting shall be under taken.

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KARMATAND STONE DEPOSIT
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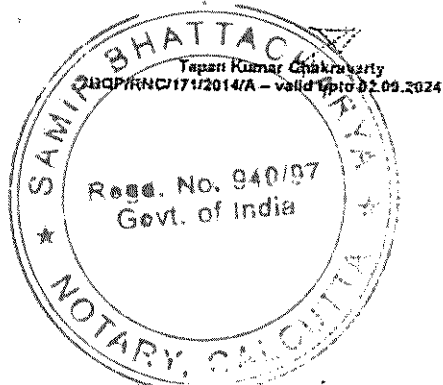
Machinery Development

Wagon drill:	
b) For stone production	
Bench Height	: 3 m
Drill hole diameter	: 50.8 mm
Burden	: 2 m
Spacing	: 2.5 m
Bulk Density insitu	: 2.7 MT/m ³
Depth of hole including sub-grade drilling	: 1.828 m
Yield per meter of drilling	: $3 \times 2 \times 2.5 \times 2.7 = 22.15$ MT 1.828
Meterage required per day	: $\frac{90}{22.15} = 4.063$ m
Rate of Drilling	: 25 m per hour
Drilling capacity per day with effective working of 6 hrs per shift	: 6 hrs x 25m = 150 m
No. Of drills required for one shifts in a day	: $\frac{4.063}{150} = 0.027$
Considering 80% availability, the requirement of machines will be $0.027/0.80 = 0.033$ say 1 machine. Therefore one drill machine is adequate to meet the required production target.	
In overall 2 drill machines will be required for targeted production including one stand by.	

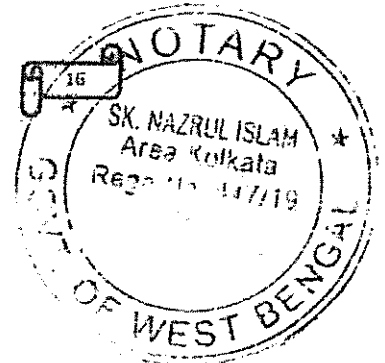
Excavators (Loading Equipments):

For Stone Production:

Required Production	: 27095 MT/annum
No. of working days	: 300
Material required to be handled per day	: $\frac{27095}{300} = 90.31$ say 90 tonnes
Bucket fill factor	: 80%
Bucket Capacity	: 0.9 m ³ , i.e. 0.72 m ³ @ 80%
Bulk density loose	: 3.1
Material handled by each bucket	: $0.72 \times 3.1 = 2.232$ MT
Cycle time (including pastime) for each bucket	: 30 sec
Utilization (Job efficiency)	: 70%
Tonnage handled/hr	: $\frac{2.232 \times 0.7 \times 60 \times 60}{30} = 187.48$ MT Say 188 MT/hr
Tonnage handled per shift (6hrs shift) for one shift	: 6 x 188 = 1128 MT
Number of excavators required	: $90/1128 = 0.079$
Considering 80% availability, the requirement of excavator is $0.079/0.8 = 0.098$ say 1 no. Therefore one excavator will be sufficient to meet the required production target.	



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KARMAKAND STONE DEPOSIT
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Haulage and Transport Equipment

No. of Tipper to be loaded with the Excavator:

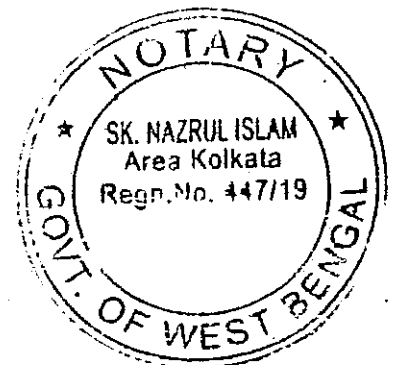
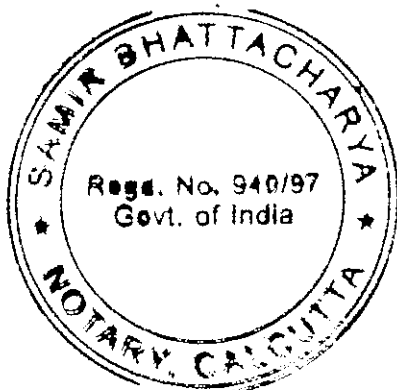
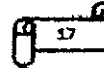
For Stone Transportation:

1. Lead distance	=	0.3 km
2. Uphill at 20 kmph speed	=	$(60/20) \times 0.3 = 0.9$ min say 1 minute
3. Downhill at 25 kmph speed	=	$(60/25) \times 0.3 = 0.8$ min say 1 minute
4. Loading time	=	3 minutes
5. Spotting time	=	1 minute
6. Unloading	=	1 minute
7. Total time required per trip	=	7 minutes
8. No. of trips per hour	=	$60/7 = 8.57$
9. With 80% efficiency	=	$8.57 \times 0.80 = 6.85$ trips per hour
10. Hourly output per tipper	=	$6.85 \times 10 = 68.5$ MT
11. Total Stone handling per day targeted	=	$27000 = 90.31$ say 90 tonnes
12. Considering one shift per day, 6 hrs per shift so output of 1 tipper per day	=	$68.5 \times 6 = 411$ MT
11. No. of Tipper required	=	$90/411 = 0.218$

Considering 80% availability, number of tipper required is $0.218/0.8 = 0.272$ nos. Therefore one tipper will be required to transport stone to the stock yard. One more tipper is also suggestible.

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**KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND**

CHAPTER - V

BLASTING

5.1. Drilling and Blasting Parameters:

Blasting in open cast mines is of utmost importance, not only because it has to be compatible with the shovel/loader but also preferably as will obviate the necessity of secondary blasting which is known to be very costly. The feed size for the crusher has to be low below 600mm, because it is important that variations of the hardness of the formation don't result in waste use of explosive with unbalanced product size. It is also important that the fines generated, are kept as low as possible.

The distribution of charge in the blast hole is as follows:

Bottom charge with booster (slurry explosives) and column charge also by low speed slurry explosives will be charged in the ratio of 15:85 respectively.

Considering the nature of strata / deposit and height of the bench deck charging

shall be carried out in a following manner:

- a) Deck charging with drill cutting.
- b) Air decking.

5.2. Pattern and Sequence of Firing:

The normal pattern of holes with 2m burden & 2.5m spacing will provide the best results. The pattern of delay blasting in conjunction with use of detonating fuse will take into account existence of any natural cleavage layout and sequence of firing of the blast - holes pattern proposed for blasting.

Depending upon the composition of the formations, some degree of deck-loading may have to be resorted for better fragmentation.

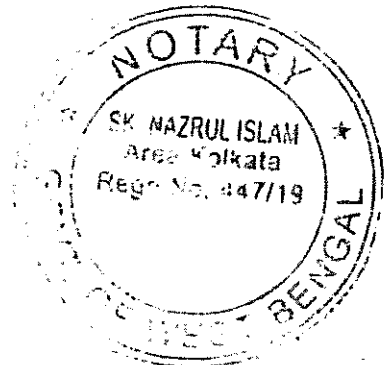
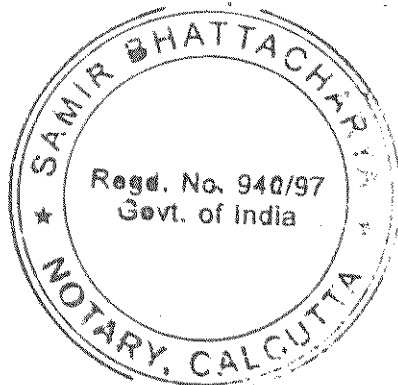
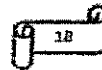
5.3. Types of Explosives to be used:

Nitro Mixture explosives are used for blasting. Deck charging is used wherever necessary.

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LEASE AREA - 2.86 ACRES.
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5.4. Powder Factor:

It is hoped that powder factor of over 8 tonnes per kg. Of explosives will be achieved.

5.5. Storage of Explosives:

Lessee will make an agreement for blasting in the mine with the blasting agency as per Rule.

Blasting time is generally fixed at lunch interval or after the working shift-taking. All required precautions, like marking the danger zone with red flags, use of warning signals and providing blasting shelters etc will be taken.

5.6. Drilling and Blasting:

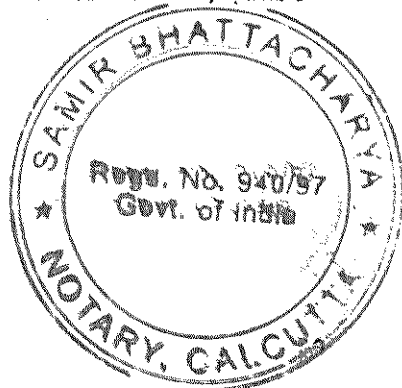
Although the mine is far away from any population, precautions will be taken to minimize nuisance, caused by blasting. All necessary safety precautions are being taken in accordance with the explosive act. Precautions are also taken as per permission given under MMR, 1961 106(2) (b) by the Director of Mine's Safety for deep hole drilling & Blasting and also for the usage of heavy earth moving machinery.

Vibrations:

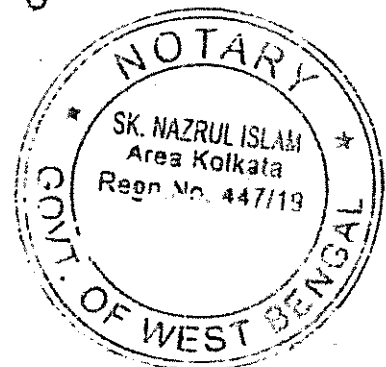
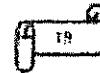
In order to minimize vibration the precautions shall be taken:

1. Blast holes shall be initiated by non-electric (NONEL) down-the-hole (DTH) delay detonators.
2. Care shall be taken to ensure that effective burden is not excessive and the face shall be kept sufficiently long. The burden shall be kept at 2m & spacing shall be 2.5m.
3. Optimum charge per delay shall be kept as low as possible.
4. The depth of the hole shall be normally 1.828 m. The diameter of the hole shall be kept at 50.8 mm.
5. Adoption of two row blasting and V pattern of firing.
6. The firing of maximum possible no. of blast holes towards free face.
7. Use of delay detonators between the holes and rows of blasting.

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KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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Noise

The following steps shall be taken to minimize pollution by noise.

1. Blasting shall be well designed & blasted periodically rather than couple of hastily unplanned blast daily. All the explosive and the NONEL detonator shall be put within the blast hole & instead of detonating fuse, NONEL trunk-line-delay-detonator shall be used for trunk line connections.
2. Blasting shall be planned to minimize boulders, so that secondary blasting shall be reduced.
3. Green belt with trees of varying height shall be developed around the quarry to absorb the blast noise & reduce noise.

Fly Rocks:

While blasting, if the holes will not be properly designed and charged, the main thrust of the blast will be upwards and instead of fragmenting the rock, there will be an outward surge resulting in rock fragments flying. In order to prevent fly rocks following steps shall be taken:

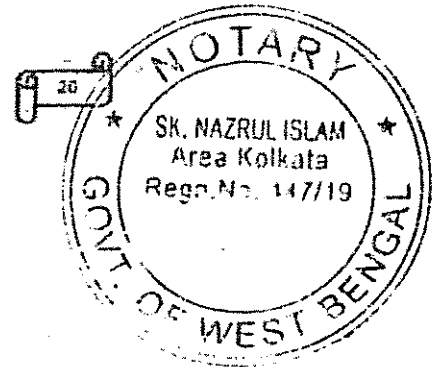
1. Stemming length shall be kept equal to the burden.
2. Inter-row delay shall be selected in such a way that each row pushes its burden forward rather than in an upward direction.
3. Toe formation shall be avoided by proper design of drilling and blasting as toe hole blasting involves increased risk of fly rocks.
4. To avoid fly rock problem at the edge of hill, light charged muffle blasting shall be under taken.

Explosive consumption

Bench height	:	3.0 m
Burden	:	2 m
Spacing	:	2.5 m
Bulk density	:	2.7MT/m ³
Depth of hole	:	1.828 m
Tonnage per hole	:	1.828X2X2.5X2.7 = 24.67Tonnes
Powder factor	:	8Tonnes/KG
Charge per hole	:	24.67/8 = 3.08 Say 3KG
Avg. Production/day	:	90 Tonnes
Number of hole / day	:	90/24.67 = 3.648 Say 4

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 KMP/RNC/171/2014/A - valid upto 02.05.2024

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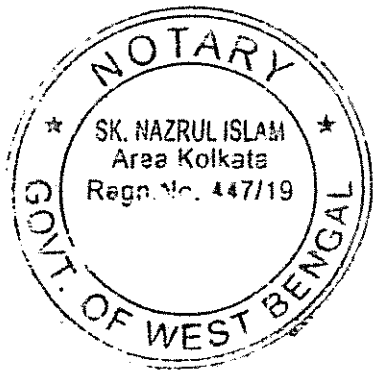
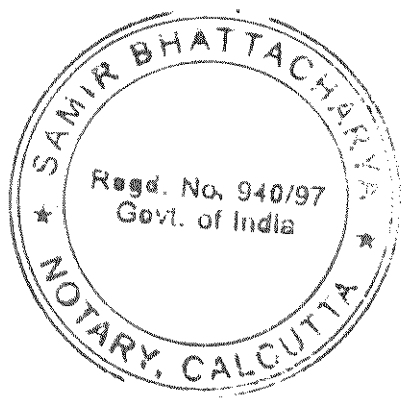
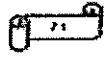
**KARMAJAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSER: - SRI PRABHASH ANAND**

The following blasting parameters are being adopted:-

Explosive	:	Power gel
Bench Height	:	3.0 m
Depth of hole	:	1.828 m
Burden	:	2 m
Spacing	:	2.5 m
Volume	:	1.828x2x2.5 = 9.14 cum
Charge/hole	:	3 kg
Explosive	:	12 Kg slurry explosives (4 holes)
Explosive (per month)	:	12x25 = 300 Kg

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RGP/29/CI/17/12914/A - valid upto 02.09.2024

Ministry of Mines
Government of India
(BIRBHUTI KUMARI)
Asst. Secretary, G.O. No. 11
C.O. 11



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KARMAKAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND

CHAPTER - VI
MINE DRAINAGE

6.0. Mine Drainage:

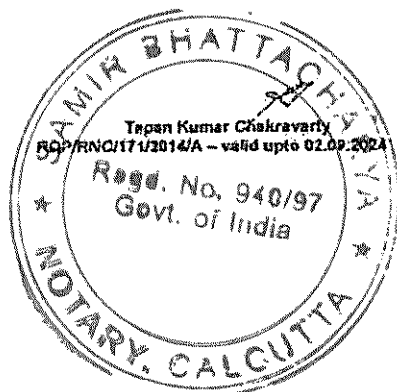
The Jaiyati River is flowing about 2 Km away from the area in North direction. Likely depth of water table based on observations from nearby wells and water bodies:

1. The water table is 20 m below the ground level.
2. The area is gently sloping and working will be done in this area above ground water table.
3. Adequate number of diesel pumps will be kept standby. During rainy season water from the pit, if available, will be sampled and the results will be submitted when required.

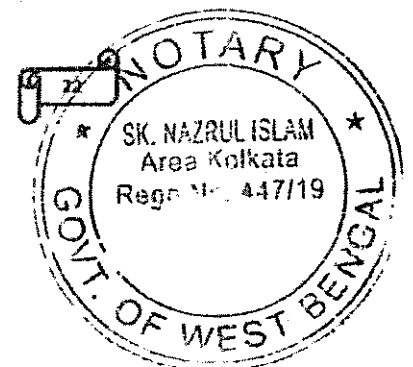
The Jaiyati River is flowing about 2 Km away from the area in North direction. The proposed area with its surroundings is gently sloping. The area is much above HFL and there was no occasion of flooding in the area. From the tube well, sunk in the area, it has been observed that the ground water table is 20 meter below the ground level. The quality of the water sample from the tube will be analyzed. The proposed mining operation is semi-mechanized and does not affect any pollution at the remarkable scale.

An ambient water quality monitoring network will be designed for assessment of the baseline status of ambient water quality. The parameters to be monitored are given as below:

- (1) PH (2) E.C. (3) Ca- Concentration (4) Mg-Concentration (5) Na-Concentration (6) K- Concentration (7) HCO₃-Concentration of bi-carbonate (8) Cl-Concentration of Chloride (9) Total hardness as CaCO₃-



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**KARMA AND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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**CHAPTER - VII
STACKING OF MINERAL REJECT
AND DISPOSAL OF WASTE**

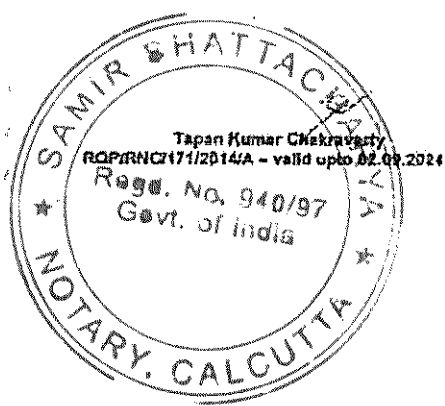
7.0. Nature of Waste:

Stone is exposed in the quarry face and there is a thin layer of O.B. intermixed soil in this area. The waste will be dump in the lease area with suitable precaution in the plan period. As there is no huge soil, so there is no question of permanent dump. During this plan period all the waste generated will be dumped temporarily on the South Eastern portion of the lease area and shall be used for backfilling and for haul road dressing.

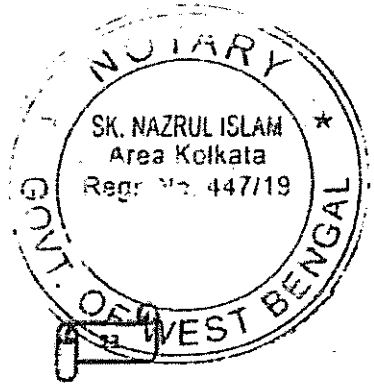
7.1. Selection of dump site:

From the development plan it is clear that total (10391 cu.m) waste will be generated during the Plan period which consists of 5125 Cu.m soil and 5266 Cu.m of Intercalated waste. Waste will be dumped in South Eastern portion of the lease area in first and second year and in next three years it will be used for haul road dressing. Details of year wise is given in the below table-

Year	Production of stone in Tonnes	Production of soil in CuM	Intercalated waste in CuM	Total Waste in CuM
1st	25041	5125	1030.50	6155.50
2nd	26037	0	1071.50	1071.50
3rd	27095	0	1115.00	1115.00
4th	26572	0	1093.50	1093.50
5th	23219	0	955.50	955.50
Total	127964	5125	5266.00	10391.00



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KARMA TAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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CHAPTER - VIII
USE OF MINERALS

8.1. USE OF MINERALS:

ROM will be used for construction of buildings & making of roads. Stone can be used in different from in different construction jobs and road projects. Stone mined out from the mine can be directly used as boulders of different sizes for River Anti-erosion, Dam construction, embankment works etc. After crushing into different sizes of aggregates from 6mm to 63mm, the product can be used in construction and road projects.

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KARMA TAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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CHAPTER - IX

MAN POWER

9.1. Manpower Development:

There would be 300 working days in a year. Taking into account 5 years period, Management & supervisory personnel considered under Reg. 34 (2) (C) of MMR, 1961 would be as follows:

Employment Potential:

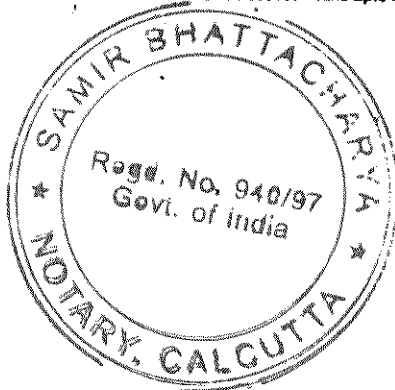
Future production planning does not indicate some change from present, in the employment. The number of unskilled labour may increase depending on the quantum of production.

S.N.	Designation of Employee	No. of Persons
1.	Supervisor	01
2.	Permit Manager	01
3.	Munshi	01
4.	Forman	01
5.	Mining Mate	01
6.	Blaster Helper	01
7.	Excavator Operator	01
8.	Compressor Operator	01
9.	Dumper Operator & Helper	02
10.	Miner (Semi Skilled)	02 (Inclusive of absentees & leave)
11.	Unskilled	2
	TOTAL	16

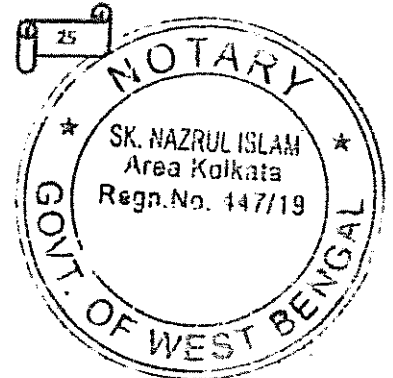
9.2 MAN POWER & SITE SERVICES:

- 1) Rest Shelter
- 2) Pit Office
- 3) First Aid Arrangement
- 4) Drinking Water
- 5) Noise Monitoring Station

Tapan Kumar Chakraverty
 RQP/BNCH/17/1201/A - valid upto 02.08.2024



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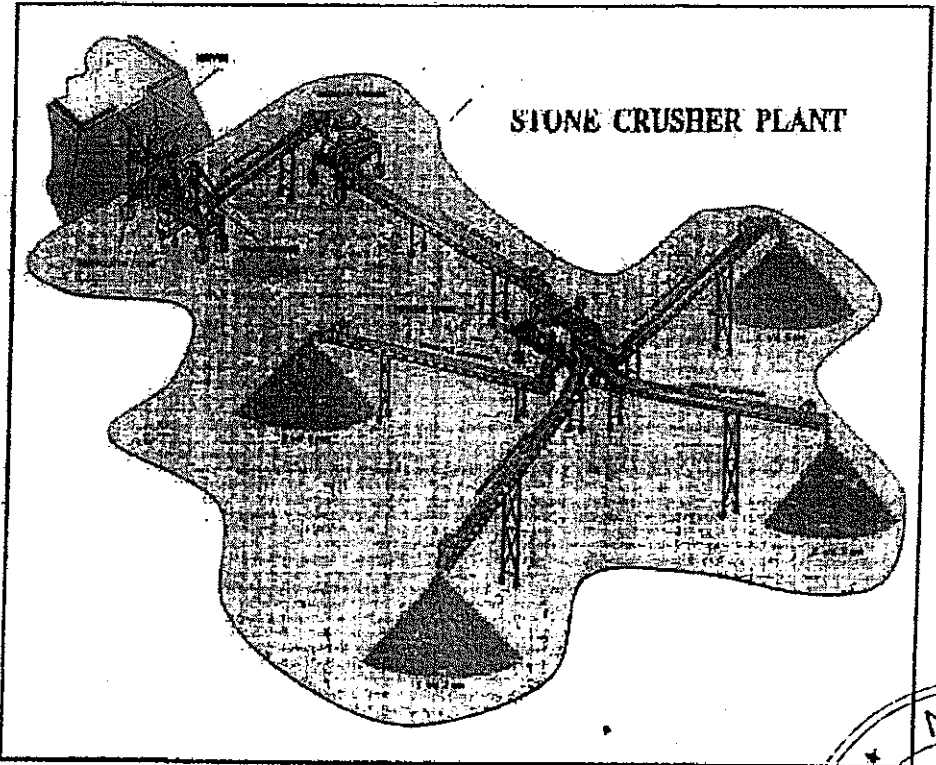
KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
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CHAPTER - X

MINERAL PROCESSING

10.1 Mineral Processing:

Stone mining there is no need for mineral processing or mineral beneficiation to upgrade the ROM Production. Here, mined out stone is directly used in different forms ranging from boulders to aggregates. From crusher ballast or aggregate will be produced as per requirement.



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NOTARY, CALCUTTA
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GOVT. OF WEST BENGAL

**KARMATAND STONE DEPOSIT
LEASE AREA - 2.86 ACRES.
LESSEE: - SRI PRABHASH ANAND**

CHAPTER - XI

ENVIRONMENTAL MANAGEMENT PLAN

Environment is always affected due to mining and more so, when the mining is an opencast one. To look into the environment protection or Karmatand area and Environmental Management Plan is prepared. The present scenario of environmental attributes and activities are shown in Plate - 11.

11.1 Base Line Data

11.1.1 Existing Land Use Pattern

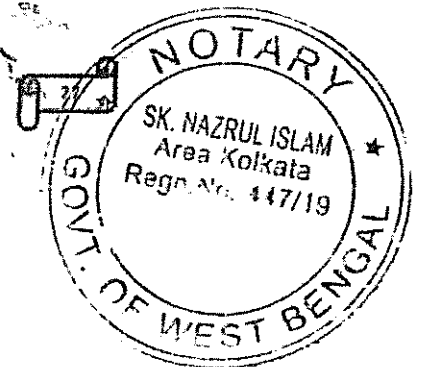
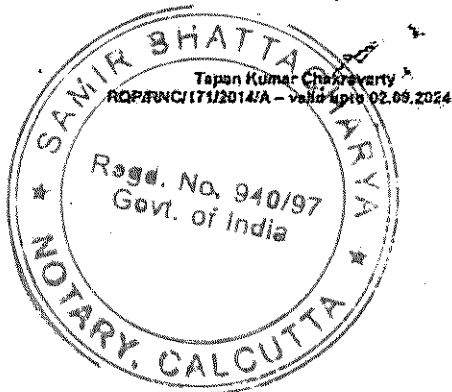
Details	Existing (In Ha)
Quarry/ Reservoir -	0
Road	0.001
Dump	0
Parapet Wall	0
Garland Drain	0
Plantation	0
Unused	1.159
Total	1.16

11.1.2 Water

It is noticed that the ground water is available below 20 meters of the normal surface level as well as in nearby dug wells and bore wells etc far away the applied area. As the mining operation shall be limited to applied area at much higher RL than ground water level, there would not be any adverse effect on the ground water.

11.1.3 Terrestrial Ecology

The study of Terrestrial Ecology involves the identification of animals, birds including nomadic and migratory, reptiles and amphibian fauna. Further, the dominant species of vegetation also needs identification.



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LEASE AREA - 2.86 ACRES.
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11.1.3.1 Fauna:

Only domestic animals like cow, goat, buffalo, cat, dog etc are observed / found in the area. As there is no natural forest cover, the area does not contain any wild animals. Only stray jackals are seen sometimes. Both poisonous and non-poisonous types of snakes are seen during summer and rainy seasons.

11.1.3.2 Flora:

The area is virtually denuded of vegetation. Neem, Palash, Eucalyptus, Akashmani trees are seen at places around the area.

11.1.4 Quality of Air

There was negligible air pollution noted in the mining area. There are few small crusher units in the buffer zone and therefore no air pollution.

11.1.4 Climate

The climate of the area is characterized by general dryness. It is very pleasant during the cold weather from November to February. Thereafter the climate becomes warm. It remains hot until the monsoon breaks towards the middle of June. With the setting in of rains the temperature falls and humidity rises. July to October are the rainy months. July and August are the wettest months. The average rainfall during July is 287 mm and that in August 445 mm. The average annual rain fall in the district is approximately 1300 mm.

11.1.5 Social and demographic profile

(a) The area is thinly populated and average density per square kilometer is also low. Agriculture is the major source of income of the local people. The people are mostly in very low income group and they are engaged either cultivating own land or someone else land. People working in coal sector are well off. There are some government sponsored civil works or relief works where normally local people are engaged. The metal stone mining activity provides employment to the local people for their earning.

(b) No villages or human dwelling are present within the applied area (core zone). Therefore, there will not be any need for resettlement. While due to mining there will be increased revenue earning in the area there and

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limited and small in nature. So there will not be any remarkable impact due to this mining operation on noise.

11.2.5 Impact on Climate:

No impact on climate is anticipated due to proposal level of working.

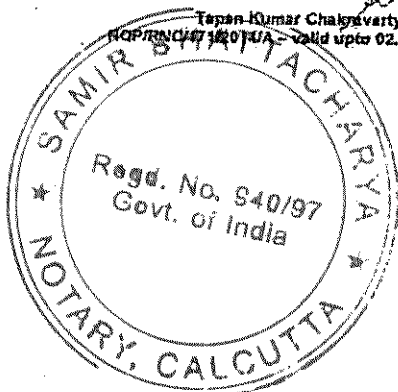
11.2.6 Impact on Human Environment:

The beneficial impact will be there due to possibility of generation of employment with increase in production.

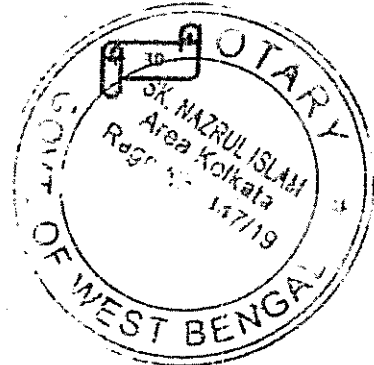
11.3 Environment Management Plan:

It is observed that there will be limited impact due to proposed mining activity in the area. However, control measures will be initiated to counters the possible threat the environment. The various control measures and mitigating measures are shown in Plate - 11 and are discussed in details below.

S. No.	Attributes	Parameters	Frequency
1	Ambient Air Quality	PM2.5, SO ₂ , NO _x , CO, O ₃ and Hg	24 hourly samples twice a week for three months at 6 locations. O ₃ , CO monitored as three 8 hourly samples in 24 hours.
2	Meteorology	Wind speed, Wind direction, Temperature, Relative humidity and Rainfall Non-instrumental observation Cloud cover, visibility and dust storms etc will be recorded.	Near proposed project site continuous for one season with hourly recording. and secondary data also collected from the nearest IMD station.
3	Water quality	Physical, Chemical and Bacteriological parameters at 2 ground water and 2 surface water locations.	Grab samples will be collected once during study period.
4	Soil quality	Soil samples will be collected at 8 locations.	Grab samples will be collected once during study period.
5	Ecology	Existing terrestrial and aquatic flora and fauna in 10-Km radius.	Through field studies once during study period. Secondary data will also be collected.
6	Noise levels	Noise levels in dB (A) at 10 locations will be monitored.	Noise levels in and around the project area will be monitored every hour for 24 hours at



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S. No.	Attributes	Parameters	Frequency
			each location once during study period.
7	Land use	Trend of land use change for different categories	Based on data collected from secondary sources like census abstracts of census of India 2001 and satellite imagery.
8	Geology	Geological history	Data will be collected from secondary sources
9	Hydrogeology	Drainage area and pattern, nature of streams, aquifer characteristics, recharge and discharge areas	Hydro-geological data based on primary and secondary sources
10	Socio-Economic aspects	Socio-economic characteristics: i.e. demographic structures, population dynamics, infrastructure resources, health status, economic resources.	The data on demographic profile in the study area will be collected from primary and secondary sources like census abstracts of census of India 2001

11.3.1 Dust Suppression:

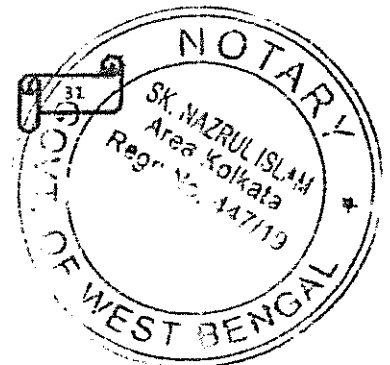
During Mining and crushing operations, fugitive dust will be the principal air pollutant. Following measures shall be provided to reduce the air pollution:

- > Water spraying shall be there in haul road, crusher and mining area.
- > Wet drilling shall be preferred.
- > Sharp drill rods shall be used to reduce dust generation.
- > Dust extractor shall be used to reduce dust generation.
- > Proper monitoring of air quality data shall be maintained and in case it exceeds the permissible limit, adequate measures like covering the crushers shall be done.
- > Avenue plantation in and around the quarry, dump site and crusher areas shall be raised.
- > The 7.5m safety barrier shall be used for green belt development at 2 m spacing left all around and shall be used for plantation of trees with deep vegetation so that air pollution from the mine can be arrested. Pollution from dust, smoke & due to blasting shall be minimized by adoption of muffling system at stipulated interval of time.



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➤ Details of year wise greenbelt development along with number of plants and required area. (Taking 1000 plants on 1 ha area or 2mX2m grid pattern). Total green belt will be planted in the next plan period proportionately every year.

Sl. No.	Year of Plantation	Target of Plantation	Assumed Survival (80%)	Area to be covered in Ha	Area of Plantation
1	First	112	90	0.07	Safety/Barrier Zone
2	Second	112	90	0.07	Safety/Barrier Zone
3	Third	112	89	0.07	Safety/Barrier Zone
4	4 th & 5 th	NIL	NIL	NIL	Maintenance of the Plants
TOTAL		336	269	0.21	

Note:- Rest Plantation (0.12 Ha) area will be done in conceptual period around mining lease area.

For development of green belt only local species will be taken for plantation, green belt plantation will be protected properly, will be maintain dally by watering and nursing. Rate of survival of the sapling on this area will be examined before plantation and suitable precaution will be taken.

11.3.2 Precaution against air pollution

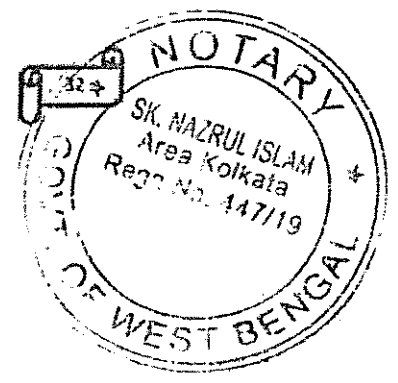
There shall be some air pollution as explosive in blasting are used & compressor, jack hammer, tractor and trolley is required in the mine. Attempt should be made to reduce this pollution & kept within permissible limits by sprinkling water on haul roads and surrounding mining area.

11.3.3 Water Pollution Control Measures:

As It is envisaged that chance of contamination of water is less, there is no need for direct water pollution control measure. Garland drains; gablions etc are to be constructed so that logged water during rainy season will be discharged after proper settling.



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11.3.4 Storage of O.B intermixed soil/Rejects:-

From the development plan it is clear that total (10391 cu.m) waste will be generated during the Plan period which consists of 5125 Cu.m soil and 5266 Cu.m of Intercalated waste. Waste will be dumped in South Eastern portion of the lease area in first and second year and in next three years it will be used for haul road dressing.

11.3.5 Noise Pollution Control Measures:-

Besides drilling & blasting is also a potential source of noise pollution. In order to minimize the noise pollution following measures are suggested:

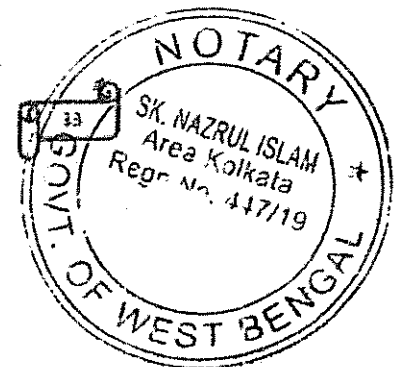
- Measures will be taken for control of noise levels below 75 dB (A) in the work environment as per the DGMS standard. Green belt shall be developed along lease boundary and transport road for minimizing noise level.
- Proper and timely maintenance of machineries.

11.3.6 Land Reclamation

When the deposit will be mined out then only the question of land reclamation will come. It is proposed that after the completion of quarrying operation the excavated vacant area will be converted into pool and will be utilized for irrigation and pisciculture purpose. Embankment and wire fencing will be made surrounding the pool so that nobody can intrude directly.



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CHAPTER - XII

PROGRESSIVE MINE CLOSURE PLAN

12.0.1 Name & Address of the Lessee:

Sri Prabhask Anand
S/o Sri Ravindra Kumar Ray
52 Harmu Housing Colony
Doranda, Ranchi
State - Jharkhand

12.1.0. Reasons for Closure:

As per the Government order and rule the Lessee has to submit Mining Plan with Progressive Mine Closure Plan / feasibility report for environmental clearance of the project. The reason for mine closure does not arise at this stage because the working will be started after getting its' environment clearance from MOEF and mining work shall be supervised by qualified mining personnel.

12.1.1. Statutory Obligations:

The Lessee shall follow all the Rules and Regulation as per the law for mining lease MMDR Act-1957, MMR-1961, Mines Act-1952 & Mines Rules-1955.

12.1.2. Status of Lessee:

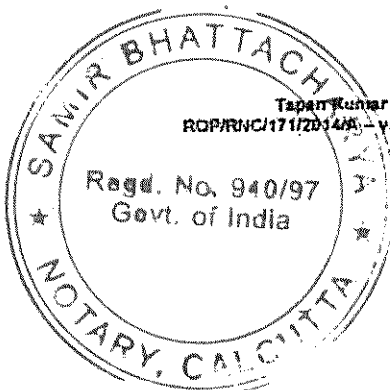
Private Individual.

12.1.3. Name & Address of the ROP Preparing the Mining Plan:

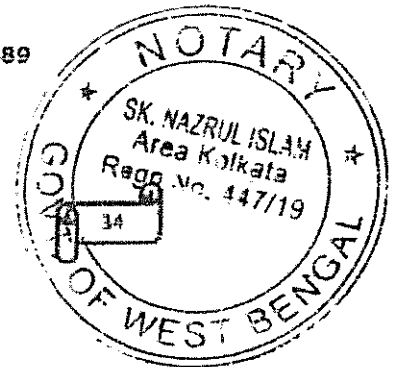
Sri Tapan Kumar Chakravarty
Lower Vidyapati Nagar
Kanke Road
RANCHI- 834008
REGN NO - RQP/RNC/171/2014/A
VALID UPTO- 02.09.2024

: scecplmdp@gmail.com

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LAND USE PATTERN:

Details	Existing (In Ha)	5 th Year (In Ha)	Conceptual (In Ha)	%age
Quarry/Reservoir	0	0.45	0.74	64.00
Road	0.001	0.01		
Dump	0	0.09		
Parapet Wall	0	0.03		
Garland Drain	0	0.03		
Plantation	0	0.21	0.42	36.00
Unused	1.159	0.34	0	0
Total	1.16	1.16	1.16	100.00

12.4.2. Water Quality Management:

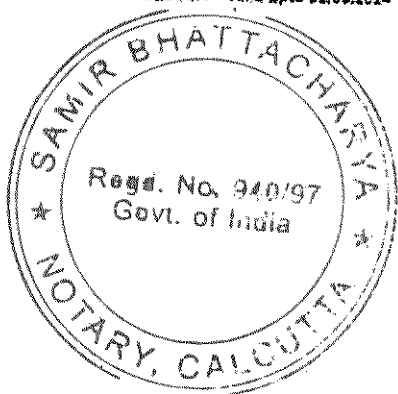
The Jalyati River is flowing about 2 Km away from the area in North direction. The water table is available at 20 meters below from the normal surface level. During the summer water table goes down (i.e. below 20 meters) and in the rainy season it comes up within 20 meters. This is evident from the nearby wells, as well as informed by the villagers. The proposed mining operation is semi-mechanized and does not affect any pollution at the remarkable scale.

12.4.3. Air Quality Management:

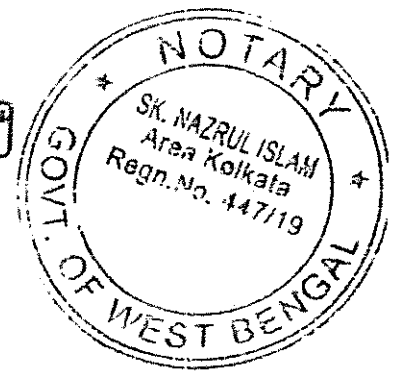
The lease area is presently free from pollution. Due to the semi-mechanized mining operation, it will not affect the immediate vicinity of the mine lease area. There will be some deployment of heavy machinery. Blasting & transportation will only create dust or air pollution which will be of very less impact.

Dust, generated due to movement of vehicles will be checked by water sprinkling carried out, time to time on all the approached roads. The dust generated due to crushing is negligible, if increased; it will be checked by I.D. fan & cyclone system. Therefore, no significant impact on the quality of air in the surrounding area is feared.

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An ambient air quality monitoring network will be designed for assessment of the baseline status of ambient air quality. The parameters to be monitored are given as below:

- > PM 2.5
- > Suspended Particulate Matter (SPM)
- > Respirable Particulate Matter (RPM)
- > Sulphur Dioxide (SO₂)
- > Nitrogen Oxide (NO_x)
- > Carbon Monoxide

The frequency of sampling shall be twice a week for complete one season. Ambient air quality monitoring is proposed to be conducted for one season.

Noises:

Equivalent continuous noise level (Leq) in and around the project area will be monitored. Noise readings will be taken at every hour for 24 hours at each location. The monitoring will be done for one season as a part of EIA study.

12.4.4. Waste Management:

From the development plan it is clear that total (10391 cu.m) waste will be generated during the Plan period which consists of 5125 Cu.m soil and 5266 Cu.m of Intercalated waste. Waste will be dumped in South Eastern portion of the lease area in first and second year and in next three years it will be used for haul road dressing.

12.4.5. Tailing Dam Management:

Not applicable.

12.4.6. Infrastructure:

The lease area is well connected with tehsil and district head quarter by all weather roads where all facilities are available. However, the lessee shall have his own facility soon after starting of the mine.

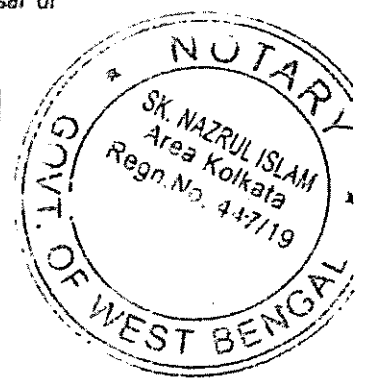
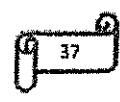
12.4.7. Disposal of Mining Machinery:

It has already been mentioned that the whole mining operation is semi-mechanized in nature. Therefore, question does not arise for disposal of machinery at the stage of five years of plan period.

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12.4.8. Safety & Security:

The lessee will follow all the rules and regulations as per the provision of Director General of Mines Safety for safety and security of the proposed mine. To prevent access to surface opening or excavated area from cattle's and local people, the lessee will arrange security for round the clock and round the year.

12.4.9. Disaster Management and Risk Assessment:

The proposed lease area is small and the mining operation is completely semi-mechanized in nature. There is no any river or stream, flowing in direct vicinity of the proposed lease area. No major seismic activities are recorded in this area during the last 50 years as per the village officials. The mining operation will not go to the much deeper side, hence chances of land slide, subsidence etc is nil. The proposed project site falls in zone-III as per IS 1893 (Part-1): 2002. Hence, seismically it is a stable zone.

12.4.10. Care and Maintenance during the Temporary Discontinuance:

During such time the area will be protectively fenced and staff will be arranged for care and maintenance.

12.5. Economic Repercussion of Closure of Mine and Manpower Retrenchment :

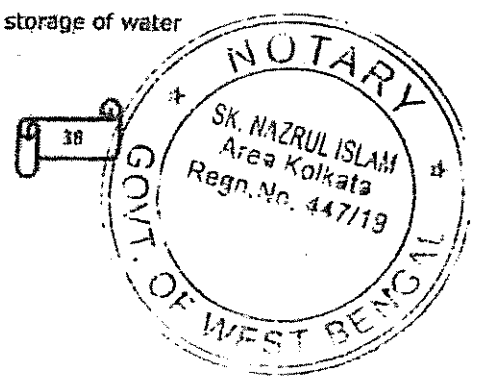
It is not inferred to discuss the economic repercussion of mine and manpower retrenchment at this stage.

12.6. Time Scheduling for Abandonment:

On the basis of average production of building stone the anticipated life of the proposed mine is estimated about 10 years only from first year of mining plan period. Production of the building stone will mainly depend on the actual demand of the market. Therefore, it is very difficult to give time schedule for abandonment at this stage. Due to the less removal of overburden as compared to the building stone, abandoned pit is not inferred to be fully reclaimed by the process of back filling. Therefore, the year wise schedule of reclamation of the production pit will not be inferred at this stage. The Schedule of Reclamation of the mined out lease area will be done only at final mine closure period. The abandoned pit will be used for storage of water reservoir for irrigation / fishery purpose.



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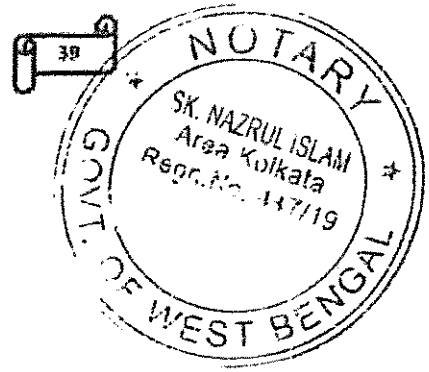
12.7. Abandonment Cost:

It is very difficult to estimate the abandonment cost at this stage but the expenditure on the other hand for environment and plantation are given in the following table:

Description	Quantum of Work to be done	Approx. total cost of Process (In Rs.)
Reclamation and Rehabilitation of excavated pits:	The reclamation of worked out area at this stage is not possible	NIL
Waste dump Management	7227 CuM of waste will be dumped (0.09 Ha dumping area used) and rest will be used for road dressing	20,000/-
Plantation & green belt development	0.21 Ha areas will be used for greenbelt development using 336 plants	1,50,000
Air, Water Quality & Noise monitoring	Two location half yearly	1,20,000/-
Decommissioning of infrastructure	This is a fresh mine. All site services are available on the mine. At this stage it is not required	NIL
Disposal of mining machineries	At this stage it is not required	NIL
Tentative cost of abandonment		2,90,000/-



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12.6. Financial Assurance:

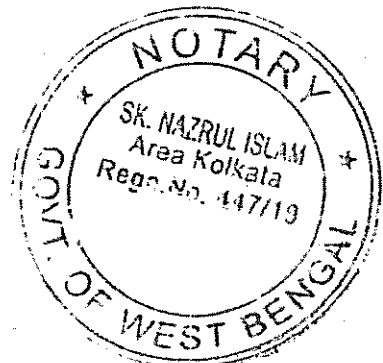
Financial assurance has been computed on the basis of area put to various uses indicated in the circular. Accordingly, the land uses are indicated in the following table.

Sl. No	Head	Area put on use at start of plan in Ha.	Additional requirement during plan period in Ha.	Total in Ha.	Area considered as fully reclaimed & rehabilitated in Ha.	Net area considered for calculation in Ha.
A	B	C	D	E E=(C+D)	F	G G= (E-F)
1.	Area to be excavated including haul road	NIL	0.45	0.45	NIL	0.45
2.	Storage for Morrum	NIL	NIL	NIL	NIL	NIL
3.	Waste dump	NIL	0.09	0.09	NIL	0.09
4.	Mineral storage	NIL	NIL	NIL	NIL	NIL
5.	Infrastructure (Workshop, administrative building)	NIL	NIL	NIL	NIL	NIL
6.	Road	0.001	0.01	0.01	NIL	0.01
7.	Green belt/Safety zone	NIL	0.21	0.21	NIL	0.21
8.	Tailing pond	NIL	NIL	NIL	NIL	NIL
9.	Garland drain	NIL	0.03	0.03	NIL	0.03
10.	Toe Wall	NIL	0.03	0.03	NIL	0.03
11.	Effluent treatment plant	NIL	NIL	NIL	NIL	NIL
12.	Mineral separation plant	NIL	NIL	NIL	NIL	NIL
13.	Township area	NIL	NIL	NIL	NIL	NIL
14.	Others to specify Pits & Trenches	NIL	NIL	NIL	NIL	NIL
	Total	0.001	0.82	0.82	NIL	0.82

Financial assurance comes to be 0.82 Ha x Rs 25,000.00 per Ha = Rs 20,500/-. The minimum financial assurance for Rs. 2,00,000/- (Rupees

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two Lac) only will be submitted as a Bank Guarantee by the Lessee to the DMO, Giridih before execution of the lease.

12.9. Certificate:

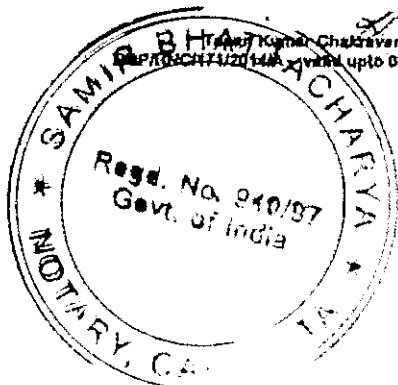
The above-mentioned actions have been taken to be stated clearly in the mine closure plan. A certificate duly signed by the lessee to the effect that said closure plan complies all statutory rules, regulations, orders made by the Central or State Government, statutory organizations, court etc, have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities. The lessee should also give an undertaking to the effect that all the measures proposed in the closure plan will be implemented in a time bound manner as proposed.

The above certificates are enclosed at the beginning of the mining plan.

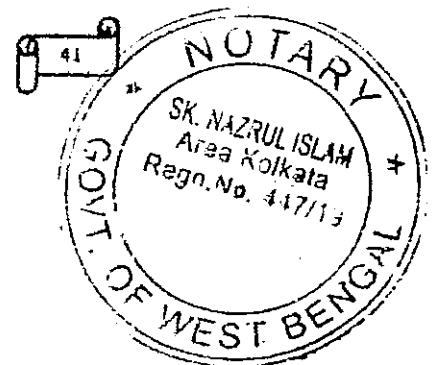
12.10. Plans, Sections etc:

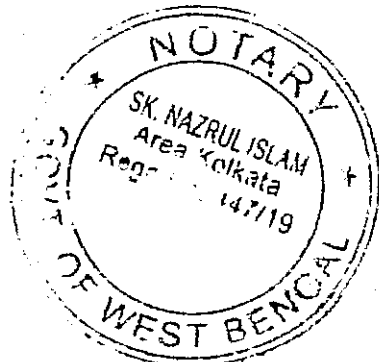
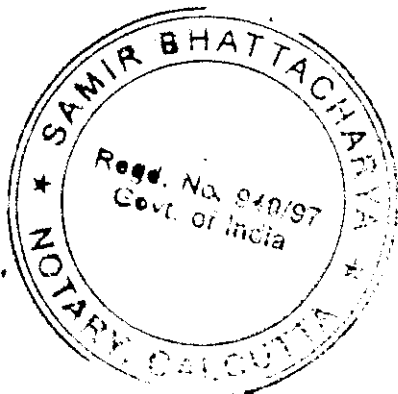
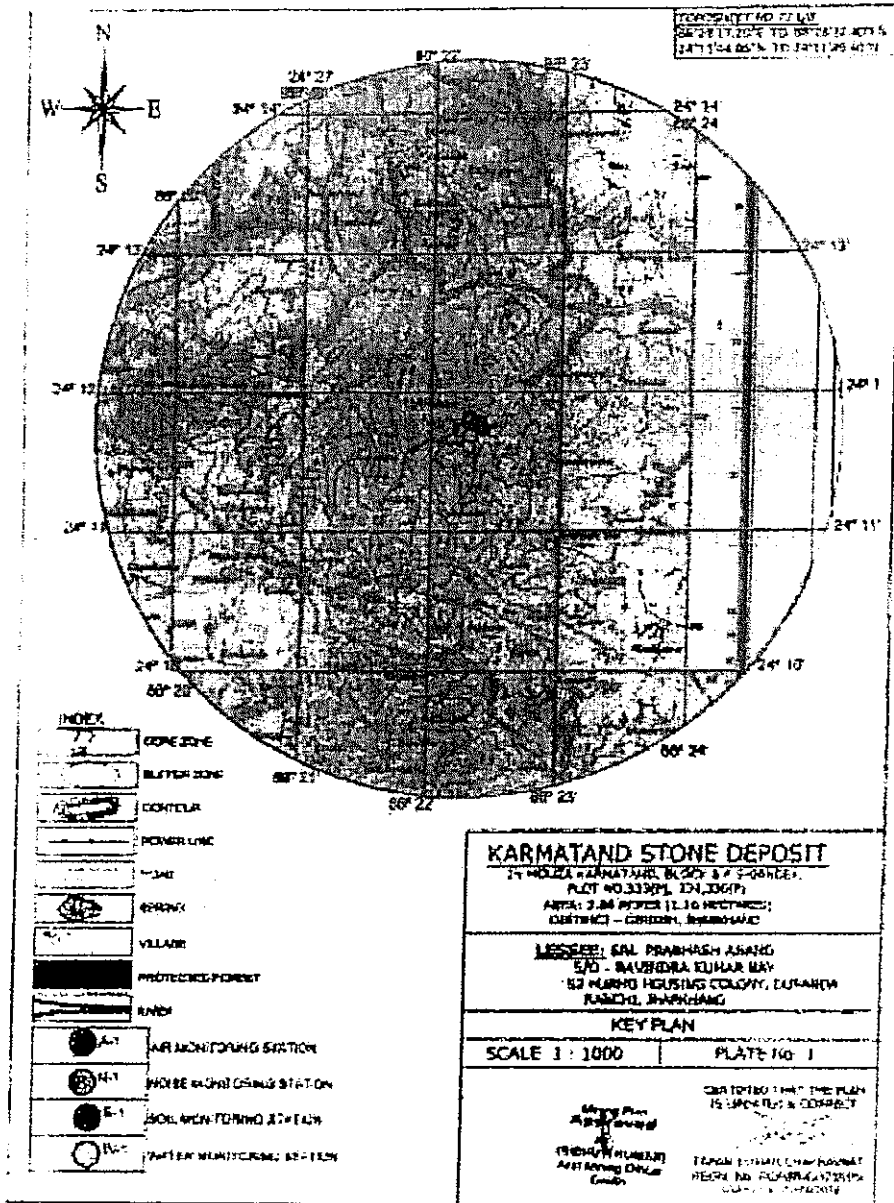
The above chapters should be supported with Plans & Sections. The Closure Plan may also be submitted on compact disc etc. wherever possible.

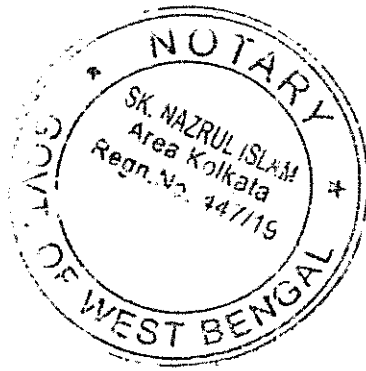
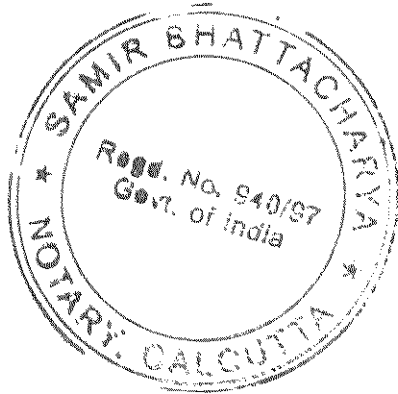
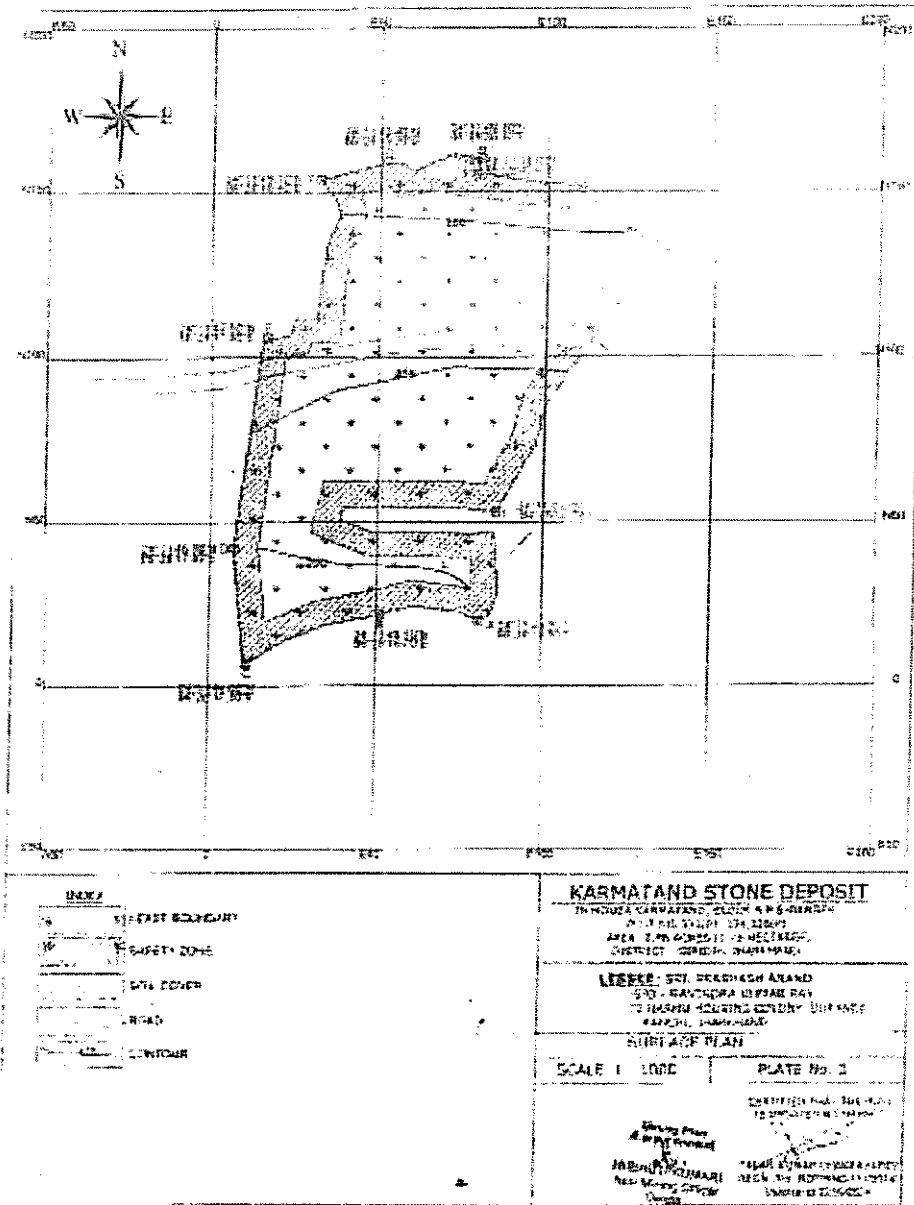
Progressive mine closure plan is enclosed as plate No. 13 with this plan.

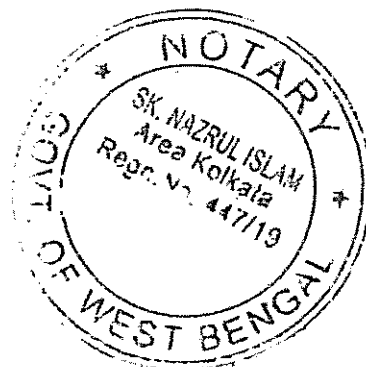
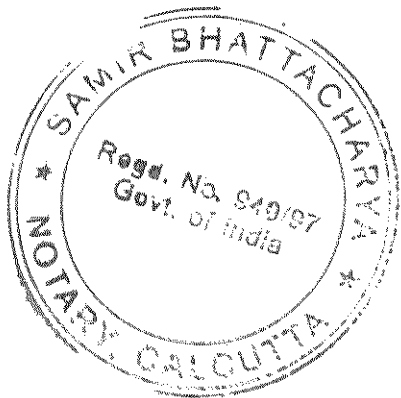
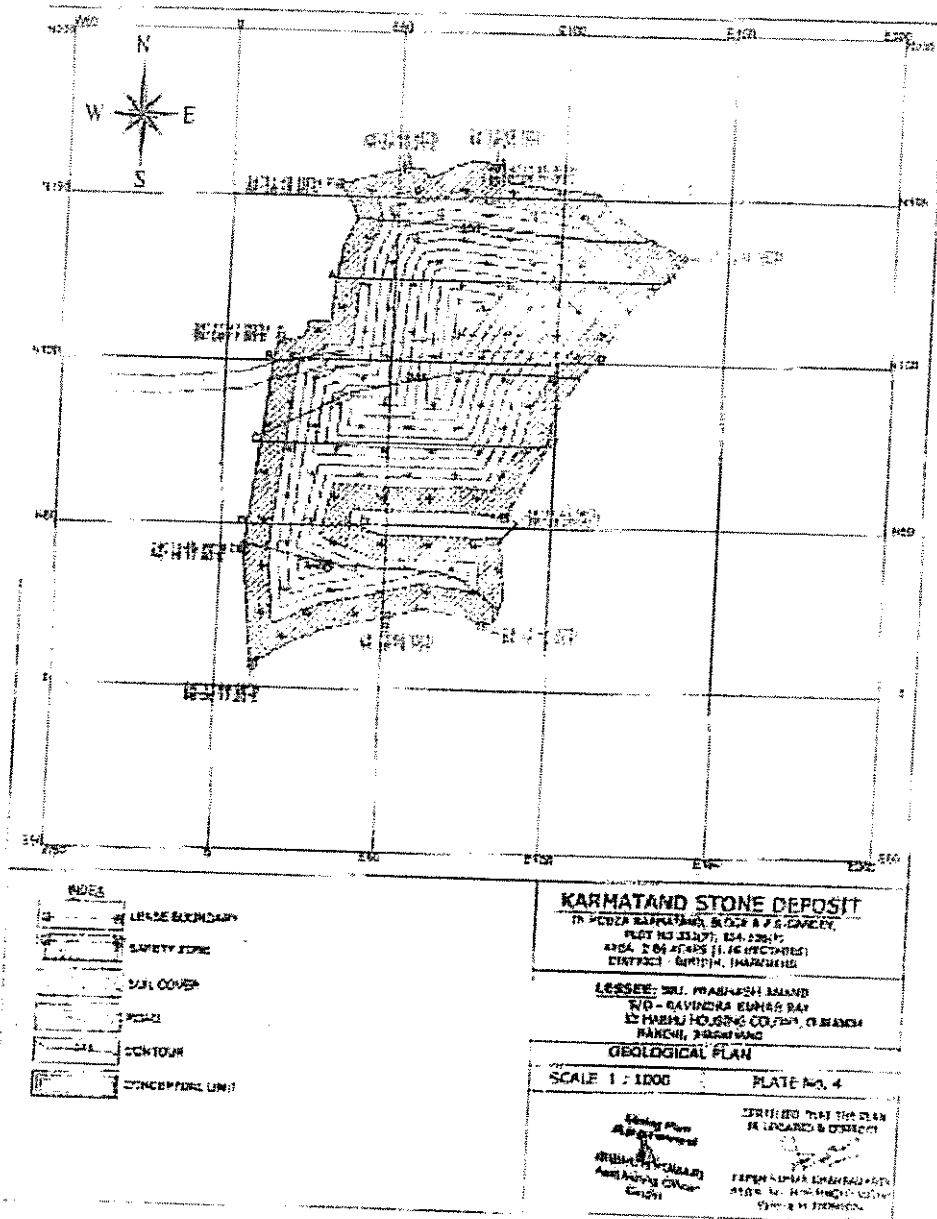


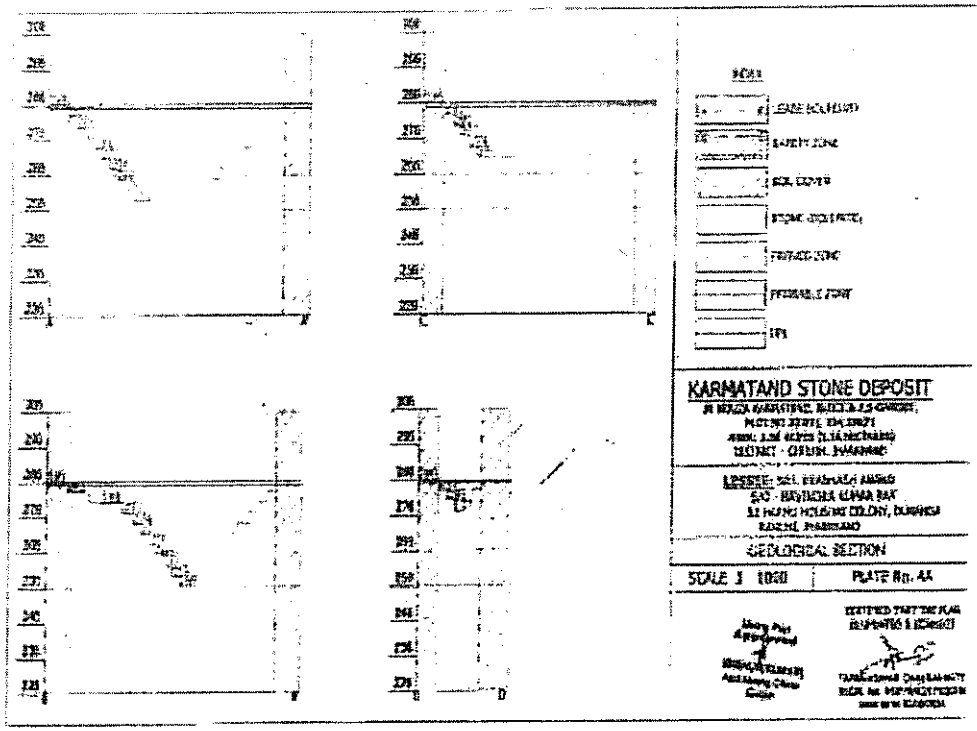
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Giridih











LEGEND

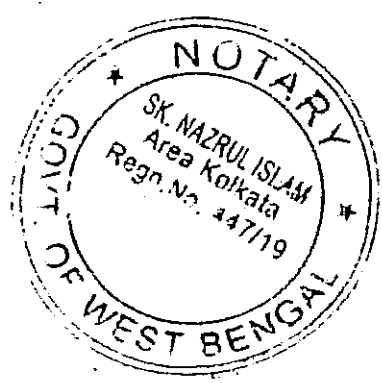
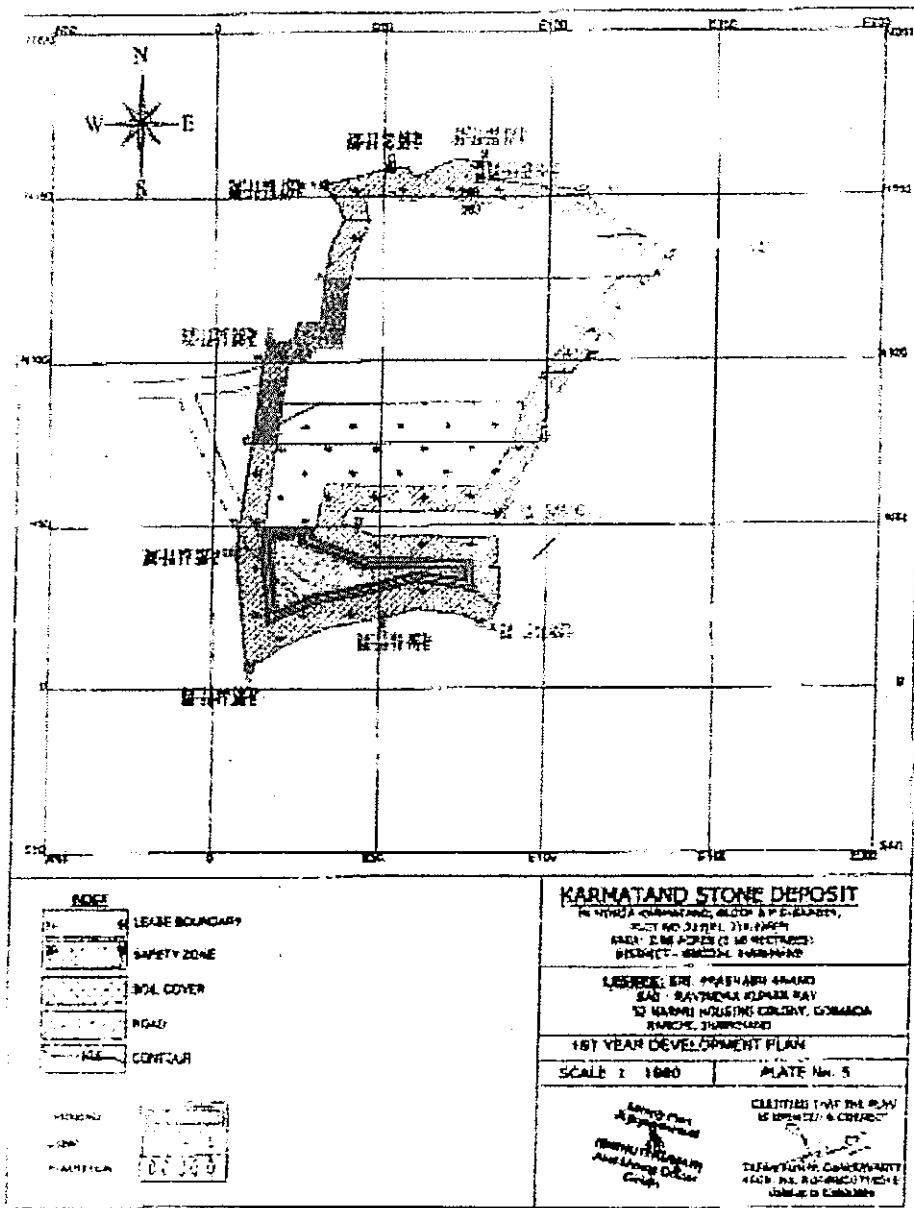
[Symbol]	BASE ROCKS
[Symbol]	SAFETY ZONE
[Symbol]	SEA LEVEL
[Symbol]	STRONG BEDROCK
[Symbol]	FRAGILE ZONE
[Symbol]	IFB

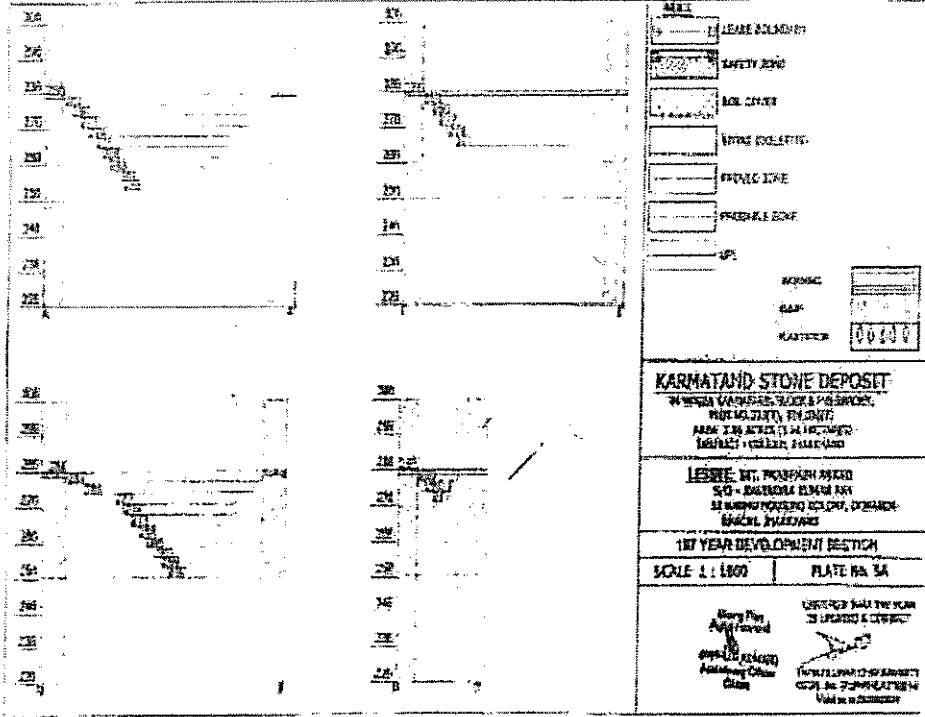
KARMATAND STONE DEPOSIT
 IN NAGDA KARMATAND BLOCK, JALPAIGURI DISTRICT,
 WEST BENGAL
 LICENCEE: SRI. PRADIP K. DAS
 245 - BISHNUPUR KAPPA RAY
 21 RAJENDRA NAGAR COLONY, DURGAM
 RAJENDRA NAGAR

GEOLOGICAL SECTION
 SCALE 1:1000 PLATE No. 4A
 I HEREBY CERTIFY THAT THE PLAN
 IS ACCURATE & CORRECT
 Sd/-
 Pradip K. Das
 LICENCEE

NOTARY
 * * *
 SANJEEV BHATTACHARYA
 Regn. No. 9407/97
 Govt. of India

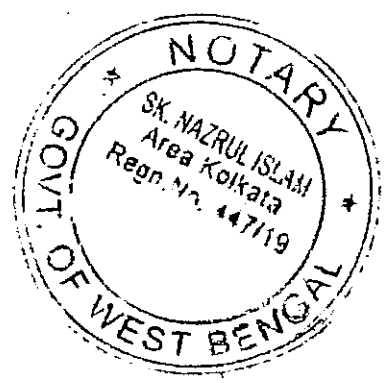
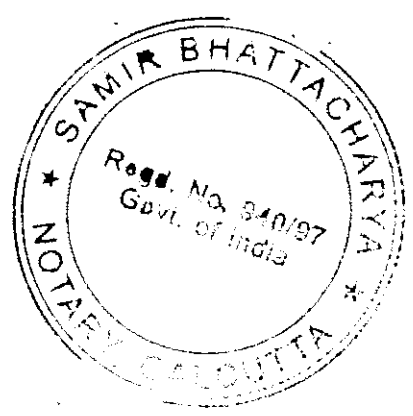
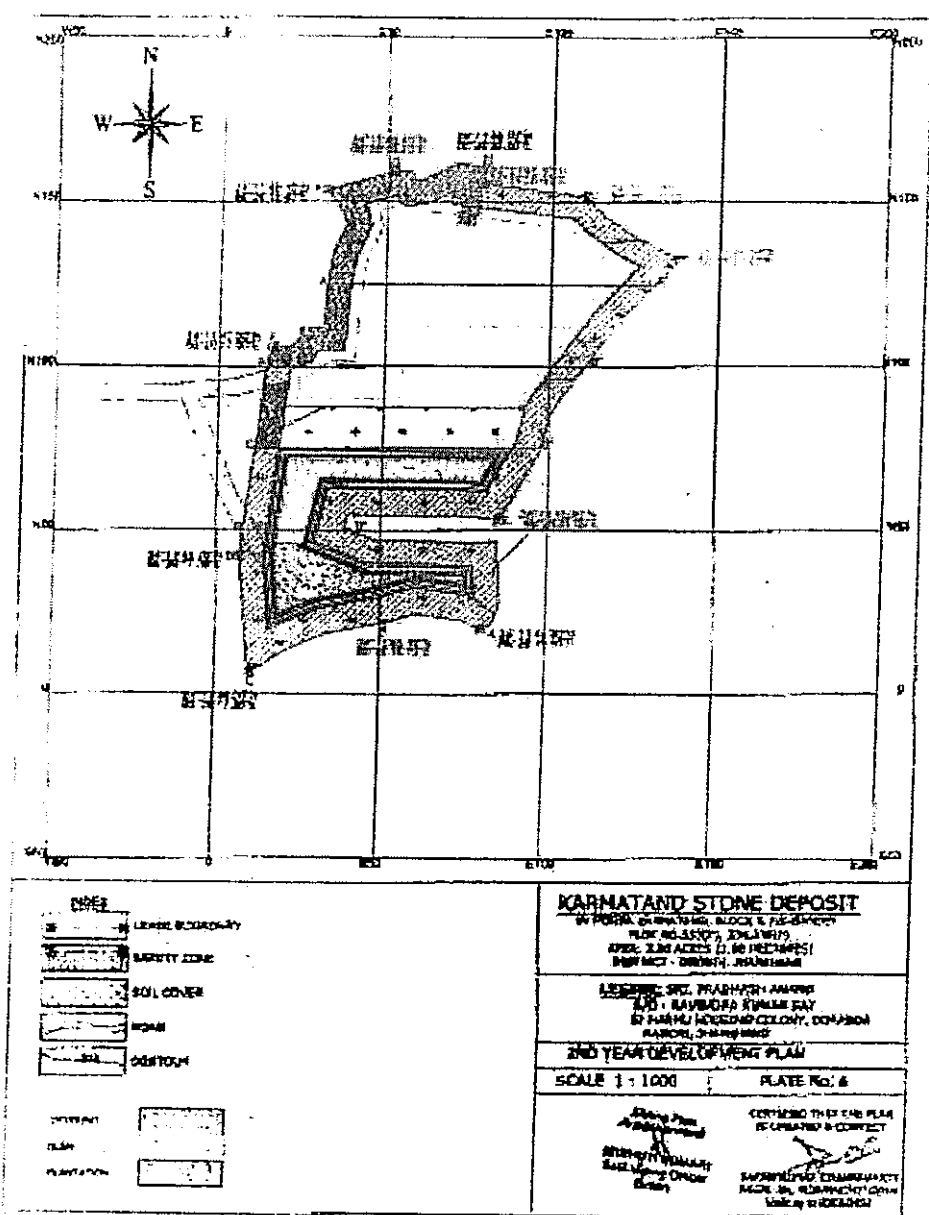
NOTARY
 * * *
 SK NAZRUL ISLAM
 Area Kolkata
 Regn. No. 447/19
 GOVT. OF WEST BENGAL



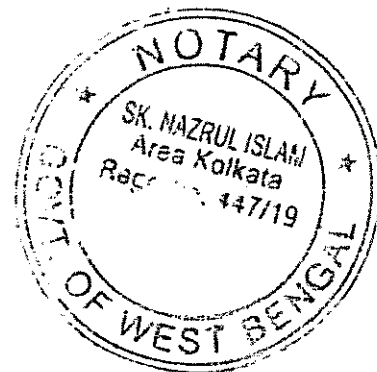
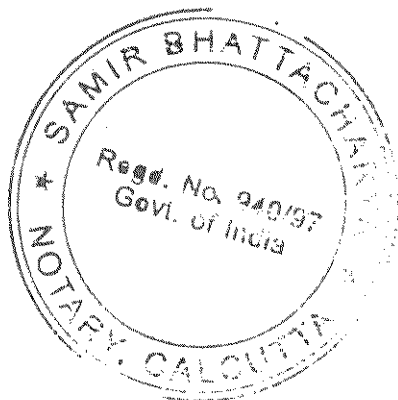
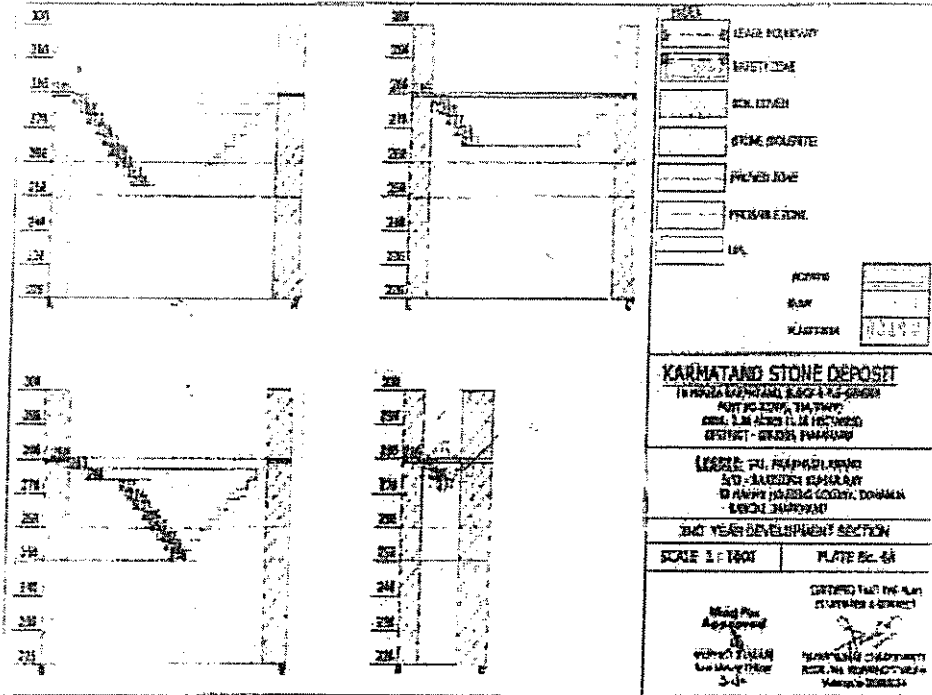


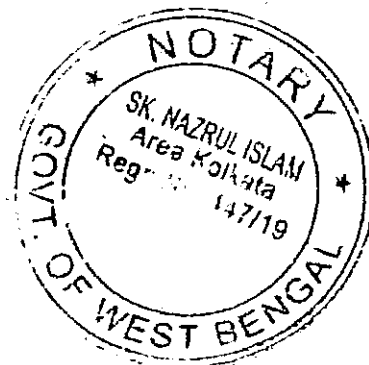
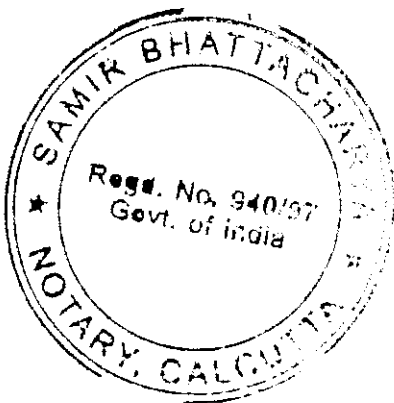
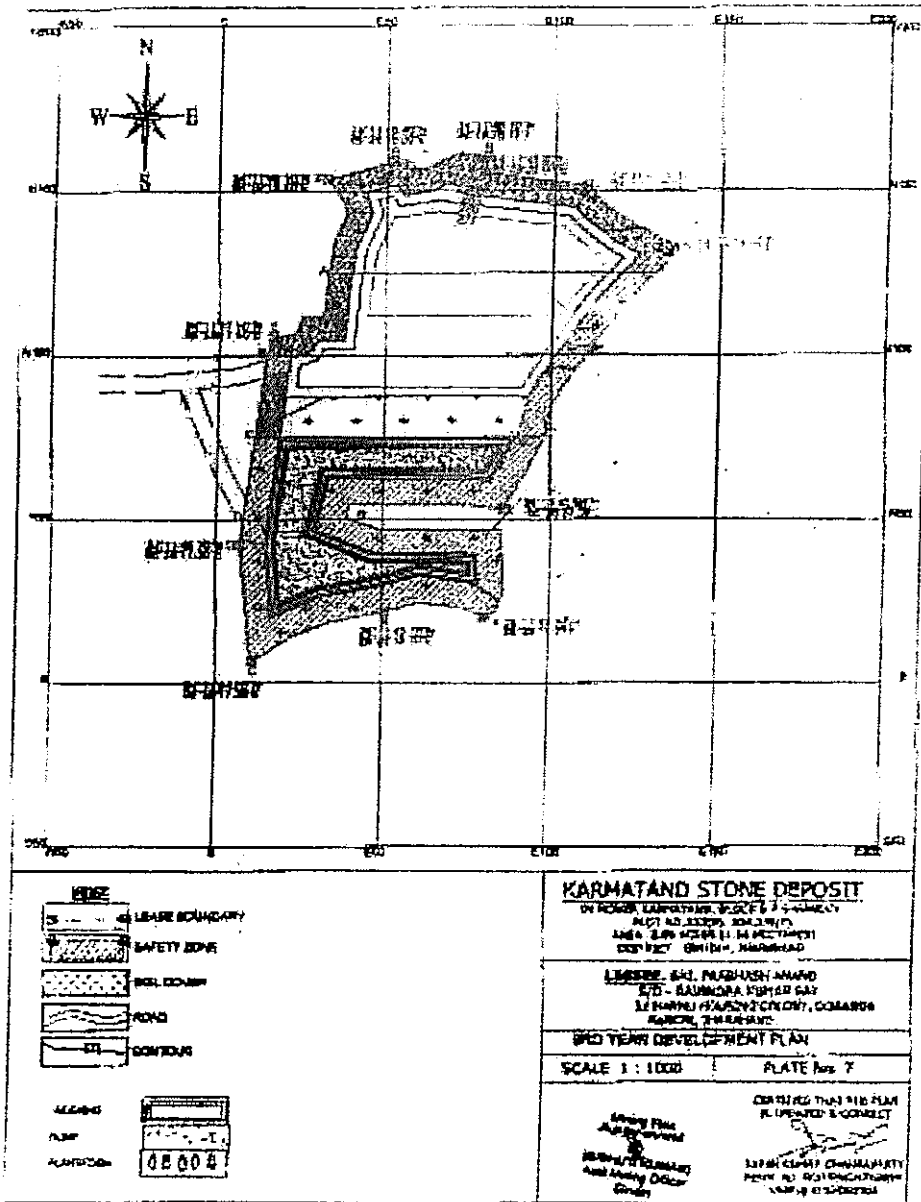
SAMIR BHATTACHARYA
 Regd. No. 940/97
 Govt. of India
 NOTARY, CALCUTTA

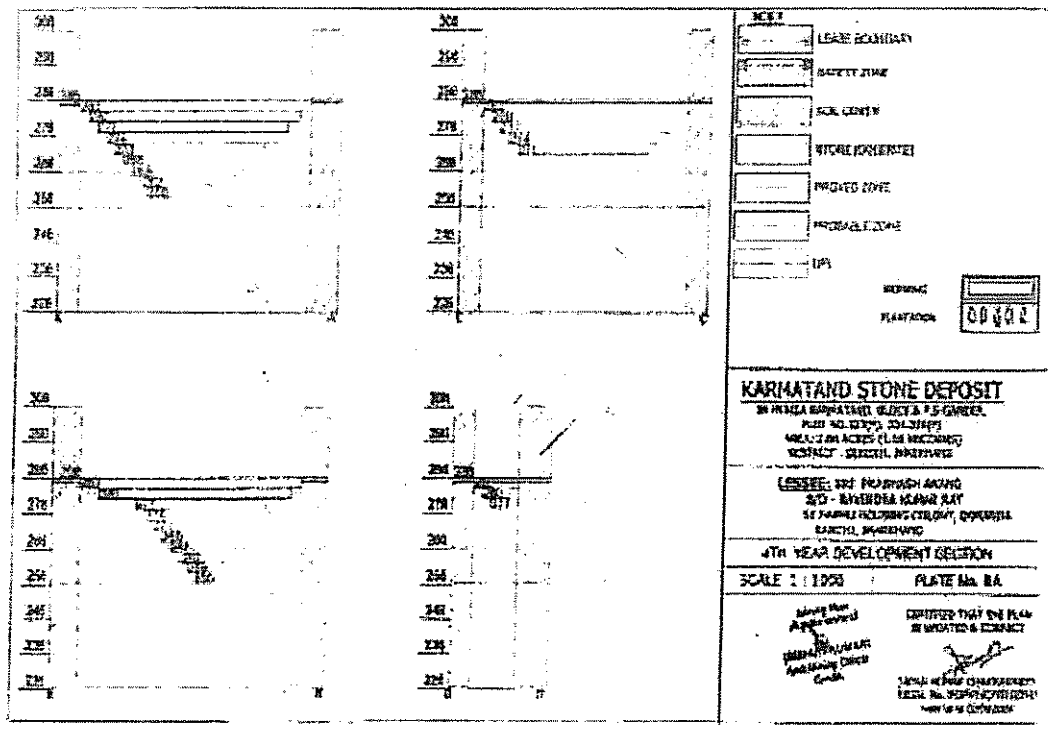
NOTARY
 SK. NAZRUL ISLAM
 Area Kolkata
 Regd. No. 447/19
 GOVT. OF WEST BENGAL



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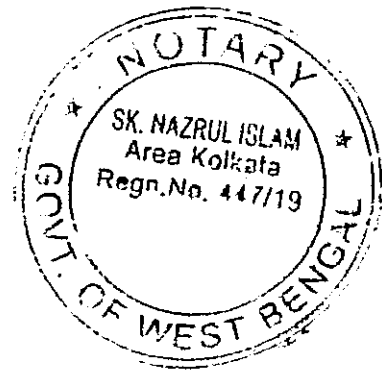
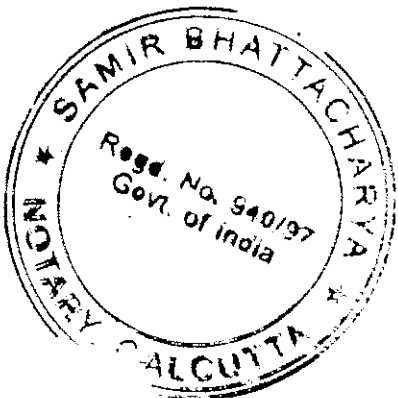
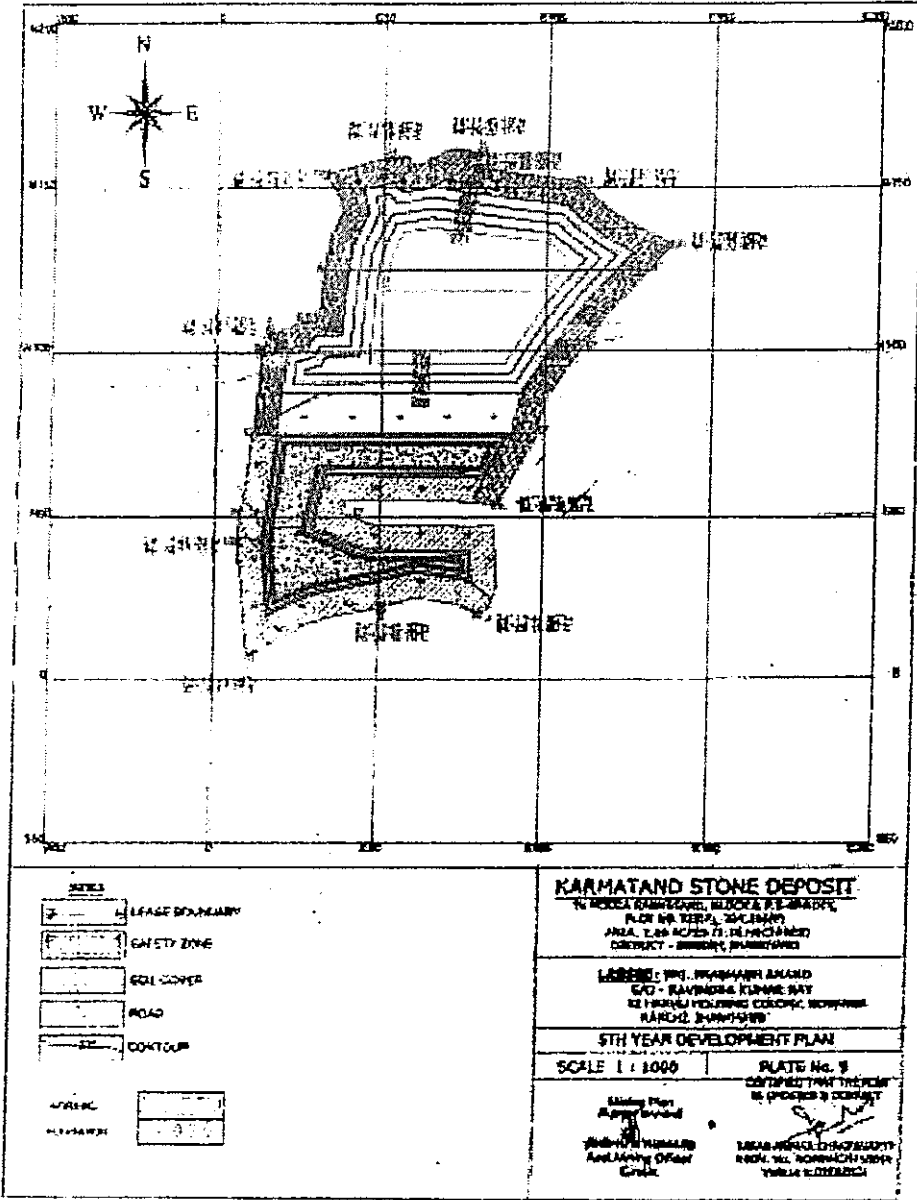




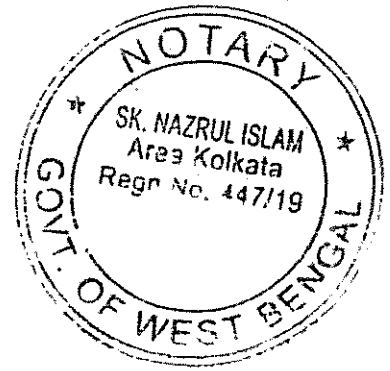
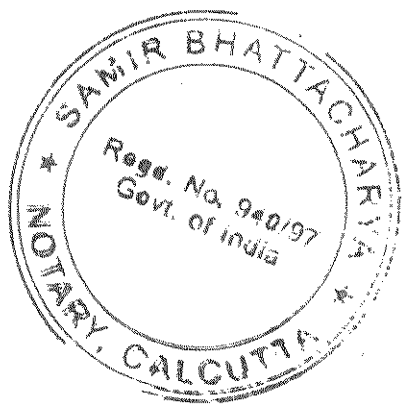
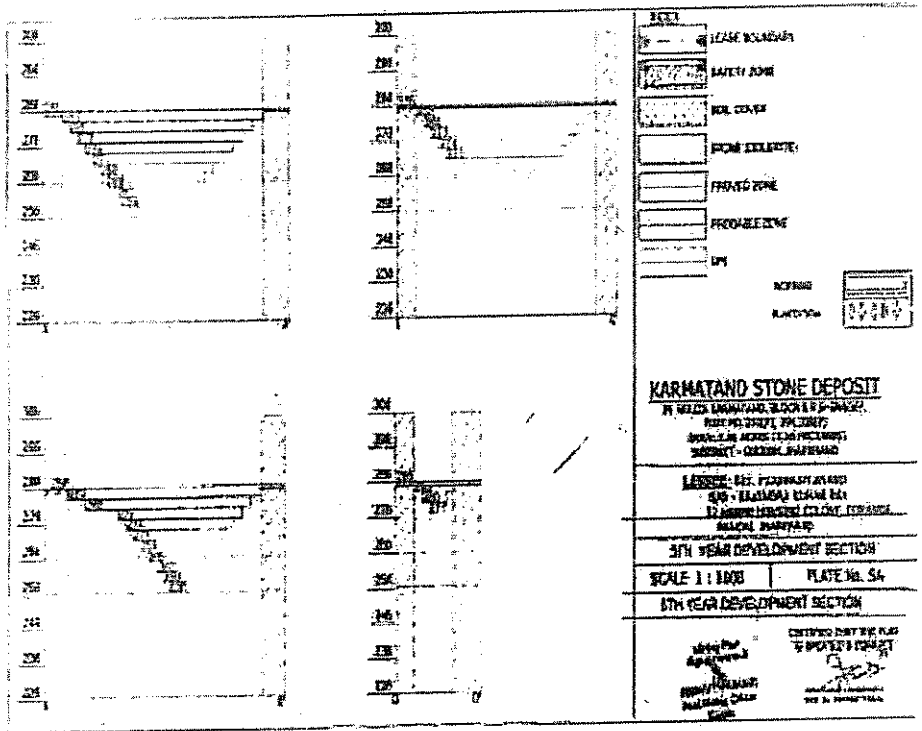
SAMIR BHATTACHARYA
 Regd. No. 940/97
 Govt. of India
 NOTARY, CALCUTTA

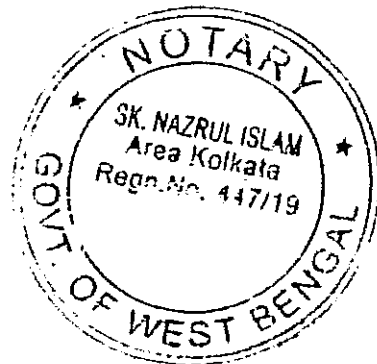
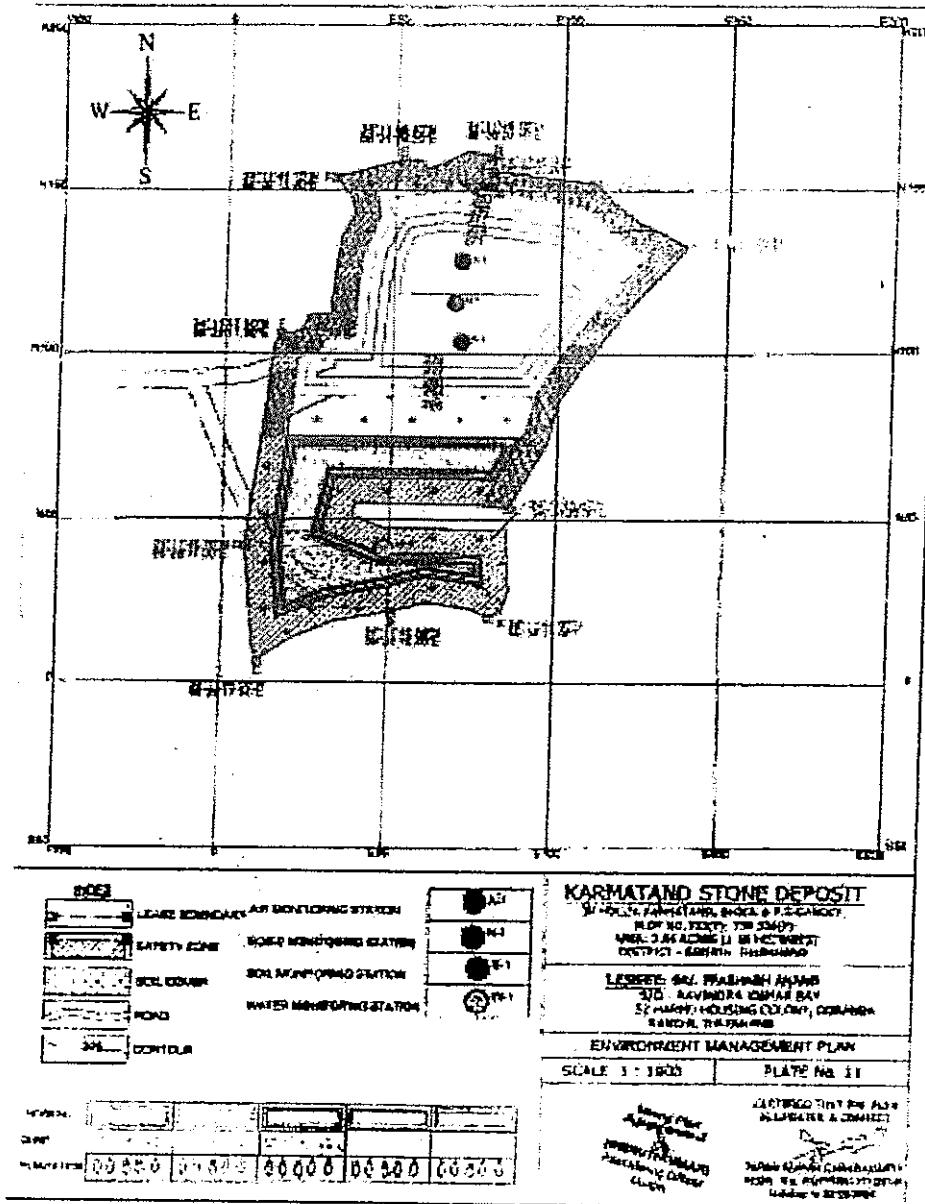
NOTARY
 SK. NAZRUL ISLAM
 Area Kolkata
 Regn. No. 447/19
 GOVT. OF WEST BENGAL

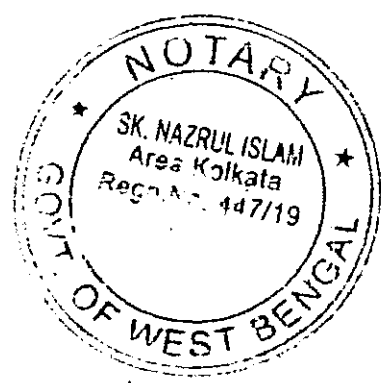
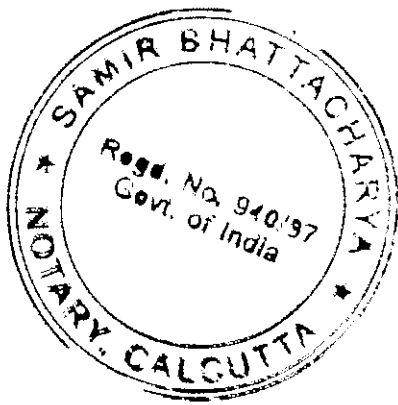
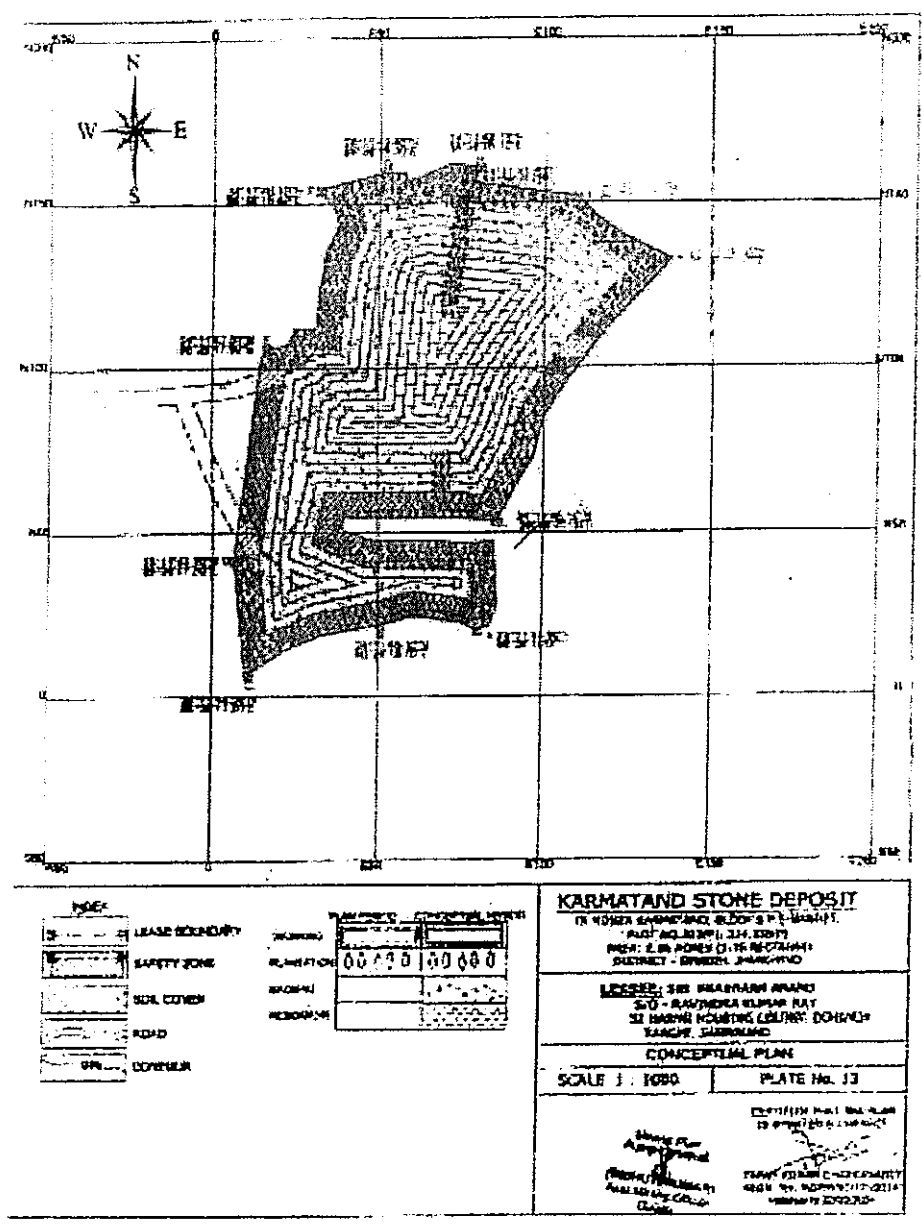
165



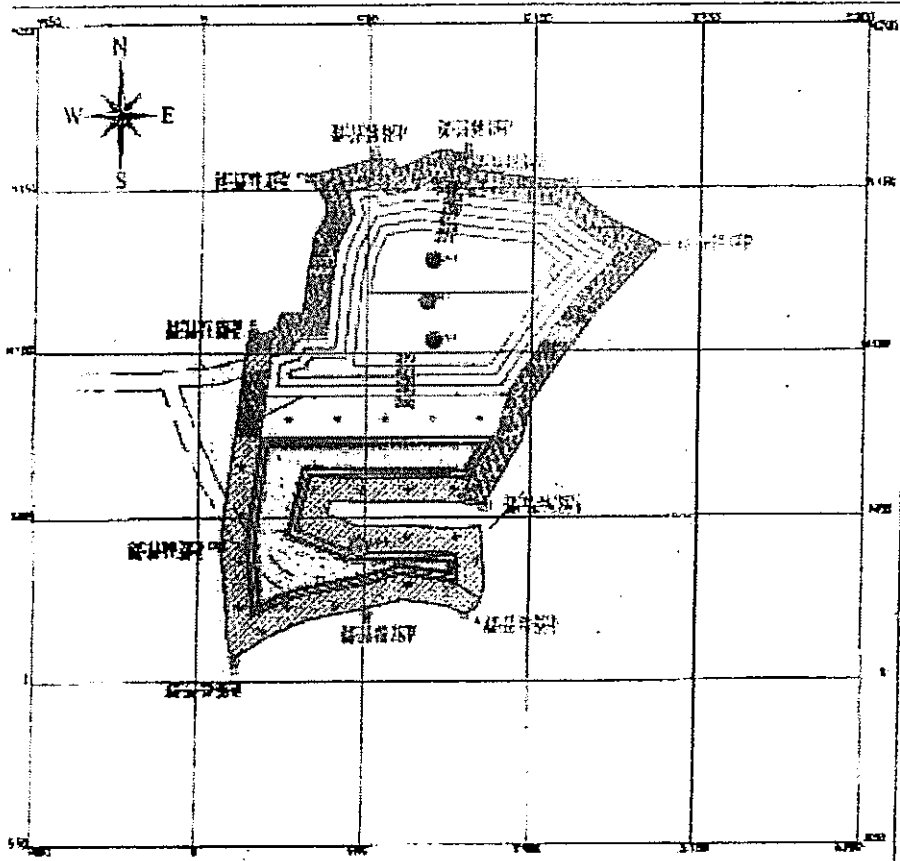
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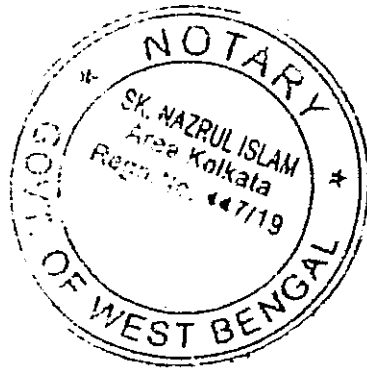




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<p>LEGEND</p> <p>LEASE BOUNDARY</p> <p>SAFETY ZONE</p> <p>SOIL COVER</p> <p>ROAD</p> <p>CONTOUR</p> <p>SCALE: 1:1000</p> <p>PLATE No. 13</p>	<p>KARMAKAND STONE DEPOSIT</p> <p>IN HOLBA (MADHUPUR) BLOCK, S.P.S. DIVISION,</p> <p>PLOT NO. 133/10, 304, 305/1</p> <p>AREA: 2.06 ACRES (1.74 HECTARES)</p> <p>OWNER: GOVERNMENT OF WEST BENGAL</p> <p>LEASER: SRI. PRANABCHANDRAN AGARWAL</p> <p>ERD - RAJENDRA KUMAR BAY</p> <p>12, RAJENDRA HOUSING COLONY, DUMKUR</p> <p>RAJENDRA CHAKRAVARTY</p> <p>PROGRESSIVE MINE CLOSING PLAN</p> <p>SCALE 1:1000</p> <p>PLATE No. 13</p> <p>DATE: 10/11/19</p> <p>NOTARY PUBLIC</p> <p>SK. NAZRUL ISLAM</p> <p>Area Kolkata</p> <p>Regn. No. 447/19</p>
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Annexure-A-4

ANNEXURE

कार्यालय अंचल अधिकारी गाण्डेय, (गिरिडीह)

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पत्रांक 1086/

211/23-213
C.O. Report.

सेवा में,

अंचल अधिकारी
गाण्डेय।

सेवा में,

सहायक खनन पदाधिकारी
गिरिडीह।

गाण्डेय 08.12.2017

विषय:-

गाण्डेय अंचल अन्तर्गत गीजा करमार्केड थोसा गंग 423 खाता नं० 03 प्लॉट नं० 333,334,338 अंश रकम 2.88 ए० क्षेत्र पर-परस्पर खनन पट्टा की स्वीकृत हेतु जोच प्रतिवेदन के संबंध में।

संलग्न:-

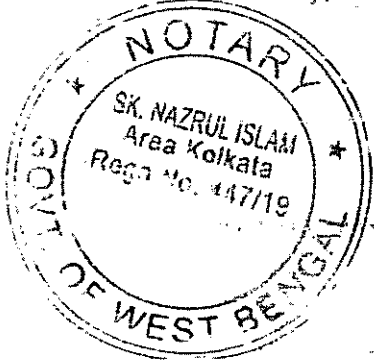
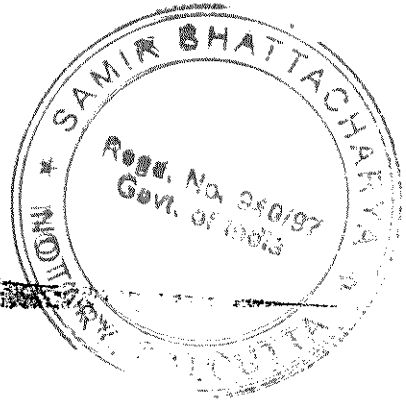
आपका पत्रांक 2420/एन० दिनांक 23/11/2017

निम्नलिखित बिन्दुओं पर जोच प्रतिवेदन

- (1) (a) आवेदित क्षेत्र गैरनजरूमा है या नहीं है- नहीं है।
- (b) अगर गैरनजरूमा है तो किसी के द्वारा नदोबस्त है या नहीं है- नहीं है।
- (c) अगर नदोबस्त है तो इसको बस्ती धारी द्वारा आवेदक की सहायता दी गई है या नहीं - नहीं।
- (2) अगर आवेदित क्षेत्र देयती है तो देयती द्वारा सदनति दी गई है या नहीं- दी गई है।
- (3) आवेदित क्षेत्र C.N.T Act के अन्तर्गत अनुसूचित जनजाति/अनुसूचितजाती/पिछड़ा वर्ग का तो नहीं है। अगर है तो क्या Pre-emption ली गई तो सतका विपणन- नहीं है।
- (4) (a) आवेदित भूमि का खतिमान के अनुसार किस प्रकार है- देयत है।
- (b) आवेदित भूमि का किराया खतिमान के अनुसार जंगल धारी तो नहीं है- नहीं है।
- (5) (a) आवेदित क्षेत्र धन भूमि है या नहीं- नहीं है।
- (b) आवेदित क्षेत्र सामाजिक-सांख्यिकी या अन्य कोई सार्वजनिक कार्य के लिए सुरक्षित प्रस्तावित तो नहीं है- नहीं है।
- (6) आवेदित क्षेत्र एक जाने-जाने का सतका धन क्षेत्र तो है या नहीं है।- नहीं है।
- (7) आवेदित क्षेत्र से बन सीमा की दूरी क्या है।- 500मी०
- (8) क्या 500 मी० की दूरी के अन्दर कोई मानव बसावट (Habitation) स्थित है।- नहीं है।
- (9) क्या 500 मी० की दूरी के अन्दर कोई जलाशय (Dam/Risasion) स्थित है।- नहीं है।
- (10) क्या 500 मी० की दूरी के अन्दर कोई नदी (River) स्थित है- नहीं है।
- (11) क्या 500 मी० की दूरी के अन्दर कोई शैक्षिक संस्थान (Educational Institute) स्थित है- नहीं है।
- (12) क्या 500 मी० की दूरी के अन्दर कोई हॉस्पिटल (Hospital) स्थित है- नहीं है।
- (13) क्या 10 कि०मी० की परिधिगत में कोई अन्तर्जलपीय (Interstate) स्थित है- नहीं है।
- (14) क्या 500 मी० की दूरी के अन्दर कोई राष्ट्रीय धरोहर/पुरातात्विक (Monuments/Aucheologica) प्रकृत के स्थल स्थित है- नहीं है।
- (15) क्या प्रस्तावित परिवोधना के कारण सखिपूर्ण जलान (Water Intake) या जलसंचय क्षेत्र में परिवर्धन होगा (यदि हाँ तो परिवर्धन का विवरण दे)।- प्रस्तावित परिवोधना से सदा एक मात्र है अद्यतन प्रदाय सखल जलसंचय में परिवर्धन संभव है।
- (16) छोटेनागपुर वाला क्वारी अधिनियम 1988 के प्रावधानों का अनुपालन हुआ है या नहीं- हाँ।
- (17) आवेदित क्षेत्र सिद्धत एरिया के अन्तर्गत पड़ता है- हाँ।

अतः उपरोक्त बिन्दुओं पर जोच प्रतिवेदन आवश्यक कार्रवाई हेतु गेजी जाती है।

अमुक्त मानचित्र मुलें



गिरिडीह
अंचल अधिकारी
गाण्डेय
गिरिडीह

TYPED COPY

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Annexure A/4

OFFICE OF CIRCLE OFFICER GANDY, (GIRIDIH)

LETTER NO. 1086

Gandy Karmatond
C.O. Report

From

Circle Officer
Gandy

To

Assistant Mining Officer
Giridih

Gandy 08.12.2017

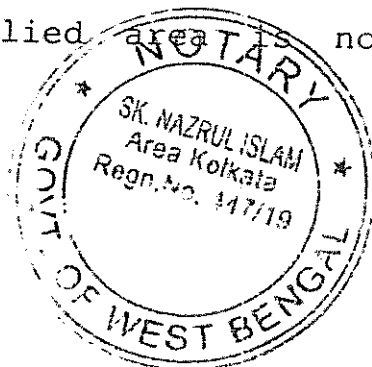
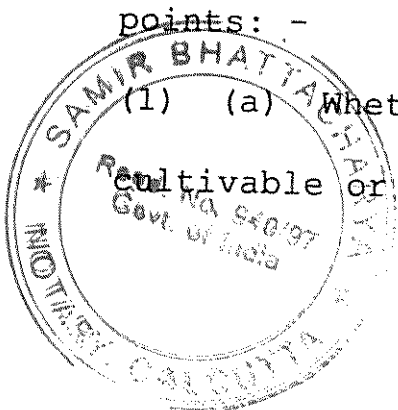
Subject: In connection with the investigation report for acceptance of stone mining lease on 2.66 acres area part of Khata No. 03, Plot No. 333, 334, 336 of village Karmatond Police Station No. 423 under circle Gandy.

Reference: Your letter 2420/M. dated 23/11/2017.

Investigation report on the following

points: -

(1) (a) Whether the applied area is non-cultivable or not - No.



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(b) If it is non-cultivable then whether it is settled with anyone or not - No.

(c) If it is settled then whether the concern has been given by the town authority to the applicant or not - No.

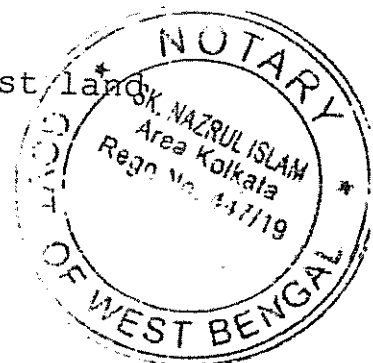
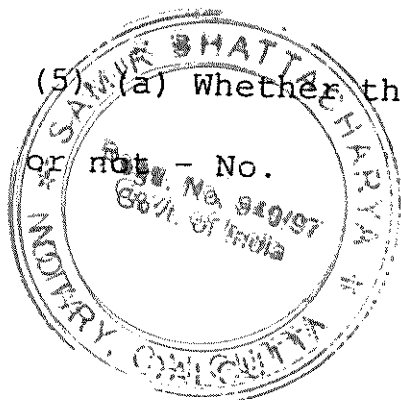
(2) If the applied area is a cultivable, then whether consent has been given by the farmers or not. - Has been given.

(3) Whether the applied area is not of the people from SC/ST/BC category under C.N.T Act or not, if it is then whether the permission has been obtained then its detail - No.

(4) (a) The kind of land according to the khata holder of applied area - Cultivable

(b) Whether the kind of land is not jungle according to the khata holder - No

(5) (a) Whether the applied area is forest land or not - No.



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(b) Whether the applied area is proposed to be reserved for social commerce or any other public work? - No

(6) Whether the access road to the applied area is through forest area or not. - No.

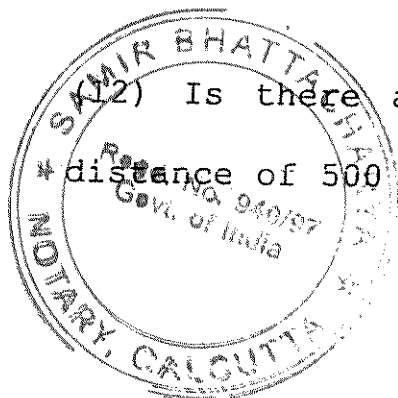
(7) What is the distance of the forest boundary from the applied area? 1- 500 m.

(8) Is there any human habitation located within a distance of 500 meters? Not there.

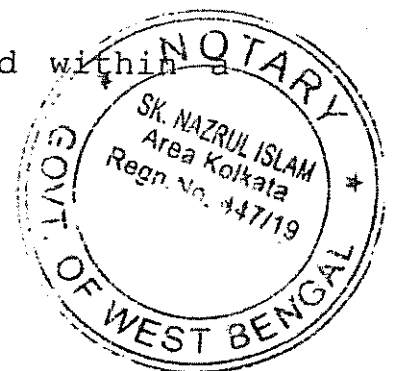
(1) Is there any water body (Dam/Risasion) situated within a distance of 500 meters? - No.

(10) Is there any river located within a distance of 500 meters:- No.

(11) Is there any educational institute located within a distance of 500 meters:- No.



(12) Is there any hospital located within a distance of 500 meters:- No.



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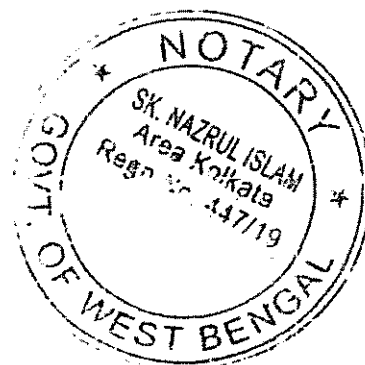
(13) Is there any Interstate located within 10 km:- No.

(14) Is there any site of national heritage/ archaeological importance located within a distance of 500 metres:- No.

(15) Will there be any change in the potential water intake or water flow area due to the proposed project (if yes, give details of the change): - There is a drain adjacent to the proposed project and it is possible that there may be a change in the water flow generated in the study area.

(16) Whether the provisions of Chhotanagarpur Vast Kari Act 1908 have been complied with or not:- Yes

(17) The applied area falls under Sidul area:-

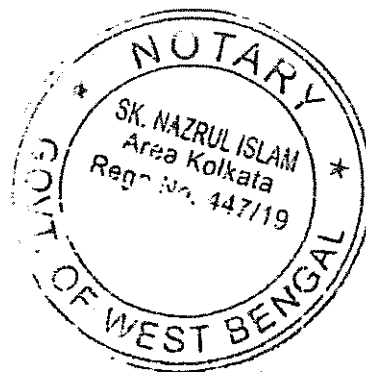
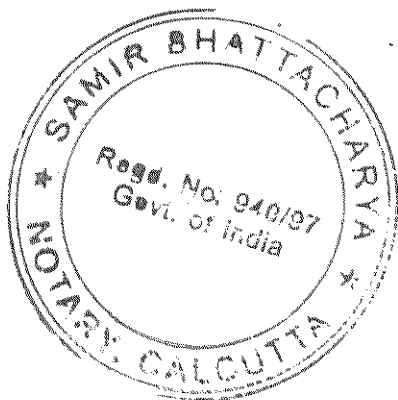


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Therefore, investigation report on the above mentioned points is sent for necessary action.

Enclosed map in original.

Yours truly
Sd/-
8/12/17
Circle officer
Gandy



Amazone "A-5"

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SAVE SAL TREE



SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट-पंचम्या, जिला-गिरिडीह, पिन कोड-815316

enquiry@forest.jharkhand.gov.in, Phone No.-06572-222127

पत्रांक- 263-

दिनांक- 01-02-2018

सेवा में,

राष्ट्रीय वन प्रमण्डल पदाधिकारी, गिरिडीह।

विषय -

गिरिडीह जिला अन्तर्गत गण्डेय खाना अन्तर्गत गौजा-करगाटाड के प्लॉट नं०-333/अंश, 334 एम 338/अंश, नकाशा-288 एकड़ क्षेत्र पर खरीदता पत्थर खनन पट्टा श्री प्रभाष आनन्द, पिता-श्री रविन्द्र कुमार राय, 52 इरमू, इन्डस्ट्रिय कॉलोनी, खोखड़ा रोड़ी के पथ में पत्थर खनन पट्टा स्वीकृति हेतु प्राप्त आवेदन पत्र के क्रम में जांच प्रतिवेदन के संबंध में।

प्रसंग -

आपका कार्यालय पत्रांक-2439/एम0 दिनांक-23.11.2017

महाराज,

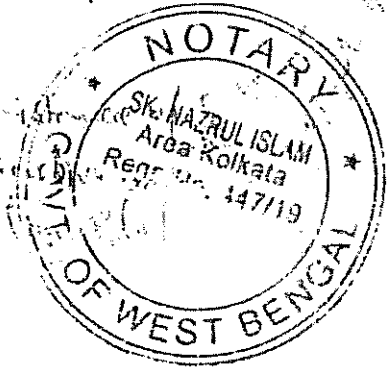
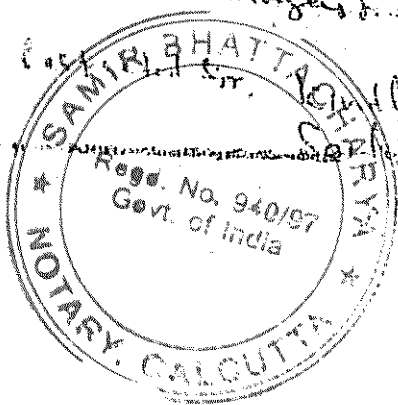
उपरोक्त विषयक प्रासंगिक पत्र के आलोक में सूचित करना है कि विषयोक्त आवेदित स्थल का स्थलीय जांच वन क्षेत्र पदाधिकारी, खुशबुदा वन प्रमण्डल द्वारा किया गया। जांचोपरांत पाया गया कि -

1. विषयोक्त आवेदित स्थल अधिसूचित वन भूमि नहीं है।
2. विषयोक्त आवेदित स्थल वन भूमि नहीं है।
3. विषयोक्त आवेदित स्थल पर आने-जाने का रास्ता वन भूमि से नहीं है।
4. विषयोक्त आवेदित स्थल अधिसूचित वन/वन भूमि से 255 (दो सौ पचपन) मीटर की दूरी पर अवस्थित है।
5. विषयोक्त आवेदित स्थल से 10 कि०मी० की परिधि में कोई जंगल पार्क अवस्थित नहीं है।
6. विषयोक्त आवेदित स्थल से 10कि०मी० की परिधि में कोई घोषित जैव विविधता क्षेत्र स्थित नहीं है।
7. विषयोक्त आवेदित स्थल से 10 कि०मी० की परिधि में कोई जंगल अवस्थित नहीं है।

सूचनायें देवित।

विश्वासभाजन,

वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।



TRUE TRANSLATION TYPED COPY

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ANNEXURE A/5

SAVE SAL TREE

SAVE JHARKHAND

LOGO

OFFICE OF THE DIVISIONAL FOREST OFFICER,
GIRIDIH EASTERN FOREST DIVISION.
Mohanpur Post-Pachhamda District-Giridih, Pin
Code-815316
Email : dfogiri@ymail.com,
Phone No-06532-222127

Letter No. 276

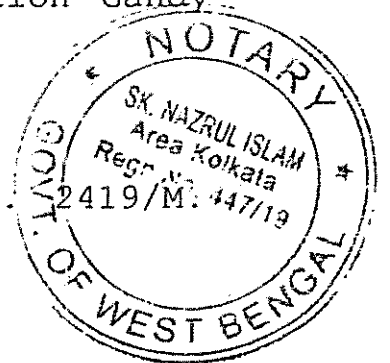
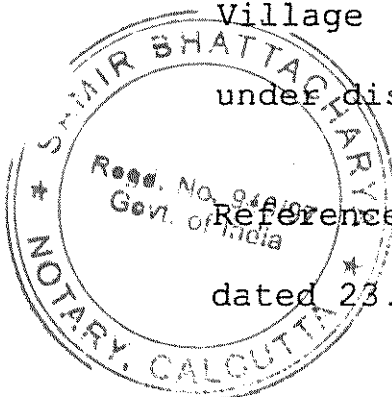
Dated : 01-02-2018

To

Assistant Mining Officer
Giridih

Subject: In connection with the investigation report in sequence of the application received for the acceptance of the stone mining in the way of Shri Prabhash Anand S/o Shri Ravinder Kumar Rai, 52 Harmu Housing colony, Doranda, Ranchi for stone mining approval on plot No. 333/Part, 334 and 336 Part, Area 2.86 Acres of Village Karmatond under police station Gandy under district Giridih.

Reference: - Your Office Letter No. dated 23.11.2017.

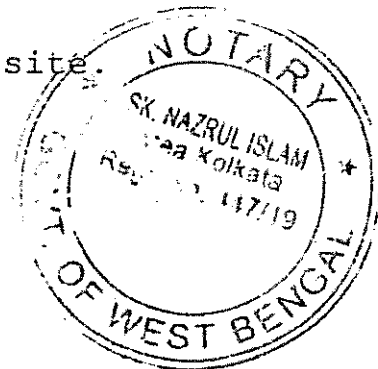


180

Sir,

In the light of the administrative letter regarding the above mentioned issue, it is to be informed that the on-site investigation of the applied Rupal was done by the Forest Field Officer, Khurchutta forest area. After investigation it was found that

1. The subject applied area is not a notified forest land.
2. The above applied site is not forest land.
3. The way to reach the blissful place is not through forest land.
4. The above applied site is situated at a distance of 255 (two hundred and fifty five) meters from the notified forest land.
5. There is no National Park located within 10 km radius of the above applied site.



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6. There is no declared biodiversity area located within 10 km radius of the above applied site.

7. There is no sanctuary located within a radius of 10 km from the above applied site.

Forwarded for information.

Yours truly

Sd/-
Forest Division Officer
Giridih Eastern Forest Division.

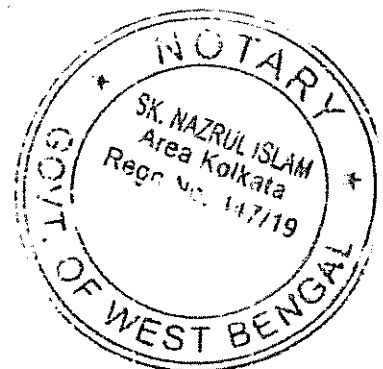
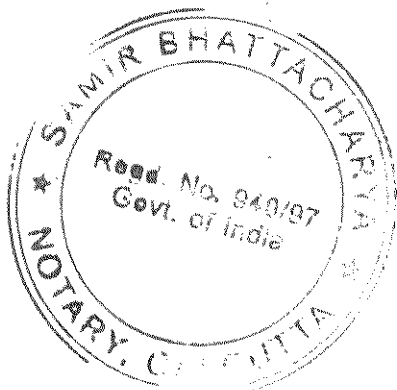
To

D.F.O. Wildlife Div.

Hangastong

Respected Sir,

Kindly provide the distance of statutory area and illegible.



Annexure-A6

182

District Mining Office Giridih

Letter No- 680 /M, Date 05.05.18

From.

Bibhuti Kumar
Assistant Mining Officer
Giridih .

To,

Sri Tapan Kumar Chakravarty,
Lower Vidyapati Nagar,
Kanke Raod, Ranchi
RQP/ RNC/171/2014/A.

Subject:-

Approval of Mining Plan along with Including progressive mine closure plan in respect Karmatand Stone Deposit in Area- 2.86 Acres Mouza- Karmatand P.S- Gandey , District- Giridih, Jharkhand of Sri Prabhash Kumar Ray, 52 Harmu Housing Colony Doranda, Ranchi Jharkhand submitted under Rule- 34 C JMMC (A) R 2017 .

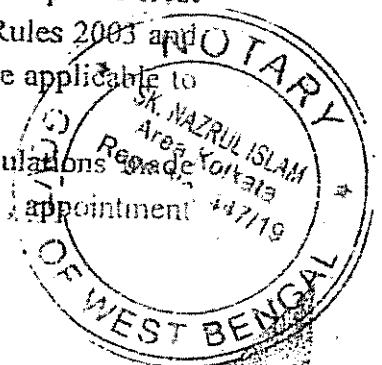
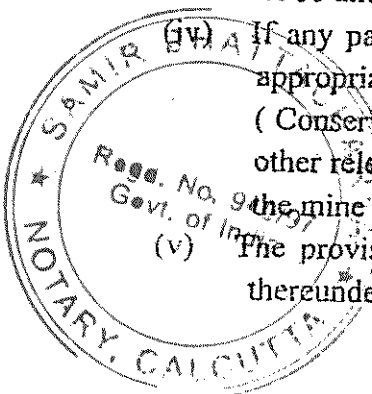
Sir,

In exercise of the powers conferred under the Rule 34D of Jharkhand MMCR 2004, I hereby approve the aforementioned Mining Plan including Progressive Mine Closure Plan. This approval is subject to the following conditions :

- (i) This Mining Plan including Progressive Mine Closure Plan is approved without prejudice to any other laws applicable to the mine / Lease area from time to time whether made by Jharkhand Government or any other Authority .
- (ii) The Mining Plan including Progressive Mine Closure Plan is approved without prejudice to any order or direction from any court of competent jurisdiction .
- (iii) It is clarified that this approval of Mining Plan including Progressive Mine Closure Plan does not , in any way , imply the approval of the Government in terms of any other provisions of the Act & Rule - Regulation and any other laws including the Forest (Conservation) Act 1980, Environment (Protection) Act. 1986 and the rules made thereunder .

(iv) If any part of the land is under forest , Forest Clearance form the appropriate Authority should be obtained as per Forest (Conservation) Act 1980, Forest (Conservation) Rules 2003 and other relevant statute, orders and guidelines as may be applicable to the mine / Lease area from time to time.

(v) The provisions of the JMCR 2004 Rules and Regulations thereunder including submission of notice of opening appointment



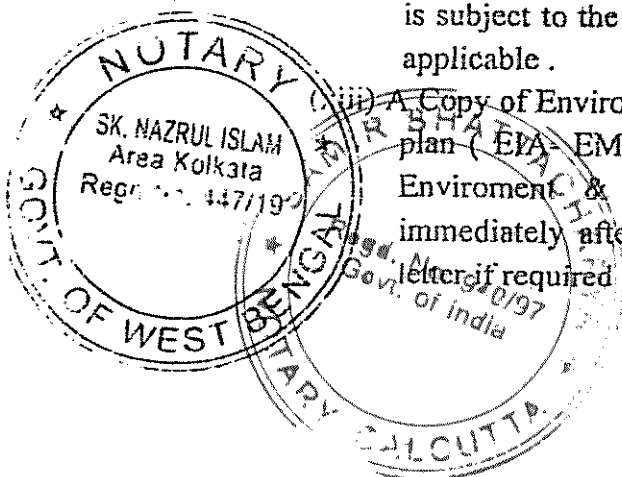
of manager and other other statutory officials as required by the Government Authority shall be complied with .

- (vi) The execution of Mining Plan including Progressive Mine Closure Plan shall be subjected to vacations of prohibitory orders / notices . if any .
- (vii) The approval of mining operations and associated activities is restricted to the mining Lease area only . The mining Lease area is as shown on the statutory plans as enclosed by the lessee / RQP / applicant in the Mine Plan / Scheme for verification of the mining Lease boundary on the ground .
- (viii) This Department does not undertake any responsibility regarding fixing of boundary pillars on the ground and correctness of the boundaries of the Lease area shown on the ground with reference to the Lease map & other plans furnished by the applicant / lessee / RQP .
- (ix) If any thing is found to be concealed as required by the JMMCR 2004 MC Rule 1960/ MCDR 1988/ other Mines Act in the contents of the Mining Plan including Progressive Mine Closure Plan and the proposals for recification has not been made, The approval shall be deemed to have been withdrawn with immediate effect .
- (x) The approval of Mining Plan including Progressive Mine Closure Plan is subject to the compliance of CCOM's circular No- 2/2010 and its addendum dated 21-9-2011 regarding Geo - reference cadastral map within 6 (Six) months form the extent of approval failing which the approval of the document shall be deemed to have been withdrawn with immediate effect
- (xi) Further , at any stage , if it is observed that the informantion furnished in the document are incorrect or misleading or wrong , the approval of the document shall be revoked with immediate effect .
- (xii) Your attention is invited to the Hon'ble Supreme Court interim order in WP (C) No- 202 dated 12-12-1996 for compliance . The approval of mining plan is therefor , issued without prejudice to and is subject to the said directions of the Hon'ble Supreme Court as applicable .

(iii) A Copy of Enviroment Impact Assessment-Enviroment Management plan (EIA-EMP) report as approved by MOEF (Ministry of Enviroment & Forest) should be submitted to this office immediately after approval by MOEF alongwith their approval

letter if required

Govt. of India



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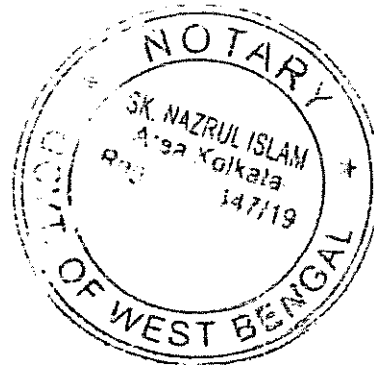
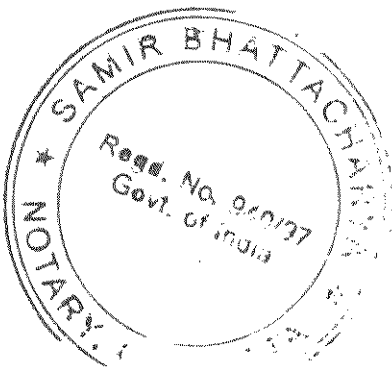
- (xiv) The financial assurance submitted according the MCDR -1988 before execution of the Lease
- (xv) In case the mining Lease falls within a radius of 10 Kms. Of National Park / Sancturay , recommendations of NBWL have to be obtained as per the order of Hon'ble Supreme Court in I.A No-460/2004.
- (xvi) A Copy of the mining Lease deed should be submitted to this office within a period of 30 (Thirty) day from the date of its execution by the State Government .
- (xvii) If any comments are received from the State Government , then the necessary action as per comments shall by taken immediately .
- (xviii) One Copy of each may be handed over to the Director Mines , Govt. of Jharkhand / DGMS by the RQP and receipt of the same of the said document should be submitted to undersigned .
- (xix) The Mining Plan valid up to Five years .

Encl- (1) Three copy of the approved Mining Plan & PMCP.

Yours faithfully

Bibhu Kumar
5/5/18

(Bibhu Kumar)
Assistant Mining Officer
Giridih .



//TRUE TYPED COPY//

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ANNEXURE P/5

District Mining Office Giridih

Letter No- 680/M, Date 05.05.18

From

Bibhuti Kumar
Assistant Mining Officer
Giridih.

To.

Sri Tapan Kumar Chakravarty,
Lower Vidyapati Nagar,
Kanke Raod, Ranchi
RQP/RNC/171/2014/A.

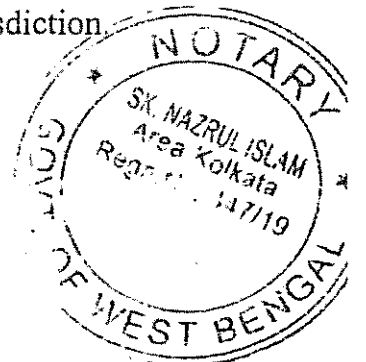
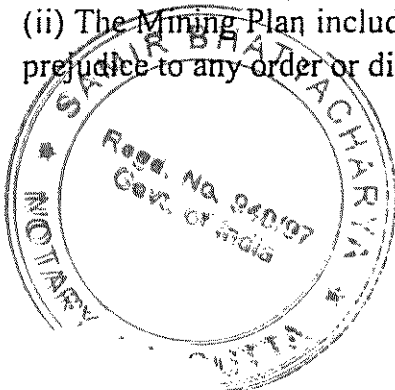
Subject:- Approval of Mining Plan along with Including progressive mine closure plan in respect Karmatand Stone Deposit in Area- 2.86 Acres Mouza- Karmatand P.S- Gandey, District- Giridih, Jharkhand of Sri Prabhash Kumar Ray, 52 Harmu Housing Colony Doranda, Ranchi Jharkhand submitted under Rule- 34 C JMMC (A) R 2017.

Sir,

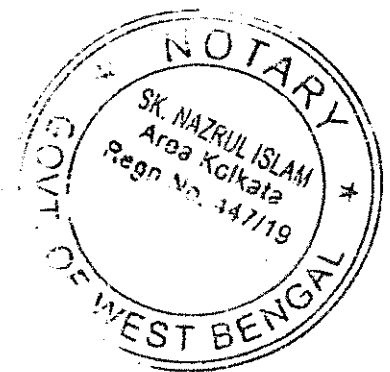
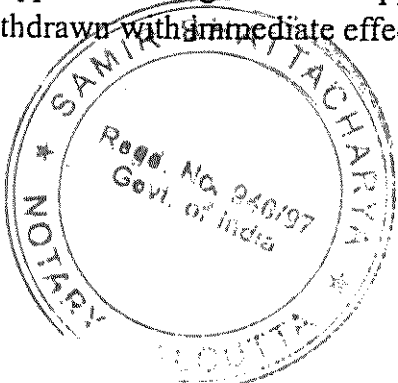
In exercise of the powers conferred under the Rule 34D of Jharkhand MMCR 2004, I hereby approve the aforementioned Mining Plan including Progressive Mine Closure Plan. This approval is subject to the following conditions:

(i) This Mining Plan including Progressive Mine Closure Plan is approved without prejudice to any other laws applicable to the mine/ Lease area form time to time whether made by Jharkhand Government or any other Authority.

(ii) The Mining Plan including Progressive Mine Closure Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.



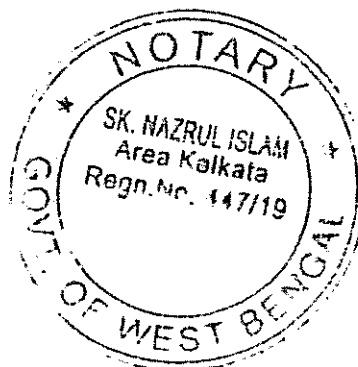
- (iii) It is clarified that this approval of Mining Plan including Progressive Mine Closure Plan does not, in any way, imply the approval of the Government in terms of any other provisions of the Act & Rule Regulation and any other laws including the Forest (Conservation) Act 1980, Environment (Protection) Act. 1986 and the rules made thereunder.
- (iv) If any part of the land is under forest, Forest Clearance form the appropriate Authority should be obtained as per Forest (Conservation) Act 1980, Forest (Conservation) Rules 2003 and other relevant statute, orders and guidelines as may be applicable to the mine/Lease area from time to time.
- (v) The provisions of the JMCR 2004 Rules and Regulations made thereunder including submission of notice of opening, appointment of manager and other other statutory officials as required by the Government Authority shall be complied with.
- (vi) The execution of Mining Plan including Progressive Mine Closure Plan shall be subjected to vacations of prohibitory orders/notices. if any.
- (vii) The approval of mining operations and associated activities is restricted to the mining Lease area only. The mining Lease area is as shown on the statutory plans as enclosed by the lessee/RQP/ applicant in the Mine Plan / Scheme for verification of the mining Lease boundary on the ground.
- (viii) This Department does not undertake any responsibility regarding fixing of boundary pillars on the ground and correctness of the boundaries of the Lease area shown on the ground with reference to the Lease map & other plans furnished by the applicant / lessee /RQP.
- (ix) If anything is found to be concealed as required by the JMMCR 2004 MC Rule 1960/ MCDR 1988/ other Mines Act in the contents of the Mining Plan including Progressive Mine Closure Plan and the proposals for recification has not been made, The approval shall be deemed to have been withdrawn with immediate effect.
- (x) The approval of Mining Plan including Progressive Mine Closure Plan is subject to the compliance of CCOM's circular No- 2/2010 and its addendum dated 21-9-2011 regarding Geo reference cadastral map within 6 (Six) months form the extent of approval failing which the approval of the document shall be deemed to have been withdrawn with immediate effect



- (xi) Further, at any stage, if it is observed that the information furnished in the document are incorrect or misleading or wrong, the approval of the document shall evoked with immediate effect.
- (xii) Your attention is invited to the Hon'ble Supreme Court interim order in WP (C) No- 202 dated 12-12-1996 for compliance. The approval of mining plan is therefor, issued without prejudice to and is subject to the said directions of the Hon'ble Supreme Court as applicable.
- (xiii) A Copy of Environment Impact Assessment-Environment Management plan (EIA- EMP) report as approved by MOEF (Ministry of Environment & Forest) should be submitted to this office immediately after approval by MOEF alongwith their approval letter if required (xiv) The financial assurance submitted according the MCDR -1988 before execution of the Lease
- (xv) In case the mining Lease falls within a radius of 10 Kms. Of National Park/ Sancturay, recommendations of NBWL have to be obtained as per the order of Hon'ble Supreme Court in LA No- 460/2004.
- (xvi) A Copy of the mining Lease deed should be submitted to this office within a period of 30 (Thirty) day from the date of its execution by the State Government.
- (xvii) If any comments are received from the State Government, then the necessary action as per comments shall by taken immediately.
- (xviii) One Copy of each may be handed over to the Director Mines Govt. of Jharkhand / DGMS by the RQP and receipt of the same of the said document should be submitted to undersigned.
- (xix) The Mining Plan valid up to Five years.
- Encl- (1) Three copy of the approved Mining Plan & PMCP.

Yours faithfully

(Bibhuti Kumar)
Assistant Mining Officer
Giridih





Department of Forest, Environment and Climate Change

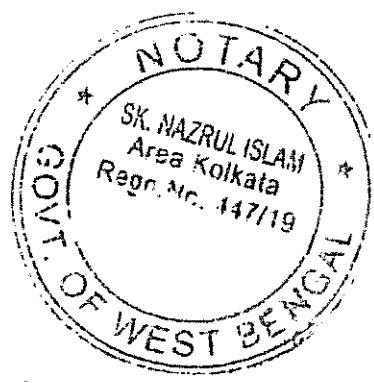
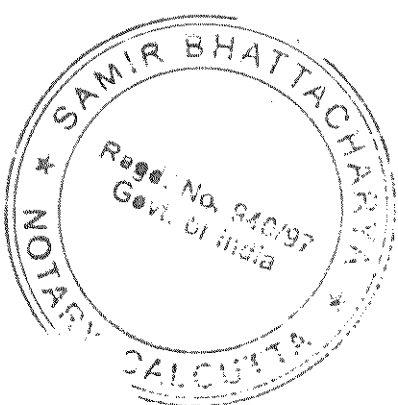
Report of Distance from Notified Forest, National Park, Sanctuary & Eco-Sensitive Zone

Name of Applicant	Prabhash Anand		
Institution Type			
Email ID	prabhashanandkarmatand@gmail.com	Contact no.:	7563048389
Location of Proposed Land			
District	Giridih	Battery Point	lightblasting
Thana No.	432	Thana Name:	Gandey
Block No.	03	Rheer Name:	333(P), 334 & 336(P)
		Divisional Forest Officer	Range Forest Officer
1	Whether the proposed land falls outside notified forest boundary or not? * <i>Protected Area</i>	Yes	Yes
2	Distance of Battery Point from Notified Forest <i>Porrajpath Wildlife Sanctuary</i> (meters) * <i>Porrajpath Wildlife Sanctuary</i>	37600	37600
3	Is there any National Park situated within a radius of 10 km from the battery point? *	No	No
4	Is there any Wildlife Sanctuary situated within a radius of 10 km from the battery point? *	No	No
5	Is the proposed project situated in any Eco Sensitive Zone? *	No	No
6	Is there any notified Bio-Diversity area within a radius of 10 km from the battery point? *	No	No

Division DFO Wildlife Hazaribagh
 Letter No. 1448
 Date of issue 26-7-19
 Signature: *[Signature]*
 Name: *[Signature]*
 Divisional Forest Officer
 Division Hazaribagh

अव्यक्ति -
 आवेदक Prabhash Anand, Village- Karmatand Thana- Gandey, District- Giridih का उपरोक्त वर्णित बंदी
 नाउ के वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्व वन प्रमण्डल के द्वारा निर्गत फर्माक- 267
 दिनांक 01.02.2018 द्वारा अधिसूचित वन सीमा से दूरी 255 मीटर है तथा उपरोक्त सूचना
 आवेदक द्वारा समर्पित GPS Co-ordinate (Lat. 24°11'44.06" N , Long 86°26'17.20" E) एवं वन क्षेत्र
 पदाधिकारी, वन्यप्राणी प्रवेन, गिरिडीह द्वारा आवेदित स्थल के भौतिक सत्यापन के अंशक में वारसनाथ
 वन्यप्राणी आश्रयणी सीमा (प्रस्तावित स्थल से निकटतम अक्षांश) से वायुमय दूरी 37600 मीटर पर
 अवस्थित है।

[Signature]
 वन प्रमण्डल पदाधिकारी,
 वन्यप्राणी प्रमण्डल, हजारीबाग



ANNEXURE A/7

INSPECTION REPORT OF ILLEGIBLE FORM FOREST,
FOREST RESERVE AND SANCTUARY

DEPARTMENT OF FOREST, ENVIRONMENT AND CLIMATE
CHANGE

Report of distance from Notified Forest,
National Park, Sanctuary & Eco Sensitive zone

Prabhash Anand

Prabhashanandkarmatand@gmail.com
Contact No. 7563048389

Location of proposed Land

Giridih	Battery Poin	Lightblasing
0422	Thana Name	Gandey
03	Khasra Name	333(p) 334(p) 336(p)
Checkpoint	Divisional Forest Officer Range Forest Officer	

1. Whether the proposed land falls outside notified protected area or not? Yes Yes

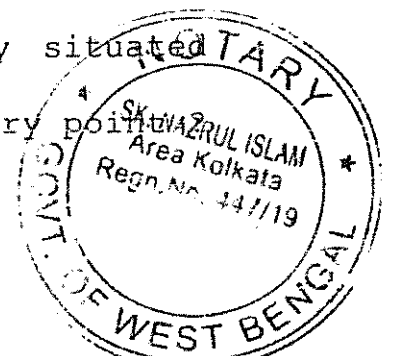
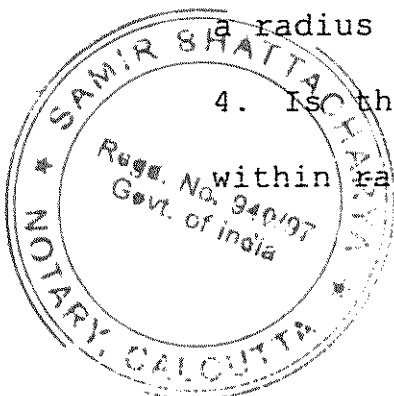
2. Distance of Battery point from notified Parasnath wild life sanctuary. 37600 37600

3. Is there any National park situated within

a radius of 10KM from the battery point? No No

4. Is there any wildlife sanctuary situated

within radius of 10Km from the battery point?



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No No

5. Is the proposed project situated in any Eco Sensitive Zone ? No No

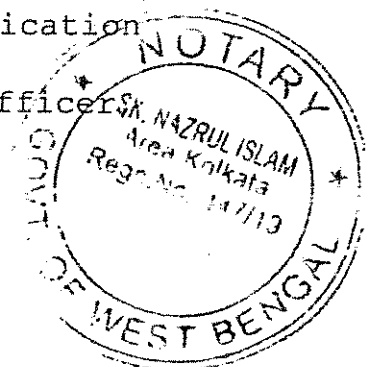
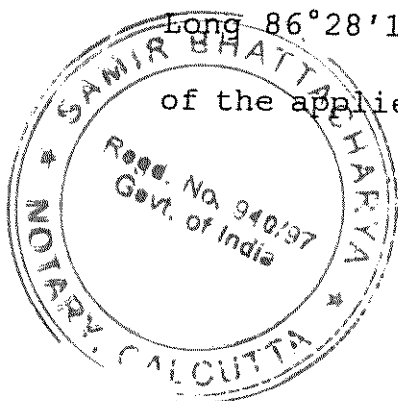
6. Is there any notified Bio-Diversity area within a radius of 10KM from the battery point ? No no

Division DFO Wildlife Hazaribagh
Letter No. 1448
Date of Issue : 26.7.19
Signature Sd/-

Charge:-

The distance of the above mentioned battery point of the applicant Prabhash Anand, Village-Karmatand Police Station- Gandey, District-Giridih from the forest boundary notified by the Forest Divisional Officer, Giridih Eastern Forest Division, issued by letter no. 267 dated 01.02.2018 is 255 meters and the above information is given by the applicant in the light of GPS Co-ordinate (Lat. 24°11'44.06" N, Long 86°28'17.20" E) and physical verification

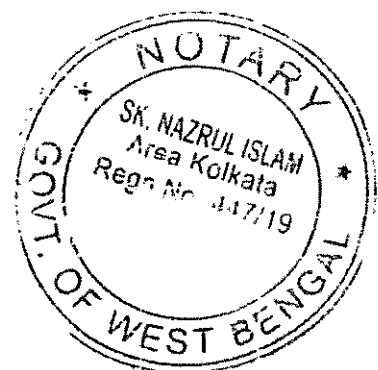
of the applied site by the Forest Field Officer



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Wildlife Sanctuary, Giridih, Parasnath is located at an aerial distance of 37600 meters from the wildlife sanctuary boundary (the nearest sanctuary to the proposed site).

Sd/-
Forest Divisional Officer
Wildlife Division, Hazaribagh



Annexure-A-8 192



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O.P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: spseiaa.jh@vsnl.com/chr-seiaajhr@gov.in

website: www.jselaa.org

Letter No.- EC/SEIAA/2018-19/2165/2018/ 546

Ranchi, Date : 09.10.2019

To: Shri Prabhsh Anand
S/o Sri Ravindra Kumar Ray,
52, Harma Housing Colony, Doranda,
District - Ranchi,
Jharkhand - 815316.

Sub: Environmental Clearance for the project "Karmatand Stone Deposit of Sri Prabhsh Anand at Khata no. 03, Plot No. 333 (P), 334, 336 (P) at Vill. : Karmatand, Thana : Gandey, Dist. : Giridih, Jharkhand (1.097 Ha)" (Proposal No. SLA/JH/MIN/38282/2019)

Ref: Your application no. Nil dated Nil.

Sir,

It is in reference to "Karmatand Stone Deposit of Sri Prabhsh Anand at Khata no. 03, Plot No. 333 (P), 334, 336 (P) at Vill. : Karmatand, Thana : Gandey, Dist. : Giridih, Jharkhand (1.097 Ha)" submitted by you for seeking prior Environmental Clearances (EC).

This is a Stone Mining Project with an area of 1.097 Ha [Khata no. 03, Plot No. 333 (P), 334, 336 (P)]. The latitude and longitude of the project site is 24° 11' 44.06" N to 24° 11' 49.40" N and 86° 28' 17.20" E to 86° 28' 22.40" E. The nearest railway station is Maheshmunda a distance of 9 km. Total water requirement is about 2.50 KLD (Domestic use - 0.5 KLD, Dust Suppression - 1.00 KLD & Green Belt : 1.00 KLD) from nearby water sources.

The indicated project cost is Rs 26.45 Lakh and a provision of Rs 0.90 Lakh has been indicated for Environment management.

The details of mine capacity as per Approved Mining Plan are

Proved Mineable Reserve : 2,39,902 tonne
Probable Mineable Reserve : 23,328 tonne

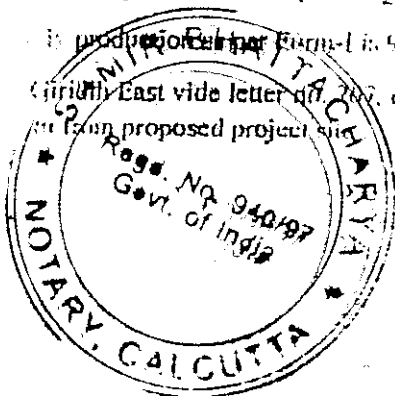
Year-wise Production as per Approved Mining Plan Report for five years is as follows

1st Year : 25,041 tonne
2nd Year : 26,037 tonne
3rd Year : 27,095 tonne
4th Year : 26,572 tonne
5th Year : 23,219 tonne

Production of other minerals is 90 tonne.

Giridih East vide letter dt. 2007, dated - 01.02.13 certified that the distance of notified forest

from proposed project site



CC O. Wildlife Hazardous vide letter no. 1086 dated 08.12.17 has mentioned that the Udli Wildlife Sanctuary is 37600 m from project site and not within 10 km from National Park, Bio-Diversity Sanctuary and proposed project is not situated in any ESZ.

The CO. Gandey (Giridih) vide letter no. 1086, dated - 08.12.17 has mentioned that the proposed site is not recorded as Jangal Jhari in Khatiyari.

DMO, Giridih vide memo no. 453, dated 19.03.2018 has certified that altogether total mining in the area is less than 5 ha in the radius of 500 m.

The DC, Giridih (letter no. 806, dated 19.08.19) requesting Member Secretary, SEAC to incorporate the details of the project in DSR.

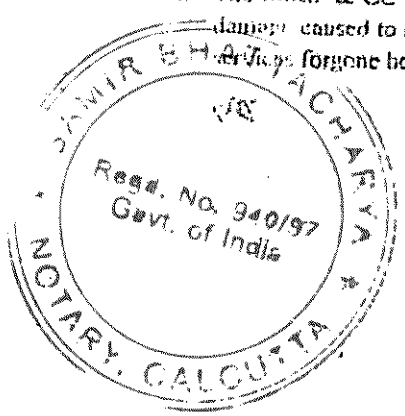
The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 18th, 19th & 20th September, 2019 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 25th September, 2019 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

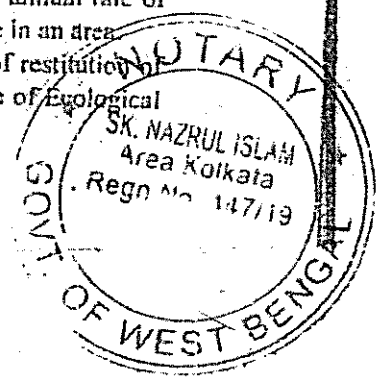
Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to "Karmatand Stone Deposit of Sri Prabhash Anand at Khata no. 03, Plot No.-333 (P), 334, 336 (P) at Vill. : Karmatand, Thana : Gandey, Dist. : Giridih, Jharkhand (L.097 Ha)" alongwith the following conditions -

A. Specific Conditions:

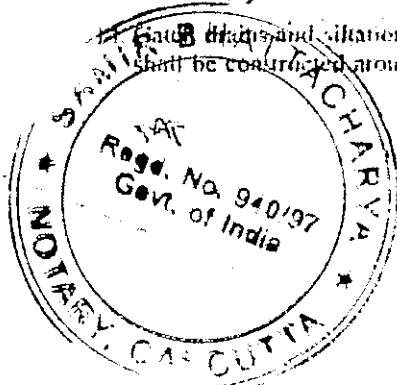
1. This Environmental Clearance is valid subject to the following condition below -
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018 and MoEF & CC O.M. dated : 12.12.2018.
 - a. Providing for EIA, EMP and therefore public consultation for all areas from 5 to 25 Ha falling under category B-2 at par with category B-1 by SEIAA/SEAC as well as for cluster situation wherever it is not provided.
 - b. Form-1M be made more comprehensive for areas of 0 to 5 Ha by dispensing with the requirement for public consultation to be evaluated by SEAC for recommendation of grant of EC by SEIAA instead of DEIAA/DEAC.
 - c. If a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior Environmental Clearance.
 - d. EIA and /or EMP be prepared for the entire cluster in terms of recommendations 5 (supra) of the guidelines for the purpose of recommendations 6, 7 and 8 thereof.
 - e. Revise the procedure to also incorporate procedure with respect to annual rate of replenishment and time frame for replenishment after mining closure in an area.
 - f. The MoEF & CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net present value of Ecological Assets forgone because of illegal or unscientific mining.



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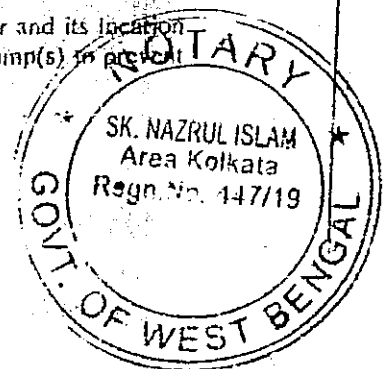
3. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.
4. This Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, MoEF & CC and any other Court of Law, if any, as may be applicable to this project.
5. Environmental clearance is subject to obtaining prior clearance from forestry and Wildlife angle including clearance from standing committee of NBWL, as may be applicable to this project (in case any fauna occurs / is found in the Project area or if the area involves forest land or Wildlife habitat i.e. core zone of elephant/tiger reserve etc. and or located within 10 km. of protected area).
6. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, while the process on their respective merits, no rights will vest in or accrue to them unless all clearances are obtained.
7. The environmental clearance is subject to period of lease of the mine by the Department of Mines, Government of Jharkhand to PP and all other Statutory Conditions as imposed by various agencies / District Authorities are complied with.
8. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any endangered fauna occurs / is found in the Project area). No damage is to be done to the fauna in general and endangered species in particular, if found in ML area (as mentioned in various schedules). In such case they should be given protection, capture alive with the help of the subject expert and transfer them or handing over them to the concerned authorities. Conservation Plan, if applicable has to be adhered to.
9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
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11. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
12. The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used by spreading on the land reclamation and plantation.
13. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.



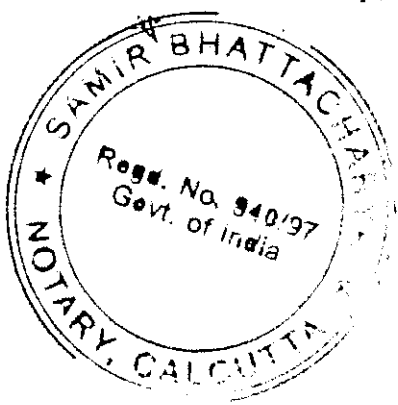
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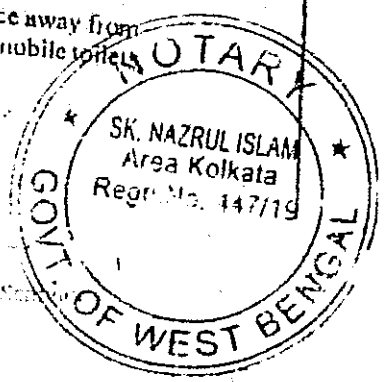
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- run off of water and those sediments directly into the nearby agricultural fields and other water bodies. The water so collected should be utilized for watering the haul roads, green belt development etc. A periodical report shall be sent. The drains shall be regularly desilted particularly after the monsoon and maintained properly.
- 15. Dimension of the retaining wall at the top of the OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- 16. Greenbelt of approved width shall be developed all along the length of mine lease area and haul roads. The Project proponent shall do adequate up to at least 30 bamboo gabion plantation each year and maintain it for the life of the mine along the transport road and vacant space preferably along the periphery of mining lease. Fast growing and local species will be planted.
- 17. Effective safeguard measures such as regular water sprinkling shall be carried out in the identified critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and transfer points. Extensive water sprinkling as per approved plan shall be carried out on haul roads which should be made pucca as per approved specification of Govt. of Jharkhand with suitable water drainage arrangements. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 18. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
- 19. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
- 20. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
- 21. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.
- 22. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- 23. Drilling shall either be operated with the dust extractors or equipped with water injection system.
- 24. Effective safeguard measures shall be taken to control fugitive emissions so as to ensure that IUM (PM10 and PM 2.5) levels are within prescribed limits.
- 25. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
- 26. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora & fauna.
- 27. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile phones



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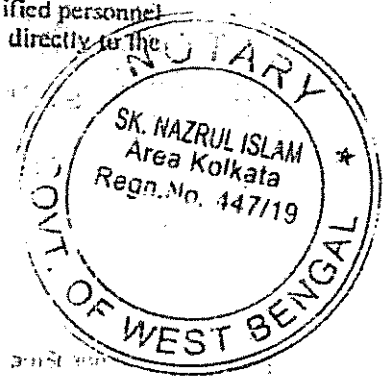
- septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project
- 28. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
- 29. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.
- 30. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein
- 31. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
- 32. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities
- 33. Approved devices for dust suppression shall be installed.

B. General conditions:

- 1. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.
- 2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- 3. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
- 4. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
- 5. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.
- 6. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- 7. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards Oil and grease trap should be installed before discharge of workshop effluents.
- 8. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
- 9. Dispensary facilities for First Aid shall be provided at site.
- 10. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization



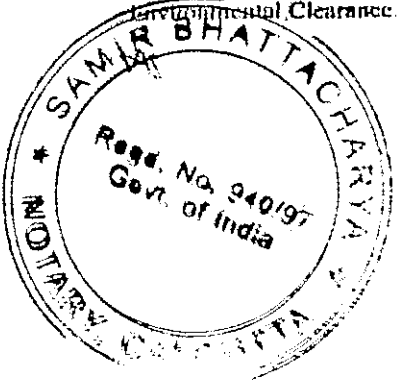
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- 11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.
- 12. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
- 13. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CTCB.
- 14. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 15. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.
- 16. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely ; SPM, RSPM, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.
- 17. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
- 18. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.
- 19. All statutory clearances shall be obtained before start of mining operations.

C. Other points:

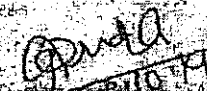
- 1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
- 2. The Environmental Clearance accorded shall be valid for the period of lease of the mine if the PP does not increase production rate and alter lease area during the validity of the Environmental Clearance.

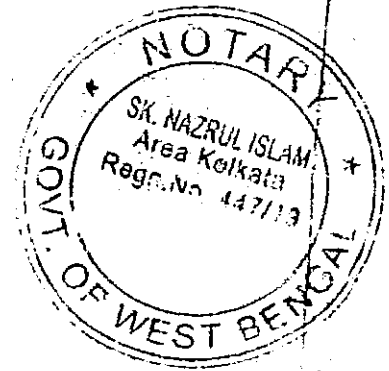


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3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand



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ANNEXURE **AB**

State Level Environment Impact Assessment Authority, Jharkhand
Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi,
Jharkhand-834 004

E-mail: msseiaa.jhk@gmail.com/ehr-seiaajhr@gov.in

website: www.jselaa.org

Letter No.- EC/SEIAA/2018-19/2165/2018/ 546 Ranchi, Date: 09.10.2019.

To: Shri Prabhash Anand
S/o Sri Ravindra Kumar Ray,
52, Harmu Housing Colony, Doranda,
District-Ranchi, Jharkhand-815316.

Sub: Environmental Clearance for the project "Karmatand Stone Deposit of Sri Prabhash Anand at Khata no. 03, Plot No.-333 (P), 334, 336 (P) at Vill. Karmatand, Thana: Gandey, Dist.: Giridih, Jharkhand (1.097 Ha)." (Proposal No. SIA/JH/MIN/38282/2019)

Ref: Your application no. Nil dated Nil...

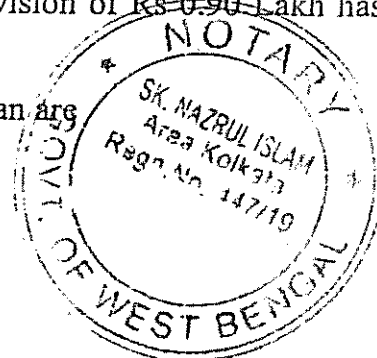
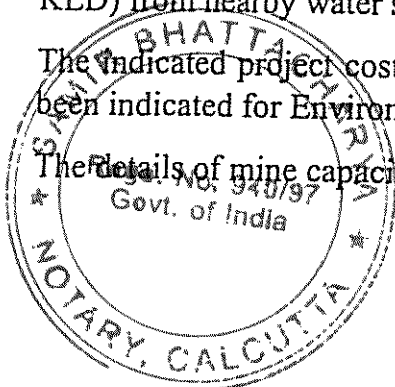
Sir,

It is in reference to "Karmatand Stone Deposit of Sri Prabhash Anand at Khata no. 03, Plot No.-333 (P), 334, 336 (P) at Vill.: Karmatand, Thana: Gandey, Dist. Giridih, Jharkhand (1.097 Ha)" submitted by you for seeking prior Environmental Clearances (EC).

This is a Stone Mining Project with an area of 1.097 Ha [Khata no. 03, Plot No.-333 (P), 334, 336 (P)]. The latitude and longitude of the project site is 24° 11' 44.06" N to 24° 11' 49.40" N and 86° 28' 17.20" E to 86° 28' 22.40" E. The nearest railway station is Maheshmunda a distance of 9 km. Total water requirement is about 2.50 KLD (Domestic use: 0.5 KLD, Dust Suppression: 1.00 KLD & Green Belt: 1.00 KLD) from nearby water sources.

The indicated project cost is Rs 26.45 Lakh and a provision of Rs 0.90 Lakh has been indicated for Environment management.

The details of mine capacity as per Approved Mining Plan are



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Proved Mineable Reserve	2,39,902 tonne
Probable Mineable Reserve	23,328 tonne
Year-wise Production as per Approved Mining Plan Report for five years is as follows.	
1 Year	25,041 tonne
2nd Year	26,037 tonne
3rd year	27,095 tonne
4th Year	26,572 tonne
5th Year	23,219 tonne

The daily production as per Form-1 is 90 tonne.

DFO Giridih East vide letter no. 267, dated 01.02.18 certified that the distance of notified forest. is 355 m from proposed project site.

DFO, Wildlife Hazaribagh vide letter no 148 dated 26.02.19 certified that the Udhwa Wilds Sanctuary is 37600 m from project site and not within 10 km from National Park, Sanctuary and proposed project is not situated in any ESZ. Bio-Diversity &

The CO, Gandey (Giridih) vide letter no. 1086, dated 08.12.17 has mentioned that the proposed site is not recorded as Jangal Jhari in Khatiyen.

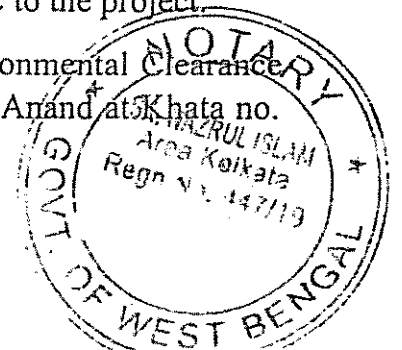
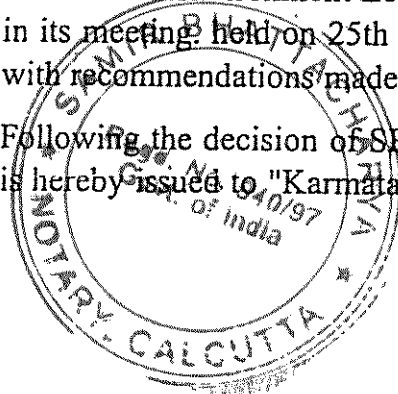
DMO, Giridih vide memo no. 453, dated 19.03.2018 has certified that altogether total mining in the area is less than 5 ha in the radius of 500 m.

The DC, Giridih (letter no. 806, dated 19.08.19) requesting Member Secretary, SEAC to incorporate the details of the project in DSR.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 18th, 19th & 20th September, 2019 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SELAA), Jharkhand in its meeting held on 25th September, 2019 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SELAA, as mentioned above, Environmental Clearance is hereby issued to "Karmata and Stone Deposit of Sri Prabhash Anand at Khata no. 1940/97 of India



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03, Plot No.-333 (P), 334, 336 (P) at Vill. Karmatand, Thana: Gandey, Dist. Giridih, Jharkhand (1.097 Ha)" alongwith the following conditions -

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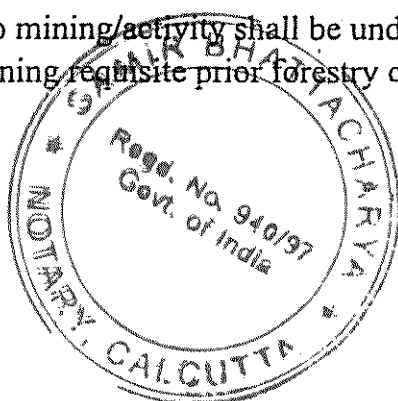
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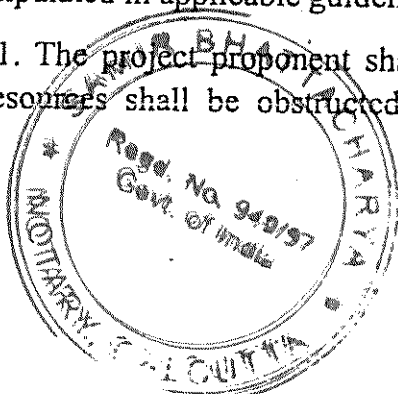
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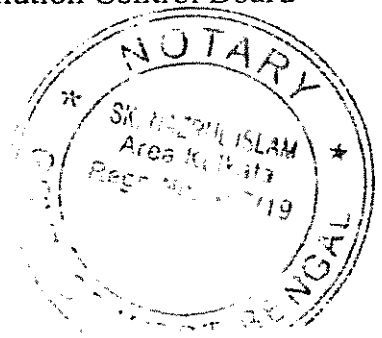
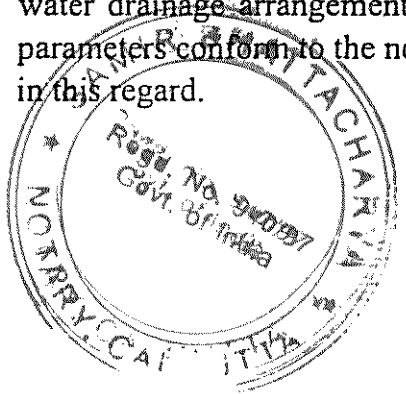
to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.

14. Catch drains and siltation ponds of approved size to contain silt & water and its location shall be constructed around the mine working, sub-grade and mineral dump(s) to prevent run off of water and flow of sediments directly into the nearby agricultural fields, and other water bodies. The water so collected should be utilized for watering the haul roads, green belt development etc. A periodical report shall be sent. The drains shall be regularly desiled particularly after the monsoon and maintained properly.

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21. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone/sand outside the mine lease area shall be carried out after the sunset.

22. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.

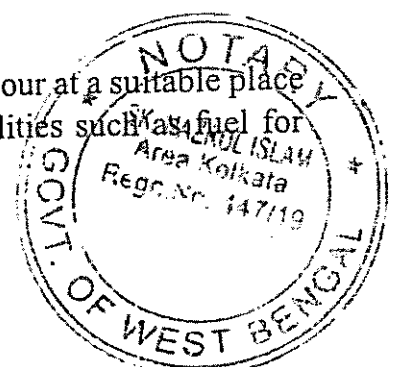
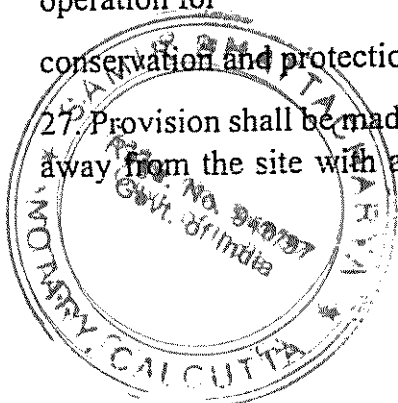
23. Drilling shall either be operated with the dust extractors or equipped with water injection system.

24. Effective safeguard measures shall be taken to control fugitive emissions so as to ensure that RPM (PM10 and PM 2.5) levels are within prescribed limits.

25. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.

26. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora & fauna.

27. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for



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cooking, mobile toilets septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

28. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.

29. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.

30. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein

31. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.

32. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.

33. Approved devices for dust suppression shall be installed.

B. General conditions:

1. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.

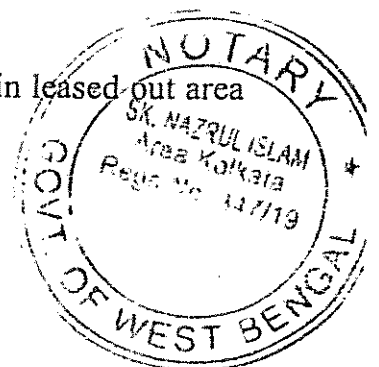
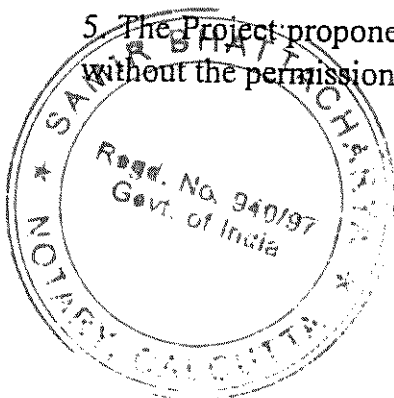
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.

3. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting

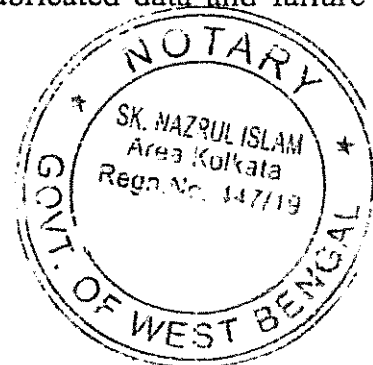
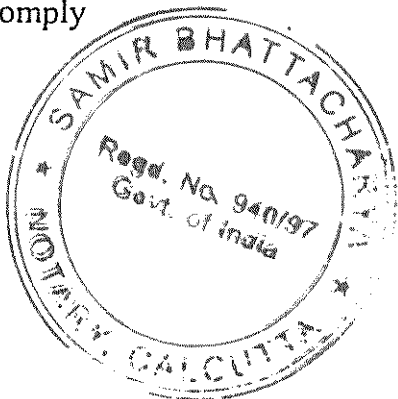
of the haul roads and the premises. 4. The Project proponent shall maintain register for production and dispatch and submit return

to the Board.

5. The Project proponent shall not cut trees/carry out tree felling in leased out area without the permission of competent authority.



6. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards Oil and grease trap should be installed before discharge of workshop effluents.
8. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
9. Dispensary facilities for First Aid shall be provided at site.
10. A separate environmental management/monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (% of Profit / turnover) or at least Rs 1 per ton whichever is higher.
12. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data/ information/monitoring reports.
13. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SELAA/CPCB.
14. Concealing factual data or submission of false/fabricated data and failure to comply



with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

15. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.

16. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office The criteria pollutant levels namely; SPM,RSPM,SO2 NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

17. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.

18. The environmental statement for each financial year ending 31 March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986,as amended subsequently shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.

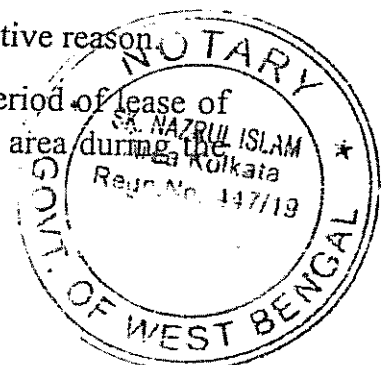
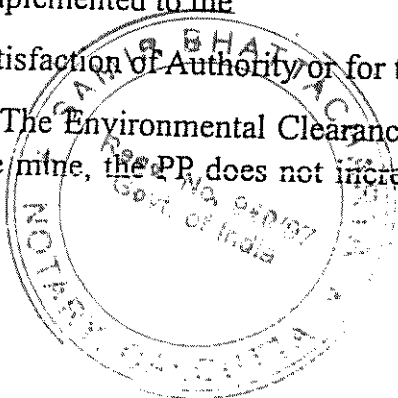
19. All statutory clearances shall be obtained before start of mining operations.

C. Other points:

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the

satisfaction of Authority or for that matter for any other Administrative reason

2. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the

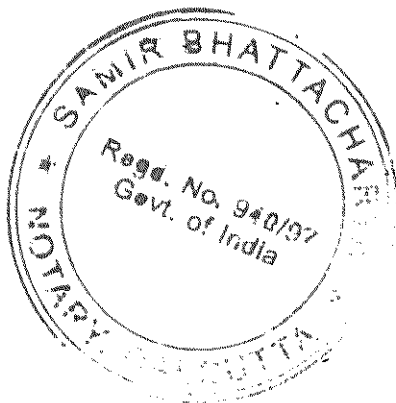


validity of 3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA. Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.

4 The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.

5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.**



Annexure - A-9" 209

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI - 834001
Telephone: 0651-2400850 (Fax) 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/HZB/CTO-12864559/2022/62

Dated : 2022-05-04

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

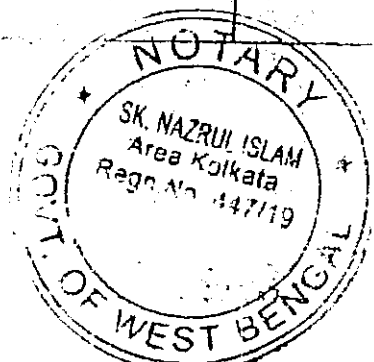
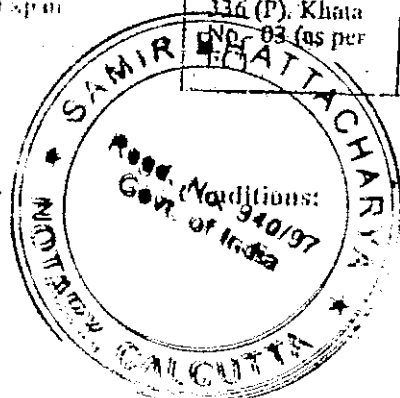
1. Application (s) dated 2022-03-25 of SRI PRABHASH ANAND (KARMATAND STONE DEPOSIT), Occupier Name : Prabhash Anand for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981.

2. Documents Relied Upon:

- (i) The content of Environmental clearance issued by Office of vide ref. no. 546, dated 09.10.2019.
- (ii) The CTE Ref No. - JSPCB/HO/RNC/CTE-7611530/2020/199, date. 15/05/2020 and after expansion Ref. No. JSPCB/HO/RNC/CTE-2049443/2018/664 dtd 20.06.2018 accorded under section 25 (1)(a) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (1) of the Air (Prevention & Control of Pollution) Act, 1981.
- (iii) The CTO Ref No. - JSPCB/RO/HZB/CTO-10395017/2021/127, dated 13.08.2021 accorded under section 25 (1) (a) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (1) of the Air (Prevention & Control of Pollution) Act, 1981.
- (iv) The content of Mining Lease valid for the period from 08.01.2020 to 07.01.2025.
- (v) The content of inspection report Ref. No. Nil dated 28.04.2022.

3. Consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Matra, Karmatand, P S -Gandey, District -GIRIDIH, as follows:

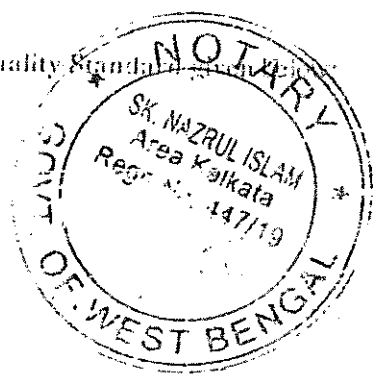
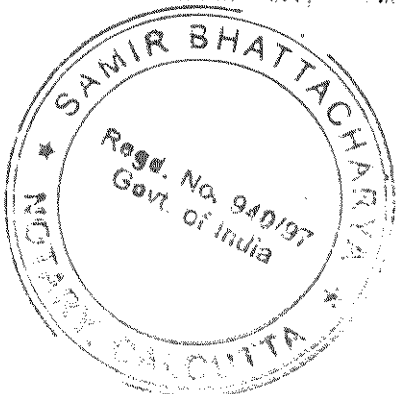
Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
B. Top Expn	333 (P), 334, 336 (P), Khata No. 03 (as per	1.997 Ha (as per EC)	90 Lacs (as per application)	Stone Boulders- 90 TPD (as per EC)	07/01/2025



1. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.
2. That this consent is being issued on the basis of information/ documents/ certificate submitted by the unit. The consent may be revoked automatically in case of any wrong information/ documents/ certificate found ever after.
3. That, the occupier shall submit application for renewal of consent under section 25/26 of the Water (prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e 07.01.2025, with documents showing compliance of all of the above conditions.
4. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by tilling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case live soil shall be stored out of mine lease area and report to J.S.P.C. Board.
5. That, the occupier shall maintain the planted trees & continue plantation shall be done.
6. That, the occupier shall comply all the conditions mentioned in Environmental Clearance vide DEIAA, 154 - EC / DEIAA / GIRIDIH, dated 20.10.2017 and submit the compliance report within stipulated time i.e. six monthly report.
7. That, the occupier shall do sprinkling of water regularly on haul roads and dusty areas.
8. That, The Occupier shall maintain good house keeping and contribute Pradhan Mantri Sawachh Bharat Abhiyaan in your mines locality.
9. That, the occupier shall submit Ambient Air Quality Report & Noise Level Monitoring Report within consent period.
10. That, the occupier shall supply Stone Boulder only to those stone crushing units which have valid Consent to operate order from the Board and shall maintain record of it and shall show the record to the Inspecting Officer at the time of inspection.
11. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.

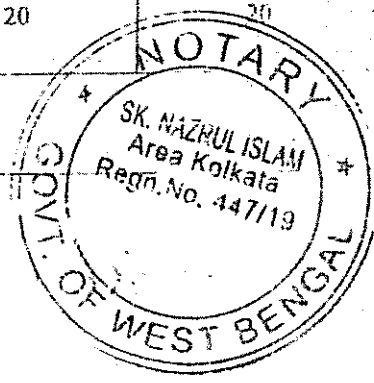
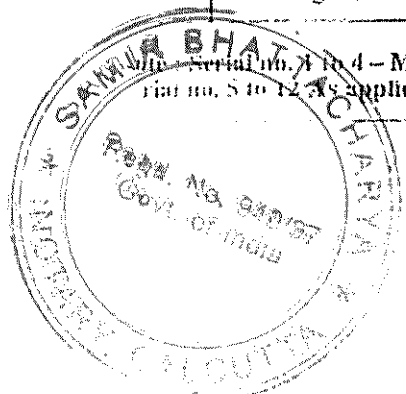
(B) General Conditions

That, the occupier shall stand in the National Ambient Air Quality Standard



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	30 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) - Particulate Phase only ng/m ³	Annual	01	0.
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Serial no. 1 to 4 - Mandatory
Serial no. 5 to 12 - Applicable for specific type of industry.



(2) That the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	N.A.
2	Sulphur Dioxide	N.A.
3	Oxides of Nitrogen	N.A.
4	Quantity of Emission	N.A.

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	N.A.
2	BOD	N.A.
3	COD	N.A.
4	Oil & Grease	N.A.
5	Quantity of Discharge	N.A.

(4) That, the occupier shall dispose of solid wastes as follows:

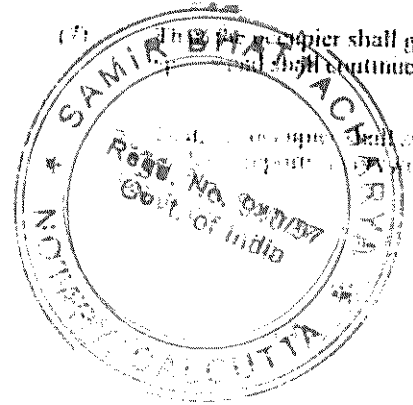
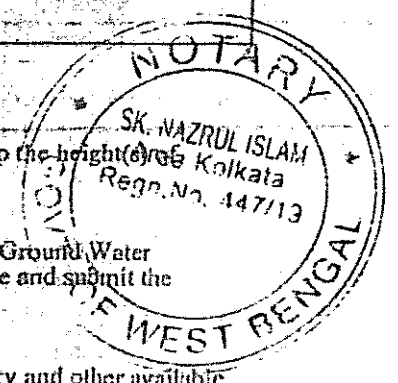
S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	N.A.
2	Hazardous Non-Carbonaceous Wastes	N.A.
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	N.A.

(5) That the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height of the exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That the occupier shall grow and maintain greenery of the project in the periphery and other available land and shall continue enhancing its plant density and biodiversity.

That the occupier shall submit an annual statement with supporting stoichiometric calculations to the authority on or before 30th September of the next financial year.



Handwritten signature or initials.

(2) That the occupier shall maintain the emission quality within the standard and the quantity, as follows.

S N	Parameter	Standard
1	Particulate Matter	N.A.
2	Sulphur Dioxide	N.A.
3	Oxides of Nitrogen	N.A.
4	Quantity of Emission	N.A.

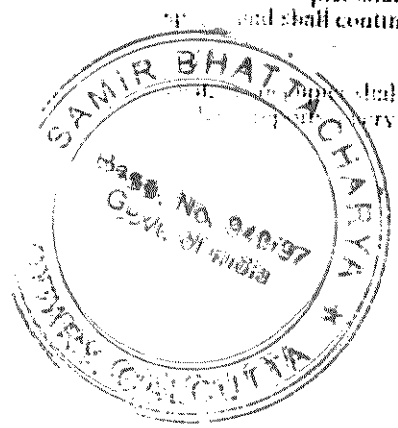
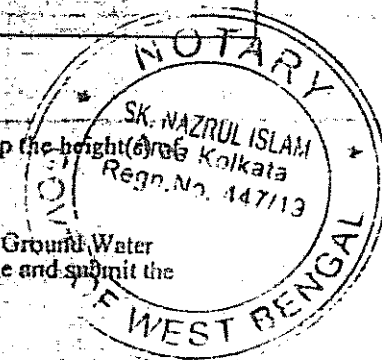
(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	N.A.
2	BOD	N.A.
3	COD	N.A.
4	Oil & Grease	N.A.
5	Quantity of Discharge	N.A.

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	N.A.
2	Hazardous Non-Carbonaceous Wastes	N.A.
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	N.A.

- (5) That the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.



shall submit environmental statement with supporting stoichiometric calculations every year till 30th September of the next financial year.

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ANNEXURE A/8

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA,
RANCHI 834001 Telephone: 0651-2400850 (Fax)
2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/HZB/CTO-12864559/2022/62

Dated: 2022-05-04

Consent to operate (CTO) under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Application (s) dated 2022-03-25 of SRI PRABHASH ANAND (KARMATAND STONE DEPOSIT). Occupier Name: Prabhash Anand for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

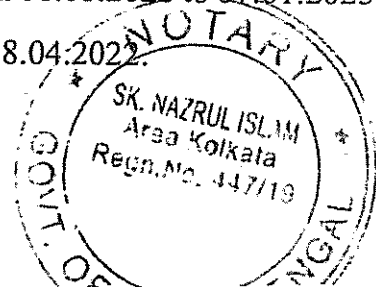
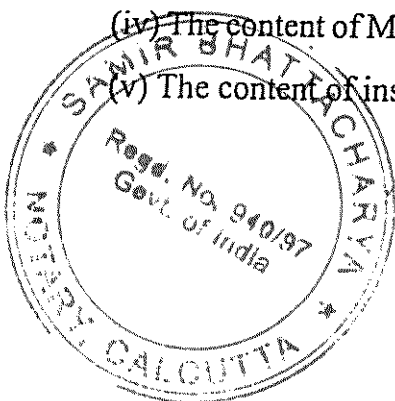
(i) The content of Environmental clearance issued by Office of vide ref. no. 546, dated 09.10.2019.

(ii) The CTE Ref No.- JSPCB/HO/RNC/CTE-7611530/2020/199, date-15/05/2020 and after expansion Ref. No. JSPCB/HO/RNC/CTE-2049443/2018/664 did 20.06.2018 accorded under section 25 (1) (a) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (1) of the Air (Prevention & Control of Pollution) Act, 1981.

(iii) The CTO Ref No.- JSPCB/RO/HZB/CTO-10395017/2021/127, dated 13.08.2021 accorded under section 25 (1) (a) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 the Air (Prevention & Control of Pollution) Act, 1981. (1) of

(iv) The content of Mining Lease valid for the period from 08.01.2020 to 07.01.2025.

(v) The content of inspection report Ref. No. Nil dated 28.04.2022.



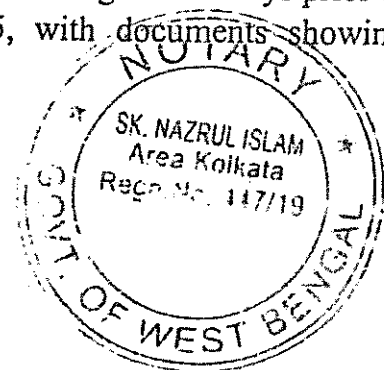
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3. The consent is granted under section 25. 5/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza-Karmatand, P S-Gandey, District-GIRIDH, as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	333 (P), 334, 336 (P), Khata No. 03 (as for Before Exp	1.097 Ha (as per EC)	90 Lacs (as per application)	Stone Boulders-90 TPD (as per EC)	07/01/2025

(A) Specific Conditions:

1. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.
2. That this consent is being issued on the basis of information/ documents/ certificate submitted by the unit. The consent may be revoked automatically in case of any wrong information/ documents/ certificate found ever after.
3. That, the occupier shall submit application for renewal of consent under section 25/26 of the Water prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 07.01.2025, with documents showing compliance of all of the above conditions.

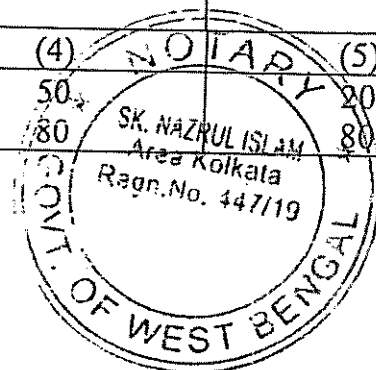
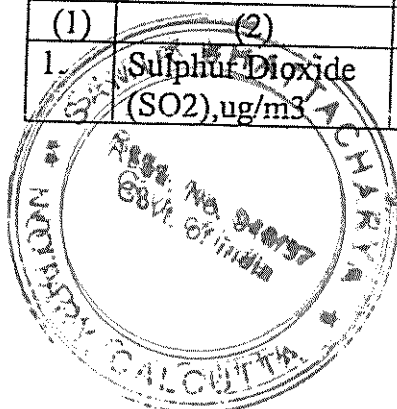


4. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by tilling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case live soil shall be Stored out of mine lease area and report to J.S.P.C. Board.
5. That, the occupier shall maintain the planted trees & continue plantation shall be done.
6. That, the occupier shall comply all the conditions mentioned in Environmental Clearance vide DEIAA, 154-EC/DIEAA/GIRIDIH, dated 20.10.2017 and submit the compliance report within stipulated time i.e. six monthly report.
7. That, the occupier shall do sprinkling of water regularly on haul roads and dusty areas.
8. That, The Occupier shall maintain good housekeeping and contribute Pradhan Mantri Sawachh Bharat Abhiyaan in your mines locality.
9. That, the occupier shall submit Ambient Air Quality Report & Noise Level Monitoring Report within consent period.
10. That, the occupier shall supply Stone Boulder only to those stone crushing units which have valid Consent to operate order from the Board and shall maintain record of it and shall show the record to the Inspecting Officer at the time of inspection.
11. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.

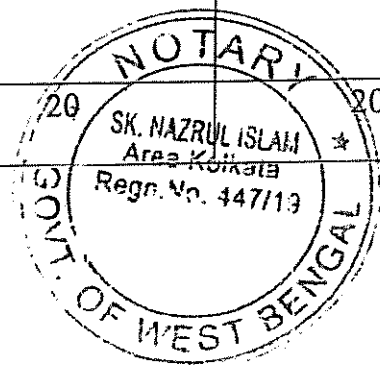
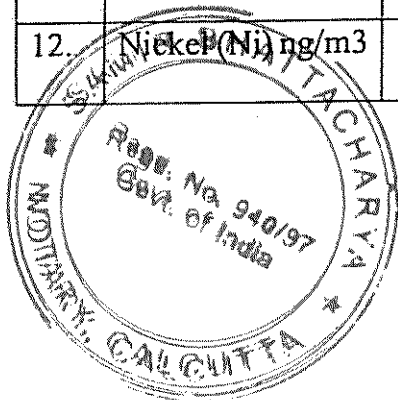
(B) General Conditions:

- (1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S.N	Pollutant	Time Weighted Average	Concentration in Ambient	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), ug/m ³	Annual 24 hours	50 80	20 80



2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8hours 1hours	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8hours 1hours	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene (BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual		



Note: Serial no. 1 to 4-Mandatory

Serial no. 5 to 12 As applicable for specific type of industry.

2. That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S.N.	Parameter	Standard
1.	Particulate Matter	N.A.
2.	Sulphur Dioxide	N.A.
3.	Oxides of Nitrogen	N.A.
4.	Quantity of Emission	N.A.

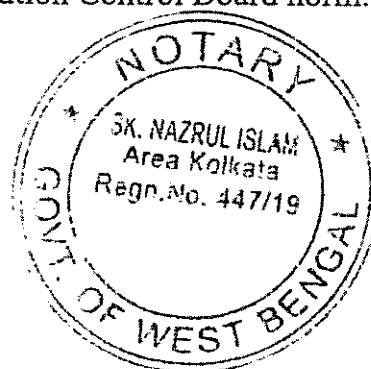
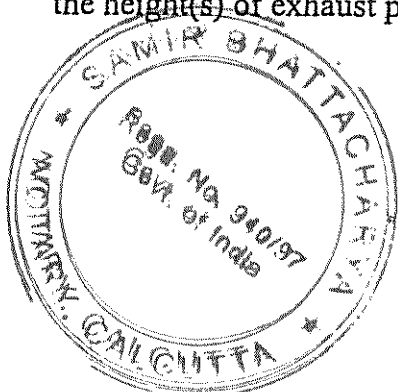
3. That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S.N.	Parameter	Standard
1.	Total Suspended Solids	N.A.
2.	BOD	N.A.
3.	COD	N.A.
4.	Oil & Grease	N.A.
5.	Quantity of Discharge	N.A.

4. That, the occupier shall dispose of solid wastes as follows:

S.N.	Waste Type	Mode of Disposal
1.	Hazardous Carbonaceous Wastes	N.A.
2.	Hazardous Non-Carbonaceous Wastes	N.A.
3.	Non-Carbonaceous Non- Hazardous solid wastes/ Mine Over Burden	N.A.

5. That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.



6. That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

7. That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

8. That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

9. That, the occupier shall submit report(s) duly monitored and issued by an NABI, accredited/ISO 9001:2008 and OHSAS 18001 2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

10. That, this CTO is valid subjected to the validity Subjected of mining Lease/Mining Clearance, if applicable. In case of no renewal of Mining Lease Mining Pian, this consent shall be treated as revoked automatically

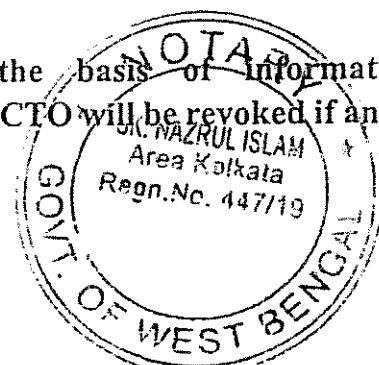
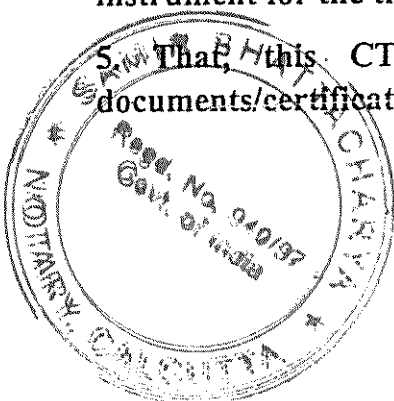
11. That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time- being in force, rests with the industry/ unit/ occupier.

12. That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any. instituted in the past or that could be, instituted against you by the State Board for violation of t provisions of the Act or the Rules made there under.

13. That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

5. That, this CTO is being issued on the basis of information/ documents/certificate submitted by the unit. This CTO will be revoked if any of



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the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.

6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.

7. The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/ alteration in conditions of this consent.

This is issued with the approval of the Competent authority

[Ashok Kumar Yadav]

Regional Officer, Hazaribagh

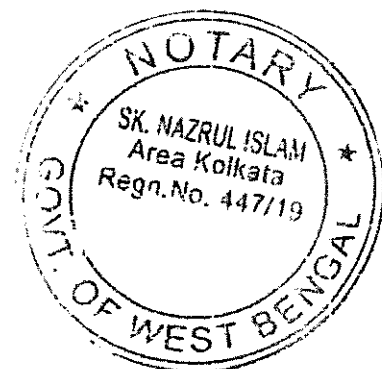
Dated: 2022-05-04

Memo No.: JSPCB/RO/HZB/CTO- 12864559/2022/62

Copy to: Sri Prabhhash Anand (Karmatand Stone Deposit), At - Karmatand, Ps-Gandey, Dist.- Giridih/ Chief Inspector of Factories, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Giridih/ DFO, Giridih/ DMO, Giridih/The Member Secretary, JSPCB, Ranchi for information & necessary action.

(Ashok Kumar Yadav)

Regional Officer, Hazaribagh



Annexure-A-10th 221

SAVE TREE



SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।
मोहनपुर, पोस्ट-पचम्बा, जिला-गिरिडीह, पिन कोड-815316
email-dfo-giridih@gov.in, Phone No.-06532-222127

पत्रांक- 180

दिनांक- 20/01/23

सेवा में,

जिला खनन पदाधिकारी,
गिरिडीह।

विषय -

मौजा-करमाटांड, थाना- गाण्डेय, थाना नं०-423, जिला- गिरिडीह के प्लॉट सं०-333
(अंश), 334 एवं 336 (अंश) क्षेत्र पर खनन पट्टा के संबंध में।

प्रसंग -

आपका कार्यालय पत्रांक 2419/एम० दिनांक 23.11.2017 एवं इस कार्यालय का पत्रांक
267 दिनांक 01.02.2018

महाशय,

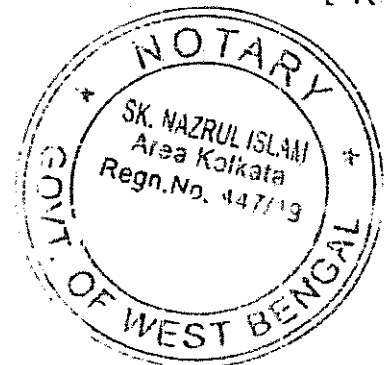
उपर्युक्त विषय में सूचित करना है कि आपके कार्यालय के पत्रांक 2419/एम० दिनांक
23.11.2017 के आलोक में इस कार्यालय के पत्रांक 267 दिनांक 01.02.2018 (अनु०-01) द्वारा आवेदित
खनन स्थल की वन सीमा से दूरी 255 मीटर प्रतिवेदित की गई है। परन्तु जाँचोपरांत पाया गया कि
विषयांकित खनन स्थल अधिसूचित एवं सीमांकित वन भूमि से लगभग 15 मीटर के दूरी पर अवस्थित है।

आपके प्रासंगिक पत्र द्वारा समर्पित खनन स्थल का नक्शा, संबंधित मौजा की वन भूमि
से संबंधित नक्शा एवं अधिसूचना की प्रति क्रमशः 2, 3, 4 पर संलग्न है। वन विभागीय नक्शा एवं
अधिसूचना अवलोकन से स्पष्ट है कि खनन स्थल वन भूमि लगभग 15 मीटर के दूरी पर अवस्थित है।
इस तरह पूर्व में इस कार्यालय के पत्रांक 267 दिनांक 01.02.2018 द्वारा खनन स्थल की वन सीमा से दी
गई दूरी तथ्यों की भूल है। विदित हो कि वन सीमा से लगभग सटे हुए खनन कार्य होने के कारण वनों
पर इसका काफी कुप्रभाव पड़ रहा है।

अतः अनुरोध है कि अनिलम्ब उक्त खनन पट्टा को निरस्त करने की कृपा की जाय।

अनु०-यथोक्ता।

विश्वासभाजन,



19/1/23
3-4
24/1/23

20/01/23
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।
19-1-23
19/1/23

ANNEXURE A/10

SAVE TREE

SAVE JHARKHAND

LOGO

OFFICE OF THE DIVISIONAL FOREST OFFICER,
GIRIDIH EASTERN FOREST DIVISION.
Mohanpur Post-Pachhamda District-Giridih, Pin
Code-815316
Email : dfo-giridiheast@gov.in,
Phone No-06532-222127

Letter No. 180

Dated : 20-01-2023

To

District Mining Officer
Giridih

Subject:- Regarding mining lease on Paneer No. 333 (part), 334 and 336 (part) area of Village Karmatand police station, Gandey police station-423 district- Giridih.

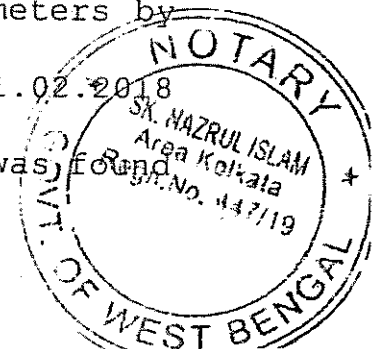
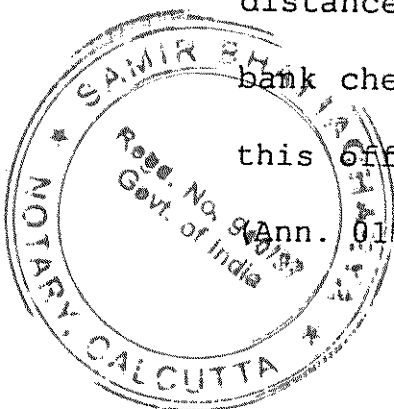
Reference: Your office letter no. 2419/M dated 23.11.2017 and this office letter no. 267 dated 01.02.2018.

Sir,

In the above mentioned matter, it is to be informed that in the light of your office's letter no. 2419/M dated 23.11.2017, the distance of the applied mining site from the bank chest has been reported as 255 meters by

this office's letter no. 207 dated 01.02.2018

(Ann. 01). But after investigation it was found



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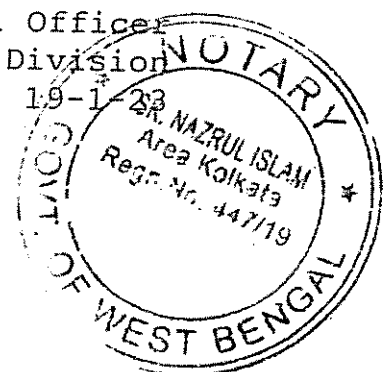
that the mining site in question is located at a distance of about 15 meters from the notified and demarcated forest land.

The copy of the map and notification related to the forest land of Mauza dedicated to mining work as per your relevant letter is attached at 2,3,4. Forest Department Map and Notification Observation P It is clear that the Tanan site is located at a distance of about 15 meters from the forest land. Thus, the distance given earlier by this office letter no. 207 dated 01.02.2018 from the forest boundary of the mining site is an error of facts. It should be noted that due to the mining work taking place almost adjacent to the Dhan border, it is having a lot of adverse effects on the forests.

Encl: As Above

Truly
Sd/-

Forest Divisional Officer
Giridih East Forest Division





राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड

State Level Environment Impact Assessment Authority, Jharkhand

पंचमाला परिसर, चुर्वा वन स्टेशन के समीप, पो०+थाना-धुर्वा, राँची झारखण्ड, 834004

ई-मेल: msseiaa.jhk@gmail.com; वेबसाइट: www.jseiaa.org

Annexure-"A-11" 224

पत्रांक : 419

राँची, दिनांक : 09-02-2023

प्रेषक:

अशोक कुमार, भा०व०से०,
सदस्य सचिव, SEJAA,
झारखण्ड, राँची।

सेवा में,

श्री प्रभाष आनंद,
पिता : श्री रविन्द्र कुमार राय,
52, हरमु हाउसिंग कोलनी, डोरण्डा,
राँची, झारखण्ड।

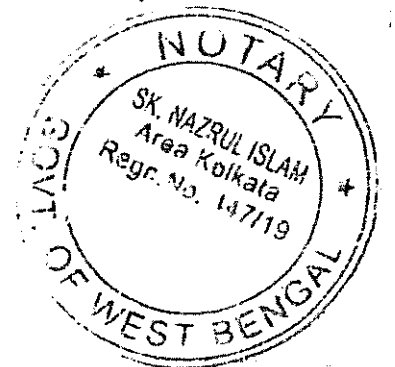
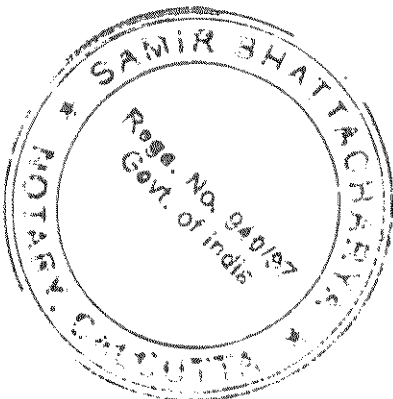
विषय : - श्री प्रभाष आनंद का पत्थर खनन परियोजना मौजा : करमाटांड,
थाना : गाण्डेय, जिला : गिरिडीह के खाता सं० 03, प्लॉट सं०
333 (अंश), 334 एवं 336 (अंश) (1.097 हे०) के संबंध में।

प्रसंग : - वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल का पत्रांक 267
दिनांक 01.02.2018 एवं पत्रांक 178, दिनांक 20.01.2023।

महाशय,

उपर्युक्त विषयक क्रम में सूचित करना है कि आपके द्वारा पर्यावरणीय स्वीकृति हेतु आवेदित प्रस्ताव के साथ संलग्न वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र दिनांक 01.02.2018 द्वारा निर्गत प्रस्तावित भूमि से वन भूमि की दूरी (255 मीटर होने) संबंधी प्रमाण-पत्र के आलोक में तत्कालीन SEAC, झारखण्ड की 78वीं बैठक दिनांक 18, 19 एवं 20.09.2019 के अनुशंसा के आलोक में तत्कालीन SEIAA, झारखण्ड की 80वीं बैठक दिनांक 25.09.2019 के अनुमोदनोपरांत इस कार्यालय के पत्रांक EC/SEIAA/2018-19/2165-2018-546, दिनांक 09.10.2019 द्वारा विषयक परियोजना के पक्ष में पर्यावरणीय स्वीकृति निर्गत की गयी थी।

वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र सं० 178, दिनांक 20.01.2023 (छायाप्रति संलग्न) द्वारा प्रतिवेदित किया गया है कि मौजा : करमाटांड, थाना : गाण्डेय, खाता सं० 03, प्लॉट सं० 333 (अंश), 334 एवं 336 (अंश) का भूमि का 15 मीटर की दूरी पर अवस्थित है।



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SEIAA, झारखण्ड द्वारा आपके परियोजना के पक्ष में निर्गत पर्यावरणीय स्वीकृति पत्रांक 546, दिनांक 09.10.2019 के विशिष्ट शर्त के कंडिका 10 में निम्न शर्त उद्धृत है -

"10. PP shall maintain minimum distance from Reserved / Protected Forest as stipulated in applicable guidelines."

उपरोक्त तथ्य के आलोक में परिलक्षित होता है कि आपके द्वारा उपरोक्त शर्त का न पालन करते हुए पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधान का उल्लंघन किया गया है।

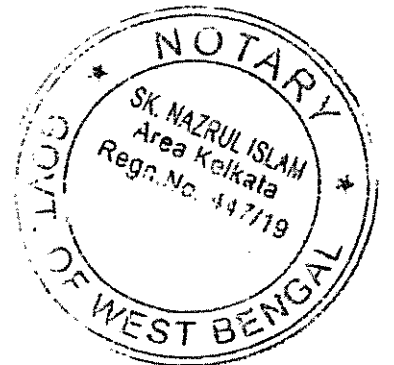
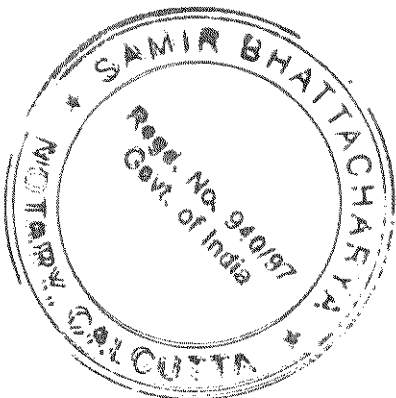
अतः उपरोक्त तथ्य के आलोक में विषयक परियोजना की पर्यावरणीय स्वीकृति को तत्काल प्रभाव से पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं० 637 (अ), दिनांक 28.02.2014 द्वारा प्रदत्त शक्तियों के आलोक में abeyance में रखा जाता है तथा साथ ही निर्देशित किया जाता है कि पत्र प्राप्ति के 15 दिनों के अंदर अपना स्पष्टीकरण इस कार्यालय में समर्पित करें। आपका स्पष्टीकरण निर्धारित समय-सीमा के अंदर प्राप्त नहीं होने की स्थिति में पूर्व निर्गत पर्यावरणीय स्वीकृति पत्र सं० EC/SEIAA/2018-19/2165/2018/546, दिनांक 09.10.2019 को तत्काल प्रभाव से वापस लेने की कार्यवाही की जायेगी।

अनु० : यथोक्त।

विश्वासभाजन

h. n. chakravarty
सदस्य सचिव

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, रांची।



TRUE TRANSLATION COPY

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ANNEXURE A-11

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, JHARKHAND

Paudhshala Parisar, Near Dhurva Bus Stand, PO
+ PS Dhurva Ranchi Jharkhand 834004
Email msseiaa.jhk@gmail.com
Website : www.jseiaa.org

Letter No. 419 Ranchi Dt: 09.02.2023

From

Ashok Kumar B.V.S.
Member Secretary, SEIAA
Jharkhand Ranchi.

To

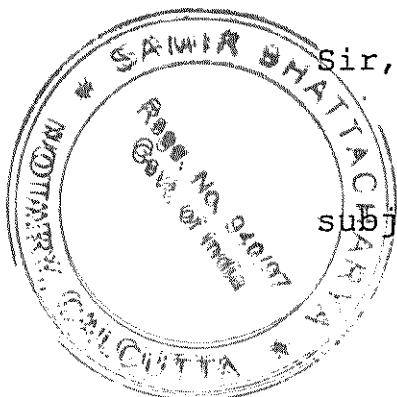
Shri Prabhash Anand
S/o Shri Ravinder Kumar Rai
52, Harmu Housing Colony, Doranda
Ranchi Jharkhand.

Subject :- In relation to Shri Prabhash Anand's
stone mining project Mauza Karmatand, Police
Station Gandey, District Giridih, Account No.
03, Plot No. 333 (part), 334 and 336 (part)
(1.097 hectares).

Reference: Divisional Forest Officer, Giridih
Eastern Forest Division's letter no. 267 dated
01.02.2018 and letter no. 178. dated
20.01.2023.

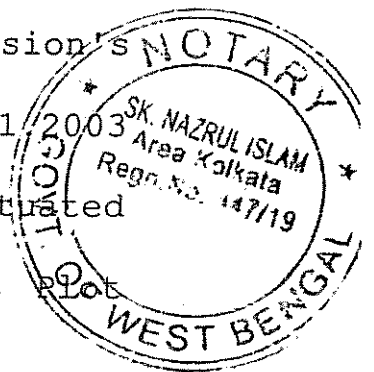
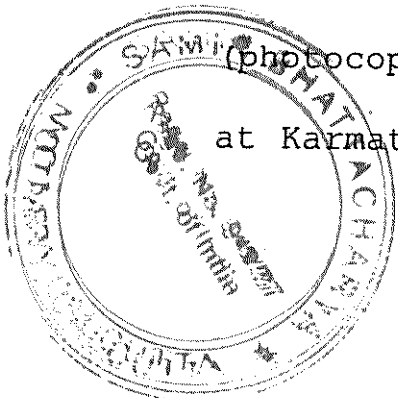
Sir,

In continuation of the above mentioned
subject, it is to be informed that in the cont



of the certificate regarding the distance of forest land (being 205 meters) from the proposed land, issued by the administrative letter dated 01.02.2018 of the Forest Divisional Officer, Giridih East Dhan Division, attached with the proposal applied for environmental approval by you. In the light of the recommendations of the 78th meeting of the then SEAC, Jharkhand dated 18, 19 and 20.09.2019, after the approval of the 00th meeting of the then SEIAA, Jharkhand dated 25.09.2019, environmental clearance was issued in favor of the subject project by this office's letter number EC/SEIAA/2018-19/2165-2018-546 dated 09.10.2019.

Forest Divisional Officer Giridih has been reported by the Eastern Forest Division's Administrative letter No. 178, dated 20.01.2003 (photocopy attached) that the villa is situated at Karnatand, PS Gandey, Account No. 03, Plot



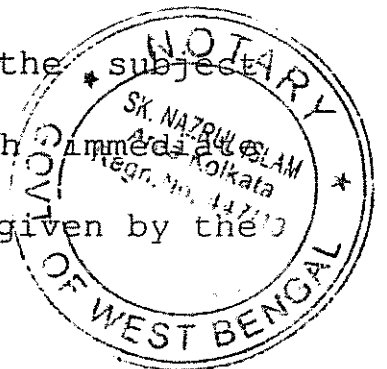
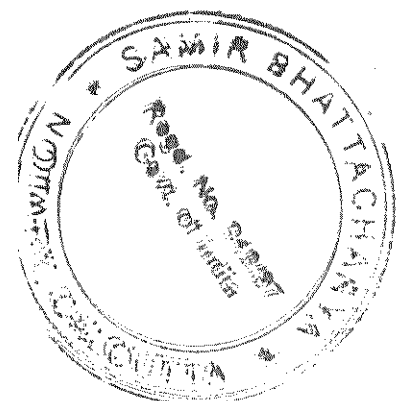
No. 333 (part), 334 and 336 (part) at a distance of 15 meters from the forest land.

The following statement is also quoted in paragraph 10 of the specific condition of the environmental clearance letter number 546 dated 09.10.2019 issued by SEIAA, Jharkhand in favor of your project -

10. PP shall we consider from Reserved Protected Fever as stipulated in applicable guidelines

In the light of the above fact, it is reflected that by not complying with the above condition, the provision of Environment (Protection) Act, 1986 has been violated by you.

Therefore, in the light of the above fact, the environmental approval of the project is put in abeyance with effect in the light of the powers given by the



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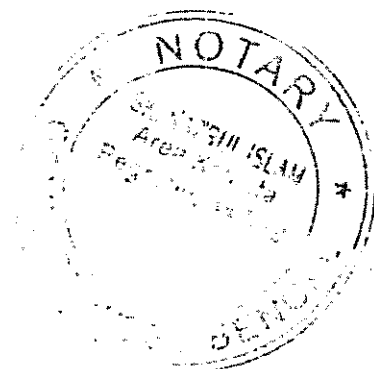
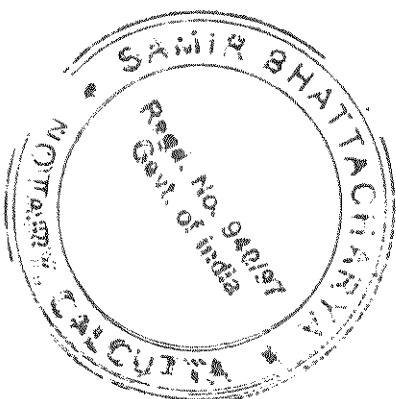
Notification No. 637 (E) dated 28.02.2014 of the Ministry of Environment, Forest and Climate Change, Government of India and also It is directed that submit your clarification to this office within 15 days of receiving the letter. In case your clarification is not received within the prescribed time limit, action will be taken to withdraw the previously made environmental approval letter No. EC/SEIAA/2018-19/2165/2013/346 dated 09.10.2019 with immediate effect.

Encl: As above.

Truly

Sd/-

Member Cumulative,
State Level Environmental Solutions
Assessment Authority, Jharkhand, Ranchi.



Annexure "A-12" 230

10th March, 2023

To,

The Member Secretary

State Level Environment Impact Assessment Authority, Jharkhand

Dhurwa, Ranchi-834004

Sub: Environment Clearance for the project Karmatand Stone Deposit of Sri Prabhash Anand at Khata No. 03, Plot No. 333(P), 334,336(P) at Village-Karmatand, Thana Gandey, District -Giridih, Jharkhand (Area-1.097 Ha.) granted vide SEIAA Letter No. EC/SEIAA/2018-19/2165/2018/546 dated 09.10.2019

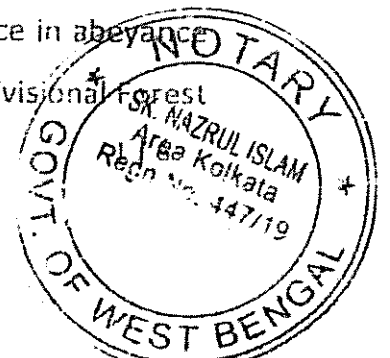
Ref: Your show cause notice No. 419 dated 09.02.2023

Sir,

1. The Project Proponent and lessees have received your show cause notice No. 419 dated 09.02.2023 received on 14.02.2023 issued at the instance of Divisional Forest Officer, Giridih.

2. At the outset the lessee and project proponent states that the power of SEIAA to keep the environment clearances in abeyance is exercisable on *notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities.....* , however letter No. 178 dated 20.01.2023 admits mistake of fact by the Divisional Forest Officer, Giridih himself. Mistake of fact by the Divisional Forest Officer, Giridih is not attributable to project proponent and as such the issuance of notice and keeping environment clearance in abeyance

is not *bona fide* and *non est* in the eye of law. The statement of Divisional Forest

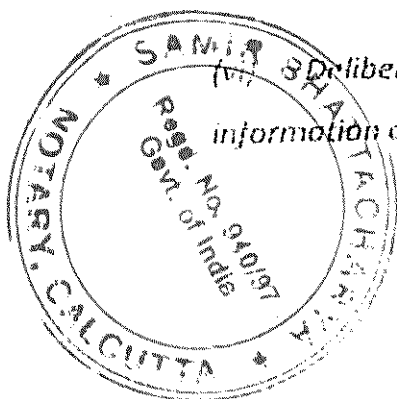


Officer, Giridih that mining operation is severely affecting the forests is palpably false as there is no visible forest adjoining the lease boundary. Lease boundary is presently surrounded by agricultural and barren land only devoid of trees.

3. The project proponent submits that as per the records of land in Karmataand *Mauja* where the project is situated does not have any demarcated forest land as per the Khatiyan or Register II. All the adjacent land to the lease area are either *Raiyati* or *GM.Khas* land which can be verified from the concerned Circle Office, Gandey. Neither any afforestation has been done by Forest department in the vicinity of lease area ever done.
4. Decision to keep an environment clearance in abeyance is a major decision and it has to be a considered and logical decision which is absent here as there is no application of mind by SEIAA while taking such a decision.
5. That the rejection/cancellation of a prior environment clearance is regulated under Clause 8 (vi) of EIA Notification, 2006 which is reproduced below for ready reference-

"8. Grant or Rejection of Prior Environmental Clearance (EC):

Relevant portion



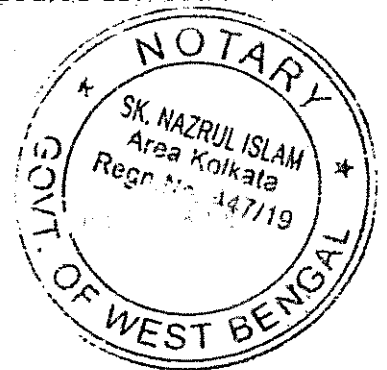
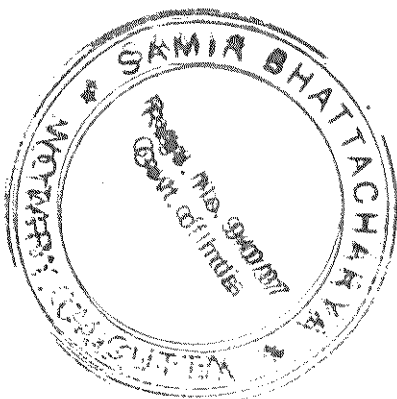
Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal



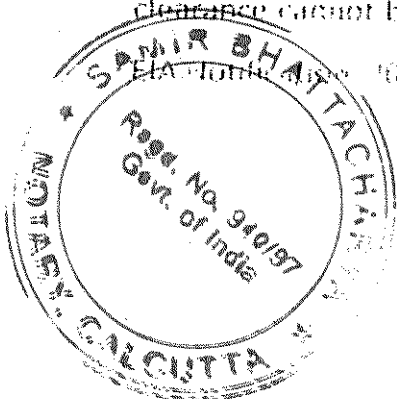
or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice."

6. That Clause 8 of the EIA Notification, 2006 has a specific provision for cancellation of Prior Environmental Clearance (EC) on account of deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application.

7. Your show cause notice has not cited a single instance of deliberate concealment and/or submission of false or misleading information or data by the Project Proponent or Applicant. Whatsoever has been stated by SEIAA is based upon *ex-parte* information submitted by the Divisional Forest Officer, Giridih which is yet to be proved in a court of law and moreover it is in the nature of admission of so called mistake by the predecessor Divisional Forest Officer, Giridih which cannot pass the touchstone of Clause 8 (vi) of EIA Notification, 2006. If the communication dated 20.01.2023 of Divisional Forest Officer, Giridih is taken at its face value for the sake of argument, then also the violation has been committed by the Divisional Forest Officer, Giridih and as per principle of natural justice it is he who has to foot the bills for its course correction if so required and not the lessee.



8. Lessee takes strong objection to the *ex-parte* allegation of SEIAA that the lessee/project proponent has violated condition No. 10 of environment clearance No. 546 dated 09.10.2019. Lessee has maintained the minimum distance from reserved/protected forest in compliance to letter No. 267 dated 01.02.2018 and if this distance has changed in the year 2023 due to any new gazette notification of forest land in between or otherwise then the mining lease of project proponent cannot be cancelled for no fault of him.
9. It appears that SEIAA has erroneously admitted that the report No. 178 dated 20.01.2023 is correct piece of paper to start a proceeding which is not the fact as no officer can review the orders passed by his predecessor in absence of any written orders of controlling officer or order of the Government. Your notice has no reference to any order of Conservator of Forest/State Government cancelling the earlier letter No. 267 dated 01.02.2018 of Divisional Forest Officer, Giridih. SEIAA cannot assume the role of a fact finding committee and it is the duty of the present Divisional Forest Officer, Giridih to report this matter to his superiors/Government and the competent authorities of the State Government will make an inquiry and take necessary decision thereafter before National Green Tribunal.
10. Without prejudice to aforesaid even if Conservator of Forest/State Government passes an order either this way or that way, my environment clearance cannot be cancelled as I am not at fault under Clause 8 (v) of



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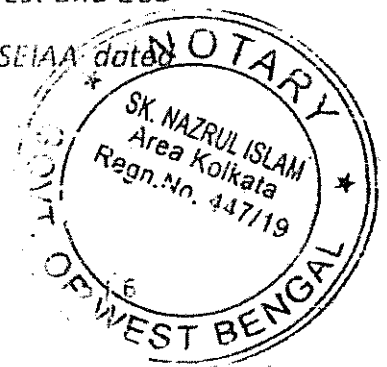
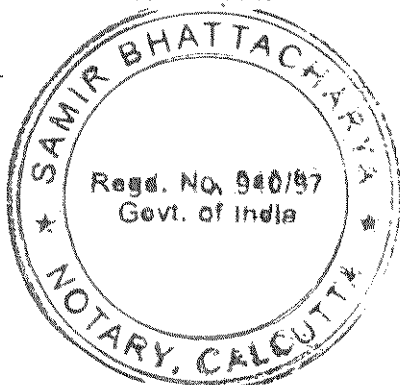
11. There is only one situation when DFO, Giridih is not required to obtain prior approval of his seniors when the letter No. 267 dated 01.02.2018 was issued by fraud, and in that case the present DFO, Giridih is required to immediately register a First Information Report with the Police regarding false/fraud issuance of letter No. 267 dated 01.02.2018 which is absent in your communication No. 419 dated 09.02.2023.

12. That the SEIAA cannot adjudicate the rival contention between party and cannot act like a Civil Court to decide whether any particular land under question is forest land or raiyati land or otherwise.

13. As a result, the SEIAA cannot cancel the environment clearance No. 546 09.10.2019 on the *ex-parte* version of DFO Giridih which is not supported by any order of any court of law or Government in his favour. And even if the distance with forest turns out to be 15 meters in 2023 then also the environment clearance No. 546 09.10.2019 cannot be cancelled under Clause 8 (vi) of EIA Notification, 2006 for no fault of project proponent. In that imaginary situation of 15-meter forest distance it would be legally existing project where following criteria from forest will be followed as reiterated in 94 th meeting of SEIAA dated 13-15 April 2022.

"as is where it is basis but not in the notified/demarcated forest and ECO Sensitive Zone (ESZ)" (Ref item no. 8 of 31 st meeting of SEIAA dated

05.02.15).



14. It is pertinent to note at this juncture that though the Divisional Forest Officer, Giridih may be at liberty to communicate with SEIAA regarding forest distance to his understanding, but he is not competent at all to recommend for cancellation of a granted environment clearance as it is sole domain of National Green Tribunal in terms with condition No. C/5 of environment clearance No. 546 dated 09.10.2019 as reproduced below
"5. Any Appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010."

15. The Project Proponent humbly requests to revoke the abeyance decision immediately or in the alternative please provide an opportunity of personal hearing at the earliest under Clause 8 (vi) of EIA Notification, 2006 before competent authority of SEIAA in presence of DFO, Giridih so that the SEIAA is able to pass order after hearing both sides.

Yours faithfully

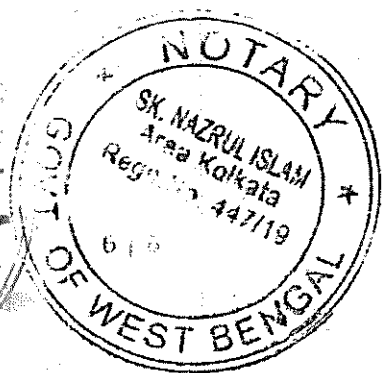
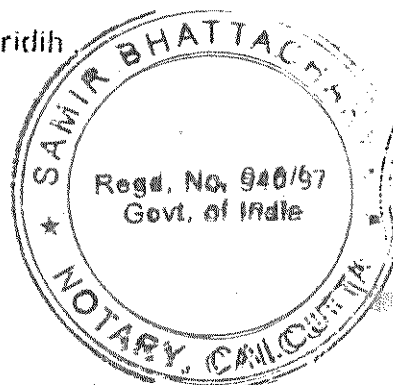
(Prabhash Anand)

S/o Ravindra Kumar Rai

D-52, Harmu Housing Colony, Doranda Ranchi-02

Mob-9958525532

Copy to Deputy Commissioner, Giridih/Divisional Forest Officer,
Giridih/District Mining Officer, Giridih



Annexure-A-13" 236

दिनांक- 14/03/23

शेरा में,

श्री रणेश आनंद,
C/O डॉ० रवीन्द्र कुमार राय,
न्यू बरगंडा, गिरिडीह (आश्रम रोड)
पिन नं०-815301,
मोबाईल नं०-7250961675

विषय - सूचना अधिकार अधिनियम 2005 के तहत सूचना का प्रेषण।

प्रसंग - आपका आवेदन दिनांक-03.03.2023

महाशय,

उपर्युक्त विषय एवं प्रसंग के संबंध में सूचित करना है कि आपके द्वारा सूचना अधिकार अधिनियम, 2005 के तहत मांगी गई सूचना अधिसूचना संख्या-C/F-17023/55-2653R दिनांक 31.08.1955 द्वारा मौजा करमाटांड, थाना नं०-423, जिला-गिरिडीह, प्लॉट नं०-69, 311 एवं 151 कुल रकबा-13.22 एकड़ अधिसूचित एवं सीमांकित वन भूमि है। अधिसूचना की छायाप्रति संलग्न है।

अनु०-यथोक्त।

अगर दिये गये सूचना से आप संतुष्ट नहीं है, तो आप प्रथम अपीलीय पदाधिकारी-सह-वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल के पास अपनी आपत्ति दर्ज कर सकते हैं। प्रथम अपीलीय पदाधिकारी-सह-वन प्रमण्डल पदाधिकारी का पता निम्नवत है :-

प्रथम अपीलीय पदाधिकारी

-सह-

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल,
पो०-पचम्बा, जिला-गिरिडीह
पीन- 815316

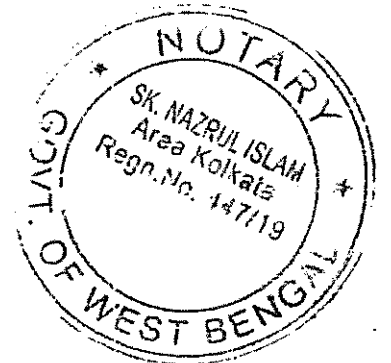
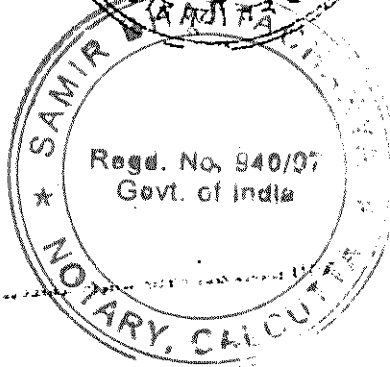
चिरयासभाजन,

14/03/23
जन सूचना पदाधिकारी,

-सह-

सहायक वन संरक्षक,
गिरिडीह पूर्वी वन प्रमण्डल।

13/03/23



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The 31st August 1955.

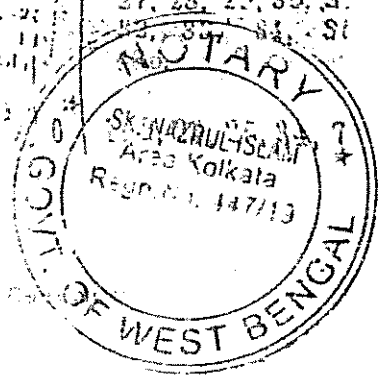
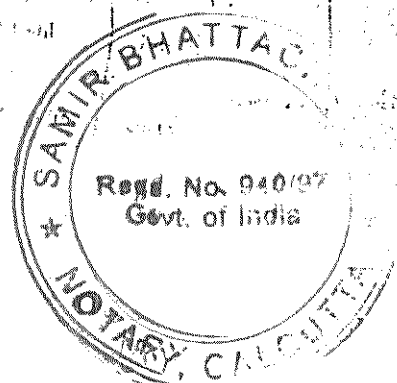
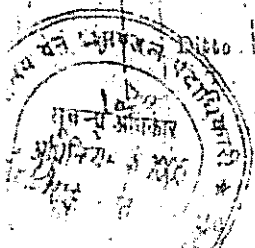
No. C/F.17023/55-2653-R.—In exercise of the powers conferred by section 29 of the Forests Act, 1927 (Act XVI of 1927), the Government of Bihar is pleased to declare the provisions of Chapter IV of the Act applicable from the date of this notification to the forest lands and waste lands specified in the Schedule hereto, annexed and situated in the district of Hazaribagh.

The forest lands and waste lands comprised in this notification shall be called a "Protected Forest".

The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record of rights will hereafter be made, this notification is issued subject to all existing rights of individuals or communities.

SCHEDULE

Serial no.	Name of owner.	Name of forest.	Thana.	Thana no.	District.	Area.	Plot nos.
1	State of Bihar	Bajania	Satgawan	4	Hazaribagh	648-51	1, 2, 3, 4, 5, 6 and 12.
2	Ditto	Sihra	Ditto	10	Ditto	32-95	1113 and 1114.
3	Ditto	Ghordaur	Ditto	18	Ditto	36-37	2 and 66.
4	Ditto	Misarchak	Ditto	19	Ditto	5-76	1 and 4.
5	Ditto	Dha	Ditto	24	Ditto	23-12	1, 746 and 323.
6	Ditto	Bankia	Ditto	26	Ditto	69-20	227 and 228.
7	Ditto	Pekhandika	Ditto	29	Ditto	13-64	1335 and 1074.
8	Ditto			35	Ditto	32-50	276 and 366.
	Ditto			47	Ditto	162-44	1, 2, 3, 4, 5, 6, 8, 9, 10, 12, 20, 27, 28, 29, 30, 31, 32, 33, 34, 35.



The 31st August 1955

No. C/F-17023/55-2563.R.- In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927 (Act XVI of 1927) the Governor of Bihar is pleased to declare the provisions of Chapter IV of the Act applicable from the date of this notification to the forest land and waste lands specified in the Schedule hereto annexed and situated in the district of Hasiribagh.

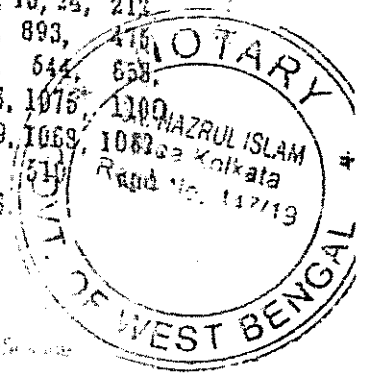
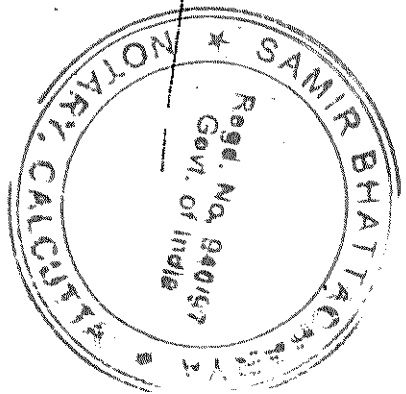
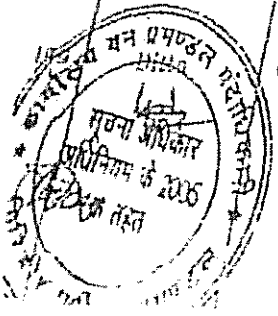
The forest lands and waste lands comprised in this notification shall be called "Protected Forest".

The nature and extent of the rights of Government and of private person in or over the forest India and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section 20 of the said Act but as the State Government thinks that such enquiry and record will occupy such length of time as in the mentioned to endanger the rights of Government and as the enquiry and record of rights with oalter on made, this notification is issued subject to all existing rights of individuals or community.

SCHEDULE

Serial No.	Name of owner	Name of forest	Thana	Thana no.	District	Area Acre	Plot nos.
1	2	3	4	5	6	7	8
1.	State of Bihar	Bajanic	Satgawan	4	Hazaribagh	648.51	1, 2, 3, 4, 5, 6 and 12
2.	Ditto	Sihsa	Ditto	10	Ditto	32.95	1113 and 1114
3.	Ditto	Ghordaur	Ditto	18	Ditto	36.37	2 and 56
4.	Ditto	Misirchak	Ditto	10	Ditto	5.76	1 and 4
5.	Ditto	Ditto	Ditto	24	Ditto	22.12	1, 716 and 323
6.	Ditto	Ditto	Bankla	Ditto	26	69.20	227 and 228
7.	Ditto	Bakhmdih a	Ditto	29	Ditto	13.04	1335 and 1074
8.	Ditto		Ditto	35	Ditto	42.50	276 and 366
9.	Ditto	Ditto	Ditto	47	Ditto	163.44	1, 2, 3, 4, 5, 6, 8, 9, 10, 12 20, 27, 28, 29, 30, 31, 32, 33, 34, 36
10.	Ditto		Ditto	48	6.20	85.34	

	2	3	4	5	6	7	8
186	State of Bihar	Jamuniatant	Bengabad	403	Hzaribagh..	36-39	Acres. 20, 28, 51, 22, 23, 24, 25, 26 and 27.
187	Ditto ..	Mochiadib	Ditto ..	409	Ditto ..	247-98	4, 238, 15, 282, 381, 334, 940, 938, 684, 893, 660, 652, 673, 686, 716, 719, 931, 676, 717, 716, 661, 58, 54, 60, 194, 263, 61 and 6.
188	Ditto ..	Karodih ..	Ditto ..	412	Ditto ..	84-45	33, 29, 398, 401, 40 A & B and 401.
189	Ditto ..	Sonajori ..	Ditto ..	414	Ditto ..	69-88	7, 1, 5, 329, 19 67
190	Ditto ..	Duwarfahri	Ditto ..	418	Ditto ..	55-05	1, 48, 119 and 127.
191	Ditto ..	Aberidib ..	Ditto ..	420	Ditto ..	15-14	100 only.
192	Ditto ..	Narwatanr	Ditto ..	421	Ditto ..	125-09	61, 185, 190, 207, 210, 370, 269, 310, 382 and 356.
193	Ditto ..	Karmatanr	Ditto ..	423	Ditto ..	13-22	69, 311 and 161.
194	Ditto ..	Merg ..	Ditto ..	424	Ditto ..	40-02	131, 132, 139, 182, 205, 146, 147, and 488.
195	Ditto ..	Parharpur	Ditto ..	425	Ditto ..	54-00	1 and 91.
196	Ditto ..	Charghara	Ditto ..	427	Ditto ..	169-22	4, 6, 18, 116 and 1.
197	Ditto ..	Pipratoli ..	Ditto ..	428	Ditto ..	53-49	13, 15, 16, 244, 1 and 255.
198	Ditto ..	Kussiya ..	Ditto ..	430	Ditto ..	38-51	2, 15, 17, 19, 59, 152, 147, 148, 159, 168, 223, 150, 151, 252, 164 and 169.
		Goudhitant	Ditto ..	431	Ditto ..	60-92	1104, 15, 34, 214, 855, 893, 415, 533, 544, 658, 1073, 1075, 1100, 1099, 1069, 1063, 1100 23, 1519, 1063 1098.



1	2	3	4	5	6	7	8
186				493		26.39	20, 28, 51, 22, 22, 24, 25, 26 and 27
187				499		247.98	4, 238, 16, 262, 381, 834, 940, 938, 684, 893, 660, 662, 673, 688, 716, 719, 931, 676, 717, 716, 661, 58, 54, 60, 194, 263, 61 and 6
188				412		84.45	23, 29, 398, 401 49 A&B and 401
189				414		59.83	7, 1, 5, 229, 10, 57
190				412		55.05	1, 48, 110 and 127, 100 only
191				420		15.14	61, 185, 190, 207, 210, 370, 269, 316, 382 and 355
192				421		125.09	61, 185, 190, 207, 210, 370, 269, 316, 382 and 355
193				423		13.22	69, 811 and 161
194				424		10.02	131, 132, 180, 182, 206, 146, 147 and 488
195				425		54.00	1 and 91
196				427		160.22	4, 9, 18, 116 and 1
197				428		58.49	13, 15, 16, 244, 2 and 255
198				430		38.51	2, 15, 17, 19, 50, 162, 147, 148, 159, 148, 223, 150, 151, 152, 164 and 160
199				431		80.90	1104, 16, 24, 212, 856, 893, 415, 633, 644, 653, 1073, 1975, 1100, 1099, 1063, 1082, 26, 510, 1098

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TYPED COPY

ANNEXURE A/13

Dated: 14/03/23

To

Shri Ranesh Anand
C/o Dr. Ravinder Kumar Rai
New Barganda, Giridih(Ashram Road)
Pin No. 815301
Mobile No. 7250961675

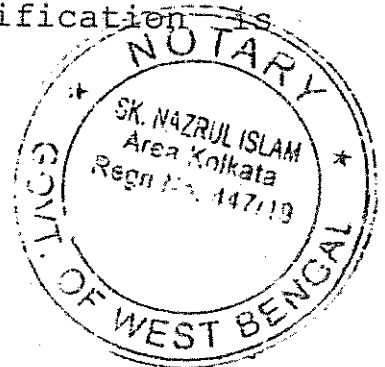
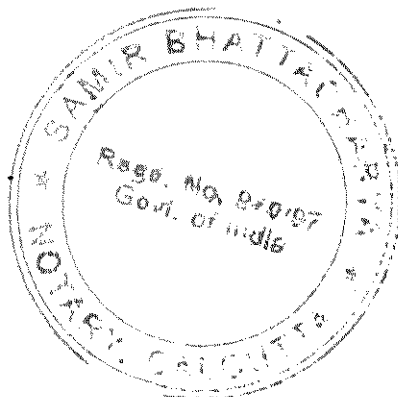
Subject: Dispatch of information under the
Right to Information Act 2005.

Context - Your Application Date-03.03.2023

Sir,

Regarding the above subject and context,
it is to be informed that the information sought
by you under the Right to Information Act, 2005
has been provided by Notification No. C/F-
17023/55-2053R dated 31.08.1955, Village
Karmatand, Police Station No. 423, District
Giridih, Plot No. 69, 311 and 151 Gul Rakwa -
13.22 acres of notified and demarcated forest
land. A photocopy of the notification is
attached.

Encl: As Above

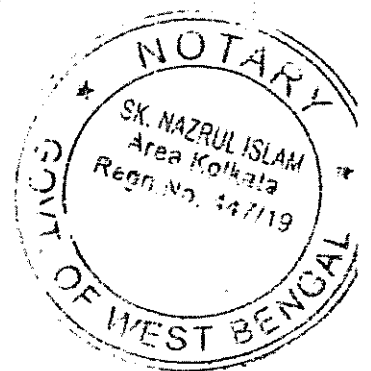
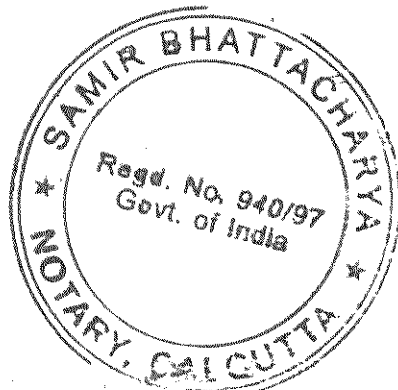


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If you are not satisfied with the information given, then you can register your objection with the First Appellate Officer-cum-Divisional Officer, Giridih Eastern Forest Division. The address of the First Appellate Officer-cum-Election Divisional Officer is as follows

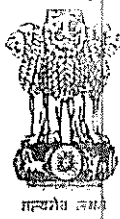
First Appellate Authority
-cum -
Forest Divisional Officer
Giridih Eastern Forest Division,
Po-Pachmya, District-Giridih
Pin- 815316

Truly
Sd/-
Public Information Officer
-Cum-
Assistant Forest Conservator,
Giridih East Forest Division.
13/03/23



Annexure "A-14"

241



State Level Environment Impact Assessment Authority at
Jharkhand

DFO, Giridih East Division, Giridih

....Complainant

Versus

Shri Prabhash Anand

....Project Authority(ies)

In the matter of

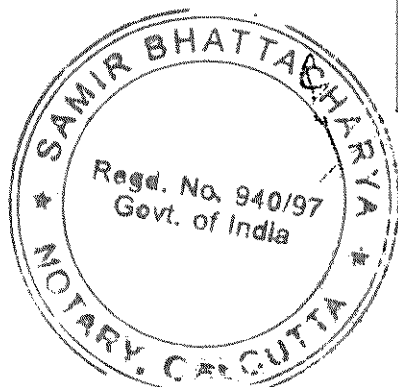
Karmatand Stone Deposit of Shri Prabhash Anand at Khata No. : 03,
Plot No. : 333(P), 334, 336(P) at Village – Karmatand, Thana –
Gandey, District – Giridih, Jharkhand (1.097 Ha) (Proposal No. :
SIA/JH/MIN/38282/2019).

06.2023

The case was heard on 22.06.2023 under the provision of 8(vi) of EIA
notification, 2006, in which DFO, Giridih East Division, Giridih Shri
Parvesh Agrawal and project proponent Shri Prabhash Anand along with
his authorized representative, Shri Raghaw Nandan Prasad of Karmatand
Stone Deposit (Area : 1.097 Ha), District : Giridih , Jharkhand were
present before Member Secretary, SEIAA

Brief history of case:-

1. The project proponent Shri Prabhash Anand made online application no. :
SIA/JH/MIN/38282/2019 of grant Environmental Clearance for the stone
mining project i.e. Karmatand Stone Deposit, Village : Karmatand at Khata



242

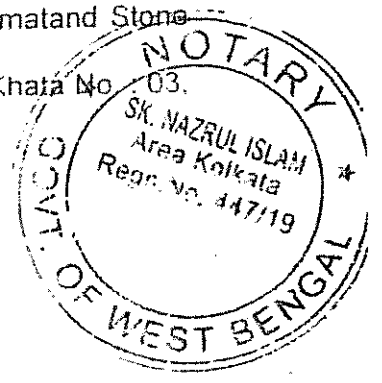
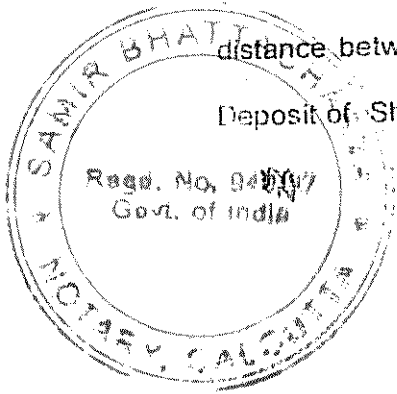
No. : 03, Plot No. : 333(P), 334, 336(P), Thana : Gandey, District : Giridih (Area : 1.097 Ha) with all requisite documents such as Form-1, P.F.R., a Approved Mine Plan and other statutory documents like NOC given by Gram Sabha, the relevant certificates issued by CO, DMO and DFO. One of criteria for requirement of Environmental Clearance is the distance from forest boundary should be minimum 250 meter.

2. Then DFO, Giridih East Division, Giridih issued the certificate regarding the distance from forest boundary and mining lease vide its letter no. 267, dated 01.02.2018 (copy enclosed), in which it was mentioned that the distance of boundary of mining lease area from notified forest boundary is 255 meter.

3. On the basis of aforesaid and alongwith other mandatory documents, the project proposal was appraised by then SEAC in its 78th meeting held on 18th to 20th September, 2019 and project was recommended for Environmental Clearance. In the light of recommendation of SEAC Environmental Clearance was granted by the then SEIAA in its 80th meeting held on 25th September, 2019. Accordingly EC letter was issued vide letter no. : EC/SEIAA/2018-19/2165/2018/546, dated: 09.10.2019 with certain conditions.

4. The present DFO, Giridih East Division, Giridih vide its letter no. : 178, dated : 20.01.2023 (copy enclosed) has made a complaint that actual distance between mining lease area of Karmatand i.e. Karmatand Stone

Deposit of Shri Prabhash Anand at Village : Karmatand at Khata No. 03.



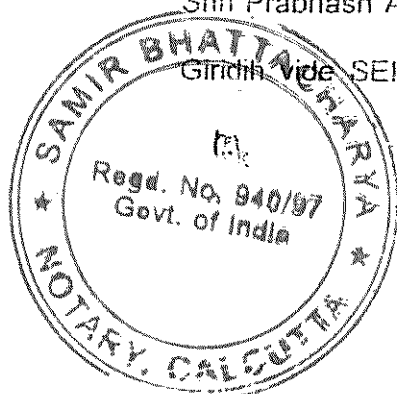
243

Plot No. : 333(P), 334, 336(P), Thana : Gandey, District : Giridih (Area : 1.097 Ha) is only 15 meter and previous certificate issued by then DFO vide letter no 267 dated 01.02.2018 is wrong / incorrect and emphasized that due to distance of 15 meter of aforesaid mining lease is causing adverse impact on forest and also requested to cancel the Environmental Clearance.

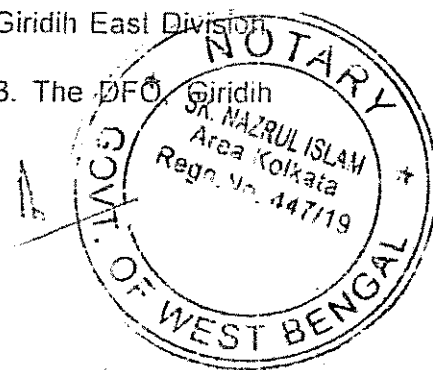
5. After receiving the complaint from DFO, Giridih East Division, Giridih vide its letter no. 178, dated : 20.01.2023, a show cause notice was issued to project Authority, Shri Prabhash Anand vide SEIAA letter no. : 419, dated 09.02.2023. Project Authority Shri Prabhash Anand submitted his reply of show cause vide its letter no. zero, dated 10.03.2023, in the light of para 8(vi) of EIA notification, 2006 as referred below.

"Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application, shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice".

Thereafter a clarification was sought on show cause reply given by Shri Prabhash Anand (Project Authority) from DFO, Giridih East Division, Giridih vide SEIAA letter no. 39, dated : 16.04.2023. The DFO,



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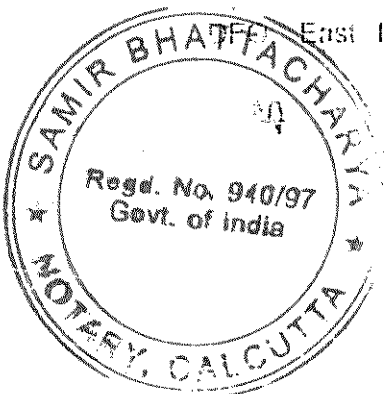
East Division, Giridih vide its letter no. : 1976, dated : 14.06.2023 submitted its clarification.

6. In the clarification of DFO, Giridih East Division, Giridih vide its letter no. : 1976, dated 14.06.2023 para(d) has been stated that plot no. 311 and plot no. 333 are adjacent to each other. The plot no. 311 is notified forest area and plot no. 333 is area on which mining lease has been granted. Thus distance of boundary of mining lease area i.e. plot no. 333 is at zero(0) meter distance from notified forest and 15 meter from demarcated forest. The actual distance of mining lease boundary is zero (0) meter distance from notified forest and 15 meter from demarcated forest and in appropriate for the requirement of Environmental Clearance i.e. 250 meter.
7. As per the provision para 8(vi) of EIA notification 2006, a date 22.06.2023 was decided for personal hearings of both the parties and letter was issued vide SEIAA letter no. 141. dated 12.06.2023 to the DFO, East Division, Giridih and Project Authority Shri Prabhash Anand to appear before the Member Secretary, SEIAA on 22.06.2023 for hearing of both parties.

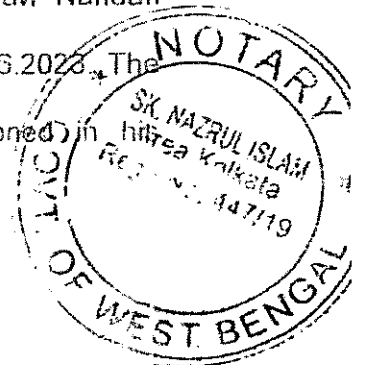
Findings:-

3. Shri Pravesh Agarwal, Present DFO Giridih East Division, Giridih and Shri Prabhash Anand with Authorised representative Shri Raghaw Nandan Prasad appeared before Member Secretary, SEIAA on 22.06.2023. The

East Division reiterated the same facts as mentioned in



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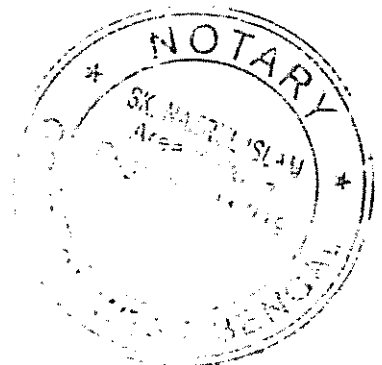
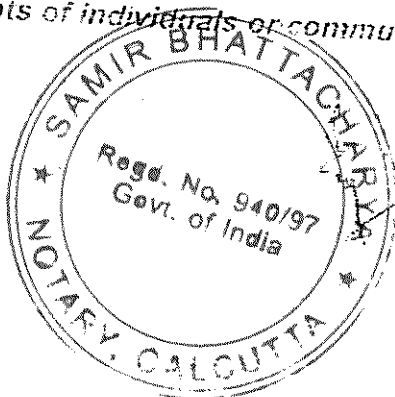


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clarification letter no. 1976, dated 14.06.2023 that distance of plot no. 333 on which mining lease was granted from plot no. 311 (notified forest land) is at (0)zero meter. And the nearest distance from demarcated forest is 15 meter as a proof he also produced documentary evidence like Cadastral Sheet duly signed by then settlement Officer and then Divisional Forest Officer which clearly shows that plot no. 311 is adjacent to the plot no. 333.

9. Project Proponent through authorized representative Shri Raghaw Nandan Prasad submitted that the total plot area 29.12 Acres while the total notified area at protective forest in Karmatand is 13.22 Acre which is further distributed over which is further distributed over plot no. 69, 311 and 151. Therefore the full plot of 311 has not been notified as protective forest is only 13.22 Acre of the plot notified as forest. The Gazette notification no. 2653 R dated 31.08.1955 is read with following".

"The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record-of-right will hereafter be made, this notification is issued subject to all existing rights of individuals or communities".



246

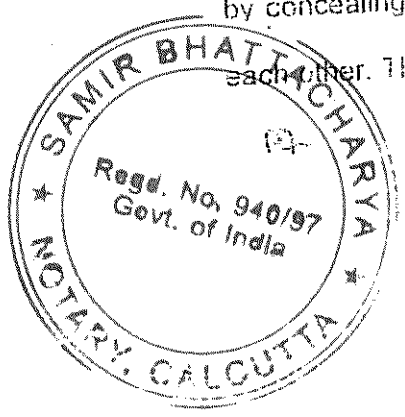
He further submitted the forest demarcation within plot no. 311 is not settled as per Gazette Notification No. 2653 R dated 31.08.1955 after consideration of all raiyati rights iner se, hence the ex-parte map of forest land within plot no. 311 cannot be said to be authentic to be relied upon.

He also submitted, if the D.F.O. is aggrieved of raiyati claims over plot no. 311 of Mauza Karmatand and/or location/carving/situation within plot no. 311, then he is free to move a Title Suit and/or Jharkhand Public Land Encroachment Act against project proponent before Competent Court.

10. The authorized representative of the project authority Shri Raghav Nandan Prasad could not controvert the facts regarding distance given by present DFO, East Division, Giridih from the forest boundary to lease area

11. On the basis of above facts it is clear that nearest distance of mining lease boundary from notified forest is zero(0) meter and demarcated forest is 15 meter. And the report of then DFO, Giridih East Division, Giridih issued vide letter no. 267, dated 01.02.2018 which was the important documents for Screening, Scoping and Appraisal of the project under EIA notification, 2006.

In conclusion, it is ample clear that the project proponent has procured incorrect coordinate from then DFO, Giridih East Division, Giridih by concealing the fact that plot no. 311 and plot no. 333 are adjacent to each other. This certificate is found False/incorrect and this certificate was



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the basis of appraisal and issuing Environmental Clearance by SEAC /SEIAA.

EIA notification 2006 does not give any mandate to SEIAA to take any decision on the facts given in para 09 and 10 presented by representative of project proponent. He has the liberty to get relief, if any, from the Competent Authority/Court.

In the light aforesaid facts SEIAA in its 106th meeting held on 3rd and 04th July, 2023 decided that Environmental Clearance granted to said project is hereby, cancelled with immediate effect under para 8(vi) of the EIA notification, 2006. The SEIAA further decided to request to the State Govt. to take the appropriate / disciplinary actions against erring officials of Giridih East Forest Division for issuing incorrect/wrong distance certificate.

12. Accordingly Environmental Clearance issued to said project vide letter no. EC/SEIAA/2018-19/2165/2018/546 dated 09.10.2019 is stand cancelled with immediate effect.

13. This is issued with approval of SEIAA, Jharkhand.


Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand

Memo No : 204

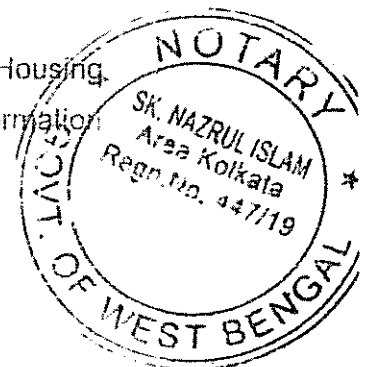
Ranchi, Date : 08.08.2023

Copy to:

1. Shri Prabhash Anand, S/o Shri Ravindra Kumar Ray, 52, Harmu Housing Colony, Doranda, District : Ranchi, Jharkhand : 834002 for information and necessary action.



CA

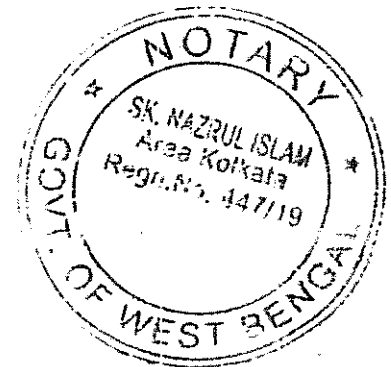
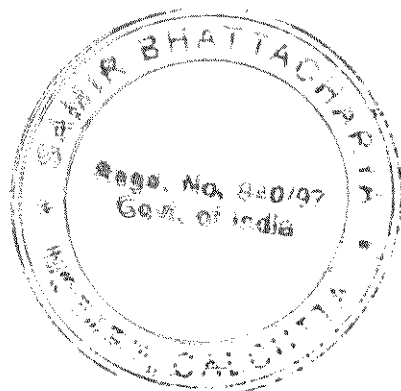


248

2. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand with enclosure for information and taking necessary action against the forest officials of Giridih East Forest Division for issuing of wrong certificate.
3. Principal Chief Conservator of Forest (HoFF), Jharkhand, Van Bhawan, Doranda, Ranchi with enclosure for information and taking necessary action against the forest officials of Giridih East Forest Division for issuing of wrong certificate.
4. Integrated Regional Office, Ranchi, Ministry of Environment, Forest and Climate Change, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand – 834002 for information.
5. Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.
6. Deputy Commissioner, District – Giridih, Jharkhand for information.
7. Divisional Forest Officer, Wildlife Division, Hazaribagh, Jharkhand for information.
8. Divisional Forest Officer, Giridih East Division, Giridih, Jharkhand for information and necessary action. He is requested to send the proposal to initiate disciplinary action against erring officials for issuing incorrect/wrong distance certificated from forest boundary through proper channel.
9. District Mining Officer, Giridih, Jharkhand for information and necessary action.

DA

SA



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ANNEXURE A/14

**State Level Environment Impact Assessment Authority at
Jharkhand**

DFO, Giridih East Division, Giridih

Complainant

Versus

Shri Prabhash Anand

Project Authority(ies)

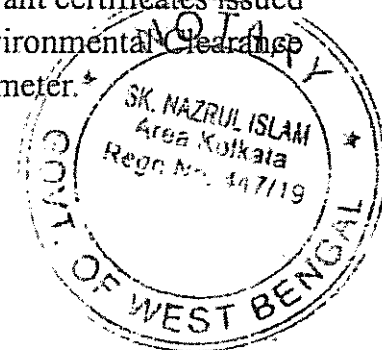
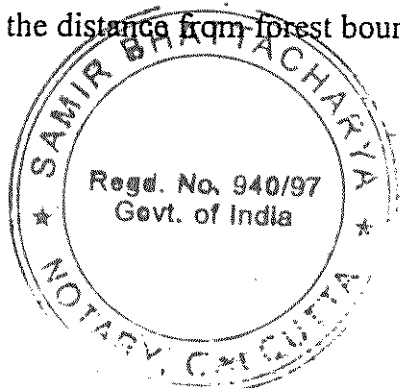
In the matter of

Karmatand Stone Deposit of Shri Prabhash Anand at Khata No.: 03, Plot No. 333(P), 334, 336(P) at Village Karmatand, Thana Gandey, District Giridih, Jharkhand (1.097 Ha) (Proposal No.: SIA/JH/MIN/38282/2019).

The case was heard on 22.06.2023 under the provision of 8(vi) of EIA notification, 2006, in which DFO, Giridih East Division, Giridih Shri Parvesh Agrawal and project proponent Shri Prabhash Anand along with his authorized representative, Shri Raghaw Nandan Prasad of Karmatand Stone Deposit (Area: 1.097 Ha), District Giridih Jharkhand were present before Member Secretary, SEIAA.

Brief history of case:-

1. The project proponent Shri Prabhash Anand made online application no.: SIA/JH/MIN/38282/2019 of grant Environmental Clearance for the stone mining project i.e. Karmatand Stone Deposit, Village: Karmatand at Khata No.: 03, Plot No. 333(P), 334, 336(P), Thana: Gandey, District: Giridih (Area: 1.097 Ha) with all requisite documents such as Form-1, P.F.R., a Approved Mine Plan and other statutory documents like NOC given by Gram Sabha, the relevant certificates issued by CO, DMO and DFO. One of criteria for requirement of Environmental Clearance is the distance from forest boundary should be minimum 250 meter.



2. Then DFO, Giridih East Division, Giridih issued the certificate regarding the distance from forest boundary and mining lease vide its letter no. 267, dated 01.02.2018 (copy enclosed), in which it was mentioned that the distance of boundary of mining lease area from notified forest boundary is 255 meter.

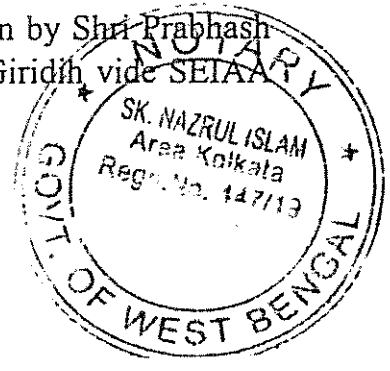
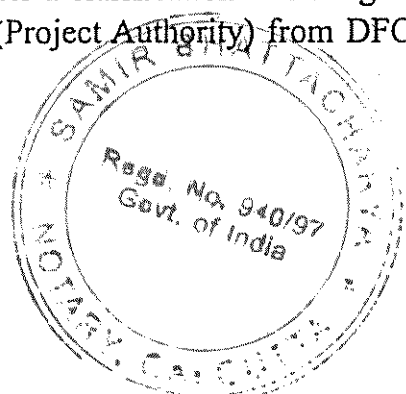
3. On the basis of aforesaid and alongwith other mandatory documents, the project proposal was appraised by then SEAC in its 78th meeting held on 18th to 20th September, 2019 and project was recommended for Environmental Clearance. In the light of recommendation of SEAC Environmental Clearance was granted by the then SEIAA in its 80th meeting held on 25th September, 2019. Accordingly EC letter was issued vide letter no.: EC/SEIAA/2018-19/2165/2018/546, dated: 09.10.2019 with certain conditions.

4. The present DFO, Giridih East Division, Giridih vide its letter no.: 178, dated: 20.01.2023 (copy enclosed) has made a complaint that actual distance between mining lease area of Karmatand i.e. Karmatand Stone Deposit of Shri Prabhash Anand at Village: Karmatand at Khata No.: 03, Plot No.: 333(P), 334, 336(P), Thana: Gandey, District: Giridih (Area: 1.097 Ha) is only 15 meter and previous certificate issued by then DFO vide letter no 267 dated 01.02.2018 is wrong/incorrect and emphasized that due to distance of 15 meter of aforesaid mining lease is causing adverse impact on forest and also requested to cancel the Environmental Clearance.

5. After receiving the complaint from DFO, Giridih East Division, Giridih vide its letter no. 178, dated: 20.01.2023, a show cause notice was issued to project Authority, Shri Prabhash Anand vide SEIAA letter no.: 419, dated 09.02.2023. Project Authority Shri Prabhash Anand submitted his reply of show cause vide its letter no, zero, dated 10.03.2023, in the light of para 8(vi) of EIA notification, 2006 as referred below:

"Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice".

Thereafter a clarification was sought on show cause reply given by Shri Prabhash Anand (Project Authority) from DFO, Giridih East Division, Giridih vide SEIAA



letter no. 39, dated 16.04.2023. The DFO, Giridih East Division, Giridih vide its letter no. 1976, dated: 14.06.2023 submitted its clarification.

6. In the clarification of DFO, Giridih East Division, Giridih vide its letter no.: 1976, dated 14.06.2023 para(d) has been stated that plot no. 311 and plot no. 333 are adjacent to each other. The plot no. 311 is notified forest area and plot no. 333 is area on which mining lease has been granted. Thus distance of boundary of mining lease area i.e. plot no. 333 is at zero(0) meter distance from notified forest and 15 meter from demarcated forest. The actual distance of mining lease boundary is zero (0) meter distance from notified forest and 15 meter from demarcated forest and in appropriate for the requirement of Environmental Clearance i.e. 250 meter.

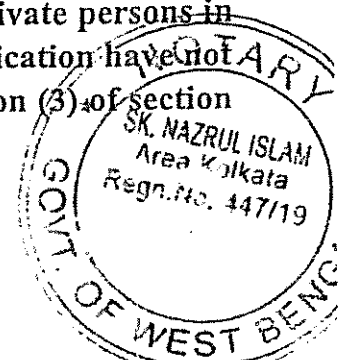
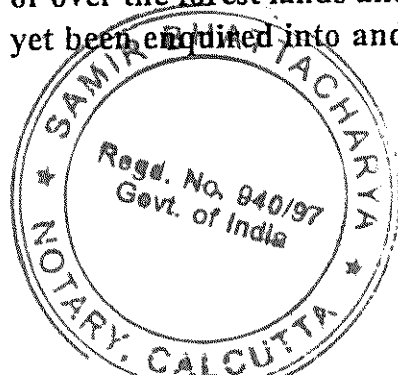
7. As per the provision para 8(vi) of EIA notification 2006, a date 22.06.2023 was decided for personal hearings of both the parties and letter was issued vide SEIAA letter no. 141, dated 12.06.2023 to the DFO, East Division, Giridih and Project Authority Shri Prabhaskh Anand to appear before the Member Secretary, SEIAA on 22.06.2023 for hearing of both parties.

Findings:-

8. Shri Pravesh Agarwal, Present DFO Giridih East Division, Giridih and Shri Prabhaskh Anand with Authorised representative Shri Raghaw Nandan Prasad appeared before Member Secretary, SEIAA on 22.06.2023. The DFO, East Division reiterated the same facts as mentioned in his clarification letter no. 1976, dated 14.06.2023 that distance of plot no. 333 on which mining lease was granted from plot no. 311 (notified forest land) is at (0)zero meter. And the nearest distance from demarcated forest is 15 meter as a proof he also produced documentary evidence like Cadastral Sheet duly signed by then settlement Officer and then Divisional Forest Officer which clearly shows that plot no. 311 is adjacent to the plot no. 333.

9. Project Proponent through authorized representative Shri Raghaw Nandan Prasad submitted that the total plot area 29.12 Acres while the total notified area at protective forest in Karmatand is 13.22 Acre which is further distributed over which is further distributed over plot no. 69, 311 and 151. Therefore the full plot of 311 has not been notified as protective forest is only 13.22 Acre of the plot notified as forest. The Gazette notification no. 2653 R dated 31.08.1955 is read with following".

"The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section



29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record-of-right will hereafter be made, this notification is issued subject to all existing rights of individuals or communities".

He further submitted the forest demarcation within plot no. 311 is not settled as per Gazette Notification No. 2653 R dated 31.08.1955 after consideration of all raiyati rights iner se, hence the ex-parte map of forest land within plot no. 311 cannot be said to be authentic to be relied upon.

He also submitted, if the D.F.O. is aggrieved of raiyati claims over plot no. 311 of Mauza Karnatand and/or location/carving/situation within plot no. 311, then he is free to move a Title Suit and/or Jharkhand Public Land Encroachment Act against project proponent before Competent Court.

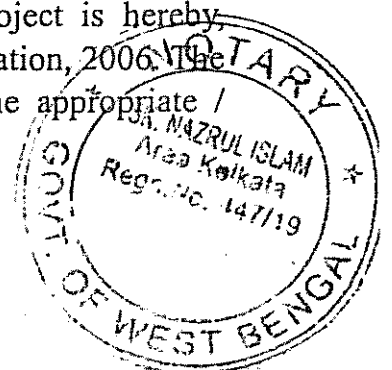
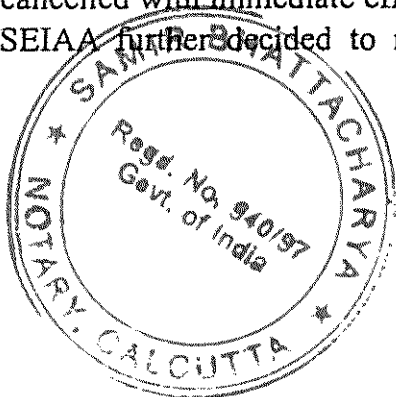
10. The authorized representative of the project authority Shri Raghaw Nandan Prasad could not controvert the facts regarding distance given by present DFO, East Division, Giridih from the forest boundary to lease area.

11. On the basis of above facts it is clear that nearest distance of mining lease boundary from notified forest is zero(0) meter and demarcated forest is 15 meter. And the report of then DFO, Giridih East Division, Giridih issued vide letter no. 267, dated 01.02.2018 which was the important documents for Screening, Scoping and Appraisal of the project under EIA notification, 2006.

In conclusion, it is ample clear that the project proponent has procured incorrect certificate from then DFO, Giridih East Division, Giridih by concealing the fact that plot no. 311 and plot no. 333 are adjacent to each other. This certificate is found False/incorrect and this certificate was the basis of appraisal and issuing Environmental Clearance by SEAC

EIA notification 2006 does not give any mandate to SEIAA to take any decision on the facts given in para 09 and 10 presented by representative of project proponent. He has the liberty to get relief, if any, from the Competent Authority/Court.

In the light aforesaid facts SEIAA in its 106th meeting held on 3rd and 04th July, 2023 decided that Environmental Clearance granted to said project is hereby cancelled with immediate effect under para 8(vi) of the EIA notification, 2006. The SEIAA further decided to request to the State Govt. to take the appropriate /



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disciplinary actions against erring officials of Giridih East Forest Division for issuing incorrect/wrong distance certificate.

12. Accordingly Environmental Clearance issued to said project vide letter no. EC/SEIAA/2018-19/2165/2018/546 dated 09.10.2019 is stand cancelled with immediate effect.

13. This is issued with approval of SEIAA, Jharkhand.

**Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand**

Memo No: 204

Ranchi, Date: 08.08.2023.

Copy to:

1. Shri Prabhash Anand, S/o Shri Ravindra Kumar Ray, 52, Harmu Housing Colony, Doranda, District: Ranchi, Jharkhand: 834002 for information and necessary action.

basis of appraisal and issuing Environmental Clearance by SEAC

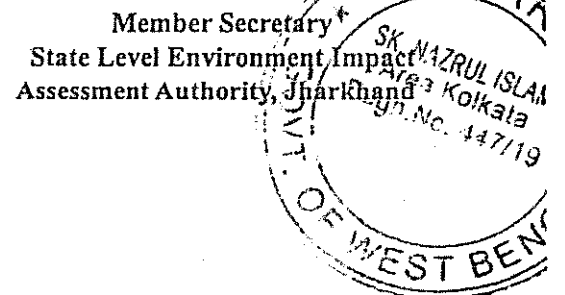
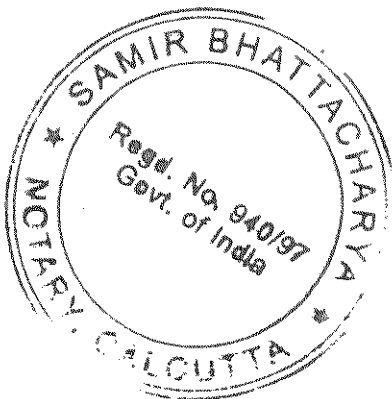
AA

EIA notification 2006 does not give any mandate to SEIAA to take by decision on the facts given in para 09 and 10 presented by presentative of project proponent. He has the liberty to get relief, if any, rom the Competent Authority/Court.

In the light aforesaid facts SEIAA in its 106th meeting held on 3rd and 04th July, 2023 decided that Environmental Clearance granted to said project is hereby, cancelled with immediate effect under para 8(vi) of the EIA notification, 2006. The SEIAA further decided to request to the State Govt. to take the appropriate / disciplinary actions against erring officials of Giridih East Forest Division for issuing incorrect/wrong distance certificate.

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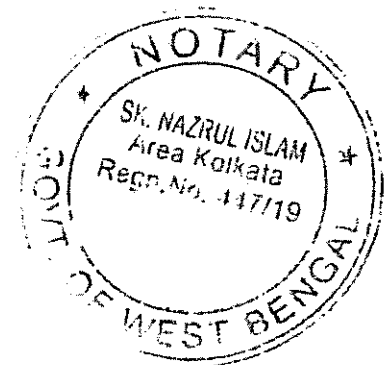
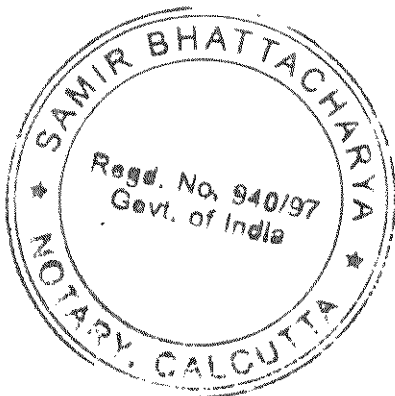
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Memo No: 204

Ranchi, Date: 08.08.2023.

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1. Shri Prabhash Anand, S/o Shri Ravindra Kumar Ray, 52, Harmu Housing Colony, Doranda, District: Ranchi, Jharkhand: 834002 for information and necessary action.
2. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand with enclosure for information and taking necessary action against the forest officials of Giridih East Forest Division for issuing of wrong certificate.
3. Principal Chief Conservator of Forest (HoFF), Jharkhand, Van Bhawan, Doranda, Ranchi with enclosure for information and taking necessary action against the forest officials of Giridih East Forest Division for issuing of wrong certificate.
4. Integrated Regional Office, Ranchi, Ministry of Environment, Forest and Climate Change, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand-834002 for information.
5. Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.
6. Deputy Commissioner, District-Giridih, Jharkhand for information.
7. Divisional Forest Officer, Wildlife Division, Hazaribagh, Jharkhand for information.
8. Divisional Forest Officer, Giridih East Division, Giridih, Jharkhand for information and necessary action. He is requested to send the proposal to initiate disciplinary action against erring officials for issuing incorrect/wrong distance certificated from forest boundary through proper channel.
9. District Mining Officer, Giridih, Jharkhand for information and necessary action.



Annexure-A-15

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जिला खनन कार्यालय, गिरिडीह

पत्रांक 916 / एम0

दिनांक 22.08.2023

सेवा में,

श्री प्रभाष आनन्द,
पिता श्री रविन्द्र कुमार राय,
डी0 52 हरभू हाउसिंग कॉलोनी,
डोरन्डा, राँची।

विषय :- गाण्डेय अंचल अन्तर्गत मौजा करमाटांड, खाता नं0 3, प्लॉट नं0 333/अंश, 334 एवं 336/अंश कुल रकबा 2.86 एकड क्षेत्र पर धारित पत्थर खनन पट्टा हेतु झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 22 (6) के तहत 30 दिनों के वैधानिक नोटिस के संबंध में।

महाशय,

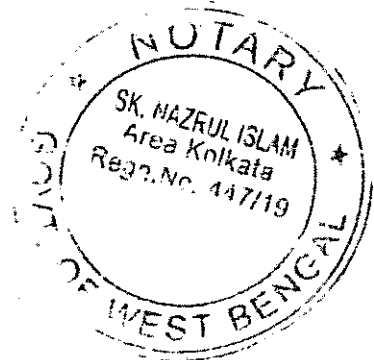
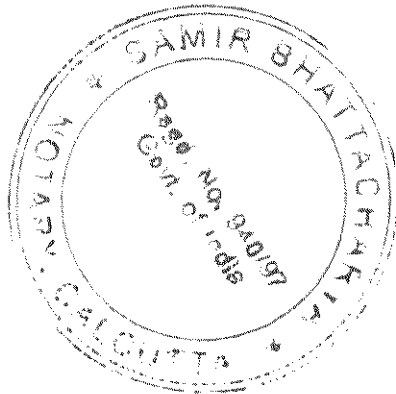
उपर्युक्त विषयक आपके द्वारा गाण्डेय अंचल अन्तर्गत मौजा करमाटांड, खाता नं0-3, प्लॉट नं0 333/अंश, 334 एवं 336/अंश कुल रकबा 2.86 एकड क्षेत्र पर धारित खनन पट्टा के बावत निर्गत पर्यावरणीय सहमति EC/SEIAA/2018-19/2165/2018/546 दिनांक 09.10.2019 को सदस्य सचिव SEIAA के ज्ञापांक 204/राँची दिनांक 08.08.2023 के द्वारा रद्द कर दिया गया है।

झारखण्ड लघु खनिज समनुदान नियमावली 2004 यथा संशोधित 2017 का नियम 9 (1) (ग) के अनुसार खनन पट्टा का संचालन पर्यावरणीय सहमति प्राप्त होने के पश्चात् ही किया जाना है।

अतः उपरोक्त के आलोक में झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 22 (6) के तहत 30 दिनों के अन्दर अपना पक्ष रखना सुनिश्चित करें, अन्यथा धारित खनन पट्टा शेष बच रहे अवधि के लिए परिसमाप्त कर दी जायेगी।

इसे अत्यावश्यक समझें।


जिला खनन पदाधिकारी,
गिरिडीह।



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TYPED COPY

ANNEXURE A/15

District Mining Office, Giridih

Letter No. 914/M.

Dated: 22.08.2023

To

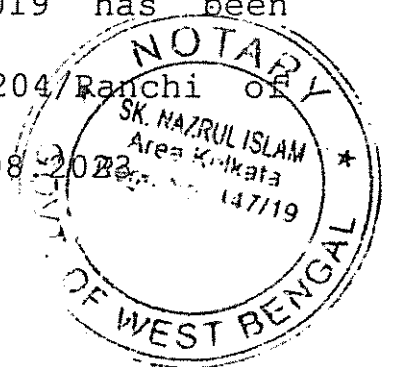
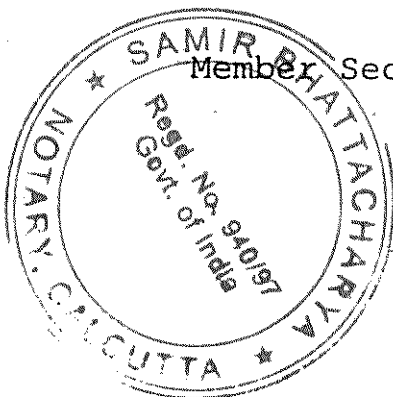
Shri Prabhash Anand
S/o Shri Ravinder Kumar Rai,
52 Harmu Housing colony,
Doranda, Ranchi

Subject :- Regarding 30 days statutory notice under Rule 22 (5) of Jharkhand Minor Mineral Grant Rules 2004 for stone mining lease held on Mauza Karmatand Account No. 3 Plot No. 333/Part 334 and 336/Part total area 2.86 acres under Gandey Zone.

Sir,

Regarding the above mentioned mining lease held by you on Mauza Karmatand, Account No. 3, Plot No. 333/share, 334 and 336/share, total area of 2.86 acres under Gandey zone, the issued environmental consent EC/SEIAA/ 2018-19/2165/2018/546 dated 09.10.2019 has been canceled vide Memorandum No. 204/Ranchi of

Member Secretary SEIAA dated 08.08.2023



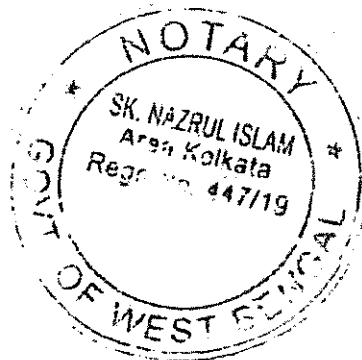
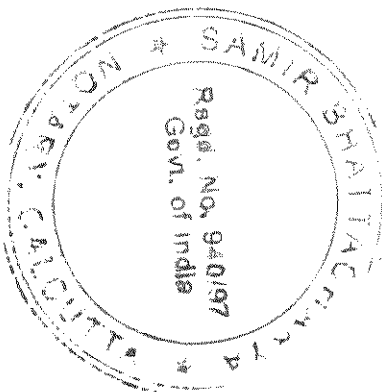
257

According to Rule 9 (1) (c) of Jharkhand Minor Mineral Grant Rules 2004 as amended in 2017, the mining lease is to be operated only after obtaining environmental consent.

Therefore, in the light of the above, make sure to present your case within 30 days under Rule 22 (5) of Jharkhand Minor Mineral Grant Rules 2004, otherwise the mining lease held will be liquidated for the remaining period.

Consider it urgent.

Sd/-
District Mining Officer
Giridih.



Annexure-A-16 258

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (C) No. 5836 of 2023

Prabhash Anand, aged about 34 years, S/o Shri Ravindra Rai,
resident of D/52, Harmu Housing Colony, P.O.-Doranda, P.S.-Argora,
town and District-Ranchi. Petitioner

Versus

1. The State of Jharkhand through the Secretary/Principal Secretary, Department of Forest, Environment & Climate Change, having office Nepal House, P.O. & P.S.-Doranda, town and District-Ranchi.
2. The Divisional Forest Officer, Giridih East, P.O. & P.S. – Giridih, District-Giridih East, P.O. & P.S. Giridih, District- Giridih.
3. The District Mining Officer, Giridih, P.O. & P.S. Giridih, District-Giridih.
4. Circle Officer, Gandey, P.O. & P.S. Gandey, District-Giridih.
5. Jharkhand State Pollution Control Board through its Members Secretary, having Office at Dhurwa, P.O. & P.S.-Dhurwa, Town and District-Ranchi.
6. State Level Environment Impact Assessment Authority through its Member Secretary, Having office at Dhurwa, P.O. & P.S./-Dhurwa, Town and District-Ranchi Respondents

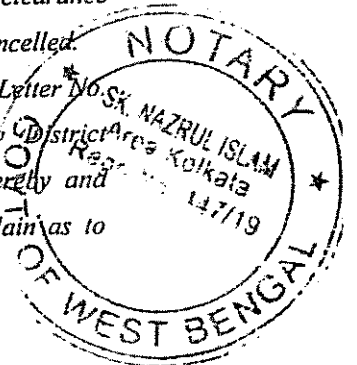
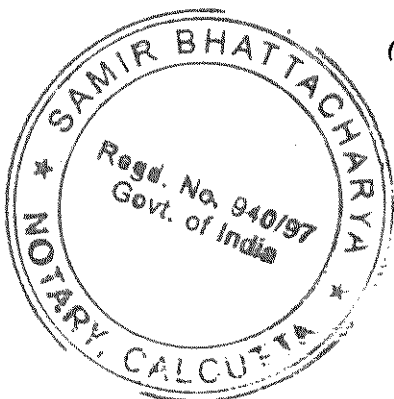
**CORAM: SRI SANJAYA KUMAR MISHRA, C.J.
SRI ANANDA SEN, J.**

For the Petitioner: Mr. Manoj Tandon, Advocate
Mr. Ranesh Anand, Advocate
For the State: Mr. Mohan Kumar Dubey, A.C. to A.G.
For Resp.6/SLEIAA: M/s. Bhanu Kumar, Bharti Kumari, Advocates

03/Dated: 21.11.2023

1) By filing this writ petition, the petitioner has prayed for the following relief(s):-

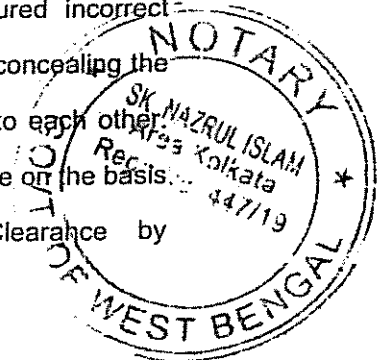
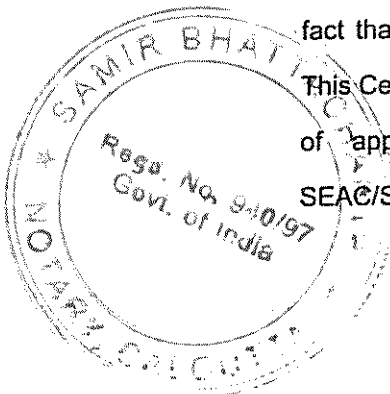
- (i) To quash and set aside the decision dated 22.06.2023 (Annexure-13) passed by Member Secretary, State Level Environment Impact Authority, Jharkhand (Respondent No. 5) whereby and whereunder the environment clearance granted to the petitioner on 09.10.2019 has been cancelled.
- (ii) To also quash and set aside the notice contained in Letter No. 914 dated 22.08.2023 (Annexure-14) issued by District Mining Officer, Giridih (Respondent No. 3) whereby and whereunder the petitioner has been asked to explain as to



why the mining lease executed in favour of the petitioner for the rest of the period be not cancelled.

- (iii) To also quash and set aside the notification contained in Memo No. B-5207 dated 07.12.2015 (Annexure-1) issued by Jharkhand State Pollution Control Board (respondent No. 5) whereby the minimum distance for stone mining has been fixed as 250 meters from Notified and demarcated forest/forest land.
- (iv) During the pendency of the writ petition operation, implementation and execution of the order dated 22.06.2023 passed by Member Secretary, State Environment Impact Assessment Authority, Jharkhand (respondent No. 6) as communicated by Memo No. 204 dated 08.08.2023 (Annexure-13) may kindly be stayed with a direction to the respondents to allow this petitioner to continue with stone mining on the area for which the lease has been granted to the petitioner for the rest of the period i.e. upto 07.01.2025.

2) After issuance of show-cause, the State Impact Assessment Authority considered the case and as per the order dated 22.06.2023, i.e., annexure-13 to the writ application, did not accept the show-cause submitted by the petitioner on the ground that the nearest distance of mining lease boundary from notified forest is zero meter and demarcated forest is 15 meters. It is further reflected in paragraph 11 of the order impugned that the report of the then DFO, Giridih East Division, Giridih issued vide letter No. 267 dated 01.02.20218 which was the important document for Screening, Scoping and Appraisal of the project under EIA Notification, 2006. Thus, the authorities came to the conclusion that the project proponent has procured incorrect certificate from the then DFO, Giridih East Division, by concealing the fact that Plot No. 311 and Plot No. 333 are adjacent to each other. This Certificate is found false/incorrect and the Certificate on the basis of appraisal and issuance of Environmental Clearance by SEAC/SEIAA is erroneous.



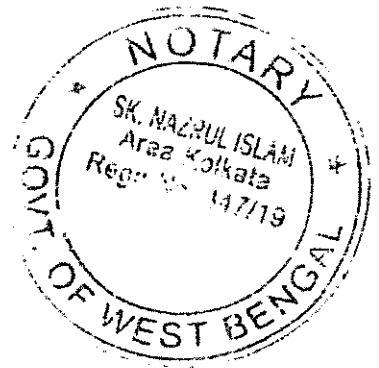
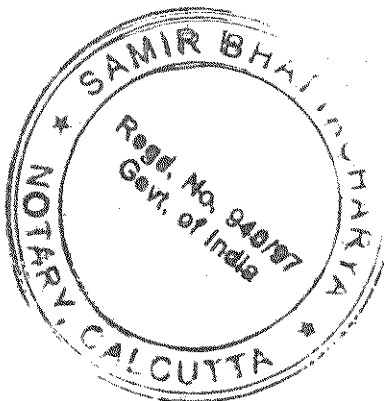
3) In that view of the matter, we find that the disputed question of fact is involved in this case and the same cannot be decided in a writ jurisdiction. In that view of the matter, we do not find any merit in the writ application and the same is dismissed at the threshold. However, the petitioner is at liberty to approach the appropriate forum, if so advised.

- 4) However, there shall be no orders as to costs.
- 5) Pending Interlocutory Applications, if any, stand disposed of.
- 6) Urgent Certified copies as per rules

(Sanjaya Kumar Mishra, C.J.)

(Ananda Sen, J.)

MancyMM



Annexure "A-17" 261

ITEM NO.24

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8241/2024

(Arising out of impugned final judgment and order dated 21-11-2023 in WPC No. 5836/2023 passed by the High Court Of Jharkhand At Ranchi)

PRABHASH ANAND

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ORS.

Respondent(s)

(IA No.96027/2024-CONDONATION OF DELAY IN FILING and IA No.96026/2024-EXEMPTION FROM FILING O.T. and IA No.96029/2024-CONDONATION OF DELAY IN REILING / CURING THE DEFECTS)

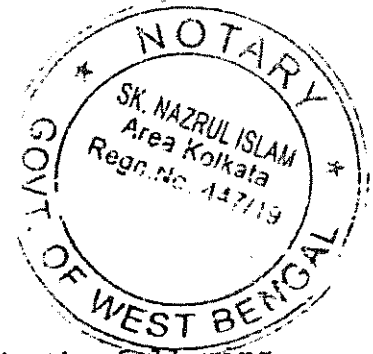
Date : 24-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. S.P. Singh, Sr. Adv.
Mr. Vardhman Kaushik, AOR
Mr. Ranesh Anand, Adv.
Mr. Dhruv Joshi, Adv.
Mr. Nishant Gautam, Adv.
Mr. Mayank Sharma, Adv.
Mr. Ajay Kanojiya, Adv.
Ms. Sanjana Mehrotra, Adv.

For Respondent(s)



UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing for the petitioner seeks permission to withdraw the present Special Leave Petition to avail the alternative remedy to approach the National Green Tribunal in appeal.

2. Permission as sought for is granted.

Validity unknown
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Indu Marwah
Date: 2024.05.24
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(INDU MARWAH)
AR-CUM-PS

The Special Leave Petition is dismissed as withdrawn.

(NIDHI WASON)
COURT MASTER (NSH)



SAUVIK DERE

VAKALATNAMA

In the

Signature

Suit Case No. of 2024

PRABHASH ANAND

-Versus-

STATE OF JHARKHAND & ORS

Plaintiff
Applicant
Appellant
Defendant
Opp. Party
Respondent

KNOW ALL MEN by these that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri Sauvik DERE

true and lawful pleader/Advocate & attorney to appear and act for me/us in the matter noted above to file suit written statement conduct suit appeal from original suit order etc. and for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from filling or taking out of appear, document and payment order from Court referring matter in dispute between the parties here to arbitration released from attachment filling execution or miscellaneous cases and other petitions pending at execution sale, obtaining payment from us out of court withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date. 12/09/2024

ADVOCATE

SAUVIK DERE

Ph no:- 9674124447

4, Govt Place (N), Olisa House,
2nd Floor, Room. 220, KOL-700001

Email:- Sauvik.dere@gmail.com

Received Exemplar by
me

Jamie Dow
Surreal
12/09/2024

